

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

O.A. NO. 210/2025/EZ

IN THE MATTER OF:

SHRI NAYAN KUMAR PATRA

...APPLICANT

VERSUS

JHARKHAND STATE POLLUTION

CONTROL BOARD & ORS

...RESPONDENTS

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Archy
ASHIM SHRIDHAR

ARCHY GUPTA

ADVOCATES FOR THE RESPONDENT NO. 2

B-4/227, SAFDARJUNG ENCLAVE

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PLACE : New Delhi

DATED: 20/04/2026

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

O.A. NO. 210/2025/EZ

IN THE MATTER OF:

SHRI NAYAN KUMAR PATRA

...APPLICANT

VERSUS

JHARKHAND STATE POLLUTION

CONTROL BOARD & ORS

...RESPONDENTS

**REPLY ON BEHALF OF THE RESPONDENT NO. 2 – M/S
NILACHAL IRON & POWER LIMITED/OC; IRON & STEEL
LIMITED TO THE ORIGINAL APPLICATION**

MOST RESPECTFULLY SHOWETH: -

PRELIMINARY SUBMISSIONS/OBJECTIONS

A. At the outset, the Answering Respondent denies each and every contention, averment or submission made in the above captioned Original Application *in seriatim*. The absence of denial of any submission/averment may not be construed as an admission, unless specifically admitted therein. The present reply is being filed by the Authorised Representative.

Copy of the Board Resolution dated 06.09.2024 in favour of Ms. Madhumita Ghosh, Senior Legal Manager to file the present reply on behalf of the Respondent No. 2 is attached herewith and annexed as **ANNEXURE R2-1**.

B. The present Application is riddled with false averments, is based on grave misrepresentation and active concealment of facts. The Applicant has

approached this Hon'ble Tribunal with unclean hands and mala fide intent to prejudicially affect the lawful business of the Answering Respondent. It is vehemently denied that the Answering Respondent is engaged in any activity causing toxic emissions or damage to crops or the environment. The said allegations are outrageous, false and are outrightly denied.

- C. Without prejudice to the submissions made in the present reply, it is most respectfully submitted that the affidavit filed by the Jharkhand State Pollution Control Board in the present proceedings completely establishes that the allegations made in the present Original Application are false, frivolous and malafide. The Board's inspection-cum-verification dated 13.02.2026 categorically records that the seal of the electrical control panel room of the 2 × 600 TPD DRI kiln was intact, and all alleged expanded/violation components including the SMS, CCM, rolling mill and 37 MW WHRB based power plant were found closed, with only the existing lawful units being operational. The statutory affidavit further records that even the electrical connection of the CPP service line already stands disconnected. In view of these official findings, there is no surviving basis for the allegation that the answering respondent is operating the expanded portion in violation of law.
- D. That for proper adjudication of the O.A. it is essential to bring before this Hon'ble Tribunal certain facts pertaining to the Answering Respondent and the matter in issue.
- i. The answering respondent, established its plant at village Ratanpur, P.O. & P.S. Kandra, District Saraikela-Kharsawan, Jharkhand, on 06.05.2002. Initially, the 350 TPD kiln was commissioned and commenced commercial production on 01.04.2005, pursuant to valid Consent to Establish dated 17.12.2003 and Consent to Operate dated 04.02.2005. The answering respondent has continuously obtained

renewal of the requisite CTOs from time to time in accordance with law.

Copy of Consent to Establish dated 17.12.2003 and Consent to Operate dated 04.02.2005 are attached herewith and annexed as **ANNEXURE R2-2 (COLLY)**

- ii. Subsequently, the answering respondent obtained Environmental Clearance dated 24.12.2009 for expansion of the existing sponge iron plant into an integrated steel plant, pursuant to which the 2 × 100 TPD kilns were commissioned in 2010. Thereafter, upon a change in management in March 2018, S.M. Niryat Private Limited took over the ownership of the answering respondent, and the 12 MW WHRB power plant associated with the existing lawful operations commenced generation in January 2021. Thus, the existing plant has continuously operated under valid consents and prior environmental approvals.

Copy of letter dated 24.12.2009 granting Environmental Clearance is attached herewith and annexed as **ANNEXURE R2-3**

- iii. Thereafter, the Answering Respondent proposed a revised and downsized expansion of the existing sponge iron plant into an integrated steel plant with allied facilities, for which fresh Environmental Clearance became necessary. Accordingly, ToR was granted on 06.09.2020, public hearing was conducted on 27.09.2021, and the EC application for the revised expansion proposal was formally filed on 17.08.2023.

Copy of Terms of Reference issued by Ministry of Environment, Forest and Climate Change (MoEF&CC) dated 06.09.2020 is attached herewith and annexed as **ANNEXURE R2-4**

Copy of the letter dated 25.10.2022 by the Jharkhand Pollution Control Board forwarding the minutes of meeting of public hearing was conducted on 27.09.2021 is attached herewith and annexed as **ANNEXURE R2-5**

Copy of the EC application for the revised expansion proposal dated 17.08.2023 is attached herewith and annexed as **ANNEXURE R2-6**

- iv. It is most emphatically submitted that the plant presently stands divided into two portions, namely, the existing plant and the proposed expanded integrated steel plant. The expanded plant has never been put into commercial operation.
- v. In the course of the fresh EC process, the answering respondent duly complied with all statutory and regulatory requirements, including the deposit of the environmental compensation and penalty assessed by the Jharkhand State Pollution Control Board, including the sum of ₹5,36,32,000/-. The answering respondent has also duly complied with the remediation and environmental management measures directed during the EAC proceedings. Thereafter, pursuant to the approved Terms of Reference and compliance with all requisite conditions, the answering respondent filed its formal application for grant of Environmental Clearance on 17.08.2023 for the revised expansion proposal.
 - a) Upon initial consideration by the Expert Appraisal Committee, certain further compliances and clarifications were sought, which were duly furnished by the answering respondent. Thereafter, in its 43rd meeting held on 08-09.11.2023, the Expert Appraisal Committee positively recommended the proposal for grant of Environmental Clearance under Clause 7 of the EIA Notification, 2006, leaving only the formal issuance of the clearance order by the Ministry. The EAC conducted a

detailed analysis of the status of compliances being made by the answering respondent and in conclusion observed as follows:

“In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance subject to uploading the written submissions on portal under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry’s Office Memorandum No. 22-34/2019-III dated 9/8/2018 based on project specific requirements”

Copy of the relevant portions of the Minutes of the 43rd Meeting of the expert appraisal committee – (industry-1 sector), held from 08.11.2023 to 09.11.2023 recommending grant of Environmental Clearance is attached herewith and annexed as **ANNEXURE R2-7**

- vi. It is respectfully submitted that upon the positive recommendation of the Expert Appraisal Committee and the expiry of the 45-day period contemplated under Paragraph 8(i) of the EIA Notification, 2006, the answering respondent became entitled to the benefit of deemed Environmental Clearance in terms of Paragraph 8(iii). However, before the formal Environmental Clearance could be issued by the Ministry, the interim orders passed by the Hon’ble Supreme Court in the pending proceedings affected the formal issuance process, even though the statutory appraisal had already been completed in favour of the answering respondent.

E. Further, it would be pertinent to point out that initially OA No. 426/2021/PB titled “*Dasai Munda & Ors. v State of Jharkhand & Ors.*”



came to be filed before the Hon'ble Principal Bench of this Tribunal wherein the Applicant therein asserted that the Answering Respondent operated in violation of environmental norms and without proper environmental clearance. The said OA was later transferred to this Hon'ble bench of the tribunal and came to be registered as OA No. 156/2023/EZ.

Copy of the OA No. 426/2021/PB titled "*Dasai Munda & Ors. v State of Jharkhand & Ors.*" filed before the Hon'ble Principal Bench of this Tribunal is attached herewith and annexed as **ANNEXURE R2-8**

F. During the adjudication of the above-mentioned OA, following replies and additional affidavits to be filed by the answering respondent herein. For the convenience of this Hon'ble Tribunal, they are listed as under:

b) Reply dated 14.12.2022- The answering respondent clarified that the original 350 TPD kiln has been in lawful commercial operation since 01.04.2005, backed by valid CTE dated 17.12.2003, CTO dated 04.02.2005, and EC dated 24.12.2009. It was further highlighted that extensive environmental safeguards were already in place, including plantation of saplings over 21.86 acres, deployment of water tankers and sprinklers, paving of internal roads and drains, and third-party ambient air monitoring. These facts established that the existing unit has long been functioning with statutory compliance and pollution control measures.

Copy of the Reply to Original Application dated 14.12.2022 is attached herewith and annexed as **ANNEXURE R2-9**

c) Additional Affidavit dated 18.07.2023 - The answering respondent explained that after completing the required compliances, it moved an application dated 29.05.2023 for amendment of ToR in terms of the

MoEF&CC SOP dated 07.07.2021. The proposal was considered in the 35th EAC meeting held on 06.06.2023, where the Committee took note of the pending NGT proceedings and thereafter recommended issuance of updated ToRs. This affidavit established the bona fide and transparent continuation of the statutory EC process for the expansion proposal.

Copy of the Additional Affidavit dated 18.07.2023 bringing on record subsequent developments regarding expansion of existing steel plant to integrated steel plant is attached herewith and annexed as **ANNEXURE R2-10**

- d) Additional affidavit dated 01.09.2023:** This affidavit recorded that the public hearing minutes for the expansion project had already been forwarded by JSPCB, and the environmental compensation imposed by the Board had also been duly paid. It further explained that after the project was downsized, a fresh amendment in ToR was sought, which was considered favourably by the EAC and culminated in modified ToRs dated 21.07.2023 with additional conditions. The same reflected the respondent's continued compliance with the evolving EC process. Copy of Additional affidavit dated 01.09.2023 bringing on record subsequent developments regarding expansion of existing steel plant to integrated steel plant is attached herewith and annexed as **ANNEXURE R2-11**

- e) Additional affidavit dated 20.10.2023** - The answering respondent updated the Tribunal regarding the pending EC application filed on 17.08.2023 for the integrated steel plant expansion. It was clarified that while the 43rd EAC considered the proposal, certain additional recommendations were issued, due to which the grant of EC was

temporarily deferred. The respondent specifically stated that the modified ToR remained valid till 05.10.2024 and that it was actively pursuing all remaining compliances within the prescribed validity period.

Copy of the Additional affidavit dated 20.10.2023 bringing on record position of facts regarding the process of grant of environmental clearance to Answering Respondent is attached herewith and annexed as **ANNEXURE R2-12**

f) Additional Affidavit dated 11.01.2024– The answering respondent informed the Tribunal that after fulfilling the additional compliances required by the EAC, the proposal was reconsidered in the 43rd EAC meeting held on 08–09.11.2023. Upon detailed deliberation, the Committee recommended the project for grant of Environmental Clearance, subject only to uploading written submissions and compliance with specific and general conditions.

Copy of the Additional Affidavit dated 11.01.2024 bringing on record the fact that environmental clearance has been recommended Answering Respondent is attached herewith and annexed as **ANNEXURE R2-13**

G. Subsequently this Hon'ble tribunal dismissed the said OA on 26.04.2024 with the direction to the Answering Respondent that the answering respondent shall not operate the expanded part of its unit without valid environmental clearance. This Hon'ble Tribunal took a detailed consideration all the affidavits and disposed of the OA with the following observations:

*“28. In view of the facts noted hereinabove, we find that nothing further remains for adjudication in the present case.
29. The Original Application No. 156/2023/EZ is accordingly disposed of with a direction that the Respondent No. 6 shall not operate the expanded part of its unit without valid Environmental Clearance”*

It is, therefore, respectfully submitted that the issues sought to be raised in the present proceedings already stand adjudicated and concluded by this Hon’ble Tribunal in O.A. No. 156/2023/EZ, and the present O.A. is nothing but a re-agitation of the very same issues under the garb of a fresh cause save and except the allegation of alleged post-order operation, which too stands conclusively disproved by the State Pollution Control Board affidavit dated 13.02.2026.

Copy of the final order dated 26.04.2024 passed by this Hon’ble Tribunal in Original Application No. 156/2023/EZ titled “Dasai Munda & Ors v. State of Jharkhand & Ors. is attached herewith and annexed as **ANNEXURE R2-14**

H.It is pertinent to mention that the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) also carried out an inspection on 16.06.2024 and specifically recorded that the industrial units constructed as part of the expansion of the existing steel plant, for which formal Environmental Clearance is yet to be issued, were not in operation and had remained shut since 21.03.2023. It was further clarified by the Answering Respondent during the said inspection that occasional running of the machinery installed for the expansion units if any, is only for maintenance and preservation purposes and not for any commercial production.

Copy of the inspection report carried on 16.06.2024 by the regional office Ministry of Environment Forest and Climate Change (MoEF&CC). is attached herewith and annexed as **ANNEXURE R2-15**

- I. That the answering respondent respectfully submits that the said expansion plant has remained closed as also noticed by this Hon'ble Tribunal in its final order dated 26.04.2024 passed in O.A. No. 156/2023/EZ titled *Dasai Munda & Ors. v. State of Jharkhand & Ors.* It is respectfully submitted that as a consequence of such prolonged shutdown, the machinery and equipment installed for the expansion units are liable to weathering, deterioration and loss of operational fitness. Accordingly, any occasional running of the said machinery, if at all undertaken, is only for maintenance, preservation and prevention of wear and tear, and not for any commercial production, pending formal issuance of Environmental Clearance.
- J. The allegations regarding crop loss and environmental damage are wholly unsupported by any scientific soil analysis, agricultural assessment or expert material. In fact, even in the earlier proceedings O.A. No. 156/2023/EZ titled *Dasai Munda & Ors. v. State of Jharkhand & Ors.*, the joint committee constituted under the directions of this Hon'ble Tribunal had specifically observed that while some visible ambient dust was attributable to production activities, material handling and vehicular movement, the same was not significant in view of the dust suppression systems, refurbished ESPs, sprinklers and other pollution-control measures installed by the Answering Respondent. Most importantly, the committee's soil analysis of nearby agricultural fields did not reveal any significant adverse impact on soil quality, thereby completely negating the allegation of crop loss or environmental damage. The committee has

nowhere in its report stated that the answering respondent is causing any environmental damage.

Copy of the NGT mandated inspection report of the visit conducted by the Joint Committee on 29.03.2022 is attached herewith and annexed as **ANNEXURE R2-16**

- K. It is significant to point out that although the Hon'ble Apex Court in *Vanashakti v. Union of India, W.P.(C) No. 1394 of 2023* had initially restrained the grant of ex-post facto Environmental Clearances and stayed the operation of the Office Memorandum dated 07.07.2021, the said judgment was subsequently recalled in review in *Confederation of Real Estate Developers of India v. Vanashakti, 2025 SCC OnLine SC 2474* whereby the issue was directed to be reconsidered in light of the earlier binding precedents permitting such consideration in exceptional cases.
- L. It is respectfully submitted that prior to the aforesaid intervening judicial developments, the expansion proposal of the answering respondent had already been positively recommended by the Expert Appraisal Committee in its meeting dated 08–09.11.2023, and only the formal issuance of Environmental Clearance by the Ministry remained pending. As such, the statutory appraisal process had already substantially culminated in favour of the answering respondent and the issue presently survives only at the stage of formal issuance of Environmental Clearance.
- M. It is further submitted that during the pendency of the proceedings in *Vanashakti v. Union of India, W.P.(C) No. 1394 of 2023*, the Answering Respondent had also filed M.A. No. 214852 of 2025 seeking necessary directions in respect of the Environmental Clearance process for its expanded project. Pursuant thereto, the Hon'ble Apex Court was pleased to direct the Answering Respondent to place written submissions, which

have already been duly filed. The said proceedings are presently reserved for judgment and are therefore sub judice.

Copy of the order dt. 16.02.2026 passed by the Hon'ble Supreme Court in W.P.(C) No. 1394 of 2023 titled *Vanashakti v. Union of India* is attached herewith and annexed as **ANNEXURE R2-17**.

Copy of the Written Submissions dated 24.02.2026 filed before the Supreme Court in W.P.(C) No. 1394 of 2023 titled *Vanashakti v. Union of India* is attached herewith and annexed as **ANNEXURE R2-18**.

N.It is further submitted that the recommendation of the Expert Appraisal Committee having been made on 08–09.11.2023, the period of 45 days under Paragraph 8(i) of the EIA Notification expired on 23.12.2023, much prior to the interim order dated 02.01.2024 passed by the Hon'ble Supreme Court in *Vanashakti v. Union of India, W.P.(C) No. 1394 of 2023*. Thus, even on the answering respondent's own case, all substantive requirements for grant of Environmental Clearance had already stood satisfied prior to the said interim order, and only the ministerial act of formal issuance remained. The anomaly arising from such situations, where the project had completed all statutory requirements but formal issuance remained pending solely due to subsequent judicial intervention, has also been expressly noticed in the review proceedings before the Hon'ble Supreme Court. In these circumstances, there is nothing on record to suggest any subsisting illegality or any continuing environmental damage attributable to the answering respondent.

O.It is further submitted that, in the interregnum, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has itself issued Office Memorandum vide File No. IA3-3/7/2024-IA.111 clarifying that EC applications may continue to be processed notwithstanding the pendency of the issues arising from the *Vanashakti* judgment, albeit subject to the outcome of the final decision therein. Thus, it is evident that

the answering respondent's application for grant of EC has not been declined or rejected rather, the application remains under consideration, subject to the final adjudication in *Vanashakti*. Therefore, no adverse inference can be drawn against the Answering Respondent.

Copy of the Office Memorandum vide File No. IA3-3/7/2024-IA.111 issued by Ministry of Environment, Forest and Climate Change is attached herewith and annexed as **ANNEXURE R2-19**.

- P. In view of the above, it is most respectfully submitted that the answering respondent has completed all statutory compliances under the EIA Notification, 2006, and only the formal issuance of the Environmental Clearance remains pending despite the proposal having been positively recommended by the Expert Appraisal Committee. Upon expiry of the 45-day period under Paragraph 8(i) of the EIA Notification, 2006, the answering respondent became entitled to the benefit of deemed Environmental Clearance. In any event, the expanded portion is not being operated, and therefore no continuing illegality or environmental violation survives against the answering respondent.

REPLY ON MERITS

The contents of the OA are vehemently denied. It is denied that any pollution affecting the environment is being caused by the answering respondent and is submitted that the inspection committee has observed in its report that only extremely negligible air pollution is being caused and even that is being controlled by using of sprinklers etc. further the joint committee has asked us to comply with certain recommendations which shall take care of even such negligible air pollution which answering respondent is actively complying with as has been elaborated in the aforesaid separate reply filed with respect to compliance of joint



committee report recommendations before this Hon'ble Tribunal. It is submitted that the inspection committee itself specifically observed that while some visible ambient dust was attributable to production activities, material handling and vehicular movement, the same was not significant in view of the dust suppression systems, refurbished ESPs, sprinklers and other pollution-control measures installed by the Answering Respondent. Most importantly, the committee's soil analysis of nearby agricultural fields did not reveal any significant adverse impact on soil quality, thereby completely negating the allegation of crop loss or environmental damage. The committee has nowhere in its report stated that the answering respondent is causing any environmental damage. It is thus submitted that the allegation regarding environmental harm is absolutely false and vexatious. Furthermore, it is denied that any activity contrary to the law of the land is being performed by the answering respondent. It is also emphatically denied that any activity contrary to law is being undertaken, and it is reiterated that the expanded plant is not in commercial operation and shall remain non-operational until the Environmental Clearance is formally granted.

In view of the facts and submissions made hereinabove, it is most respectfully submitted that the present Original Application is wholly misconceived, devoid of merit and based on stale as well as factually incorrect allegations. The applicant has failed to place any material on record to establish any continuing environmental violation or crop damage attributable to the answering respondent. It is, therefore, most humbly prayed that the present Original Application be dismissed.

100

~~X~~

For OCL IRON & STEELS LIMITED

Madhumita Ghosh

Authorised Signatory

RESPONDENT NO. 2

THROUGH

deputy

ASHIM SHRIDHAR

ARCHY GUPTA

ADVOCATES FOR THE RESPONDENT NO. 2

B-4/227, SAFDARJUNG ENCLAVE

NEW DELHI- 110029

Mobile no.: +91 9971547353

Email: chamberashimshridhar@gmail.com

PLACE: New Delhi

DATED: 20/04/2026

VERIFICATION:

Verification at this 16 day of Apr, 2026.

I do hereby solemnly affirm and declare that I have read the contents of Para No. 1- of the Reply and state that the facts stated therein are true and correct to my knowledge and nothing material has been concealed therefrom. The Para No. to are believed to be correct on the basis of the information received from the Counsel.

The Last Paragraph is a prayer made to this Hon'ble Court.

For OCL IRON & STEELS LIMITED

Madhumita Ghosh.

Authorised Signatory

DEPONENT

X



BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

O.A. NO. 210/2025/EZ

IN THE MATTER OF:

SHRI NAYAN KUMAR PATRA

...APPLICANT

VERSUS

JHARKHAND STATE POLLUTION

CONTROL BOARD & ORS

...RESPONDENTS

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST. NORTH 24 PARGANAS

AFFIDAVIT

I, Madhumita Ghosh, aged about 44 Years, D/o Mr. Ananda Prosad Ghosh, R/o 38/A, G.T. Road, Howrah (North), West Bengal – 711101 do hereby solemnly affirm and say on oath as follows:

1. That I am the Authorised Representative of Respondent No.2 in the above noted case and as such well conversant with the facts and circumstances of the suit and am thus competent to swear the present affidavit.
2. That the factual averments made in the accompanying written statement/reply are true and correct to the best of my knowledge and the same may kindly be read as part and parcel of this affidavit which for the purpose of brevity are not reproduced herein.
3. That the accompanying written statement/reply has been drafted by my counsel under my instruction and the contents thereof have been read over to me in my vernacular and nothing material has been concealed therefrom.

For OCL IRON & STEELS LIMITED

Madhumita Ghosh

Authorised Signatory

16 APR 2026

DEPONENT

✗




VERIFICATION

Verified at Bidhannagar, West Bengal on this 16th day of April 2026 that the contents of the above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

For OCL IRON & STEELS LIMITED
Madhumita Ghosh
Authorised Signatory

DEPONENT


S. CHAUDHURI
 ★ NOTARY ★
 GOVT. OF INDIA
 Regd. No.-6584/08
 Bidhannagar Court
 Dist.-North 24 Pgs

Identified by me
Manoj Basu
Advocate

16 APR 2026

MANOJ BASU
 Advocate
 Enrolment No-F-247/2006
 Bidhan Nagar Court
 Kolkata-700091

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF OCL IRON AND STEEL LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT GODREJ WATERSIDE, TOWER-I, 5TH FLOOR, PLOT DP-5, SALT LAKE CITY, KOLKATA - 700091, WEST BENGAL, ON FRIDAY THE 06TH DAY OF SEPTEMBER, 2024 AT 04:30 PM

The Chairman informed the Board of Directors of the Company that Disha Realcon Private Limited, Nilachal Iron & Power Limited, Praful Enterprises Private Limited, Samriddhi Metals Private Limited and S M Niryat Private Limited have been amalgamated with OCL Iron and Steel Limited vide the National Company Law Tribunal (NCLT) order dated 30.01.2024 under C.P.(CAA) No. 191/(KB)/2023 connected with C.A. No. (CAA) No. 163/(KB)/2023. Hence, to deal with any legal proceedings/matter, which is/are unsettled in the names of Disha Realcon Private Limited, Nilachal Iron & Power Limited, Praful Enterprises Private Limited, Samriddhi Metals Private Limited and S M Niryat Private Limited and all the proceedings, actions, claims, suits, investigations and inquiries in the name of OCL Iron and Steel Limited, the Chairman proposed the names of Ms. Madhumita Ghosh (Aadhar no.: 5423 0655 7130) and Mr. Sahil Sinha (Aadhar No.: 7347 2803 4114), as the true and lawful Authorized Signatory cum Representative in the above matters. After discussion and due deliberation, the Board has passed the following resolution:

"RESOLVED THAT the consent of the Board of Directors of the Company be and is hereby accorded to severally authorize Ms. Madhumita Ghosh (Aadhar no.: 5423 0655 7130), the Senior Legal Manager and Mr. Sahil Sinha (Aadhar No.: 7347 2803 4114), the Legal Manager, as a true and lawful Authorized Signatory cum Representative, to deal with any legal proceedings/matter, which is/are unsettled in the names of Disha Realcon Private Limited, Nilachal Iron & Power Limited, Praful Enterprises Private Limited, Samriddhi Metals Private Limited and S M Niryat Private Limited and all proceedings, actions, claims, suits, investigations and inquiries in the name of OCL Iron and Steel Limited and to sign, file and/or to execute any caveat, application, written statements, replies, affidavit, rejoinder, representation, cross-objections, memo of appeal, revision, writ petition, claims etc., verify the same and to give statements on oath or to depose, before any court(s) of law and/or tribunal and/or forum in the aforesaid matters."




"Godrej Waterside" Tower-1, 5th Floor, Sec-V, Saltlake City, Kolkata-700091, West Bengal, India
Ph. : 033 40903510 | Email : info@oclsteel.com | CIN : U27102WB2006PLC270990

"FURTHER RESOLVED THAT Ms. Madhumita Ghosh (Aadhar no.: 5423 0655 7130), the Senior Legal Manager and Mr. Sahil Sinha (Aadhar No.: 7347 2803 4114), the Legal Manager, be and is hereby severally authorized to appoint advocate, pleader, counsel or any consultant and to retain them and/or to discharge them from time to time in the interest of the Company with respect to the above."

"FURTHER RESOLVED THAT a Certified True Copy of resolution duly signed by any of the Directors of the Company or the Company Secretary of the Company, be and is hereby furnished to concerned authority as and when required."

Certified To Be True Copy

**For OCL Iron and Steel Limited
OCL IRON & STEELS LIMITED**


Company Secretary

**Titir Nag
Company Secretary
Membership No.: 55278**

ANNEXURE R2-2

Typed copy page No. 23-29



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004

Phone: 2403852, 2403851, Fax: 0651-2403850

No. NP-307

Date: 17-12-03

No Objection Certificate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no.112 dated 31.07.2002 of M/s. Nilachal Iron & Power Ltd., SF Everest, 46 C Chowranghee Road, Kolkata - 700071, for setting of Plant for manufacturing of Sponge Iron at Plot No.: 79 to 392, Khata No.: 1 to 17, Mauza: Raianpur, P.O.Kandira, P.S: Saraikela, Dist: Saraikela. The production capacity of the Industry will be as follows: -

Sponge Iron - 350 TPD

2. After considering:

- (i) The facts stated in the N.O.C application & Project Report;
- (ii) Provisions of related Water (Prev.& Control of Pollution) Act, 1974 & Air (Prev.& Control of Pollution) Act, 1981.
- (iii) Check list based on Site Inspection on date 06.11.2002.
- (iv) Secretary, Industries Deptt., Jharkhand Government, Ranchi Letter no. - 217/Sadhiva dated 03.12.2003

3. N.O.C. in favour of unit, based on site inspection and facts stated in the project report, N.O.C. application is hereby accorded subject to the following conditions: -

- (i) The unit shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prev.& Control of Pollution) Act, 1974 and section 21 of Air (Prev.& Control of Pollution) Act, 1981 prior to commissioning of the plant.
- (ii) The unit shall install Effluent Treatment Plant adopting appropriate technology to treat the effluent to the standard stipulated.
- (iii) All tanks used for collection and treatment of effluent shall be made impervious by providing adequate current concrete/stone masonry/stone slab lining with leak-proof materials
- (iv) The unit shall install water meter to measure the water consumed for different purposes as per the Water (Prevention & Control of Pollution) Cass Act, 1977.
- (v) The unit shall ensure continuous and uninterrupted power supply so that the pollution control system functions uninterruptedly. Separate energy meters shall be provided for the pollution control systems.
- (vi) The unit shall upgrade pollution control systems as and when new technologies are available.
 - (i) The unit shall install Electro Static Precipitator (ESP) to bring air pollutant from stack to the prescribed standards.
 - (ii) The height of Stacks (c) shall be as per norms of Central Pollution Control Board. Necessary pipe work(s) ladder and platform shall be provided with the stack as per norms of Central Pollution Control Board.

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झारखण्ड राज्य प्रदूषण नियंत्रण पषद

Tel: 0651-2403250
Fax: 0651-2403250

JHARKHAND STATE POLLUTION CONTROL BOARD

वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत गठित

CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

E. A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa, Ranchi-834004

Ref No. JA/2613/A

C/III

Date: 04/02/2005

EMISSION CONSENT ORDER

With reference to the application dated 03/12/2004 of Sri R. K. Agarwal, MD, M/s Nilachal Iron & Power Ltd, Ratanpur, Kandra (Chandil Road) for consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he they is/are granted consent to operate his/their Industrial Plant at Ratanpur, Kandra- Chandil Road, Saraikela Kharsawan for the period from 01.12.2005 to 30.06.2005 with the following conditions:

1. That, he they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 25 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and shall further extend co-operation to the Board in performing its functions entrusted under sections 24, 25, and 26 of the Act.
2. That, he they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 8, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, and 2008, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable.
3. That, he they shall monitor his/their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its records and when asked for.
4. That, he they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 30.06.2005 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He they shall submit Environmental Statement by 30th Sept. every year.
6. The unit shall comply all conditions of CPCQ or JI-Q as far as which this consent order shall automatically remain cancelled.
7. If the proposed area is not declared Industrial Area Zone by 31-3-05, this order shall automatically remain cancelled.

To,
Sri R. K. Agarwal, MD
M/s Nilachal Iron & Power Ltd
Ratanpur, Kandra- Chandil Road
Saraikela Kharsawan
Phone # :- 3091719


MEMBER SECRETARY

Memo. No. JA/2613/A

Dated 04/02/2005

Copy forwarded to the Regional Officer, Jamshedpur for information and necessary action.

MEMBER SECRETARY

JHARKHAND STATE POLLUTION CONTROL BOARD 23
T.A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa,
Ranchi-834004

Phone : 2403852, 2403851, Fax : 0651-2403850

Ref. No. N-307

Date 17-12-2003

No Objection Certificate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no. 112 dated 31.07.2002 of M/s. Nilachal Iron & Power Ltd., SF Everest, 46 C Chowranghee Road, Kolkata – 700071, for setting of Plant for manufacturing of Sponge Iron at Plot No. 79 to 392, Khata No. 1 to 17, Mouza Ratanpur, P.O. Kandra, P.S. Saraikela, Dist. Saraikela. The production capacity of the industry will be as follows :-

Sponge Iron – 350 TPD

2. After considering :
- i) The facts stated in the N.O.C. application & Project Report;
 - ii) Provisions of related Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.
 - iii) Check list based on Site Inspection on date 06.11.2002.

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- iv) Secretary, Industries Deptt., Jharkhand Government, Ranchi Letter no. 217/Sahiva dated 03.12.2003.
3. N.O.C. in favour of unit, based on site inspection and facts stated in the project report N.O.C application is hereby accorded subject to the following conditions :-
- i) The unit shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 prior to commissioning of the plant.
 - ii) The unit shall install Effluent Treatment Plant adopting appropriate technology to treat the effluent to the standard stipulated.
 - iii) All tanks used for collection and treatment of effluent shall be made impervious by providing adequate current concrete / stone masonry / stone slab lining with leak-proof materials.
 - iv) The unit shall install water meter to measure the water consumed for different purposes as per the Water (Prevention & Control of Pollution) Cess Act, 1977.
 - v) the unit shall ensure continuous and uninterrupted power supply so that the pollution control system functions uninterruptedly. Separate energy meters shall be provided for the pollution control systems.
 - vi) The unit shall upgrade pollution control systems as and when new technologies are available.

- vii) The unit shall install Electro State Precipitator (ESP) to bring air pollutant from stack to the prescribed standards.
- viii) The height of Stacks(s) shall be as per norms of Central Pollution Control Board. Necessary port hub(s) ladder and platform shall be provided with the stack as per norms of Central Pollution
- ix) The unit shall provide Ambient Air Quality Report & Noise level monitoring Report before commissioning of the Plant. The unit shall ensure that the Npoise level and ----- the prescribed limit.
- x) ----- shall ----- noise pollution in and around the factory ----- of C.P.C.B.
- xi) ----- Plantation shall be made in every 15 meters width in zig zag way around the factory.....
- xii) The unit shall prepare a plan of rain water harvesting within six months.
- xiii) The ----- Fitter(s) of adequate capacity at Coal crushing in - ----- Product separation and all transfer points of belt conveyer or at any other plant ----- emission.
- xiv) The unit shall make pucca (-----) haul roads within the premises.
- xv) The unit shall make arrangement for water spraying at all the ----- ----- of raw materials / products and water.
- xvi) ----- to the Board within 3 months with -----.
- xvii) The unit shall keep off raw materials and products under shed and fine (dusty) raw materials ----- shed.

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- xviii) -----conveyor ----- shall be under covered shed.
- xix) The unit shall ----- by 31.07.2004 and shall ----- shall be binding on the unit. The NOC is ----- Industry Department, Government of Jharkhand to avoid delay.
- xx) The Jharkhand State Pollution Control Board reserves the right to reverse and / or and ----- for the protection of Environment and to ensure pollution control -----.
- xxi) -----
- xxii) The NOC is valid for a period of 6 months from the date of issue.

Member Secretary

Memo No.....

Ranchi Dated

-----.....

JHARKHAND STATE POLLUTION CONTROL BOARD
CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF
POLLUTION) ACT, 1981

T.A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa,
Ranchi-834004

Ref. No. 1A/2613/A/C-III

Date 04/02/2005

EMISSION CONSENT ORDER

With reference to the application dated 03/12/2004 of Sri R.K. Agarwal, MD M/s. Nilachal Iron & Power Ltd. Ratanpur, Kandra Chandil Road for consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 he / they is / are granted consent to operate his / their Industrial Plant at Ratanpur, Kandra – Chandil Road, Saraikela Kharsawan for the period from 01/02/2005 to 30/06/2005 with the following conditions :

1. That he / they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (prevention & Control of Pollution) Act, 1981 and shall further extent co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.
2. That, he / they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, and 2000, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules,

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1989, and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable.

3. That, he / they shall monitor his / their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for.
4. That, he / they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 30/06/2005 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He/they shall submit Environmental Statement by 30th Sept. every year.
6. The unit shall comply all conditions of NOC by 31.3.05 failing which this consent order shall automatically remain canceled.
7. If the proposed area is not declared Industrial Area / Zone by 31.3.05, this order shall automatically remain canceled.

Sd/-

MEMBER SECRETARY

To,
Sri R.K. Agarwal, MD
M/s. Nilachal Iron & Power Ltd.

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Ratanpur, Kandra – Chandil Road

Saraikela Kharsawan

Phone # : 309171

Memo No. JA/2613/A.....

Dated 04/02/2005

Copy forwarded to the Regional Officer Jamshedpur for information and necessary action.

MEMBER SECRETARY

ANNEXURE R2-3

F. No. J-11011/662/2008- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi – 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668

Dated 24th December, 2009

To, ✓
 The Executive Director (Project & Technology)
 M/s Nilachal Iron & Power Ltd.
 5, Bentinck Street
 Kolkatta – 700 001, West Bengal

E-mail : cpattnaik@jalbaajigroup.com / ibalaji@vsnl.net ; Fax No. : 033-22430021 ;

Subject : Expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. – Environment clearance req.

Ref. : Your letter no. nil dated 15th September, 2009.

Sir,

This has reference to your letter no. nil dated 15th September, 2009 alongwith Form I, Pre-feasibility Report, draft Terms of References, EIA/EMP, Public hearing report and subsequent clarifications furnished by you vide your letters dated 11th & 13th November, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. Existing plant area is 57 acres. Total land acquired for expansion is 176.33 acres. Pendrabera PF, Kanki PF, Basrapahar PF, Palubera PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF are located within 10 km radius of the project site. Dalma Reserve Forest is located at 8 km. No national park, wild life sanctuary, biosphere reserve, wetland etc. are located within 15 km. area of the project site. Total cost of the project is Rs. 1,350.00 Crores. Following are the details of existing and proposed facilities :

S. N.	Plants	Existing Capacity	Proposed expansion	Final Production
1	Sponge Iron Plant	1,05,000 TPA (1x350 TPD)	6,00,000 TPA (1800 TPD)	7,05,000 TPA
2	Blast Furnace	-	3,50,000 TPA (2x250 m ³)	3,50,000 TPA
3	Pelletization Plant	-	6,00,000 TPA	6,00,000 TPA
4	Coal Washery	-	13,00,000 TPA	13,00,000 TPA
5	Steel Making Shop with CCM (2x50 T EAF)	-	7,00,000 TPA	7,00,000 TPA
6	Captive Power Plant	-	75 MW	75 MW
7	Re-Rolling Mill (Liquid steel)	-	7,00,000 TPA	7,00,000 TPA
8	Ferro Alloy Plant	-	1,25,008 TPA	1,25,000 TPA
9	Oxygen Plant	-	1,000 TPD	1,000 TPD



3.0 Sponge iron will be produced in the DRI kilns by conventional process. Iron ore will be reduced in blast furnaces with a hot gas. Proportioned mixture of iron ore concentrate and bentonite will be fed to disk pelletizer to produce green balls which will be fed to traveling grate, rotary kiln and annular cooler to produce iron pellets. Steel melting will be carried out in an electric arc furnace (EAF) and ladle furnace (LF). Casted billets/slabs will be manufactured in rolling mill. Heavy media cyclone technology will be adopted in the coal beneficiation plant. Ferro alloy will be produced in submerged arc furnace (SAF) will be used in the.

4.0 Electrostatic precipitator (ESP), dust settling chamber (DSC), after burning chamber (ABC), bag filters, gas cleaning plant (GCP), cyclone, multi-cyclone, wet scrubber type, dust & extraction system with bag filters, dust suppression system (dry fog type and water sprinkler) will be provided to control air emissions. Total water requirement from Suvarnarekha River will be 19,200 m³/day. Effluent treatment plant (ETP) will be installed to treat wastewater from various units and all the treated wastewater will be recycled / reused for ash handling, dust suppression and green belt development. No effluent will be discharged and 'zero' discharge will be adopted. Blast furnace slag will be granulated and provided to cement manufacturers. Dust and sludge from blast furnace, dust from DRI plant, pellet plant, SMS, ferro alloy plant, and mill scales from rolling mill and casting machines will be reused in pellet plant. Fly ash will be used in cement making, brick making etc. Char from DRI Plant, coal rejects and fines from coal washery will be used in AFBC boilers as fuel. SMS and ferro alloy slag will be disposed as per CPCB guidelines.

5.0 Public hearing/consultation meeting was conducted on 27th August, 2009.

6.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of ETA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i) Compliance to all the specific and general conditions stipulated for the existing sponge iron plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar.
- ii) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), gas cleaning plant, cyclone, multi-cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- iii) Electrostatic precipitator (ESP) shall be provided to DRI kilns, pellet plant, CFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 50 mg/Nm³. Blast furnace shall be provided with cyclone/multi-cyclone followed by wet scrubber type gas cleaning plant (GCP) to control dust pollution. Bag filters shall be provided to stock house to control dust emissions. Fume extraction system with bag filters to steel melting shop (SMS), electric arc furnace (EAF), ladle refining furnace (LRF), ferro alloy plant and rolling mill shall be provided to control dust pollution. Recuperator system with high stack shall be provided to rolling mill. Data on ambient air quality, stack emissions and fugitive emissions shall regularly submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months. ✓

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- iv) Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.
- v) Proper and full utilization of DRI and blast furnace gases in power plant using heat recovery steam generators shall be ensured and no flue gases shall be discharged into the air.
- vi) The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- vii) In-plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings, product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinklers shall be provided at coal handling and crushing area to control fugitive dust emissions. Closed conveyers and closed crushing unit with water sprinkling system shall be provided to suppress fugitive emissions from the coal washery. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.
- viii) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be followed.
- ix) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- x) Total water requirement from Subemreka River shall not exceed 19,200 m³/day and prior 'permission' for the drawl of 19,200 m³/day water from the concerned department shall be obtained. Cooling tower blow down shall be taken to settling tank and used for dust suppression. The wastewater from gas cleaning plant (GCP) of blast furnace shall be treated in an effluent treatment plant (ETP) and clarified water reused in GCP itself. The regeneration wastewater from the demineralization (DM) plant shall be neutralized in a neutralization pit and used for dust suppression. The effluent from captive power plant shall be taken to ash pond and reused for ash handling and slag granulation. The wastewater generated from SMS and rolling mill shall be taken to scale pit and reused for cooling and slag granulation. The wastewater from coal washery after recovery of fines shall be re-circulated.
- xi) Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.
- xii) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in sewage treatment plant (STP) and used for green belt development. ✓



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- xiii) The water consumption shall not exceed 16 m³/Ton of Steel as per prescribed standard.
- xiv) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xv) Char from DRI Plant, coal rejects and fines from coal washery shall be used in AFBC boilers as fuel. Iron ore, fluxes, mill scale from rolling mill etc. shall be recycled to sinter plant to produce sinter.
- xvi) All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously alongwith the DRI plant to ensure full utilization of char from the beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall also be properly utilized properly. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant, pellet plant, SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.
- xvii) All the slag (ferro alloy, blast furnace slag etc.) shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.
- xviii) Slag produced in Ferro-Manganese (Fe-Mn) production shall be used in manufacture Silico-Manganese (Si-Mn).
- xix) Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash and blast furnace slag shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar within 3 months of issue of this letter.
- xx) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xxi) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
- xxii) A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.
- xxiii) As proposed, green belt shall be developed in 60 acres (34 %) out of total 176.33 acre area within and around the plant premises as per the CPCB guidelines in consultation with DFO. *pr*

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- xxiv) Prior permission from the State Forest Department shall be taken regarding likely impact of the expansion of the proposed steel plant on the reserve forests. Measures shall be taken to prevent impact of particulate emissions / fugitive emissions, if any from the proposed plant on the surrounding reserve forests viz. Pendraber PF, Kanki PF, Basrapahar PF, Paluber PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF and Dalma Reserve Forest located within 10 km radius of the project. Further, Conservation Plan for the conservation of wild fauna in consultation with the State Forest Department shall be prepared and implemented.
- xxv) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented.
- xxvi) All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27th August, 2009 shall be satisfactorily implemented by allocating separate budget to implement the same.
- xxvii) Rehabilitation and Resettlement Plan for the project affected population including tribals, if any, shall be implemented as per the policy of the State Govt. In consultation with the State Govt. of Jharkhand. Compensation paid in any case shall not be less than the norms prescribed under the National Resettlement and Rehabilitation Policy, 2007.
- xxviii) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The state Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the Jharkhand PCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels

should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

- vii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface as well as ground water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. As proposed, Rs. 135.00 Crores and Rs. 13.5 Crores shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xi. The Regional Office of this Ministry at Bhubaneswar / CPCB / Jharkhand SPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- xii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xiii. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xiv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xv. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF at Bhubaneswar, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry at Bangalore / CPCB / JPCB shall monitor the stipulated conditions. *fr*

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xvi. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.

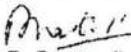
xvii. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

7.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

9.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules


(Dr. P. B. Rastogi)
Director

Copy to:-

- 1 The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
- 2 Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 3 Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
- 6 Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.


(Dr. P. B. Rastogi)
Director

F. No. J-11011/662/2008-IAII(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

E-mail: dirind-moefcc@gov.in
Tel: 011-24695368

Dated: 06th September, 2020

To

Shri. Deep Chand Lamba,
Director,
M/s. Nilachal Iron and Power Limited,
5, Bentinck Street, Kolkata,
West Bengal - 700001.
Email: nippower@gmail.com; Tel: 033-24862154

Subject: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharlia Block, District Saraikela-Kharsawan, Jharkhand [Online Proposal No. IA/JH/IND/111776/2019; File No. J-11011/662/2008-IAII(I)] – Prescribing of Terms of Reference (ToR) – regarding.

Sir,

1. This refers to the online application of M/s. Nilachal Iron and Power Limited made vide online proposal no. IA/JH/IND/111776/2019 dated 06/08/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered during the 22nd meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-I) held on 26th August – 28th August, 2020. The EAC proceedings of the proposal cited above is given as below.

Details submitted by the project proponent

3. M/s Nilachal Iron & Power Limited proposes an expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) Captive Power Plant on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises.

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharlia Block, District Saraikela-Kharsawan, Jharkhand".

4. The overall project scenario is given as below

Unit	Existing Unit under Operation	Unit under Implementation	Proposed Units Capacity	Total Capacity and Products
Beneficiation Plant	-		6,00,000 TPA	(1x0.6 MTPA) 6,00,000 TPA Concentrated Iron Ore
Pelletization Plant	-		6,00,000 TPA (Module: 1x6,00,000 TPA)	(1x0.6 MTPA) 6,00,000 TPA Pellets
Sponge Iron Plant	550 TPD (2x100 TPD, 1x350 TPD)		1800 TPD (3x600 TPD)	2350 TPD Sponge Iron (2x100 TPD, 1x350 TPD, 3x600 TPD)
Steel Melting Shop (SMS) with matching LRF & CCM	-		Induction Furnaces (2x25 T + 4x15 T)	Induction Furnaces (2x25 T + 4x15 T) 3,63,000 TPA Liquid Steel (3,59,000 TPA Billets)
Rolling Mill (Liquid Steel)	-		3,50,000 TPA	3,50,000 TPA Rods, Bars, Light Structural
Ferro Alloy Plant	-		Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA	(SAF) - 4 x 16.5 MVA 1,25,000 TPA Ferro Alloys (35,160 TPA Ferro-Chrome + 14,367 TPA Ferro-Silicon + 43,633 TPA Ferro-Manganese + 31,840 TPA Silico-Manganese)
Chrome Ore Briquette Plant	-		30 TPH	30 TPH
Oxygen Plant	-		100 TPD	100 TPD Oxygen
Captive Power Plant	-	12 MW WHRB	63 MW (38 MW WHRB)	75 MW Power

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Guntharia Block, District Saraikela-Kharsawan, Jharkhand".



Unit	Existing Unit under Operation	Unit under Implementation	Proposed Units Capacity	Total Capacity and Products
		based	based + 25 MW AFBC based)	

5. The proposed unit is located at Ratanpur-Kandra Village, Gambaria Block, District Saraikela-Kharsawan, Jharkhand. The geographical co-ordinates are Latitude - 22°52'39.94"N & Longitude - 86°03'55.24"E with above Mean Sea Level (AMSL): 170 m.
6. The proposed expansion project will be installed on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises. No forest land involved. Of the total area 26.71 ha (33%) land will be used for green belt development.
7. No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
8. Total project cost is approx. Rs. 886 Crores. Manpower, to the tune of 1700 persons will be required for the plant operations.
9. The targeted production capacity of the Beneficiation Plant (1x0.6 MTPA) is 6,00,000 TPA Concentrated Iron Ore, Pelletization Plant (1x0.6 MTPA) is 6,00,000 TPA Pellets, Sponge Iron Plant (2x100 TPD, 1x350 TPD, 3x600 TPD) is 2350 TPD Sponge Iron, Steel Melting Shop (SMS) with matching LRF & CCM (2x25 T + 4x15 T) is 3,63,000 TPA Liquid Steel (3,59,000 TPA Billets), Rolling Mill (3,50,000 TPA) is 3,50,000 TPA Rods, Bars, Light Structural, Ferro Alloy Plant (Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA is 1,25,000 TPA Ferro Alloys (35,160 TPA Ferro-Chrome +14,367 TPA Ferro Silicon +43,633 TPA Ferro-Manganese +31,840 TPA Silico-Manganese), Chrome Ore Briquette Plant (30 TPH) is 30 TPH Chrome Ore Briquette, Oxygen Plant (100 TPD) is 100 TPD Oxygen, Captive Power Plant 75 MW (50 MW WHRB based + 25 MW AFBC based) is 75 MW Power. The raw material transportation will be done through Rail and road.
10. The estimated power requirement of the proposed expansion project is about 121 MW. The above power requirement for the plant is proposed to be met from proposed 75 MW captive power plant and rest from State grid.
11. Proposed raw materials and fuel requirement for major products of the project are as follows.

SL. NO.	RAW MATERIALS	ANNUAL REQUIREMENT (IN TPA)
BENEFICIATION PLANT (6,00,000 TPA)		
1.	RAW IRON ORE	9,30,000
PELLETIZATION PLANT (1X6,00,000 TPA)		
1.	IRON ORE FINES	6,00,000
2.	LIMESTONE	13000
3.	BENTONITE	20000
4.	COAL FINES	13,000
5.	COAL	60,000

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilchal Iron and Power Limited located at Ratanpur-Kandra Village, Gambaria Block, District Saraikela-Kharsawan, Jharkhand".



DRI PLANT (3x600 TPD)		
1.	PELLET	9,00,000
2.	IMPORTED COAL	6,12,000
3.	DOLOMITE	31,000
INDUCTION FURNACES (2x25 + 4x15 T)		
1.	SPONGE IRON	2,20,000
2.	SCRAPS	55,000
3.	PIG IRON	55,000
4.	FERRO ALLOYS	2,900
CAPTIVE POWER PLANT (25.0 MW BASED ON AFBC BOILER)		
1.	IMPORTED COAL	1,50,000
2.	DOLOCHAR	1,50,000
FERRO ALLOY PLANT (4 X 16.5 MVA)		
FERRO-CHROME		
1.	CHROME ORE	91,400
2.	COKE	14,000
3.	COAL	6,330
4.	QUARTZ	700
5.	DOLOMITE	700
6.	LIME	880
7.	MOLASSES	2,110
SILICO-MANGANESE		
1.	MANGANESE ORE	54,130
2.	FERRO MANGANESE SLAG	22,300
3.	COKE	12,740
4.	COAL	12,740
5.	QUARTZ	6,370
FERRO SILICON		
1.	QUARTZ	24,425
2.	MILL SCALE	6,180
3.	M.S. SCRAP	290
4.	CHARCOAL	12,930
5.	LAM COKE	7,900
FERRO MANGANESE		
1.	MANGANESE ORE	1,04,720
2.	COKE	17,450
3.	COAL	17,450
4.	DOLOMITE	1,310

12. The total requirement of make-up water to meet process make-up and drinking needs of the proposed new facilities will be 3862 m³/day, to be sourced from Subarnarekha river. Domestic wastewater will be treated in Sewage treatment plant and industrial waste water generated will be treated in water treatment facility and reused completely.

13. The proponent has mentioned that there is no court case or violation under EIA

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilochal Iron and Power Limited located at Rotanpur-Kandra Village, Gambaria Block, District Saraikela-Kharsawan, Jharkhand".

Notification to the project or related activity.

14. Name of the EIA consultant: Enviro Tech East Private Limited [S.No. 61, List of Accredited Consultant Organizations as on August, 2020].

Observations of the Committee

15. The Committee noted the following:
- i. Water shall be withdrawn from Subarnarekha river.
 - ii. Plant site is located 13 KM away from CEPI area i.e., Saraikela Kharsawan.
 - iii. Status of additional land of 56.3 Acres required for the plant is not given.
 - iv. Railway facility is available nearby in Kunki and Kandla.

Recommendations of the Committee

16. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
- i. EMP Matrix indicating EMP details, time line for implementation, Budgetary Provisions and Monitoring Schedule along with methodology shall be furnished in EIA report.
 - ii. CPP of 25 MW using low sulfur Indian coal shall be installed with CEMS integrated with plant control for process control.
 - iii. Green belt shall be developed in 40 % of the plant area.
 - iv. CER amount to be spent shall be 1.5 times that of normal amount for meeting CEPI norms.
 - v. Only surface Water shall be used. GW abstraction shall not be permitted.
 - vi. 100 % water consumed annually shall be recharged through water harvesting.
 - vii. PM level from chimneys shall be maintained at $< 30 \text{ mg/Nm}^3$ and Power plant emission norms of SO_2 and NO_x less than 100 Mg/Nm^3 shall be adhered to.
 - viii. The dust collected from roads, plant floors and APCDs shall be recycled to pellet plant.
 - ix. IOBP tailings shall be dewatered and used for filling low lying areas and construction work. No dumping shall be permitted. 100 % of solid waste generated shall be utilized. Impervious concrete floor with shed shall be used to store chrome slag.
 - x. 100% dolo char generated shall be used in CPP. Dumping of dolo char is not permitted.
 - xi. Plant shall operate on ZLD.
 - xii. Fourth hole extraction system shall be installed on SAF for control of dust emission.
 - xiii. 85-90 % hot charging shall be practiced in RM. RHF shall be used in emergency to run only on I.D.O. Use of FO/Pulverized coal is not permitted.
 - xiv. Waste Recovery Plant shall be installed to recover metallics, fluxes and aggregates from Slag.
 - xv. Scheme for reduction of Green House gases shall be furnished in EIA report.
 - xvi. Fe Cr slag storage shall be done in covered shed having impervious floor.
 - xvii. All roads inside the plant shall be paved, vacuum cleaners shall be provided to clean roads and shop floors. Water spray systems shall be included to control fugitive dust from RM Stockpiles.
 - xviii. Air cooled condensers shall be used.
 - xix. Energy conservation measures like use of VFD, Slip power recovery etc., shall be

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPD), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratunpur-Kandra Village, Ganharua Block, District Saraikela-Kharsawan, Jharkhand".

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adopted.

- xx. Roof Top solar system, LED lights and Solar Street lights shall be provided.
xxi. Proposal to use nearby railway facility for the transportation of materials shall be explored and details shall be furnished in the EIA report.

Decision of MoEF&CC

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-I) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure 1 read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e., 06/10/2020 and will expire on 05/10/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.



(A.K. Agrawal)
Director

Copy to :-

- Secretary, Department of Environment, Government of Jharkhand, Secretariat, Ranchi.
- Deputy Director General of Forests (C), Ministry of Environment and Forest, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi-834002.
- Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
- Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), HEC Campus, P.O. Dhurwa, Ranchi - 834004, Jharkhand
- Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
- District Collector, Saraikela-Kharsawan District, Jharkhand.
- Guard File / Record File / Monitoring File.
- MoEF&CC Website.



(A.K. Agrawal)
Director

Terms of Reference for project titled "Proposed expansion of existing steel plant to integrated Steel Plant through installation of 1800 TPD (2x600 TPD) DRI kilns along with Beneficiation Plant for iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.55 MTPA), Ferro alloy Plant (4x16.5 MV), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW GHRB based + 25 MW AFEC based) capacity Captive Power Plant by M/s. Nishchal Iron and Power Limited located at Batanpura-Kandra Village, Gumbaria Block, District Saraikela-Kharsawan, Jharkhand"

GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR

1. Executive Summary
2. Introduction
 - i. Details of the EIA Consultant including NABEF accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
 - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
 - x. Hazard identification and details of proposed safety systems.
 - xi. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
 - i. Location of the project site covering village, Taluka/Tehsil, District and State. Justification for selecting the site, whether other sites were considered.
 - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
 - iii. Co-ordinates (lat-long) of all four corners of the site.
 - iv. Google map-Earth downloaded of the project site.

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M.s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharua Block, District Saraikela-Kharsawan, Jharkhand"

- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPD), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gumharia Block, District Saraikela-Kharsawan, Jharkhand"



- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
 - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
 - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
 - vi. Ground water monitoring at minimum at 8 locations shall be included.
 - vii. Noise levels monitoring at 8 locations within the study area.
 - viii. Soil Characteristic as per CPCB guidelines.
 - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
 - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
 - xi. Socio-economic status of the study area.
7. Impact Assessment and Environment Management Plan
- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
 - ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
 - iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
 - iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment, Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
 - v. Details of stack emission and action plan for control of emissions to meet standards.
 - vi. Measures for fugitive emission control
 - vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
 - viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1.500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
 - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
 - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
 - xii. Action plan for post-project environmental monitoring shall be submitted.
 - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. Occupational health
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
 - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
 - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
 - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. Corporate Environment Policy
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Corporate Environment Responsibility (CER)



- i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs.crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct Item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
13. A tabular chart with index for point wise compliance of above ToRs.
14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be**

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (33 MW WHRB based + 25 MW A/BC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand"

submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilchal Iron and Power Limited located at Ratanpur-Kandra Village, Ganthuria Block, District Saran/la-Kharsawan, Jharkhand"

ANNEXURE-2ADDITIONAL ToRs FOR
INTEGRATED STEEL PLANT

1. Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
3. For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
4. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
5. PM (PM₁₀ and P_{2.5}) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM₁₀ to be carried over.
6. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
7. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
8. Plan for slag utilization
9. Plan for utilization of energy in off gases (coke oven, blast furnace)
10. System of coke quenching adopted with justification.
11. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
12. Trace metals in waste material especially slag.
13. Trace metals in water
14. Details of proposed layout clearly demarcating various units within the plant.
15. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs and outputs (material and energy balance).
16. Details on design and manufacturing process for all the units.
17. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
18. Details on requirement of energy and water along with its source and authorization from the concerned department. Location of water intake and outfall points (with coordinates).
19. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
20. Details on toxic content (TCLP), composition and end use of slag.



Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan



Typed copy on page No. 52 to 54

JHARKHAND STATE POLLUTION CONTROL BOARD
T.A. Division Building (Ground Floor) HEC Campus, Dhurva, Ranchi- 834004
Phone No:- 2400852, 2400851. Fax No:- 2400850.

Mem No: JSPC/PH/HR/2402/2021 *B-1875*

From,

Y K Das
Member Secretary

To,

Sri A. K. Agrawal
Director
Ministry of Environment, Forests and Climate Change
Impact Assessment Division, Govt. of India
Indra Paryavaran Bhawan, Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi- 110 003

Sub: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x 15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gancharia Block, District Saraikela-Kharsawan, Jharkhand - Regarding.

Ref: TOR issued vide MoEF&CC, New Delhi vide Ref. J-11011/662/2008-IA.11(I) dated 06.09.2020;

Sir,

With reference to above this is to inform you that the public hearing of the project was conducted on 27.09.2021 under the Chairmanship of Sri Subodh Kumar, ADC in association with Sri M. Jha, A.S.O. of Head Office, JSPC Board, Ranchi and Sri Jitendra Prasad, Regional Officer, Regional Office, JSPC Board, Jamshedpur.

The minutes of the public hearing with soft copy, copy of attendance sheet, question and answer sheet, paper cutting and copy of complain received from Adivasi - Moolvasi Bhoomi Raksha Samiti, Gancharia, Saraikela Kharsawan and Smt. Geeta Koda, M.P. are enclosed herewith for considering environmental clearance under EIA Notification 2006 on the basis of its merit.

Encl.- A/A

Yours faithfully,

Sd/-

(Y. K. Das)

Member Secretary

Ranchi, Dated: 25/10/2021

Memo No: *B-1875*

Copy forwarded to: Additional Chief Secretary, Department of Forest, Environment and Climate Change, Govt. of Jharkhand, Nepal House, Ranchi / Member Secretary, MoEF & CC, Govt. of India, Regional Office, Ranchi Bungalow No. A/2, Shyamali Colony, Ranchi- 834 002 / Sri Deep Chand Lamba, Director M/s Nilachal Iron & Power Limited, Vill- Ratanpur, Kandra Chandil Road, Dist- Saraikela Kharsawan, (Jharkhand) 833 220 for information & necessary action.

At: NOC/PH/HR/2402/2021

(Y. K. Das)
Member Secretary

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. Division Building (Ground Floor) HEC Campus, Dhurwa.
Ranchi- 834004

Phone No:-2400852, 2400851. Fax No:- 2400850.

Ref. No.: Pt. PH INR 54-02-2024 B-1825 Dated: 25/10/2021

From:

Y.K. Das
Member Secretary

To

Sri A. K. Agrawal
Director
Ministry of Environment, Forests and Climate Change
Impact Assessment Division, Govt. of India
Indra Paryavaran Bhawan, Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110003

Sub: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T+ 4x 15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPI), Oxygen plant (100 TPD) and 82 MW (57 MW



WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand Regarding.

Ref: TOR issued vide MoEF&CC. New Delhi vide Ref. J-11011/662/2008-1A.10(1) dated 06.09.2020;

Sir.

With reference to above this is to inform you that the public hearing of the project was conducted on 27.09.2021 under the Chairmanship of Sri Subodh Kumar, ADC in association with Sri M. Jha, A.S.O. of Head Office, JSPC Board, Ranch and Sri Jitendra Prasad, Regional Officer, Regional Office, JSPC Board, Jamshedpur.

The minutes of the public hearing with soft copy, copy of attendance sheet, question and answer sheet, paper cutting and copy of complain received from Adivasi Moolwasi Bhoomi Raksha Samiti, Gamharia, Seraikela Kharsawan and Smt. Geeta Koda. M.P. are enclosed herewith for considering environmental clearance under EIA Notification 2006 on the basis of its merit.

Encl.-A/A

SXA

Yours faithfully.

Sd/-

(Y. K. Das)

Member Secretary

Mema No: B-1825

Ranchi, Dated: 25/10/2021

Copy forwarded to: Additional Chief Secretary, Department of Forest, Environment and Climate Change, Govt. of Jharkhand, Nepal House, Ranchi / Member Secretary, MoEF & CC. Govt. of India, Regional Office, Ranchi Bungalow No. A/2, Shyamali Colony, Ranchi- 834 002/Sri Deep Chand Lamba, Director M/s Nilachal Iron & Power Limited, Vill- Ratanpur, Kandra Chandil Road, Dist- Seraikela Kharsawan, (Jharkhand) 833 220 for information & necessary action.

Sd/-

(Y. K. Das)

Member Secretary

मेसर्स नीलाचल आयरन एण्ड पावर लि०, ग्राम-रतनपुर-कान्हा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना के पर्यावरणीय स्वीकृति के उद्देश्य से दिनांक-27.09.2021 को सम्पन्न लोक सुनवाई कार्यक्रम का कार्यवाहीवृत्त :-

उपस्थिति :-

- (क) लोक सुनवाई में शामिल नागरिकों की :- अनु०-1 पर संलग्न।
- (ख) उपायुक्त/उपायुक्त द्वारा मनोनित प्रतिनिधि एवं झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के पदाधिकारियों की :- अनु०-11 पर संलग्न।

मेसर्स नीलाचल आयरन एण्ड पावर लि०, ग्राम-रतनपुर-कान्हा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-27.09.2021 को लोक सुनवाई का आयोजन पूर्व से निर्धारित स्थल "फुटबॉल ग्राउण्ड, ग्राम-रतनपुर, पो0+थाना-कान्हा, जिला-सरायकेला-खरसावाँ" में किया गया। लोक सुनवाई की सूचना आम लोगों को दिनांक-23.08.2021 को दैनिक समाचार पत्र में प्रकाशित कर दी गई थी। समाचार पत्र में प्रकाशित सूचना की कतरन अनु०-111 पर संलग्न है। इसके साथ ही साथ लोक सुनवाई की सूचना आम लोगों को दिनांक-24.09.2021 को ध्वनि विस्तारक यंत्र के माध्यम से भी दी गई थी।

लोक सुनवाई कार्यक्रम की शुरुआत अपर उपायुक्त की अध्यक्षता में कोविड-19 से बचाव हेतु निर्गत गाइडलाइन के अनुरूप की गई। साथ ही लोगों को सामाजिक दूरी का पालन करने, मारक पहनने एवं हैंड सेनेटाईजर का उपयोग करने की अपील की गई। कम्पनी द्वारा मास्क एवं हैंड सेनेटाईजर उपलब्ध कराई गई थी। अपर उपायुक्त द्वारा आरंभ से उपस्थित लोगों का स्वागत किया गया एवं परियोजना की संक्षिप्त जानकारी देने हेतु क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर, जमशेदपुर को आमंत्रित किया।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के विस्तारीकरण के तहत आने वाली प्रोजेक्ट के संबंध में संक्षिप्त रूप से जानकारी दी गई। उन्होंने बतलाया कि यह लोक सुनवाई भारत सरकार की अधिसूचना 14 सितम्बर 2006 के तहत की जा रही है जिसके तहत विशेष प्रकार की इकाईयों के पर्यावरणीय स्वीकृति के पूर्व लोक सुनवाई का प्रावधान किया गया है। उन्होंने लोगों को प्रोजेक्ट के आने से पर्यावरण पर पड़ने वाले प्रभाव एवं प्रदूषण पर अपने विचार, प्रश्न अथवा समस्या रखने का अनुरोध किया एवं बतलाया कि परियोजना प्रबंधक उस पर अपना जवाब देंगे।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के पर्यावरणीय प्रभाव मुल्यांकन तैयार करने वाली कन्सल्टेंट "इन्भायरोटेक" के प्रतिनिधि को परियोजना एवं उसके आने से पर्यावरण पर पड़ने वाले दुष्प्रभाव को नियंत्रित करने हेतु उठाए जाने वाले कदमों की जानकारी देने हेतु आमंत्रित किया। इसके आलोक में इन्भायरोटेक की ओर से डा० अनुपमा सिन्हा द्वारा आनेवाली परियोजना के संबंध में लोगों को विस्तार रूप से बतलाया गया। उन्होंने बतलाया कि इस विस्तारीकरण परियोजना के तहत कम्पनी द्वारा 1800 टी०पी०डी० (3 x 600 TPD) क्षमता का स्पाँज आयरन प्लांट, 1 x 0.6 MTPA क्षमता का बेनिफिशियशन प्लांट, 1 x 0.6 MTPA क्षमता का पेलेट प्लांट,



2 x 25 T + 4 x 15 T क्षमता का रटील मैल्टिंग शॉप एवं शॉप के साथ एल0आर0एफ0 और सी0सी0एम0, 0.35 एम0टी0पी0ए0 क्षमता का रॉलिंग मील, 4 x 16.5 MVA क्षमता का फेरो एल्ट्राय प्लांट, 1 x 30 TPH क्षमता का क्रोम ओर ब्रिकेट प्लांट, 100 TPD क्षमता का ऑक्सीजन प्लांट एवं 82 मेगावाट (57 मेगावाट WHRB आधारित एवं 25 मेगावाट AFBC आधारित) कैप्टीव पावर प्लांट लगाने का प्रस्ताव है। तत्पश्चात् उन्होंने परियोजना हेतु भूमि की आवश्यकता, पानी, बिजली की आवश्यकता, अपशिष्ट जल का ट्रीटमेंट एवं उपयोग, वायु प्रदूषण नियंत्रण हेतु ESP, Bag filter एवं चिमनी का प्रावधान करने की जानकारी दी। इसके अतिरिक्त टोस अपशिष्ट प्रबंधन का विस्तार से जानकारी दी गई।

परिवेशीय वायु की गुणवत्ता की जाँच हेतु आठ स्थानों का नमूना संग्रहण करने, भूतल जल का 10 स्थानों, एवं भूमिगत जल का 9 स्थानों पर नमूना संग्रहण करने एवं परिणाम मानक के अंदर पाये जाने की जानकारी आम लोगों को दी गई। इसके साथ ही साथ ध्वनि स्तर का 10 स्थानों पर सर्वेक्षण करने एवं गान राष्ट्रीय मानकों के अनुरूप पाए जाने की जानकारी उपस्थित लोगों को दी गई। कन्शल्टेंट द्वारा प्रस्तावित परियोजना से वायु गुणवत्ता, जल गुणवत्ता, मृदा पर प्रभाव, भूमि पर प्रभाव, पारिस्थितिकी पर प्रभाव एवं सामाजिक आर्थिक पर प्रभाव आदि से लोगों को अवगत कराया गया। अंत में उन्होंने परियोजना स्थल के आसपास पर्याप्त वृक्षारोपण करने एवं कारखाने के कुल क्षेत्र के 40% भू-भाग पर ग्रीन बेल्ट कवर करने की जानकारी दी गई।

कन्शल्टेंट द्वारा परियोजना के संबंध में विस्तृत जानकारी देने एवं प्रदूषण नियंत्रण हेतु किए जाने वाले उपायों की जानकारी देने के पश्चात् सभा अध्यक्ष द्वारा आम लोगों से बारी-बारी से अपना प्रश्न, समस्या एवं सुझाव प्रबंधन के सामने रखने हेतु अनुरोध किया। उन्होंने लोगों को निर्भिक रूप से अपना प्रश्न पुछने का अनुरोध किया एवं सूचित किया कि उठाए गए प्रश्नों एवं सुझावों पर अंत में प्रबंधन द्वारा जवाब दिया जाएगा। उन्होंने उठाए गए प्रश्नों एवं उस पर प्रबंधन द्वारा दिए गए जवाब को संकलित कर विडियोग्राफी के साथ भारत सरकार को भेजने की जानकारी आम लोगों को दी।

तदुपरांत उपस्थित लोगों द्वारा बारी-बारी से अपना प्रश्न एवं समस्या प्रबंधन के समक्ष रखा गया। उठाए गए प्रश्नों में मुख्यतः स्थानीय लोगों को रोजगार देने, प्रदूषण पर नियंत्रण हेतु आवश्यक उपाए करने, CSR के तहत आसपास के गाँवों का विकास करने आदि माँगे शामिल हैं। कुछ लोगों ने प्लांट से आसपास के तालाब में काला डस्ट की परत जमने एवं नाले के जल का उपयोग प्लांट में करने से उत्पन्न जल संकट से अवगत कराया गया।

प्रश्नों के पश्चात् अपर उपायुक्त द्वारा परियोजना प्रबंधन को जवाब देने हेतु आमंत्रित किया। इसके आलोक में परियोजना प्रबंधन की ओर से श्री जी0डी0 बाजपई (महाप्रबंधक) द्वारा उठाए गए प्रश्नों एवं समस्याओं पर जवाब दिया गया। उन्होंने बतलाया कि परियोजना से होने वाले प्रदूषण पर नियंत्रण हेतु ई0एस0पी0 एवं बैग फिल्टर्स स्थापित किया जाएगा एवं परियोजना से प्रदूषण न्यूनतम होगा। उन्होंने बतलाया कि प्रदूषण नियंत्रण के मद में रू0 10 करोड़ रुपया खर्च किया गया है। उन्होंने बतलाया कि कम्पनी द्वारा आसपास के लोगों को प्राथमिकता के आधार पर रखा गया है। आसपास के 10 बीटेक छात्रों को कम्पनी में रोजगार देने की जानकारी

देंते हुए बतलाया कि एक-दो दिन में अतिरिक्त 10 बीटेक छात्रों लोगों को रोजगार दिया जाएगा। उन्होंने बतलाया कि Unskilled एवं Semi Skilled शत प्रतिशत मजदूर आसपास के गाँवों के हैं। CSR के तहत मेडीकल किट उपलब्ध कराने, ऑक्सीजन कन्शल्ट्रेंट देने, गाँव के शिव मंदिर का जिर्णोध्धार करने की जानकारी दी गई। उन्होंने यह भी बतलाया कि कम्पनी द्वारा कॉल करने पर मेडीकल एम्बुलेंस की सुविधा तत्काल उपलब्ध करायी जाती है। जल आपूर्ति स्वर्णरेखा नदी से करने एवं इस पर संबंधित विभाग से अनुमति प्राप्त करने की जानकारी आम लोगों को दी गई। प्रश्नोत्तर को समेकित रूप से अनु०-IV पर संकलित की गई है।

प्रश्नोत्तर के पश्चात् सभा अध्यक्ष द्वारा उपस्थित लोगों को धन्यवाद ज्ञापित करते हुए लोक सुनवाई कार्यक्रम की समाप्ति की घोषणा की गई। लोक सुनवाई का विडियोग्राफी अनु०-V पर संलग्न की गई है।

27/09/2021

(मिथिलेश झा)

सहायक वैज्ञानिक पदाधिकारी,
झा०रा०प्रदू०नि० पर्षद,
राँची।

27.09.2021

(जितेन्द्र प्रसाद सिंह)

क्षेत्रीय पदाधिकारी,
झा०रा०प्रदू०नि० पर्षद,
आदित्यपुर, जमशेदपुर।

27/09/21

(सुबोध कुमार)

अपर उपायुक्त,
राजस्व समाहरणालय,
सरायकेला-खरसावाँ।

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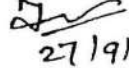
अनुलग्नक -1

उपस्थिति पंजी (विशेष आमंत्रित सदस्यों के लिए)

इकाई का नाम एवं पता : M/S NILANCHAL IRON & POWER LTD
 Vill:- RATANPUR, KANDRA CHOWKA ROAD
 Dist:- SARAIKELA KHARSAWAN

लोक सुनवाई स्थल : FOOTBALL GROUND, Vill:- RATANPUR
 PO+PS- KANDRA, DUMRA PANCHAYAT
 SARAIKELA-KHARSAWAN










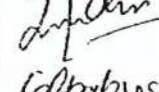



लोक सुनवाई दिनांक : 27.09.2021

क्र० सं०	नाम	पदनाम	विभाग का नाम	हस्ताक्षर
(1)	सुबोध कुमार	अपर उपायुक्त	राजस्व, कान्धारवालय कान्धारवाला - खरसावा	 27/9/21
(2)	जितेन्द्र प्रसाद सिंह	क्षेत्रीय पदाधिकारी	जाखरबंदु राज्य प्रदूषण नियंत्रण परिषद, सांख्यपुरी, गान्धारपुर	JP 888 27.09.2021
(3)	सिद्धि लक्ष्मी	अधीनस्थ पदाधिकारी	कारखाने राज्य प्रदूषण नियंत्रण परिषद संघी 1	 27/9/21

इकाई का नाम एवं पता : M/S NILANCHAL IRON & POWER LTD
 Vill:- RATANPUR, KANDRA CHOWKA ROAD.
 Dist:- Saraikele - Kharsawan.

लोक सुनवाई स्थल : Football Ground, Vill- Ratanpur Po+PS- KANDRA
 DUMRA PANCHAYAT, Saraikele-Kharsawan.



लोक सुनवाई दिनांक : 27.09.2021

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
1)	Kuni Sardar	Raghnathpur		
2)	Nivasha Mandal	Raghnathpur		
3)	Jaba Mandal	Raghnathpur		
4)	Urmila Mandal	Raghnathpur		
5)	Gita Prameik	Raghnathpur		
6)	Manjura Berrik	Raghnathpur		Giceta Prameik
7)	Koushyla Mandal	Ratanpur		
8)	Sumitra Devi	Ratanpur		कोशिका मंडल
9)	Clinta Mandal	Ratanpur		
10)	Lalita Mandal	Ratanpur		
11)	Laxman Tudu	Raipur		
12)	Lalbabu Singh Sarebr	Raimara		Lalbabu Singh
13)	Arshi Maveli	Raghnathpur		
14)	Munibela Sardar	Raghnathpur		
15)	Chumteri Mandal	Ratanpur		
16)	Seema Kisku	Raghnathpur		

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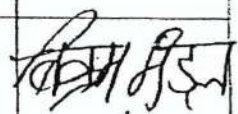


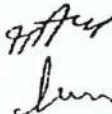
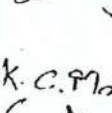
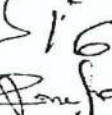

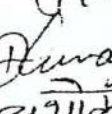
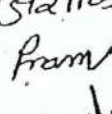
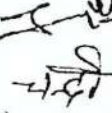

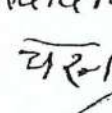
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क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
17)	Phoolmuni Tudu	Raipur		
18)	Veena Mahata	Saranapatna		V. Mahata
19)	Surentra mandal	Ratanpur		
20)	Sarwan Tudu	Raipur		S. Tudu
21)	Pandit Prantik	Raghrathpur		Prantik
22)	Deepak Mandol	Ratanpur		Deepak Mandol
23)	Anil Mandol	Puranahatti	Dr. Singh bhushan	Anil Mandol
24)	Anil Pramanik	Ratanpur		Anil Pramanik
25)	Lalmohan Dey	Ratanpur		Lalmohan Dey



क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
26)	Kalimadkar Hareem	Ratanpur		का.म.म.म.
27)	MAHAJIR MANIAR	RATANPUR		Mahajir
28)	Sapanpramanik	Raghunathpur		Sapan
29)	Rajakar Barik	Raghunathpur		Barik
30)	सुवास चंद्र वारिक	रघुनाथपुर		सुवास चंद्र वारिक
31)	रावेश वारिक	रघुनाथपुर		Barik
32)	महादेव वारिक	रघुनाथपुर		Mahadev
33)	हरि मंडल	रघुनाथपुर		हरि मंडल
34)	सुवास चंद्र मंडल	रघुनाथपुर		सुवास चंद्र
35)	मंडल मंडल	रघुनाथपुर		M. M. M.
36)	Kartik Maudel	रतनपुर		Kartik
37)	Duluxu Tuelu	Raipur		Duluxu
38)	Prakash Ch. Barik	Kandha	बरेलली	Prakash
39)	Pratik Munde	Kandha		Pratik
40)	मंडल वारिक	रघुनाथपुर		मंडल
41)	मंडल वारिक	रघुनाथपुर		मंडल
42)	अनिल वारिक	रघुनाथपुर		अनिल वारिक
43)	राम वारिक	रघुनाथपुर		राम वारिक
44)	Harishch. Barik	Ratanpur		Barik
45)	Dhiren majhi	Chimraparkhal		Dhiren
46)	Deepal Jaiswal	Kandha		Deepal

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
47)	Gumbani Hembra	Raipur.		
48)	Sugi maveli	Raipur.		
49)	Nunagam Tudu	Raipus		
50)	मंडल मंडल	रतन पुर		Dunaram
51)	Legalis Up	Raipur.		मंडल
52)	ARBIND KR MANDAL	RATANPUR		Legalis Up
53)	Mukesh Kr. Mandal	Ratanpur		AM
54)	Rajesh Mandal	Ratanpur		Mukesh Mandal
55)	Lakshmi Hembra	Baramari		
56)	Sonar Singh	Raipur		
57)	Shankar Mardi	Salampathar		
58)	Sunil	pinchabera		
59)	Sangram Mandal	"		
60)	Kalich Hamsale	"		
61)	देव प्रसाद वारीस	बलनाथपुर		
62)	बिर्ता प्रसाद	बलनाथपुर		
63)	M.C. margli	Chidbha		
64)	Somani Kishu	Gambhira		
65)	Kalu Hamsda	Manipur.		
66)	मलिक वारीस	रतनपुर		

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
69)	Vikram Mandel.	Ratanpur		
70)	Churupad mandal	Ratanpur		
71)	शत्रुघ्न सर	रतनपुर		
72)	Malinchandra Mandel	धुमरा		Malinchandra Mandel
73)	शत्रुघ्न	रतनपुर		
74)	Gurupad Mandel	Ratanpur		Gurupad
75)	Kalcharam Mandel	Ratanpur		
76)	Sigra Karmakar	Rajhanspur		K.C. Mandel Sigra
77)	Drebadhacharya	श्रीधरकसाह		
78)	Lakshar Mandel	Ratanpur		
79)	Kalipad Mandel	Ratanpur		
80)	Dhananjay Mahab	Khunehidih		Dhananjay
81)	श्रीशोक मंडल	मन्सावैडा		श्रीशोक
82)	Pramv. Sr. Mandel.	Ratanpur		Pramv.
83)	Jadhav mandal	Ratanpur		
84)	चंदी प्रमाणिक	रतनपुर		चंदी
85)	Jayram Pramanik	Rajhanspur		
86)	नृपत नाथ	बलनाथपुर		Netan Nath
87)	चरन साहू			चरन साहू
88)	मोहन साहू	रतनपुर		
89)	Lalmohan Lohar	Rajhanspur		

इकाई का नाम एवं पता :- M/S NILANCHAL IRON & POWE LTD

दिनांक- 27.09.2021

vill:- Ratanpur, kandra chowka ROAD
Saraikela-Kharsawan.

लोक सुनवाई स्थल

:- Football ground, vill:- Ratanpur Po+Ps - KANDRA
Dumra Panchayat, Saraikela-Kharsawan

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
①	श्रीमति चिंता मण्डल रतनपुर	मैं नौकरी चाहती हूँ। मुझे नौकरी दिना जाय।	प्रबंधन ने स्वामीय लोगों को नौकरी में रखने का आश्वासन दिना।
②	श्रीमति सुमित्रा देवी रतनपुर	इन्होंने कहा कि मेरा पति पहले इस इकाई में काम करते थे, मेरा बेटा को भी इस कम्पनी में नौकरी मिले।	तथैव
③	श्री शविन्द्र मण्डल डुमरा	इन्होंने कहा कि 2003 में जब कम्पनी को जमीन की आवश्यकता थी हमलोग ने जमीन दिना। हमलोगों को मुआवजा और नौकरी मिलनी मिलनी चाहिए।	प्रबंधन ने कहा कि स्वामीय लोगों को शेजगार में प्राय- मिकता दी जायेगी, इस इकाई में सौ प्रतिशत अन-स्कील्ड लेबर आस-पास के ग्राम के रहने वाले हैं।

अनुलग्नक -4
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
लोक सुनवाई की कार्यवाही/विवरणी

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क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
④	श्री राजू मण्डल डुमरा	श्री मण्डल ने कहा कि हम लोगों ने जमीन दिया है, हम लोगों को नौकरी मिलना चाहिए।	प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।
⑤	श्री हरीश चन्द्र बारिक रतनपुर	श्री बारिक ने कहा कि मैं इस कंपनी में कार्य करता हूँ। पहले इस कंपनी में प्रदूषण नहीं था। यहाँ कंपनी खुलने से लोगों को शो विकास हुआ है।	प्रबंधन इनके बारे में सहमत है।
⑥	श्री सुबीर महतो कान्डी जिला परिषद सदस्य	इन्होंने विस्तारीकरण का स्वागत किया। यह कंपनी 2005 में स्थापित हुई, बहुत कम लोगों को रोजगार मिला। जमीन दाता के 125 लोगों को नौकरी दिया गया। विस्तारीकरण का हम लोग स्वागत करते हैं।	प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया। अक्टूबर में सौ प्रतिशत इकाई में सौ प्रतिशत के गाँवों को रोजगार दिया गया है। इन्होंने कहा कि हमने 10 स्थानीय Diploma, B. Tech

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>श्री संतोष प्रभाणिक रघुनाथपुर</p>	<p>रतनपुर, कुन्डू तथा आस-पास के अन्य गांवों के ग्रामीणों को नौकरी दिया जाय। क्षेत्र के आई.टी.आई, डिप्लोमा तथा बी.टेक पास विद्यार्थियों को नौकरी में प्राथमिकता दी जाय। सी० एल० आर के तहत कम्पनी को कार्य करना होगा। इस कम्पनी का सी० एल० आर का रिकॉर्ड अच्छा नहीं है। यह इकाई प्रदूषण बहुत अधिक करती थी परन्तु अब ३० एल० पी० लग जाने के बाद समस्या नहीं है। श्री प्रभाणिक ने कहा कि हम लोग दो भाई इस इकाई में कार्य करते हैं हमारा एक भाई गुँगा है, उसे भी नौकरी दिया जाय।</p>	<p>पास विद्यार्थियों को नौकरी में रखा है और गाँव भी रखेगा। सी० एल० आर के तहत 5 साल से scholarship दिया जा रहा है Covid-19 में फुड पैकेट, मेडिकल कीट का वितरण किया गया। स्कूल जाने वाले बच्चों को धाराधार की व्यवस्था कम्पनी द्वारा किया गया है। एक आलगा से गाड़ी दी गयी है। धार्मिक कार्यों में आसपास के गांवों को धार्मिक मदद दी जाती है। प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p>

अनुलग्नक -4
झारखण्ड राज्य प्रदूषण नियंत्रण पथद
लोक सुनवाई की कार्यवाही/विवरण

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क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
8	श्री जमीन मण्डल रामचन्द्रपुर	इन्होंने कहा कि यह इकाई 2005 में चालू हुआ। यहां अच्छा काम हो रहा है।	प्रबंधन ने स्वागत किया।
9	श्री गोपाल प्रभाषि रामचन्द्रपुर	श्री गोपाल ने कहा कि मैं और मेरा धोटा भाई इस कम्पनी में कार्य करते हैं, मेरे एक भाई को कम्पनी ने नौकरी नहीं दिया है। हम लोगों ने जमीन दिया है, जमीन 21.5 डिसेम्बर जमीन कम्पनी के अन्दर अवस्थित है। हम लोग को लाभ नहीं मिला।	प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।
10	श्री प्रकाश राजू कान्हा	इन्होंने कहा कि विस्तारी होना चाहिए। प्रदूषण की समस्या को देखना होगा। पहले जो ग्रामीण जमीन	प्रबंधन ने इकाई को चालू करने के पूर्व 50 एलपी, बॉल फिल्टर, जल विडकाव कल्याण आन लाइन मॉनिटरिंग को

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>1) श्री शैलेंद्र भण्डल रतनपुर</p>	<p>दिए हैं उनको नौकरी दिया जाय। उसके बाद विस्तारीकरण दिया जाय। वर्षा होने के बाद आस- पास के लघुबोगों में प्रदूषण फैल जाता है। पहले प्रदूषण नियंत्रण का अवस्था हो उसके बाद विस्तारीकरण हो।</p> <p>इन्होंने कहा कि हम लोग विस्तार- शीकरण को सपोर्ट दिया है। विस्तारित लोगों को रोजगार मिले। सत्रीज्मीन दाता को नौकरी मिले। इकाई इस क्षेत्र के लोगों को रोजगार दे लगी है। जो थोड़ा है उनको रोजगार दिया जाय। सी० एम० आर पर कम्पनी द्वारा दे।</p>	<p>स्थापित कर ही इकाई का संचालन का आश्वासन दिया। प्रबंधन ने स्थापित लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p> <p>प्रबंधन ने स्थापित लोगों को रोजगार में प्राथमिकता देने तथा सी० एम० आर के तहत काम करने का आश्वासन दिया।</p>

अनुलग्नक -4
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
लोक सुनवाई की कार्यवाही/विवरण

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क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
2)	श्री लंग्राम माडी पिन्ड्राबेरा	<p>इन्होंने कहा कि इकाई द्वारा आस-पास के गाँवों को जल सुनवाई की सुचना नहीं दी गयी। आज पता चला कि जल सुनवाई है। यह इकाई प्रदूषण फैला रही है, कृषि और वन उपज प्रभावित हुआ है। यह कम्पनी और भाव्युत्रिड कम्पनी नदी नाले को प्रभावित किया है। आस-पास के लोगों को प्रदूषण और अप्रसन्न रूप से नोकरी मिले। कम्पनी द्वारा डीप बोरिंग किया गया है। प्रदूषण पर रोक लगाया जाय तथा स्थायी लोगो को रोजगार में प्राथमिकता दिया जाय।</p>	<p>इकाई प्रबंधन ने कहा कि कम्पनी द्वारा 20 एल० पी०, बैंग फिल्टर, जल छिड़काव की उचित व्यवस्था कर ही इकाई संचालित किया जायेगा। इकाई इस स्वर्णरेखा नदी से जल लेकर कम्पनी का कार्य करती है। प्रबंधन ने स्थायी लोगो को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p>

महेश

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क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
⑬	श्रीमति पिछो हॉलदा डुमरा (मुखिया)	श्रीमति हॉलदा ने कहा कि इकाई का विस्तारीकरण से ग्रहों के स्वामीय लोगों का विकास होगा। मैं विस्तारीकरण का समर्थन करती हूँ।	कम्पनी प्रबंधक इकाई मुख्यालय से लक्षित थी।
14	श्री राजा डडु शमपुर	इन्होंने झारखण्ड राज्य प्रदूषण नियंत्रण पध्द द्वारा आयोजित जन सुनवाई का स्वागत किया। औद्योगिकीकरण से देश की अर्थव्यवस्था मजबूत होती है। क्षेत्र का विकास होगा है तथा स्वामीय लोगों को रोजगार मिलता है। कम्पनी चलने से प्रदूषण न होगा। परन्तु कम्पनी	इकाई प्रबंधक ने प्रदूषण नियंत्रण की उचित व्यवस्था कर दी इकाई का संचालन करने, तथा तथा स्वामीय लोगों को रोजगार में प्राथमिकता देने तथा अन्य सामाजिक कार्यों में क्षेत्र के लोगों को मदद करने का आश्वासन दिया।



PARIVESH

Ministry of Environment, Forest and Climate Change
Government of India

ANNEXURE R2-6



X2



Project Name:



Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Making Shop (2x25 T + 4x15 T Induction Furnaces) with matching LHF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 52 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant

Single Window Number: SW/129327/2023

Proposal Number: IA/JH/INDI/429379/2023

Date: 26/05/2023

Current Status: Not Given

Project Category: A

INDI

Proposal For: Amendment in ToR

Project Name: Bilachal Iron And Power Ltd





Project Details

I. Details of Project

1.1. Name of the Project	Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant
1.2. Project Proposal For	Amendment
1.3. Project ID (Single Window Number)	SW/129327/2023
1.4. Description of Project	1800 TPD (3x600 TPD) DRI kilns, Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based)

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Company
2.2. Name of the Company/ Organization/User agency	NILACHAL IRON AND POWER LTD

Registered address

2.3. Address	5, Bentinck Street, Kolkata
2.4. Village /Town / City	Kolkata
2.5. State	WEST BENGAL
2.6. District	KOLKATA
2.7. Pin Code	700001
2.8. E-mail address	niplpower@gmail.com
2.9. Landline Number	24862154
2.10. Mobile number	xxxxxx5622

3. Details of the person making application

3.1. Name	Deep Chand Lamba
3.2. Designation	Director

Correspondence address

3.3. Address	5, Bentinck Street, Kolkata
3.4. Village /Town / City	Kolkata
3.5. State	WEST BENGAL
3.6. District	KOLKATA
3.7. Pin Code	700001
3.8. E-mail address	niplpower@gmail.com
3.9. Landline Number	24862154
3.10. Mobile number	xxxxxx5622



Project Location

4. Location of the Project or Activity

4.1. Upload KML

Layout-NIPL.kml Preview

4.2. Whether the project/activity falling in the state/UT sharing international borders

NO

5. Shape of the Project

Non - Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45II	JHARKHAND	Saraikela-kharsawan	Adityapur(Gamharia)	RAIPUR	
F45II	JHARKHAND	Saraikela-kharsawan	Adityapur(Gamharia)	RATANPUR	
F45II	JHARKHAND	Saraikela-kharsawan	Adityapur(Gamharia)	KANKI	
F45II	JHARKHAND	Saraikela-kharsawan	Adityapur(Gamharia)	MADHUPUR	

Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

Nature of Land involved in (Ha)	Area Existing in Ha [X]	Additional Area Proposed in Ha [Y]	Total Area required after expansion in Ha [X+Y]
Non-Forest Land [A]	24.2	10.6	34.8
Forest Land [B]	0	0	0
Total [A+B]	24.2	10.6	34.8

Project Activity Cost

7. Project/Activity Cost

7.1. Cost of the Existing Project at current price level (in Lakhs) [A]	21600
7. Cost of the proposed expansion/ modernization of Project at current price level (in Lakhs) [B]	49303
7.3. Total Cost of the project/ Activity (in lakhs) [A+B]	70903



8. Employment likely to be generated

8.1. During construction phase

Permanent employment

8.2. During operational phase

Permanent employment

Others

9. Whether Rehabilitation and Resettlement (R&R) involved? NO

10. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

11. Whether any alternative site(s) examined or part thereof for the non-site-specific component? NO

11.1. Reason thereof Expansion Project

12. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? NO

13. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

14. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? YES

Act	Type of violation	Year	Direction Issued By	Direction Details	Direction Copy	Summary	Report
EIA Notification 1994 / 2006	NA	2020	SPCB	Direction to deposit penalty amount	JSPCB Penalty.pdf Preview	Implementation of 2X600 TPD DRI, 3X10 T & 4X15 T Induction Furnace, 0.23 MTPA Rolling Mill and 37 MW CPP (WHRB) projects without any prior EC	Submission of Penalty.pdf Preview

~~7X6~~

Project Name:

Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (2x900 TPD) DRI kiln along with Beneficiation Plant for iron ore (1X0.6 MTPA), Pellet Plant (1X0.6 MTPA), Steel Melting Shop (2X0.5 T + 4x15 T induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x15 MVA), Briquette plant for Chrome Ore (1x30 TPD), Oxygen plant (100 TPD) and 82 MW (57 LW WHRS based + 25 MW AFBC based) Captive Power Plant

Single Window Number: SW/129327/2023

Proposed Number: IA/JH/IND/429374/2023

Date: 28/05/2023

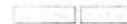
Current Status: Yet Granted

Project Category: A

INDI

Proposed For: Amendment in TOR

Company Name: Nippon Iron And Power Ltd





Project Details

1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region	For better market
1.2. Demand - Supply Gap and Domestic and export markets, if any	Domestic demand shall be covered

2. Social Infrastructure

2.1. Readily available	Existing infrastructure will be utilised
2.2. Proposed to be developed	Internal road, green belt etc. within the project site will be developed

3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km)	Kunki	1
3.2. Nearest Airport and its distance (in Km)	Birsa Munda Airport	130
3.3. Nearest Town/City/District head quarter and its distance (in Km)	Jamshedpur	20

4. Soil classification	Sandy Clay
5. Distance from the HFL of the river in m, if any	3500

6. Benefits of the project

6.1. Social benefits of project or activity	Employment generation for the local people
6.2. Financial benefits of project or activity	Issues raised during public hearing will be properly addressed, a sizeable budget will be considered accordingly

7. Project/ Activity Construction Status	To be Started
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7.1. Likely date of start of construction activity (start of mining operations in case of mining proposals)	17/09/2020
7.2. Likely date of completion of construction activity (end of mining operations in case of mining proposals)	01/12/2025



Resource Utilization

8. Use of resources for construction or operation of the project

8.1. Whether requirement of water involved in the project? Yes

Details of Water requirement during Construction stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Proof of application	Reason for non-submission	Justification
1	Surface	50	50	River	3500	Tankers	Subarnarekha Dam Pramandal - II, Chandil	No	N/A	N/A	N/A	N/A	N/A

Details of Water requirement during Operational stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Proof of application	Reason for non-submission	Justification
1	Surface	650	2130	Barrage	3500	Tankers	Subarnarekha Dam Pramandal - II, Chandil	No	N/A	N/A	N/A	N/A	N/A

8.2. Other information, if any N/A

8.3. Whether requirement of Minerals and/or fuels involved in the project? Yes

Details thereof

Name of Minerals / Fuel	Quantity per annum in MT	Source	Mode of transport	Distance from source in Km	Details of linkage / supply agreement
Coal	450950	Local Market	Road	100	N/A
Iron ore	673200	Local Market	Road	250	NA
Dolomite	23760	Local Market	Road	250	NA

8.4. Other information, if any N/A

8.5. Construction material Yes

Construction material	Quantity in MT	Source	Mode of transport	Distance from source in Km
Aggregates	40000	Local	Road	50
Cement	8000	Local market	Road	20
Sand	45000	Local Market	Road	5
Steel	1500	Local Market	Road	20
Stone	32000	Local Market	Road	50

8.6. Timber No

8.7. Electric Power: Yes

8.7.1. Total Electricity requirement (MW): 59

8.7.2. Main Source: Captive Power Plant - 49 MW capacity

8.7.3. Renewable energy proposed to install (KW): 0

8.7.4. Percentage contribution of renewable energy: 0

8.7.5. Standby arrangements (details of DG Sets): 3 x 1500 KVA, 2 x 1250 KVA, 1 x 1000 KVA

8.7.6. Stack height in m (DG set): 3.0

8.7.7. Energy conservation measures: Use of LED lights, power saving equipment followed by energy audit

8.8. Whether any other natural resources / other raw materials required?: Yes

Name of the natural resource	Quantity (use appropriate standard units)	Source	Mode of transport	Distance from source in Km
Coal	54750 Metric Tonne	Local Market	Road	100

8.9. Whether any use of substances or materials, which are hazardous (as per MSHC rules) to human health or the environment (flora, fauna, and water supplies) required? No

8.10. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project? Yes

8.10.1. Details Waste heat from DRI kilns will be used in WHRB to generate power, Gola-char will be used in AFBG boiler

Physical Changes

9. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

9.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?	No	
9.2. Whether any clearance of existing vegetation due to project activity?	No	
9.3. Whether any loss of native species or genetic diversity?	No	
9.4. Whether any demolition works involved in project activity?	No	
9.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.)	No	
9.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No	
9.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No	
9.8. Whether any dismantling or decommissioning or restoration works or reclamation works (long-term/ short-term)?	No	
9.9. Whether any construction works for temporary use for project activity?	No	
9.10. Whether any cut and fill excavations proposed for the project activity?	No	
9.11. Whether any underground works including tunnelling?	No	
9.12. Whether any dredging involved in project?	No	
9.13. Whether any offshore structures involved in project?	No	
9.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation?	No	
9.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.)	No	
9.16. Whether any Facilities for storage of goods or raw materials?	Yes	
9.16.1. Covered area proposed for storage	20000	sqm
9.16.2. Open area proposed for storage (sqm/Km)	5000	sqm
9.16.3. Other information, if any	NA	
9.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff?	No	
9.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	
9.19. Whether any Stream crossings, temporary and permanent?	No	
9.20. Whether any Influx of people to an area in either temporarily or permanently?	No	
9.21. Whether any other information would like to submit?	No	



10.1. Whether any probable air pollutants generated?	Yes		
Air Pollution Source	Probable Pollutants	Mitigation Measures	
Boilers	PM, SO ₂ , NO _x	ESPs, hot flue gas used in power generation	
Manufacturing process	PM, SO ₂ , NO _x	ESPs and bagfilters	
Screening	PM	Bag filter, dry fog system	
Transport of raw material/products	PM	wet covering of trucks, water spray on internal roads	
Material handling	PM	Dry fog system, water sprinkler	
10.2. Other information, if any	NA		
10.3. Generation of Noise & Vibration and mitigation measures			
10.3.1. Whether any probable generation of Noise and vibration from the proposed project?	Yes		
10.3.1.1. Sources of Noise	operational noise		
10.3.1.2. Sources of Vibration	NA		
10.3.1.3. Details of blasting, if any	NA		
10.3.1.4. Other information, if any	NA		
10.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes		
10.3.1.5.1. Mitigation measures proposed for control of Noise	Acoustic enclosures, three tire plantation		
10.3.1.5.2. Mitigation measures proposed for control of vibration	NA		
10.3.1.5.3. Other information, if any	NA		
10.3.2. Whether any probable generation of Light and Heat?	Yes		
10.3.2.1. Sources of Light	NA		
10.3.2.2. Sources of Heat	Boiler, Furnace		
10.3.2.3. Other information, if any	N.A.		
10.3.3. Whether any mitigation measures proposed for Light & Heat?	Yes		
10.3.3.1. Mitigation measures proposed for control of Light	N.A.		
10.3.3.2. Mitigation measures proposed for control of Heat	Installation of WHRB		
10.3.3.3. Other information, if any	N.A.		
10.4. Discharge of pollutants to water and mitigation measures			
10.4.1. Whether any probable water pollutants generated?	No		
Details of reuse / recycle of wastewater	Qty / Capacity		
Details	Present	Upon Expansion	
10.5. Quantity of waste water generation per day (KLD)	20	30	
10.6. Quantity of treated water proposed to use per day (KLD)	18	25	
10.7. Quantity of treated water proposed to discharge outside the premises (KLD)	0	0	
10.8. Purpose for which treated water is proposed to use	dust suppression, plantation	dust suppression, plantation	
10.9. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No		
10.10. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	Yes		
10.10.1. Whether 100% of the waste water generated will be treated?	Yes	Yes	
10.11. Type of treatment plant	STP	STP	
10.12. ETP/STP Capacity	Unit		
	ETP		
	50	KLD	50
	STP		
	N/A	N/A	N/A
10.13. ETP/STP Technology	STP	ETP	
	SBR Technology	N/A	SBR Technology



10.14. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	No
10.14.1. Reasons thereof	Not required
10.15. Whether any other mitigation measures proposed?	No
10.16. Whether Dual Plumbing System proposed to be implemented?	No
10.16.1. Reasons thereof	Not required for the project
10.17. Whether any discharge of treated effluent involved?	No

Water Requirements

11. Ground water intersection and water conservation measures:

11.1. Whether ground water table intersection involved in the project activities?	No
11.2. Area category from Groundwater availability perspective?	Semi-Critical
11.3. Whether Rainwater harvesting proposed	Yes
11.3.1. Capacity of facilities provided	125682
11.3.2. Description of facilities provided	8 No. PITs to recharge 1,25,682 M3 ground water annualy
11.3.3. Description	8 No. PITs to recharge 1,25,682 M3 ground water annualy
11.3.4. Total Quantity of water requirements met from water harvesting in KLD	0
11.3.5. Storage capacity of rain water harvested in cubic meters	0
11.4. Whether any other water conservation measures proposed?	Yes
11.4.1. Details thereof	waste water will be recycle and reused within the plant
11.5. Whether the ZLD is proposed?	Yes
11.5.1. Details of ZLD	waste water will be recycle and reused within the plant

12. Greenbelt

Description	Existing	Proposed Incremental	Total after Expansion
12.1. Area proposed for green belt (in Ha)	3.4	10.52	13.92
12.2. Width of green belt (in m) along the boundary of the project or activity	6	6	12
12.3. Percentage of the total area covered under green belt	14	26	40
12.4. Details of the species proposed for plantation	To be included in EIA report	To be included in EIA report	
12.5. No. of tree saplings to be planted	8500	26300	34800
12.6. Funds allocated for plantation in Lakhs.	17	52.6	69.6



Waste Generation

13. Production of wastes during construction or operation or decommissioning

13.1. Whether any generation of Solid waste (domestic wastes)?

Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Slag	Induction furnace	42708	After metal recovery slag will be used in road development/land filling	Road
Dolo char	DRI plant	79200	To be used in power plant	internal
Fly ash	AFBC boiler	49152	Brick manufacturing	Road
Bottom ash	AFBC boiler	12288	Brick manufacturing	Road
Dust	Air Pollution control devices	27000	Land filling	Road

13.2. Whether any generation of plastic waste?

No

13.3. Whether any generation of e-waste?

No

13.4. Whether any generation of batteries waste?

No

13.5. Whether any generation of Bio-medical waste?

No

13.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?

No

13.7. Whether any generation of construction or demolition wastes?

No

13.8. Whether any generation of other wastes?

No

13.9. Whether any generation of surplus products?

No

13.10. Whether measures for waste minimization proposed?

Yes

13.10.1. Details thereof

Details will be incorporated in EIA report

Risk Assessment

14. Whether any risks associated with project activities which could affect human health or the environment, -

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14.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances?	No
14.2. From any other causes?	Yes
14.2.1. Details thereof	Stored HSD, Gas etc.
14.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No
14.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No
14.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions?	No
14.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc.	No
14.6.1. Has cumulative risk assessment been performed?	N/A
14.7. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?	No
15. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality	
15.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other?	No
15.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)	No
15.3. Whether set a precedent for later developments?	No
15.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?	No
15.5. Whether lead to growth of alien species, if any?	No
15.6. Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?	No
15.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes?	No
15.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered?	No
15.9. Will the proposed project result in any changes to the demographic structure of local population?	No
15.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values?	No

16. Industry Proposals



16.1. Configuration of the plant / activity

16.1.1. Plant / Equipment / Facility	DRI Kiln, Induction Furnace, CCM, LRF, Rolling Mill, WHRB, AFBC
16.1.2. Existing Configuration	2 X 100 TPD & 1 X 350 TPD DRI, 12 MW Cpp
16.1.3. Proposed Configuration	2 X 600 TPD DRI, 3 X 10 T & 4 X 15 T Induction Furnaces, Rolling Mill (0.23 MTPA) and CPP - 49 MW
16.1.4. Final configuration after expansion	1750 TPD DRI, 3 X 10 T & 4 X 15 T Induction Furnaces, Rolling Mill (0.23 MTPA) and CPP - 61 MW
16.1.5. Remarks if any	No

16.2. Information in respect of Integrated steel plants

16.2.1. Details of adoption of Best Available Technology, if any	It will be given in EIA report
16.2.2. Coke Quenching	Others
16.2.2.1. Please specify	Not applicable
16.2.3. Waste heat recovery system for blast furnace	N.A.
16.2.4. Waste heat recovery for sinter plant:	N.A.
16.2.5. Details of slag utilization	slag will be used in land filling
16.2.6. Details of Metal recovery	Metal recovery through jiggling process

16.3. Whether road/river /seasonal nallah /irrigation canal passes through project site

S.No.	Type of Road/Waterway	Any diversion is proposed	No Object Certificate obtained	Application for NOC has been submitted	NOC from the concerned department or authority	Proof of application for NOC	Reason thereof (No Object Certificate obtained - Not Applicable)	Reason thereof (NOC has not been submitted)
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Enclosures

17. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	NIPL - LAYOUT.pdf Preview
18. Schematic representation of the feasibility drawings which give information for EIA purpose	NIPL - ROAD & DRAINAGE.pdf Preview

19. Additional Information

S. No.	Document Name	Remark	Document
1	Topo sheet map	Topo sheet map marked with project site	TOPO SHEET.pdf Preview
2	Water arrangement agreement	Water arrangement agreement	WATER AGREEMENT.pdf Preview
3	Raw materials linkage	Raw materials linkage	RAW MATERIALS LINKAGE.pdf Preview
4	Land document	Land document	NIPL -Land Document.pdf Preview
5	Brief write of the proposal	Brief write of the proposal	BRIEF WRITE UP.pdf Preview
6	Justification of project site	Alternative site selection	ALTERNATIVE SITES.pdf Preview
7	Contour Map	Project site Contour Map	NIPL - CONTOUR MAP.pdf Preview
8	Authorisation letter	Authorisation letter	Authorization Letter.pdf Preview
9	Cover Letter	Covering letter	Cover Letter.pdf Preview
10	Prefeasibility Report of Expansion proposal	Prefeasibility Report of Expansion proposal	PFR OF NILACHAL IRON.pdf Preview

20. Document CheckList

21. I certify that I have uploaded all the required documents and correctly indicated them in the checklist. In case any discrepancy is found, or any required document is missing, the application shall be liable to be rejected at our own risk and cost.

Undertaking

22. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up.

22.1. Name	Deep Chand Lamba
22.2. Designation	Director
22.3. Company	NILACHAL IRON AND POWER LTD
22.4. Address	5, Bentinck Street, Kolkata
22.5. Date	29/05/2023



Amendment Logs

Description	Reference	Existing	Proposed / Amendment	Reasons for Amendment
Approved ToR	1.4	3x600 TPD DRI kilns, Beneficiation Plant (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Induction Furnaces (2x25 T + 4x15 T), Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette Plant, oxygen plant and 82 MW CPP	2x600 TPD DRI kilns, Induction Furnaces (3x10 T + 4x15 T) with matching URF & CCM, Rolling Mill (0.23 MTPA) and 49 MW CPP (37 MW WHRB + 12 MW AFBC)	To ensure project feasibility
Land Requirement	5	80.93 Hectares	34.8 Hectares	Due to downsizing of the expansion proposal land requirement has been reduced.
Violation of Act/Rule/Regulation/Notification	13	No violation for 1 X 350 TPD & 2 X 100 TPD DRI Kilns and 12 MW (WHRB) CPP	Violation for 2 X 600 TPD DRI Kilns, Induction Furnace (3 X 10 T & 4 X 15 T), Rolling Mill (0.23 MTPA) and 37 MW (WHRB) CPP	To offer employment during COVID-19 pandemic project implementation was started.
Project/Activity Cost	6.2	Rs. 1350 Crore	Rs. 493.03 Crore	Due to downsizing of the expansion proposal Project cost has been reduced.
Employment Details	6.7	3195 persons	1655 persons	Due to downsizing of the expansion proposal manpower requirement has been reduced
Approved ToR	12	1800 TPD DRI, 1x0.6 MTPA Beneficiation, 1x0.6 MTPA Pellet, SMS, 0.35 MTPA Rolling Mill	1200 TPD DRI, IF, 0.23 MTPA Rolling Mill, 49 MW CPP	Proposal has been downsized



Project Name:



Proposed expansion of existing steel plant to Integrate Steel Plant through installation of 1800 TPD (INCO TPD) DR line along with Beneficiation Plant for Iron ore (1100 MTPA), Pellet Plant (1000 MTPA), Steel Making Shop (2x25" + 4x15 T Induction Furnaces) with matching HF & CCM Rolling Mill (0.25 MTPA), Ferro alloy Plant (4000 MVA) Briquette plant for Chrome Ore (100 TPH), Oxygen plant (10 TPD) and 82 MW (17 MW WHB based + 25 MW ABC based) Cogeneration Plant

Single Window Number: SW/129327/2023

Proposal Number: IA/JH/MDI/429276/2023

JHARHAND

Current Status: Subscribed

Date: 29/05/2023

Project Category: A

JHDI

Proposal For: Amendment in ToI

Project Name: Hissard Iron And Power Ltd



Application for amendment in ToR (for categories A & B1)/Amendment in EC (for category B2)- Form-3

Basic Information



1. Category of the Project/Activity

Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant

1.1. Name of the project proposal

1.2. Type of Proposal Amendment

1.3. Whether the Project Activity (Construction/ Operation) has been undertaken without obtaining **prior** Environmental Clearance under the provision of EIA Notification 1994/ 2006? No

1.4. Whether multiple items (Components) as per the notification involved in the proposal? Yes

1.4.1. Item No. as per schedule to EIA Notification, 2006 for Major Activity 3(a) Metallurgical Industries (ferrous and non ferrous) N/A

Capacity 0.297 MTPA

1.5. Item No. as per schedule to EIA Notification, 2006 for Minor Activity

Activity	Sub Activity	Capacity	Unit
1(d) Thermal Power Plants	Waste heat boilers without any auxiliary fuel	37	MW
1(d) Thermal Power Plants	Coal/Lignite based plants	12	MW

2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification? Yes

3. Whether any Protected Areas Notified Under the Wild Life (Protection) Act, 1972 are located within 10 km of the project site No

4. Whether any Severely Polluted Areas as identified by the CPCB from time to time located in proximity to the project site No

5. Whether any Critically Polluted Areas as identified by the CPCB from time to time located in proximity to the project site No

6. Whether any Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986 located in proximity to the project site No

7. Whether any Inter-State Boundaries and International Boundaries located in proximity to the project site No

8. Whether any Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 located within 10 km of the project site No

9. Whether any forest land present within 10 km of the project site No

10. Category of the Project as per EIA Notification, 2006 A

11. Whether Proposal has interlinked / interdependent projects or activities? No

11.1. Reason thereof Proposal is for an expansion project

12. Whether any Forest Land involved in the project or part thereof No

13. Whether NBWL recommendation is required? No

14. Land Acquisition Details

Supporting documents

Type of Land	In case of non-forest land, please specify	Type of privately owned land	Type of land in terms of ownership	Document Name	Remarks	Document	Status of Land Acquisition
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4/18/26, 2:41 PM

Project Details



15. Details of Earlier EC/CTE/CTO of Existing Projects

15.1. Whether Environment Clearance available for the existing project / activity?	Yes
15.1.1. Proposal No.	-
15.1.2. Date of environmental clearance	24/12/2009
15.1.3. MoEFCC / SEIAA File Number	MoEFCC F. No. 11011/662/2008-IA-II(I)
15.1.4. Upload EC Letter (in pdf)	1_EC REPORT 24 DEC 2009.pdf Preview
15.1.5. Whether any amendment / corrigendum / transfer to the earlier EC has been obtained?	No
15.1.6. Status of Implementation of Project or Activity	Project is operational for partial components/units envisaged in the EC

S. No.	Reference Number of consent to establish obtained from SPCB / UTPCC	Date of consent to establish issued	Validity of consent to establish (Valid up to)	Copy of consent to establish order
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S. No.	Reference Number of latest consent to operate obtained from SPCB / UTPCC	Date of latest consent to operate issued	Validity of latest consent to operate (Valid up to)	Copy of latest consent to establish order
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EC	CTE	CTO	Details of Unimplemented units	Remarks
Captive Power Plant - 75 MW	12 MW	12 MW	63 MW	N/A
Blast Furnace - 2 X 250 CuM	NIL	NIL	Blast Furnace - 2 X 250 CuM	Due to global slowdown project not implemented
Steel Melt Shop - 0.7 MTPA	NIL	NIL	Steel Melt Shop - 0.7 MTPA	Due to global slowdown project not implemented
Oxygen Plant - 1000 TPD	NIL	NIL	Oxygen Plant - 1000 TPD	N/A
Pellet Plant - 0.6 MTPA	NIL	NIL	Pellet Plant - 0.6 MTPA	Due to global slowdown project not implemented
Ferro - Alloy Plant - 1,25,008 TPA	NIL	NIL	Ferro - Alloy Plant - 1,25,008 TPA	N/A
Coal Washery - 1.3 MTPA	NIL	NIL	Coal Washery - 1.3 MTPA	Due to global slowdown project not implemented
Sponge Iron - 1800 TPD	Sponge Iron - 2X100 TPD	Sponge Iron - 2100 TPD	Sponge Iron - 1600 TPD	Due to global slowdown project not implemented
Rolling Mill - 0.7 MTPA	NIL	NIL	Rolling Mill - 0.7 MTPA	N/A

16. Whether the project/activity located in Notified Industrial Area? No

17. Whether the project/activity located in CRZ or ICRZ area? No

18. Whether the project proposed to be located in Territorial waters (Off-shore) No

19. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification? No

Product Details

20. Details of Products & By-products



Name of Product	Product / By Product	Quantity / Capacity			Unit	Mode of Transport / Transmission	Remarks
		Existing	Proposed	Total			
Rolled product (TMT/Wire Rod)	Product	0	230000	230000	Tons per Annum (TPA)	Road	

21. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

22. Status of collection of baseline data Already collected

22.1. Period of baseline data collection

22.1.1. From 01/10/2020

22.1.2. To 31/12/2020

22.2. Seasons of collection Post monsoon

22.3. Number of Monitoring locations for

22.3.1. Meteorology (Nos.) 1

22.3.2. Ambient Air Quality (Nos.) 8

22.3.3. Surface Water Quality (Nos.) 10

22.3.4. Ground Water Quality (Nos.) 9

22.3.5. Ground water level (Nos.) 0

22.3.6. Noise Level (Nos.) 10

22.3.7. Soil Quality (Nos.) 4

22.3.8. Summary on the baseline situation Summary of Base line - NIPL.pdf Preview

22.3.9. Map showing the monitoring locations Monitoring locations Map.pdf Preview

Consultant Details

25. Whether QCI/NABET Accredited EIA Consultant engaged? Yes

25.1. Accreditation No. / Organization Id ORG000575

25.2. Name of the EIA Consultant Organization Envirotech East Pvt. Ltd.

25.3. Address Bengal Ambuja Coml. Complex, UN-F-13, 1050/1, Survey Park, Kolkata -700075

25.4. Mobile No. 9331026867

25.5. E-mail Id eeplkol@gmail.com

25.6. Category of Accreditation (Eligible for Category A / Eligible for Category B) A

25.7. Sector(s) of Accreditation 4,9,10,11,20,21,22,24,33,38,39,8

25.8. Validity of Accreditation 12/09/2022

	environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
8.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
11.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by NILACHAL IRON AND POWER LTD located at SARAIKELA KHARSAWAN, JHARKHAND

Proposal For		Fresh EC	9)
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/JH/IND1/439143/2023	IA-J-11011/662/2008-IA-II(IND-I)	17/08/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.4.2. Project Salient Features

[Proposal No. IA/JH/IND1/439143/2023, File No. F. No. 11011/662/2008-IA-II(I)]
[Consultant : Envirotech East Pvt. Ltd.; Valid upto 12.09.2025]

- 1.
2. M/s. Nilachal Iron & Power Limited has made an online application vide proposal no. IA/JH/IND1/439143/2023 dated 17.08.2023 along with copy of EIA report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and being appraised at Central Level.

1. Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on November 7, 2023].

Details submitted by Project proponent

1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
06.08.2020	22 nd meeting of REAC held on 26-28 th August, 2020	Terms of Reference	06.09.2020	05.10.2024
04.01.2021	28 nd meeting of REAC held on 18-21 st January, 2021	Amendment in ToR (Change of capacity of WHRB based Captive Power Plant from 35 MW to 45 MW)	12.02.2021	
29.05.2023	35 th meeting of EAC held on 6 th June, 2023	Amendment of TOR (under violation category)	21.07.2023	

1. The project of M/s. Nilachal Iron & Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan in the state of Jharkhand is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.

1. Environmental Site Settings:

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Sl. No.	Particulars	Details submitted by PP	Remarks																											
1	Total Land	Total land requirement 34.80 Ha (86.00 Acres) Private Land : 59.78 Acres Govt. Land : 26.32 Acres	-																											
2	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Land is acquired by the company.																												
3	Existence of habitation & involvement of R&R, if any.	<p>Project site: Nil</p> <p>Study Area:</p> <table border="0"> <thead> <tr> <th></th> <th>Habitation Distance (Km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Raghunathpur</td> <td>0.25</td> <td>WEST</td> </tr> <tr> <td>Raipur</td> <td>1.0</td> <td>NORTH</td> </tr> <tr> <td>Ratanpur</td> <td>0.5</td> <td>WEST</td> </tr> <tr> <td>Kanki</td> <td>0.6</td> <td>EAST</td> </tr> <tr> <td>Raimara</td> <td>1.0</td> <td>EAST</td> </tr> <tr> <td>Manipur</td> <td>1.25</td> <td>NORTH EAST</td> </tr> <tr> <td>Karangura</td> <td>0.65</td> <td>SOUTH</td> </tr> <tr> <td>Gidibera</td> <td></td> <td></td> </tr> </tbody> </table>		Habitation Distance (Km)	Direction	Raghunathpur	0.25	WEST	Raipur	1.0	NORTH	Ratanpur	0.5	WEST	Kanki	0.6	EAST	Raimara	1.0	EAST	Manipur	1.25	NORTH EAST	Karangura	0.65	SOUTH	Gidibera			Status of R&R
	Habitation Distance (Km)	Direction																												
Raghunathpur	0.25	WEST																												
Raipur	1.0	NORTH																												
Ratanpur	0.5	WEST																												
Kanki	0.6	EAST																												
Raimara	1.0	EAST																												
Manipur	1.25	NORTH EAST																												
Karangura	0.65	SOUTH																												
Gidibera																														

Sl. No.	Particulars	Details submitted by PP	Remarks
		<p>1.5 NORTH EAST Baijnathpur</p> <p>2.0 WEST Manoharpur</p> <p>1.5 WEST Tilepada</p> <p>1 SOUTH WEST</p>	
4	Latitude and Longitude of all corners of the project site	<p>Point</p> <p>Lat</p> <p>Long</p> <p>TRC</p> <p>22°53'08.05"N</p> <p>86°49.66"E</p> <p>BRC</p> <p>22°52'17.31"N</p> <p>86°03'50.98"E</p> <p>TLC</p> <p>22°53'8.52"N</p> <p>86°3'47.65"E</p> <p>BLC</p> <p>22°52'20.95"N</p> <p>86°3'42.36"E</p>	
5	Elevation of the project site	170 M above mean sea level.	
6	Involvement of Forest land if any.	No forest land is involved	
7	Water body (Rivers, Lakes,	Project Site: Nil.	

Sl. No.	Particulars	Details submitted by PP	Remarks
	Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	Study Area: Subarnarekha River is flowing at a distance of about 3.5 kms. in North direction w.r.t the Project Site. Kharkai River is flowing at a distance of about 9.0 kms. in South direction w.r.t the Project Site. Besides, there are several ponds / small nallas existing within the study area.	
8	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	Nil	

1. The existing project was accorded environmental clearance Ref. F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009. Consent to Operate for the existing unit was accorded by Jharkhand State Pollution Control Board vide Ir. No.JSPCB/HO/RNC/CTO-14798208/2023/986 dated 06.06.2023. The validity of CTO is up to 30.06.2024.

1. Implementation status of the existing EC:

Sl. No.	Facilities	Units	As per EC dated	Implementation status as on date	Production as per CTO
1	Sponge Iron Plant	1 X 350 TPD + 1800 TPD	24.12.2009	1X350 TPD & 2 X 100 TPD	1X350 TPD & 2 X 100 TPD
2	Blast Furnace	3,50,000 TPA	24.12.2009	Not implemented	-
3	Pelletisation lant	6,00,000 TPA	24.12.2009	Not implemented	-
4	Coal Washery	13,00,000 TPA	24.12.2009	Not implemented	-
5	SMS	7,00,000 TPA	24.12.2009	Not implemented	-
6	Captive Power Plant	75 MW	24.12.2009	12 MW (WHRB)	12 MW (WHRB) - applied
7	Rolling Mill	7,00,000 TPA	24.12.2009	Not implemented	-
8	Oxygen Plant	1000 TPD	24.12.2009	Not implemented	-

1. The unit configuration and capacity of existing and proposed project is given as below:

S. N.	Plant Equip ment / Facilities	Existing facilities as per EC F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009.								Proposed unit		Final (Exis + Propos	
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO					
		Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.	Config	C
1	Sponge Iron Plant	3150 TPD	6,45,000 TPA	550 TPD	1,65,000 TPA	2600 TPD	4,80,000 TPA	550 TPD	1,65,000 TPA	2 X 600 TPD	3,96,000 TPA	1750 TPD	5,61 T.
2	SMS (INDUC TION FURN ACE)	-	7,00,000 TPA	-	NIL	-	7,00,000 TPA	-	NIL	3 x 10 T & 4 X 15 T	2,97,000 TPA	3 x 10 T & 4 X 15 T	2,97 T.

S. N.	Plant Equip ment / Facilities	Existing facilities as per EC F. No. J-11011/662/2008-IA-II(1), dated 24.12.2009.								Proposed unit		Final (Exis + Propose	
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO		Config	Cap.	Config	C
		Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.				
3	ROLLING MILL	-	7,00,000 TPA	-	NIL	-	7,00,000 TPA	-	NIL	-	2,30,000 TPA	-	2,30 T
4	CAPTIVE POWER PLANT		75 MW	WHRB	12 MW	-	63 MW	WHRB	12 MW (*)	WHRB - 37 MW & 12 MW - AFBC	49 MW	WHRB - 49 MW & 12 MW - AFBC	61

1. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

Sl. No.	Raw Material	Existing Requirement (TPA)	Proposed Requirement (TPA)	Ultimate Requirement (TPA)	Source	Distance (Km.)	Mode of Tran:	
							Rail	Road
Sponge Iron Plant (1,65,000 TPA existing & 3,96,000 TPA proposed)								
1	Iron ore / Pellet	2,80,500	6,73,200	9,53,700	Barbil, Odisha	200		9,53,000
2	Coal	1,65,000	3,96,000	5,61,000	Imported	-		5,61,000
3	Dolomite	9,900	23,760	33,660	Local Market	-		33,600
Steel Melt Shop (2,97,000 TPA)								
1	Pig Iron	-	31,482	31,482	Local Market	-		31,482
2	Sponge Iron	-	2,58,390	2,58,390	In House	-		
3	Scrap / Return Scrap (*)	-	31,185	31,185	In house / Local Market	-		16,525
4	Ferro-Alloys	-	3,564	3,564	Local Market	-		3,564
Rolling Mill (2,30,000 TPA)								
1	Steel Billet / Liquid Steel	-	2,39,200	2,39,200	In House	-		
Captive Power Plant (12 MW AFBC)								
1	Dolo-Char	-	1,12,200	1,12,200	In House	-		
2	Coal	-	44,676	44,676	CCL Mines	250		44,676
							-	16,43,847

1. Existing Water requirement is 620 m³/day, water requirement is obtained from Swarnarekha river and permission for the same has been obtained from Water Resource Department, Govt. Of Jharkhand vide Agreement dated 23.07.2013. The water requirement for the proposed project is estimated as 2,110 m³/day. Thus total of 2730 m³/day of water will be required post expansion. Out of which 2355 m³/day of fresh water requirement will be obtained from Swarnarekha river and the remaining requirement of 375 m³/day will be met from recycled water in process. The permission for drawl of surface water is obtained from Water Resource Department, Govt. Of Jharkhand vide Agreement dated 23.07.2013.

1. Existing power requirement of 3.2 MW is obtained from Jharkhand Bijli Vitaran Nigam Limited. The power

9X

requirement for the proposed project is estimated as 59.2 MW, out of which 61 MW will be obtained from Captive Power Plant of 61 MW, balance power will be obtained from Jharkhand Bijli Vitaran Nigam Limited.

1. Baseline Environmental Studies:

Period	From 01.10.2020 to 31.12.2020
AAQ parameters at 8 Locations (min and max)	<ul style="list-style-type: none"> • PM_{2.5} = from 17 µg/m³ to 44 µg/m³ • PM₁₀ = from 48 µg/m³ to 90 µg/m³ • SO₂ = from 4 µg/m³ to 16 µg/m³ • NO_x = from 10 µg/m³ to 37 µg/m³ • CO = from 0.104 µg/m³ to 1.218 µg/m³
Incremental GLC level	<ul style="list-style-type: none"> • PM_{2.5} = 0.66µg/m³ ((Level at 0.5 km in South East Direction) • PM₁₀ = 1.65 µg/m³ ((Level at 0.5 km in South East Direction) • SO₂ = 1.33 µg/m³ ((Level at 1.0 km in East Direction) • NO_x = 1.33 µg/m³ ((Level at 1.0 km in East Direction) • CO = 0.032 mg/m³ ((Level at 1.0 km in East Direction)
Ground water quality at 09 locations	<ul style="list-style-type: none"> • pH: 7.1 to 7.96, Total Hardness: 172 to 320 mg/l, • Chlorides: 58 to 118 mg/l, Fluoride: 0.16 to 0.32 mg/l. • Lead - <0.01 • Zinc <0.05 • Hg - <0.01
Surface water quality at 10 locations	pH: 6.66 to 7.24; DO: 6.4 to 7.5 mg/l and BOD: BDL to 5 mg/l. COD from BDL to 16 mg/l
Noise levels Leq (Day and Night)	58.8 to 70.7 dB(A) for the day time and 45.2 to 54.1dB(A) for the Night time.
Traffic assessment study findings	<p>Traffic study has been conducted at Govindpur-Jamshedpur Road (Via-Chandil) SH - 43 which is Approximately 0.2 Km from the plant site.</p> <p>Transportation of raw material, fuel & finished product will be done 100% by road.</p> <p>Existing PCU is 2297 PCU/day on SH - 43 and existing level of service (LOS) is:</p> <p>Road</p> <p style="text-align: center;">V (Volume in PCU/day)</p> <p style="text-align: center;">C (Capacity in PCU/day)</p> <p style="text-align: center;">Existing V/C ratio</p> <p style="text-align: center;">LOS</p> <p>SH-43</p> <p style="text-align: center;">2297</p>



	15000
	0.15
	EXCELLENT
	<p>PCU load after proposed project will Be 2297(Existing) + 709 (Additional) PCU/DAY and level of service (LOS) will be:</p>
Road	<p>V (Volume in PCU/day)</p> <p>C (Capacity in PCU/day)</p> <p>Proposed V/C ratio</p> <p>LOS</p>
SH-43	<p>3006</p> <p>15000</p> <p>0.20</p> <p>EXCELLENT</p>
	<p><i>* Note: Capacity as per IRC : 64 – 1990 code Guide line for capacity for roads.</i></p> <p>Conclusion: The level of service will be excellent after including additional traffic due to proposed project.</p>
Flora & Fauna	<p>Presence of schedule I fauna - None</p> <p>Endangered Flora - None</p>

1. The details of solid waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Solid Waste	Generation (TPA)			In plant utilisation (TPA)	Managed outside of plant (TPA)	Manag
		Existing Units	Proposed Units	Ultimate			
SPONGE IRON PLANT							
1	Dolo-Char	33,000(*)	79,200	1,12,200	1,12,200		To be used boiler for power gener
2	Dust from APCDs	34,650	83,160	1,17,810		1,17,810	To be used making / making.
STEEL MELTING SHOP							
1	IF Slag		40,689	40,689		40,689	Approx. 10 (4,068 TPA recovered slag. Aft recovery



Sl. No.	Solid Waste	Generation (TPA)			In plant utilisation (TPA)	Managed outside of plant (TPA)	Manag
		Existing Units	Proposed Units	Ultimate			
							36,621 TPA to be used for construction
2	Scale from CCM		8,910	8,910	8,910		To be re-Induction F
3	Dust from APCDs		2,970	2,970		2,970	To be used for making / making.
ROLLING MILL							
1	Mill Scale		3,450	3,450		3,450	To be sold Ferro-Alloy
2	Scrap/end cut		5,750	5,750	5,750		To be re-Induction F
CAPTIVE POWER PLANT - AFBC							
1	Bottom Ash		11,894	11,894		11,894	To be used for land filling
2	Fly Ash		47,576	47,576		47,576	To be used for making / making.
	TOTAL	67,650	2,83,599	3,51,249	1,26,860	2,24,389	

1. Public Consultation:

Details of advertisement given	23rd August, 2021 in Hindi newspaper "Hindustan"
Date of public consultation	27 th September, 2021
Venue	Football Ground, Village - Ratanpur, P.O. & P.S. - Kandra, Dumra Panchayat, Dist.- Saraikela-Kharswan, Jharkhand.
Presiding Officer	Additional District Magistrate, Saraikela-Kharswan.
Major issues raised	<ul style="list-style-type: none"> • Generation of employment for the local people. • Adequate pollution control measures.

Action plan as per MoEF&CC O.M. dated 30/09/2020

Concerns raised during Public Hearing	Physical Activity and Action Plan	Particulars	Year of Implementation			Total Expenditure (Rs. in Lakhs)
			1st Year	2nd Year	3rd Year	
Generation of employment for the local people	In the proposed project, top most priority will be given to the local people based on their academic / vocational qualification.	Physical Target (3 Years)	Construction of a 2 – room building (total carpet area: 1200 sq.ft.) with infrastructure development like installation of 4 sewing machines, 4 computer systems & 2 machines for making hand craft			

Concerns raised during Public Hearing	Physical Activity and Action Plan	Particulars	Year of Implementation			Total Expenditure (Rs. in Lakhs)
			1st Year	2nd Year	3rd Year	
			items along with necessary raw materials for training purpose.			
	Skill development to unemployed local youths through National Skill Development Corporation, Govt. of India Scheme. Construction of a building along with the necessary infrastructures for this purpose like different machineries for industries.	Budget (Rs. In Lakhs)	30	15	-	45
To maintain the environmental norms, to take adequate measures for pollution control and to operate the air pollution control devices regularly	Adequate control measures like installation of ESP, Bag Filters comprising of PTFE membrane bags, dust suppression system, fume extraction system, sprinklers & stacks of adequate height at relevant places will be installed.	Physical Target (3 Years)	Most of the pollution control measures have been taken for the projects implemented under violation. *The shall be installed for AFBC boiler which is yet to be installed			
To maintain the environmental norms, to take adequate measures for pollution control and to operate the air pollution control devices regularly	Air borne dust shall be controlled by mobile water tanker inside the plant premises.	Physical Target (3 Years)	Most of the pollution control measures have been taken for the projects implemented under violation. *The shall be installed for AFBC boiler which is yet to be installed			
	Maintenance of air pollution control equipment shall be done at regular intervals.					
	All roads shall be paved on which movement of raw materials or products will take place inside the plant premises.					
	No waste water will be discharged outside the plant area. The plant is designed as a zero-discharge plant. The entire wastewater will be recirculated and recycled.					
	The equipment shall comply with the Statutory limit of 85 dB(A) (at 1 m. from the source). Noise Reduction Systems will be provided.					
Total Budget - in addressing the issues raised in Public Hearing Rs. 45 Lakhs						

BUDGETARY ESTIMATE FOR NEED BASED ACTIVITIES

X

Need Based Activities	Particulars	Year of Implementation			Ex (R)
		1st Year	2nd Year	3rd Year	
Construction / repairing of village roads (*)	Physical Target	10 Km.	5 Km	-	
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	50	25	-	
Solar Light Arrangement for villages (*)	Physical Target	80 Nos.	30 Nos.	-	
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	16	6	-	
Development of Drinking Water Infrastructure - 30 numbers Tube well / Hand Pump in nearby villages/schools	Physical Target	20 No.	10 No.	-	
	Village	Ratanpur, Raipur, Raghunathpur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	12	6	-	
Garbage Collection from villages and suitable disposal arrangement	Physical Target				
	Budget in Rs. lakh	15	-	-	
Support to local Medical Health Center and arrangement of Health Check-up camp	Physical Target				
	Budget in Rs. lakh	50	30	15	
Support to local schools by developing infrastructure /arranging cultural program/ sports	Physical Target				
	Budget in Rs. lakh	100	40	-	
Construction / repairing of local drains/culverts (*)	Physical Target				
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur		
	Budget in Rs. lakh	65	25	-	
Construction of 15 no of ground water Recharging system for rainwater in nearby villages	Physical Target	10	5		
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur		
	Budget in Rs. lakh	20	10		
		TOTAL			

Note: (*) - Maintenance will come under company's CSR budget

M/s. NIPL has earmarked **Rs. 530 lakhs** towards addressing PH issues and need based issues, details is given below:

Budgetary Estimate towards addressing the issues raised in Public Hearing	Rs. 45 Lakhs
Budgetary Estimate towards Need Based activities	Rs. 485 Lakhs
TOTAL	Rs. 530 Lakhs

Adoption of Raghunathpur Village

Undertaking w.r.t to Village adoption is submitted.

Village	Distance (Km)	Direction
Raghunathpur	0.25	WEST

1. Existing capital cost of project was Rs. 177.57 Crores. The capital cost of the proposed project is Rs. 493.03 Crores and the capital cost for environmental protection measures is proposed as Rs. 50.74 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 4.90 Crores. The employment generation from the proposed project / expansion is 1655. The details of cost for environmental protection measures is as follows:

Sl. No.	Description of Item	Existing (Rs. In Crores)		Proposed (Rs. In Crores)	
		Capital Cost	Recurring Cost	Capital Cost	Recurring Cost
1	Air Pollution Control / Noise Management	14.0	1.50	38.00	3.60
2	Water Pollution Control	1.0	0.10	0.59	0.05
3	Environmental Monitoring and Management	1.0	0.25	6.50	1.25
4	Green Belt Development (*)	0.08		0.35	-
5	Addressal of Public Consultation concerns			5.30	-
6	Details of adoption of villages, if any				

Note: (*) - 10 years maintenance cost has been included in the Capital cost for green belt development

1. The PP have developed green belt in an area of 8.85 Ha (21.86 acre) comprising of 22,000 saplings. Total Green belt area will be 13.92 Ha (34.40 Acres), i.e. 40% of the total project area, after expansion. The plant species selected for greenbelt are mainly the native species. These saplings are planted in 2-3 rows with 10m to 15m width with a tree density of about 2500 trees/ha.

Total Plant Area	34.80 Ha (86.00 Acres)
Total Area earmarked for Green Belt Development	13.92 Ha (34.40 Acres), i.e. 40% of the total project area.
Total Number of Trees to be Planted [@2500 trees per hectare]	34,800 No. Trees
EXISTING	
Green Belt Area already developed	8.85 Ha (21.86 acre)
Number of Trees already planted	22,000 No. Trees
PROPOSED	
Green Belt Area to be developed	5.07 Ha. (12.54 Acres)
Number of trees to be planted	12,800 (34,800 - 22,000) No. Trees
Balance 12,800 Plantation to be done	By the end of coming monsoon season (2024)

1. Summary of Violation under EIA Notification, 2006:

M/s. Nilachal Iron & Power Limited (NIPL) applied for Environmental Clearance (EC) for proposed expansion of its existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. Accordingly, Terms of Reference (TOR) issued by MoEF&CC., Ref. File No. J -11011/662-2008-IA II (I), dated 06.09.2020 and TOR was amended on 12.02.2021, Amendment due to change in WHRB based CPP capacity from 38 MW to 45 MW. However, due to COVID - 19 pandemic, number of local residents lost their job and there was a huge demand of employment. To cope with the unprecedented socio-economic situation, the company was almost compelled to commence part of the project implementation of its above mentioned expansion proposal, which was violation of EIA Notification, 2006 and its subsequent amendment.

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1. Penalty Calculation

In compliance of Hon'ble NGT order, dated 05.01.2023, JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments. (Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021).

BASE OF THE CALCULATION:**I. Construction status**

NIPL has installed (under violation) the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 2,30,00.00 TPA Rolling Mill and 37 MW capacity WHRB Power Plant.

S.N	Unit	Constructed Units	Investment	
			Date of Operationalization	Investment (In crores)
1	Sponge Iron Plant	(1x600 TPD)	24-07-2022	107.35
		(1x600 TPD)	Not in operation	78.22
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)	21-03-2022	29.24
		(4x15 T)	Not in operation	41.32
3	Rolling Mill (Liquid Steel)	2,30,000 TPA	21-03-2022	43.88
4	Captive Power Plant	37MW WHRB	Not in operation	119.02
Total Investment (in crores) =				419.03

II. Operational Status

The capacity of 1x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop and 2,30,00.00 TPA Rolling Mill fully functional and maintained.

S. N	Unit	Under Production	Production FY-2021-22	Production FY-2022-23
1	Sponge Iron Plant	(1x600 TPD)	-	95,846.29
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)	22,547.56	72,490.19
3	Rolling Mill (Liquid Steel)	2,30,000 TPA	1,091.37	56,289.10

III. Financial Year Wise Turnover

Total turnover from the expanded project (under violation) is about 469.16 crores in the 2021-22 and 2022-23 financial year.

S. N	Unit	Under Production	Turnover (in crores) FY-2021-22	Turnover (in crores) FY-2022-23
1	Sponge Iron Plant	(1x600 TPD)	21.87	447.29
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)		
3	Rolling Mill (Liquid Steel)	2,30,000 TPA		

Turn over in 2021-22 – Rs. 21.87 Crores

Turn over in 2022-23 – Rs. 447.29 Crores

TOTAL TURNOVER – Rs. 469.16 CRORES

PENALTY CALCULATION

Penalty = 1 % of the Project Cost + 0.25% of the turnover
 = 1% of Rs. 419.03 Crores + 0.25% of Rs. 469.16 Crores
 = Rs. 4.1903 Crores + Rs. 1.1729 Crores
 = Rs. 5,36,32000 /-

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Penalty amount was determined based on the calculation mentioned in the MoEF&CC O.M. dated 07.07.2021 (i.e. 1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation)

1. Remediation Plan

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	Tot (Rs. In
1	Land Environment					
	A	Assistance to farmers by providing seedlings, manure and Biofertilizers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
	B	Providing Bund maker, Ridger, plough for agriculture purpose to the farmers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
2	Air Environment					
	A	Repairing/Concreting of village roads for better connectivity in the villages.	Roads (Concreting) in Village Pendebera, Dumra	Roads (Concreting) in Village Raghunathpur, Gidhibera	Road (Repairing) in Village Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	15	10	2	27
	B	Avenue Plantation, Plantation in Schools, Health centres etc.	5,000 saplings in Raghunathpur, Raipur, Ratanpur	3,000 saplings in Pindebera, Kunki	2,000 saplings in Dumra, Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2.5	1.5	1.5	5.5
	C	Solar Panels in schools	Schools in Raghunathpur, Kunki, and Gidhibera	Schools in Bankipur, Ramaira and Kandra	Schools in Dumra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	4	3	1.5	8.5
3	Water Environment					
	A	Renovation of village	Raghunathpur	Manoharpur ,	1 pond from	

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Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)				Tot (Rs. In
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)		
		ponds (Includes Cleaning / desiltation, concrete Lining and plantation)	and Baijnathpur 1 Pond from each village	Dumra 1 pond from each village	Raipur village		
		BUDGETARY PROVISION (Rs. in Lakhs)	5	5	2	1.	
	B	Rain water harvesting pit in schools	Raghunathpur - 2 pits and Kunki - 2 pit	Gidhibera - 1 pits Hurang - 1 pit	Bankipur - 1 pits Kandra - 1 pit		
		BUDGETARY PROVISION (Rs. in Lakhs)	10	5	5	20	
	C	Drinking water facilities at schools / anganwari kendra and health centre	Raghunathpur and Gidhibera (2 schools and 1 Anganwari Kendra)	Dumra Health Centre, School and Anganwari	Schools in Bankipur, Kandra and Hurang		
		BUDGETARY PROVISION (Rs. in Lakhs)	1.5	1	1	3.	
4	Noise Environment						
	A	Providing ENT related equipments in Dumra Health Centre.					
		BUDGETARY PROVISION (Rs. in Lakhs)	5			5	
	B	Hearing Aid to the Oldage Citizens					
		BUDGETARY PROVISION (Rs. in Lakhs)	2	1		3	
4	Biological Environment						
	A	Adoption of Land in nearby area for development of green belt					
		BUDGETARY PROVISION (Rs. in Lakhs)	10			10	
					Total		

1. Natural & Community Resource Augmentation Plan

Sl. No.	Activity Description	Physical Target (Year Wise)			Tot
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Installation of Bio-degradable waste				

Sl. No.	Activity Description	Physical Target (Year Wise)			Tot
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
	converter (Make: Reddonatura, Capacity: 75 kg/day) - Common for Raghunathpur, Raipur and Ratanpur.				
	BUDGETARY PROVISION (Rs. in Lakhs)	5			5
2	Providing 3R Waste Containers at schools, health center and Anganwari Kendra to facilitate Swachh Bharat Mission.				
	BUDGETARY PROVISION (Rs. in Lakhs)	1	0.25	0.25	1.5
3	Veterinary Clinic facility in Raghunathpur Samudaik Bhawan				
	BUDGETARY PROVISION (Rs. in Lakhs)	2	2	2	6
4	Renovation of Community Hall	Raghunathpur & Raipur	Dumra & Manoharpur		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
5	Renovation of School building	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	4	2		6
6	Development of Play ground at Raipur				
	BUDGETARY PROVISION (Rs. in Lakhs)	1			1
7	Sanitary unit renovation in Health Centre / schools	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
				Total	31.

1. Summary of Remediation Plan, Natural & Community Resource Augmentation Plan

S.No.	Aspects	Budget (Rs. In Lakhs)
1.	Estimated Cost on remediation plan based on the damage assessment due to violation	104.50
2.	Natural & Community Resource Augmentation Plan	31.50
	Total	136.00

1. Details of the Court Cases:

Case No. - O.A. 426/2021

1.	Complaint was lodged to The Hon'ble Chairperson, National Green Tribunal. The Complaint was lodged by Mr. Dasai Munda on	Date of complaint - 18.06.2021
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	behalf of Jharkhand Adivasi Janakalyan Morcha.	
2.	Hon'ble NGT has passed three (3) orders/directions	Order – dated 25.01.2022
		Order – dated 12.09.2022
		Order – dated 05.01.2023

SL. NO.	ORDER/ DIRECTION	COMPLIANCE
1	Hon'ble NGT Order dated 25.01.2022	
	Hon'ble NGT ordered to know the Factual position through site visit of a Joint committee, comprising of CPCB, JSPCB, SEIAA, District Magistrate, Saraikela -Kharswan	<p>Hon'ble NGT mandated site visit took place on 29.03.2022 :</p> <p>Report Summary:</p> <ul style="list-style-type: none"> • Induction Furnace, CCM, Rolling Mill - Construction, Erection Done (without having any EC). • Joint Committee put 9 (nine) recommendations on their notes. <p>After the NGT mandated visit, the Joint Committee put 9 (nine) recommendations on their notes.</p> <p>M/s. Nilachal Iron & Power Limited submitted point-wise compliance of the Joint Committee recommendations.</p>
2	Hon'ble NGT Order dated 12.09.2022	
	Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months.	Report of the Joint Committee has been filed on 11.09.2022
3	Hon'ble NGT Order dated 05.01.2023	
	Order/Direction – 1 Rs.23,62,500 deposited by NIPL towards environmental compensation (*) - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the Hon'ble NGT within three months.	<ul style="list-style-type: none"> • Meeting held on 03.03.2023 • Presents : Official from JSPCB, DFO, DC Saraikela-Kharswan • DFO suggested to spend Rs. 23,62,500 towards plantation in the plant surrounding area, which was resolved anonymously. <p>Further, the plant site was visited by the team of Govt. officials on 08.04.2023. Detail action plan was prepared about the plantation programme.</p> <p>Accordingly, Vide letter Ref. No. B-733, dated 10.04.2023, JSPCB released fund to DFO, Saraikela Forest Division for carrying out plantation work in NIPL plant nearby areas.</p>
	Order/Direction – 2 JSPCB was directed to take appropriate proceedings for imposition of environmental compensation.	<ul style="list-style-type: none"> • JSPCB asked NIPL about the status of 12 MW CPP-09.02.2023

SL. NO.	ORDER/ DIRECTION	COMPLIANCE
		<ul style="list-style-type: none"> • NIPL complied against JSPCB letter, dated 09.02.2023 • Filing complaint case against NIPL by JSPCB as per Environment Protection Act, 1986, u/s.19 (APPROVAL)- 06.04.2023 • JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments - 21.03.2023 <p>(Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021)</p> <ul style="list-style-type: none"> • NIPL deposited the penalty amount Rs. 5,36,32,000 in favour of JSPCB under the above said notifications there on -05.04.2023
	<p>Order/Direction – 3</p> <p>Hon'ble NGT directed M/s. Nilachal Iron & Power Limited (the violator) to submit EC compliance, CSR, GBD and the application for EC of expansion within three months.</p>	<p>EC compliance, CSR, GBD – submitted on 20.03.2023</p> <p>M/s. NIPL had applied to MoEF&CC for the grant of Amended TOR (under the category of violation).</p> <p>Amended TOR was granted on 21.07.2023. (the same was placed before the Hon'ble NGT Principal Bench vide an affidavit)</p> <p>M/s. Nilachal Iron & Power Limited has applied for Environmental Clearance as ordered by Hon'ble NGT. The entire compliance have been placed before the Hon'ble NGT vide affidavit.</p>

Certified compliance report from Regional Office

1. The Status of compliance of earlier EC was obtained from Regional Office, Ranchi vide letter no. 103-270/10/EPE/1029, dated 10.04.2023 in the name of M/s. Nilachal Iron & Power Limited. It was noted in the CCR that some conditions were partially complied. Subsequently, Action taken report (ATR) regarding the partially/non-complied condition was submitted to Regional officer MoEF&CC, Ranchi vide letter no. NIL dated 04.08.2023. Based on the ATR submitted the IRO visited the plant on 27.09.2023 and issued CCR dated 12.10.2023. The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance. The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO, Ranchi vide letter dated 17.10.2023.

Sl. No.	Fact	Date	Remarks
1	IRO, Ranchi visited the NIPL Plant	28.03.2023	
2.	CCR issued by IRO, Ranchi	10.04.2023	3 conditions were noted as partially complied. 5 conditions were noted as Being complied with assurance.

Sl. No.	Fact	Date	Remarks
3.	ATR submitted by NIPL	04.08.2023	
4.	IRO, Ranchi visited the NIPL Plant	27.09.2023	
5	CCR issued by IRO, Ranchi	12.10.2023	The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance.
6.	ATR submitted by NIPL	17.10.2023	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by IRO, based on plant visit dated 27.09.2023
1	<p>Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.</p> <p>Specific Condition (x)</p>	<p>It was observed that there was unsystematic storage of raw materials as well as other solid waste materials in the plant. Further, construction of roads and other improvement facilities within the plant premises was also noticed - PARTIALLY COMPLIED</p>	<p>It was observed that the project proponent have systematised storage of raw materials. They have earmarked separate areas for storage of various raw materials. Construction of 2 additional sheds have been made for storage of coal and char after the inspection on 20.03.2023. The project authorities have constructed 4 sheds earlier for storage. Presently there are 06 sheds. The raw materials in open were observed to be partly covered. Complete covering of raw materials is needed. Roads have been made concrete and water sprinklers have been installed at loading and unloading sites.</p> <p>Remarks: Being Complied but further action is needed.</p>	<p>It is respectfully stated that all the raw materials store under the sheds remaining coal is covered with tarpaulin control the dust emission.</p>
2	<p>As proposed, green belt shall be developed in 58 acres (34%) of the total project area of 176.33 acres within and around the plant premises as per the CPCB guidelines in consultation with DFO.</p> <p>Specific Condition (xiii)</p>	<p>The project authorities are to submit an action plan with implementation schedule for Green Belt Development- PARTIALLY COMPLIED</p>	<p>It was observed that the project has carried out mass plantations within the industrial plant during this monsoon season, 2023. As per the PP new plantations, around 7000, have been done in the project after the last inspection dated 28.03.2023.</p>	<p>In the present scenario of 60.87 Acres existing area green belt has been developed on 21.8 land comprising of 22000 saplings.</p> <p>For additional 12 greenbelt development 12,250 plants are to be planted.</p>

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by IRO, based on plant visit dated 27.09.2023
			<p>As per the reports submitted by PP, a total of 22000 saplings have been planted over 21.86 acres of land.</p> <p>As per the Action Plan submitted, it is committed that they would achieve 40% of total land cover in plantation i.e. 34.40 acres out of 86.0 acres during the current financial year. PP should ensure survival of the new plantations done.</p> <p>Remarks: Partially Complied but action being taken for compliance.</p> <p>Plan related to plantations has been submitted by the project.</p>	completed within the 2024 financial year.
3	<p>The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and State Government.</p> <p>General Condition (i)</p>	<p>The project has obtained Consent to Operate (CTO) from Jharkhand State Pollution Control Board (JSPCB) vide letter no. JSPCB/HO/ RNC / CTO-14798208/2023 / 986 DATED 06.06.2023 which is valid upto 30.06.2024.</p> <p>Remarks: Complied</p>	<p>The project has obtained Consent to Operate (CTO) from Jharkhand State Pollution Control Board (JSPCB) vide letter no. JSPCB/HO/ RNC / CTO-14798208/2023 / 986 DATED 06.06.2023 which is valid upto 30.06.2024.</p> <p>Remarks: Complied</p>	
4	<p>Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices like Electrostatic precipitator (ESP), gas cleaning plant, multi cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 Mg/Nm³. At no time the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be</p>	<p>The project authorities have assured that in case of reading of emission exceed the prescribed limits, they would shutdown the plant immediately - BEING COMPLIED WITH AN ASSURANCE</p>	<p>It was observed at site that the project has DRI plant is directly connected to WHRB for 12 MW CPP. ESP is installed in between the DRI plant and WHRB and the gases pass through it continuously so that dust and particulate matter are removed.</p> <p>Air bag filters have been installed are also for suction of the dust in a continuous process from conveyors, material handling equipments and</p>	<p>It is respectfully stated that there was a mal problem with PM10 at admin block which has been rectified and is working properly. The recorded value is within standard limit of 10 and successfully transmitted to the JSPCB portal.</p>

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by IRO, based on plant visit dated 27.09.2023
	<p>automatically stopped in case emission level exceeds limit.</p> <p>Specific Condition (ii)</p>		<p>product handling equipments. Further, the project has installed Continuous emission monitoring system (CEMS) and continuous air quality monitoring system (CAQMS) have been installed in the plant. Both, CEMS and CAQMS real-time data are directly being transmitted to the JSPCB and CPCB portals by registered vendor of M/s Forbes Marshall and Knowledge lens ervice provider. Monthly monitoring of two stacks and 4 fugitive and ambient monitoring locations is being done. From the PM10 Analyser readings in the on-line portal of JSPCB, it was noted that PM10 value at one station Kata was within the standard limits whereas at Admin station location, it recorded 123.17 mg/Nm3. The project proponent has informed this Office that "they have found similar baseline data in one station and the same has been intimated to their service provider" and " it would be resolved within one week". Further, the project authorities have reported that the Kiln 2 and Kiln 3 were shut down on 13.06.23 due to maintenance.</p> <p>Remarks: Partially Complied</p>	
5	<p>In plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings. Product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and</p>	<p>It has been assured by the project authorities that once the construction of road activities are completed within one month, they would control the fugitive emissions. - BEING COMPLIED WITH AN</p>	<p>Roads within the industrial plant has been made concrete. (photos at Point no. 7) Trucks carrying raw materials have been seen to be covered with tarpaulin. Dry fog dust control equipment has been installed at charcoal hopper, Product house and screen</p>	



Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remark IRO, based on plant visit dated 27.09.2023
	<p>material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinkler shall be provided at coal handling plant.</p> <p>Specific Condition (iv)</p>	<p>ASSURANCE</p>	<p>areas as well as in material handling area. (photos at Point no. 7) It was observed that water sprinklers have been installed along the roads.</p> <p>Remarks: Being Complied</p>	
6	<p>Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / code of practice issued by the CPCB shall be followed. New standards issued by the ministry for the sponge iron plant in May, 2008 shall be followed.</p> <p>Specific Condition (viii)</p>	<p>It was noted that roads are being constructed with concrete and water sprinklers have been installed all along. However, construction activities of roads and permanent drains are causing dust emission.-</p> <p>BEING COMPLIED WITH AN ASSURANCE</p>	<p>It was observed that concrete roads have been constructed and water sprinklers are also installed along the roads for control of fugitive emissions and dust control.</p> <p>Remarks: Being Complied</p>	
7	<p>Vehicular pollution due to transportation of raw materials and finished goods shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of raw materials and finished products.</p> <p>Specific Condition (ix)</p>	<p>It was also observed that at the sites of loading and unloading, dry fog water system has been installed. But efficiency and frequency of water spraying needs to be installed. It was assured by the project authorities that fugitive emissions shall be controlled within one month during which construction of roads and drains shall be completed.-</p> <p>BEING COMPLIED WITH AN ASSURANCE</p>	<p>During the inspection, it was observed at site that the project has installed Dry fog dust control equipment at charcoal hopper, Product house and screen areas as well as in material handling area. It was observed that water sprinklers have been installed along the roads.</p> <p>Remarks: Being Complied</p>	
8	<p>All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else AFBC boiler shall be installed simultaneously along with the DRI plant to ensure the full utilization of char from the</p>	<p>The project authorities have stored around 5400 Metric Tonnes within their industrial premises. This should be disposed off at the earliest and reported this office. -</p> <p>BEING COMPLIED WITH AN ASSURANCE</p>	<p>It was observed at site that the project has disposed of all the char which was stored earlier. From the information submitted with regard to disposal, it is noted that Dolo char generated was about 39346.93 MT and of this,</p>	

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Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the rema IRO, based on pla dated 27.09.2023
	beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall be properly disposed off in environment friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant. SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors. Specific Condition (xvi)	ASSURANCE	38,893.77 MT had been sold off to power industry. The rest quantity, 453.16 MT was used in the industrial plant. Remarks: Complied	

1. Action Plan in Compliance to CEPI Guidelines:

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
1.	Air	Stipulated conditions such as:	
(i)		Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.	Stack emission from boiler stacks will be maintained at 30 mg/Nm ³ .
(ii)		CEMS may be installed in all large / medium red category industries (air polluting) and connected to SPCB and CPCB server.	CEMS for 1 X 350 TPD & 2 X 100 TPD Kilns installed and connected to SPCB and CPCB server. CAAQMS have also been installed. CEPI recommendations will be strictly followed for all proposed projects also.
(iii)		Effective fugitive emission control measures should be imposed in the process, transportation, packing, etc.	All material transfer points are connected to suppression water nozzles to avoid the fugitive air. De-dusting is provided for product handling area. Fugitive emissions are suppressed by water sprays in dust prone areas. Every possible effort is made to conserve the raw energy and water resource. Good housekeeping practices are maintained. All vibrating screens shall be covered to prevent dust emission.
(iv)		Transportation of materials by rail/ conveyor belt, wherever feasible.	Sponge Iron from DRI unit will be used in the oven for feeding the SMS unit; Hot billets from the SMS unit will be used in the Rolling Mills. The incoming raw material like Iron ore and Coal will be unloaded at Chandil & Birajpur railway siding, but from there it is transported through road. All the trucks for raw material and finished product transportation shall comply with the environmental norms.

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
			TMT bars will be marketed to nearby areas by rail transportation of other raw materials and finishes will be done by road / rail.
(v)		Encourage use of cleaner fuels (pet coke/ furnace oil/ LSHS may be avoided).	Hot billets will be charged in Rolling Mill.
(vi)		Best Available Technology may be used. For example: usage of EAF / SAF / IF in place of Cupola furnace. Usage of Supercritical technology in place of sub-critical technology.	Latest modern technology will be used to produce proposed products. AFBC technology to provide viable alternative to conventional coal-fired and other solid fuel fired boilers.
(vii)		Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	After expansion, approx. 40% of the total plant area of 34.40 acres (~13.92 ha) will be covered under green cover plantation in and around the plant premises.
(vii)		Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Greenbelt/Plantation outside the project premises such as avenue plantation in vacant areas and social forestry done through socio economic developmental activities.
(ix)		Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition.	Internal roads of plant premises will be continuously maintained in good condition. Assessment of carrying capacity of approach roads will be carried out to calculate the transportation load of trucks. Corrective measures will be taken accordingly.
2.	Water	Stipulation of conditions such as:	
(i)		Reuse / recycle of treated wastewater, wherever feasible.	Existing CPP has Air cooled condenser and the CPP will employ air cooled condenser which will drastically reduce the water consumption. Domestic waste water will be treated in STP and water will be re-used for greenbelt development, plantation and dust suppression.
(ii)		Continuous monitoring of effluent quality / quantity in large and medium Red Category Industries (water polluting).	The project will be based on Zero Liquid Discharge.
(iii)		A detailed water harvesting plan may be submitted by the project proponent.	Will be complied
(iv)		Zero liquid discharge wherever technoeconomically feasible.	The plant will be a Zero liquid discharge Unit.
(v)		In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	Already installed
3.	Land	Stipulation of conditions such as:	
(i)		Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	After expansion, approx. 40% of the total plant area of 34.40 acres (13.92 ha) will be covered under green cover plantation in and around the plant premises.
(ii)		Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Greenbelt/ Plantation outside the project premises such as avenue plantation in vacant area and social forestry done through socio economic developmental activities.

X4

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
(iii)		Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/ PCCs.	IF slag will be used for road construction and other purposes. Dolochar from the existing Sponge Iron Plants will be used in proposed AFBC boiler. The scales generated from casters will be transferred to Induction Furnace (IF) for reuse. Used oils are industrial lubricating oils which will be used in designated places and sold to authorized vendor. Scrap generated in continuous casting and rolling will be used as return scrap in the IF. Contaminated cotton and wiping clothes collected from units is sent to Common Hazardous Waste Storage and Disposal Facility (CHWTSDF). Fly ash generated from CPP will be sold as a raw material for cement plants and brick manufacturing while bottom ash shall be used for road making and land reclamation.
(iv)		More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing.	Storage and handling of hazardous waste will be done in accordance with provisions of Hazardous Waste Rules, 2016.
4.	Other Conditions (Additional)		
(i)		Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Monitoring of compliance of EC conditions will be done with third party audit every year.
(ii)		The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in c	As per MoEFCC Office Memorandum dated 30.09.2020 and 20th Oct., 2020 and the issues raised during Public hearing, company has prepared Socio-economic development plan for development of the area.

1. The proposal was considered during the 43rd meeting of the EAC for Industry-I sector held on 4th - 5th September, 2023. Proposal was deferred for want of additional information. The deliberations and recommendation is given as below:

Deliberations by the Committee (EAC during 4th - 5th September, 2023)

The Committee noted the following:

- The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
- The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].

3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.
5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

Recommendations of the Committee (EAC during 4th - 5th September, 2023)

In view of the foregoing and after detailed deliberations, the committee recommended to defer the proposal to address the shortcomings enumerated at para above. The proposal may be considered after submission of the requisite information.

1. The proponent submitted the ADS reply vide letter dated 20.10.2023 uploaded on PARIVESH on 20.10.2023. Point-wise reply of ADS is given as below:

Sl. No.	Observation
1	The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crop as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 1 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Uni and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC

Sl. No.	Observation
	<p>is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.</p> <p>Reply by PP:</p> <p>1. Details of Case before Hon'ble National Green Tribunal</p> <p style="text-align: center;">1.</p> <p>Complaint was lodged to The Hon'ble Chairperson, National Green Tribunal.</p> <p>The Complaint was lodged by Mr. Dasai Munda on behalf of Jharkhand Adivasi Janakalyan Morcha.</p> <p>Copy of the complaint letter is enclosed as <u>ANNEXURE - I</u></p> <p>Date of complaint - 18.06.2021</p> <p style="text-align: center;">2.</p> <p>Summary of the Complaint</p> <p>Setting up of Sponge Iron plant, Steel Melting Shop and Rolling Mill without any EC.</p> <p style="text-align: center;">3.</p> <p>A case was filed before the Hon'ble National Green Tribunal (NGT).</p> <p>Case No. O.A. – 426/2021</p> <p style="text-align: center;">4.</p> <p>Hon'ble NGT has passed three (3) orders/directions</p> <p style="padding-left: 40px;">1. Order Dated : <u>25.01.2022</u></p> <p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p style="padding-left: 40px;">1. Order Dated : 12.09.2022</p>

Sl. No.	Observation
	<p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>I. Order Dated : <u>05.01.2023</u></p>
	<p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>SUMMARY OF THE HON'BLE NGT ORDERS</p> <p style="text-align: center;">A.</p> <p>Order/directions Dated 25.01.2022</p> <p>Ordered to know the Factual position through site visit of a Joint committee, comprising of CPCB, JSPCB, SEIAA District Magistrate, Saraikela -Kharswan.</p> <p style="text-align: center;">B.</p> <p>Order/directions Dated 12.09.2022</p> <p>Vide order dated 25.01.2022, Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months. Report of the Joint Committee has been filed on 11.09.2022.</p> <p style="text-align: center;">C.</p> <p>Order/directions Dated 05.01.2023</p> <p>Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>JSPCB is directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>Hon'ble NGT directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p>

Sl. No.	Observation
	<p>1. Compliance to Hon'ble NGT Orders (Latest Status)</p> <p><u>Hon'ble NGT Order / directions, dated 25.01.2022 - COMPLIANCE</u> NGT ORDER DETAILS (O.A. – 426/2021)</p> <p>NGT Direction</p> <p style="text-align: center;">Date of hearing /order</p> <p style="text-align: center;">Order Summary</p> <p style="text-align: center;">Documentary Evidence</p> <p style="text-align: center;">25.01.2022</p> <p>Ordered for site visit of Joint Committee comprising of CPCB, JSPCB, SEIAA, DM to ascertain factual position with respect to the complaint.</p> <p>Copy of the NGT order is uploaded alongwith ADS reply</p> <p>Compliance to the order dated 25.01.2022</p> <p style="text-align: center;">Sl. No.</p> <p style="text-align: center;">Events</p> <p style="text-align: center;">Date</p> <p style="text-align: center;">Documentary Evidence</p> <p style="text-align: center;">1.</p> <p>NGT mandated site visit</p> <p><u>Summary of visit:</u> Induction Furnace, CCM, Rolling Mill - Construction, Erection Done (without having any EC)</p> <p>Committee could not meet Dasai Munda personally, because of inadequate communication address.</p> <p style="text-align: center;">Date of visit 29.03.2022</p> <p style="text-align: center;">Copy of the Joint Committee Report is uploaded alongwith ADS reply</p> <p style="text-align: center;">2.</p> <p>After the NGT mandated visit, the Joint Committee put 9 (nine) recommendations on their notes.</p> <p>M/s. Nilachal Iron & Power Limited has submitted point-wise compliance to the recommendations of Joint Committee.</p>

Sl. No.	Observation												
	<p data-bbox="906 331 1023 358">14.12.2022</p> <p data-bbox="518 450 1406 477">Copy of the Compliance to Joint Committee Report is uploaded alongwith ADS reply</p> <p data-bbox="363 539 1062 566"><u>Hon'ble NGT Order / directions, dated 05.1.2023 - COMPLIANCE</u></p> <p data-bbox="363 600 1307 656">COMPLIANCE TO DIRECTION -1 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p data-bbox="363 660 504 687">Direction – 1</p> <p data-bbox="363 719 1557 801">JSPCB was directed to spend Rs.23,62,500/-, which is deposited by NIPL towards environmental compensation (*) - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p data-bbox="363 835 1557 891">(*) JSPCB issued closure notice against NIPL and the closure was revoked once NIPL deposited the environmental compensation amount i.e. Rs. 23,62,500/- (Copy of the revoke letter is uploaded alongwith ADS reply)</p> <p data-bbox="363 925 496 952">Compliance</p> <table border="0" data-bbox="831 981 1091 1182"> <thead> <tr> <th data-bbox="922 981 999 1008">Sl. No.</th> </tr> <tr> <th data-bbox="895 1041 1026 1068">Compliance</th> </tr> <tr> <th data-bbox="932 1102 989 1128">Date</th> </tr> <tr> <th data-bbox="831 1162 1091 1189">Documentary Evidence</th> </tr> </thead> <tbody> <tr> <td data-bbox="951 1223 970 1249">1.</td> </tr> <tr> <td data-bbox="363 1274 858 1301">Detail Action Plan report has been sent to NGT.</td> </tr> <tr> <td data-bbox="900 1424 1019 1480">09.03.2023 Vide e-mail</td> </tr> <tr> <td data-bbox="363 1514 943 1541">Details of action plan is uploaded alongwith ADS reply.</td> </tr> <tr> <td data-bbox="951 1574 970 1601">2.</td> </tr> <tr> <td data-bbox="363 1630 512 1657">Fund Transfer</td> </tr> <tr> <td data-bbox="363 1691 1557 1747">Vide letter dated 10.04.2023 Rs. 23,62,500/- has been issued in favour of DFO for plantation in plant surrounding area</td> </tr> <tr> <td data-bbox="363 1865 903 1892">Copy of the letter is uploaded alongwith ADS reply.</td> </tr> </tbody> </table>	Sl. No.	Compliance	Date	Documentary Evidence	1.	Detail Action Plan report has been sent to NGT.	09.03.2023 Vide e-mail	Details of action plan is uploaded alongwith ADS reply.	2.	Fund Transfer	Vide letter dated 10.04.2023 Rs. 23,62,500/- has been issued in favour of DFO for plantation in plant surrounding area	Copy of the letter is uploaded alongwith ADS reply.
Sl. No.													
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Sl. No.	Observation
	<p>COMPLIANCE TO DIRECTION -2 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p>Direction - 2</p> <p>JSPCB was directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>Compliance</p> <p style="text-align: center;">Sl. No.</p> <p style="text-align: center;">Compliance</p> <p style="text-align: center;">Date</p> <p style="text-align: center;">Documentary Evidence</p> <p style="text-align: center;">1.</p> <p>JSPCB asked NIPL about the status of 12 MW CPP</p> <p style="text-align: center;">09.02.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p style="text-align: center;">2.</p> <p>NIPL complied against JSPCB letter, dated 09.02.2023</p> <p style="text-align: center;">16.02.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p style="text-align: center;">3.</p> <p>Filing complaint case against NIPL by JSPCB as per Environment Protection Act, 1986 (APPROVAL)</p> <p style="text-align: center;">06.04.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p style="text-align: center;">4.</p> <p>As per the Hon'ble NGT order JSPCB imposed penalty of Rs. 5,36,32,000 against NIPL</p> <p style="text-align: center;">21.03.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p style="text-align: center;">5.</p> <p>NIPL deposited the penalty amount Rs. 5,36,32,000</p> <p style="text-align: center;">05.04.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p style="text-align: center;">6.</p>

Sl. No.	Observation												
	<p>NIPL has informed MoEF&CC about this payment against violation) 07.04.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p>COMPLIANCE TO DIRECTION - 3 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p>Direction - 3</p> <p>Hon'ble NGT directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p> <p>Compliance</p> <table border="1" data-bbox="877 739 1037 963"> <thead> <tr> <th data-bbox="877 739 1037 795">Sl. No.</th> <th data-bbox="877 795 1037 851">Compliance</th> <th data-bbox="877 851 1037 907">Date</th> <th data-bbox="877 907 1037 963">Remarks</th> </tr> </thead> <tbody> <tr> <td data-bbox="877 963 1037 1019">1.</td> <td data-bbox="877 1019 1037 1075">NIPL submitted EC compliance, CSR, GBD</td> <td data-bbox="877 1075 1037 1131">14.12.2022</td> <td data-bbox="877 1131 1037 1187">Copy of the letter is uploaded alongwith ADS reply.</td> </tr> <tr> <td data-bbox="877 1187 1037 1243">1.</td> <td data-bbox="877 1243 1037 1299">NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT</td> <td data-bbox="877 1299 1037 1355">19.10.2023</td> <td data-bbox="877 1355 1037 1411">Copy of the affidavit is uploaded alongwith ADS reply.</td> </tr> </tbody> </table> <p>Compliance of the Joint Committee report - is uploaded alongwith ADS reply.</p>	Sl. No.	Compliance	Date	Remarks	1.	NIPL submitted EC compliance, CSR, GBD	14.12.2022	Copy of the letter is uploaded alongwith ADS reply.	1.	NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT	19.10.2023	Copy of the affidavit is uploaded alongwith ADS reply.
Sl. No.	Compliance	Date	Remarks										
1.	NIPL submitted EC compliance, CSR, GBD	14.12.2022	Copy of the letter is uploaded alongwith ADS reply.										
1.	NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT	19.10.2023	Copy of the affidavit is uploaded alongwith ADS reply.										
2	<p>The EAC noted that there are multiple court cases/ directions from statutory bodies against the project, PP shal submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].</p> <p>Reply: There are two court cases/ directions from statutory bodies against the project.</p> <p>CASE -1</p> <table border="1" data-bbox="367 1859 638 1919"> <thead> <tr> <th data-bbox="367 1859 638 1919">Sl. No.</th> <th data-bbox="367 1919 638 1971">Details of Court Case</th> </tr> </thead> <tbody> </tbody> </table>	Sl. No.	Details of Court Case										
Sl. No.	Details of Court Case												

Sl. No.	Observation
Case - 1	1.
Name of the Court / Tribunal	Hon'ble National Green Tribunal (Principal Bench)
2.	Case No.
O.A. 426/2021	3.
Party of the case	Dasai Munda & Ors.
Vs.	State of Jharkhand
4.	Grievance
Toxic emission from industry of M/s. Nilachal Iron & Power Limited causing serious health hazards, damaging crops and environment as well.	Construction work of 600 TPD Sponge Iron Plant, 3 X 15 T Crucible Steel Melting Shop, C.C.M is started without any EC.
5.	Date of hearing
25.01.2022	(through video conference)
6.	Court Direction / order
25.01.2022	Plant visit to be done by Joint Committee comprising of CPCB, State PCB, SEIAA Jharkhand, District Magistrate, Plant visit of Joint Committee of CPCB, State PCB, SEIAA Jharkhand, District Magistrate, Saraikela Kharswan.
Factual and Action Taken Report may be submitted to court within 3 months.	List the matter for consideration on 28.04.2022
7.	Date of hearing
12.09.2022	

Sl. No.	Observation
8.	<p>Court Direction / order</p> <p>Vide order dated 25.01.2022, Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months.</p> <p>Report of the Joint Committee has been filed on 11.09.2022.</p>
9.	<p>Date of hearing</p> <p>05.01.2023</p>
10.	<p>Court Direction / order</p> <p>NGT passed order - 05.01.2023</p> <p>1.Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO</p> <p>3. JSPCB is also directed to check whether the plant expansion was done before the closure notice issued by JSPCB.</p> <p>1. JSPCB is directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>1. NIPL is directed to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p>
11.	<p>updated status and compliance of the court orders and directions</p> <p>Already described in <u>Submission w.r.t. Note - 1</u></p>
CASE -2	
Sl. No.	Details of Court Case
Case-2	
1.	
Name of the Court / Tribunal	

Sl. No.	Observation
	<p>Chief Judicial Magistrate, Saraikela, Jharkhand</p> <p>2.</p> <p>Case No.</p> <p>1. 342 / 2023</p> <p>4.</p> <p>Party of the case</p> <p>JSPCB Vs. NIPL</p> <p>5.</p> <p>Grievance</p> <p>Complaint u/s. 200 of the Code of Criminal Procedure, 1973 (The accused has installed and have since been operating 1 x 600 TPD capacity Iron Rotary Kiln, 3 x 10 TPD SMS CCM, 23000 TPA Rolling Mill without obtaining Environmental Clearance as mandated in Environmental Impact Assessment Notification, 2006 issued vide S.O 1533(E) dated 14s September,2006 by government of India, Ministry of Environment, Forest & Climate Change.</p> <p>6.</p> <p>updated status and compliance of the court orders and directions</p> <p>E-Court Status (downloaded) is uploaded alongwith ADS reply.</p>
3	<p>The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.</p> <p>Reply: As per the advice of Hon'ble EAC, the Remediation Plan and the Natural and Community Resource Augmentation Plan has been revised and the same is incorporated in the Revised EIA/EMP Report.</p> <p>Brief of the Remediation Plan and the Natural and Community Resource Augmentation Plan is updated at para 48.4.17 above.</p>
4	<p>The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.</p> <p>Reply: As per the advice of Hon'ble EAC, the engineering drawing has been revised.</p>

Sl. No.	Observation				
	<p>Three (3) separate drawings have been prepared.</p> <p>Drawing - 1</p> <ul style="list-style-type: none"> • Covers Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e roads, Buildings, Parking, with indexing, scale of drawing etc. • Roads are not abruptly terminated at any point. Roads have proper looping. • Traffic Flow have been shown in the drawing along road with entry and exit. • <p>Drawing - 2</p> <ul style="list-style-type: none"> • Indicating road networking, • Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. • <p>Drawing - 3</p> <ul style="list-style-type: none"> • Shows contour map with Bench mark, • Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. • RWH details with calculations. 				
5	<p>The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.</p> <p>Reply: The public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action - it has been revised by addressing all the issues. The revised the action plan has been prepared as per Ministry's O.M. dated 30.09.2020.</p> <p>Details of the Public Hearing along with the point-wise compliance to the issues, raised during this meeting along with the action plan and budgetary provision is updated at para 48.4.14 above.</p>				
6	<p>The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.</p> <p>Reply: Out of 60.87 Acres existing plant area green belt has been developed on 21.86 acres land comprising of around 22000 saplings. Photographs related to Green Belt Development are uploaded alongwith ADS Reply.</p>				
7	<p>The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.</p> <p>Reply: The concern of Hon'ble EAC over the House keeping issues have been addressed on very serious mode. It is respectfully submitted that after the concern of Hon'ble EAC, NIPL has constructed 4 new sheds for storing the raw material inside the plant. Presently, 4 new and 2 exiting a total of 6 sheds are available inside the plant the details of which are as follows:</p> <table border="1" data-bbox="363 1758 1560 1933"> <thead> <tr> <th data-bbox="363 1758 877 1814">SN Name of shed</th> <th data-bbox="877 1758 1560 1814">Area (acers)</th> </tr> </thead> <tbody> <tr> <td data-bbox="363 1814 877 1933">Storage material</td> <td data-bbox="877 1814 1560 1933"></td> </tr> </tbody> </table>	SN Name of shed	Area (acers)	Storage material	
SN Name of shed	Area (acers)				
Storage material					

Sl. No.	Observation
	Storage capacity
1	
Shed-1	
	1.1
Coal	
	25000 T
2	
Shed-2, 3, 4	
	0.95
Pellet	
	25000 T
3	
Shed-5	
	0.7
Dolo char	
	18000 T
4	
Shed-6	
	0.5
Sponge	
	30000 T
5	
Shed-7	
	0.2
Charcoal	
	10000 T
	All Internal roads and drains have been made into Pacca. The detail breakup of road feature is listed in the below table;
	SN
	Road feature

Sl. No.	Observation Completed
1	SMS culvert to 3 no Gate 300x12 m
2	Coal Hopper to Coal shed No-03 200x12 m
3	Coal shed No-03 to DRI 100 TPD towards store 44x8m
4	PH Load out RMP Area 20x20.3 m
5	Main Gate to SMS Calvert 30x20m
6	Patches between 100 to 350 TDP DRI area 30x20m
7	Admin to Main gate 300x15m
8	Admin To Power plant 80x6m
9	Power plant to Material Handling Area 75mx15
10	Others utilities

Sl. No.	Observation								
	<p data-bbox="854 347 972 376">300mx20m</p> <p data-bbox="399 407 650 436">Total area made pucca</p> <p data-bbox="874 465 948 495">1379m</p> <p data-bbox="337 548 862 577"><u>Action Taken for Pollution controlling Measures</u></p> <ul data-bbox="368 638 1497 985" style="list-style-type: none"> • Material handling unit store raw material in such a way that heap should not be higher than 5 meter to prevent fire and smog. • NIPL has taken action and ensure that the top of truck must be covered with tarpaulin to avoid spillage or dusting of raw material. It is also ensured that trucks are not over loaded as well as there is no spillage during transportation. • Construction of road & RCC Pucca flooring has been done in the material handling area. • Continuous water sprinkling system has been installed in the sheds to prevent dusting, fire & smoke. • Proper drainage system has been provided in all storage area. • Dry fog system has been installed in the material handling area to suppress the dust emission. • NIPL has developed regular sweeping of dust from internal and main road and also ensure that there is adequate space for free movement of vehicles. • An onsite emergency plan has been prepared and implemented in the material handling unit. <p data-bbox="337 1012 843 1041"><u>Action plan for Pollution controlling Measures</u></p> <ul data-bbox="368 1097 1497 1355" style="list-style-type: none"> • Installation of collection tank in the material handling area so that water drained from sprinkling & runoff is collected at a common tank and can be reused after screening. • Development of systemic approach for regular cleaning and wetting of the floor area within the premises. • Development of fixed pipe network with sufficient water storage and pump to prevent fugitive emission during loading/unloading. • NIPL will construct compound wall all along periphery of the premises with minimum 9 meters height with dust containment cum suppression system in the material handling area. • NIPL will develop three rows plantation with tall growing trees all along the periphery of the material handling premises, inside & outside of the premises along with road <p data-bbox="326 1384 1497 1444">Apart from the all these measures the company has been endeavouring for continual improvement in the overall housekeeping of the plant.</p>								
8	<p data-bbox="337 1451 1497 1590">The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.</p> <p data-bbox="337 1624 415 1653">Reply:</p> <p data-bbox="337 1680 1466 1709">As per KYA findings as well as ground truth verification, the villages nearby to the project site are as follows:</p> <table data-bbox="870 1713 964 1915"> <thead> <tr> <th data-bbox="870 1713 964 1742">Sl. No.</th> <th data-bbox="870 1742 964 1771">Village</th> <th data-bbox="870 1803 964 1832">Distance (Km)</th> <th data-bbox="870 1892 964 1921">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="329 1948 337 1977">1</td> <td data-bbox="329 2004 478 2033">Raghunathpur</td> <td></td> <td></td> </tr> </tbody> </table>	Sl. No.	Village	Distance (Km)	Direction	1	Raghunathpur		
Sl. No.	Village	Distance (Km)	Direction						
1	Raghunathpur								

Sl. No.	Observation
2	0.25 WEST
Raipur	
3	1.0 NORTH
Ratanpur	
4	0.5 WEST
Kanki	
5	0.6 EAST
Raimara	
6	1.0 EAST
Manipur	
7	1.25 NORTH EAST
Karangura	
8	0.65 SOUTH
Gidibera	
	1.5

Sl. No.	Observation
	NORTH EAST
9	
Baijnathpur	2.0
	WEST
10	
Manoharpur	1.5
	WEST
11	
Tilepada	1
	SOUTH WEST
As per KYA findings as well as ground truth verification, the schools nearby to the project site are as follows:	
	Sl. No. Schools
	Distance (Km)
	Direction
	1
Raghunathpur Middle School	0.25
	West
	2
Kunki Prathamik Vidyalaya	0.5
	NE
	3
Gidibera Primary School	1.0

Sl. No.	Observation
	NW 4
Bankipur Primary School	1.0 S 5
Nav Prathamik Vidyalaya, Karunga	1.0 SE 6
Ramaira Primary School	1.8 E 7
Kandra High school	2.5 SW 8
Gurukul World Primary School	2.3 S 9
Rajendra Public School	2.75 S 10
Hurang Middle School	3.3 SW

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Sl. No.	Observation						
	<p>Detailed environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas have been described in Remediation Plan.</p> <p>Apart from the above green belt development has been planned all along the plant boundary to mitigate the project impacts on these habitations and sensitive areas.</p> <p>More over the plant is envisaged to follow ZERO LIQUID DISCHARGE concept.</p>						
9	<p>The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.</p> <p>Reply:</p> <p>Based on the recommendation of Hon'ble EAC, the point-wise ATR dated 20.09.2023 was submitted to the Regional Office Ranchi with a request to issue closure report. Copy of the ATR is uploaded alongwith ADS Reply.</p> <p>Based on the plant visit, dated 27.09.2023 the IRO, Ranchi has issued CCR on 12.10.2023. Copy of the CCR is uploaded alongwith ADS Reply.</p> <p>The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition.</p> <p>With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance.</p> <p>The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO Ranchi vide letter dated 19.10.2023. Copy of the ATR along with acknowledgement of receipt from IRO, Ranchi is uploaded alongwith ADS Reply.</p>						
10.	<p>The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.</p> <p>Reply:</p> <p>Village Adoption program consisting of need - based community development.</p> <p><u>Adoption of Raghunathpur Village</u></p> <table border="0" data-bbox="330 1317 964 1637"> <thead> <tr> <th data-bbox="330 1317 854 1422"></th> <th data-bbox="863 1317 964 1406">Village Distance (Km)</th> <th data-bbox="863 1435 964 1458">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="330 1496 471 1518">Raghunathpur</td> <td data-bbox="890 1554 937 1576">0.25</td> <td data-bbox="879 1615 948 1637">WEST</td> </tr> </tbody> </table> <p>Undertaking w.r.t to Village adoption is uploaded alongwith ADS Reply.</p>		Village Distance (Km)	Direction	Raghunathpur	0.25	WEST
	Village Distance (Km)	Direction					
Raghunathpur	0.25	WEST					
11	<p>The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.</p>						
12	<p>The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.</p>						

Written submission by the PP:

1. During the meeting, based on the deliberations made by the EAC, the project proponent through email dated 08.11.2023 submitted the following information:

Sl. No.	Details sought	Reply
1.	Revised CCR details	The same is updated at para 48.4.19 above
1.	Violation Penalty details	The same is updated at para 48.4.17 above
1.	NGT Court case details and Orders	The same is updated at para 48.4.18 above
1.	Compliance to CEPI Guidelines	The same is updated at para 48.4.20 above
1.	Justification for high PM values	<p>PM₁₀ values have been found exceeding 80 g/m³ at following 3 locations.</p> <ol style="list-style-type: none"> 1. Near Project Site (Raipur) - 86 g/m³ 2. Kandra - 90 g/m³ 3. Gamharia - 86 g/m³ <p>These considerably high values may be attributed mainly due to the vehicular emissions, industrial activities and other commercial activities in the area. However, all these values are within the stipulated limit of 100 g/m³.</p>
1.	Road Map for Carbon Sequestration	The PP has submitted the details of carbon footprint and carbon sequestration along with the mitigation measures to reduce carbon footprints.

3.4.3. Deliberations by the committee in previous meetings

Date of EAC 1 :04/09/2023

Deliberations of EAC 1 :
Deliberations by the Committee

1. The Committee noted the following:

1. The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
2. The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].
3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.
5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

3.4.4. Deliberations by the EAC in current meetings

Deliberations by the Committee

1. The Committee noted the following:
2. The instant proposal is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.
3. The existing project was accorded environmental clearance Ref. F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009. Consent to Operate for the existing unit was accorded by Jharkhand State Pollution Control Board vide Ir. No.JSPCB/HO/RNC/CTO-14798208/2023/986 dated 06.06.2023. The validity of CTO is up to 30.06.2024.
4. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
5. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
6. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
7. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
8. The Committee observed that the instant proposal is in violation as below:
 - M/s. Nilachal Iron & Power Limited (NIPL) applied for Environmental Clearance (EC) for proposed expansion of its existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. Accordingly, Terms of Reference (TOR) issued by MoEF&CC., Ref. File No. J -11011/662-2008-IA II (I), dated 06.09.2020 and TOR was amended on 12.02.2021, Amendment due to change in WHRB based CPP capacity from 38 MW to 45 MW. However, due to COVID – 19 pandemic, number of local residents lost their job and there was a huge demand of employment. To cope with the unprecedented socio-economic situation, the company was almost compelled to commence part of the project implementation of its above mentioned expansion proposal, which was violation of EIA Notification, 2006 and its subsequent amendment.

1. Penalty Calculation

In compliance of Hon'ble NGT order, dated 05.01.2023, JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments. (Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021).

PENALTY CALCULATION

Penalty = 1 % of the Project Cost + 0.25% of the turnover
 = 1% of Rs. 419.03 Crores + 0.25% of Rs. 469.16 Crores
 = Rs. 4.1903 Crores + Rs. 1.1729 Crores

= Rs. 5,36,32,000 /-

Penalty amount was determined based on the calculation mentioned in the MoEF&CC O.M. dated 07.07.2021 (i.e. 1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation)

1. Remediation Plan

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	Tot (Rs. In
1	Land Environment					
	A	Assistance to farmers by providing seedlings, manure and Biofertilizers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
	B	Providing Bund maker, Ridger, plough for agriculture purpose to the farmers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
2	Air Environment					
	A	Repairing/Concreting of village roads for better connectivity in the villages.	Roads (Concreting) in Village Pendebera, Dumra	Roads (Concreting) in Village Raghunathpur, Gidhibera	Road (Repairing) in Village Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	15	10	2	27
	B	Avenue Plantation, Plantation in Schools, Health centres etc.	5,000 saplings in Raghunathpur, Raipur, Ratanpur	3,000 saplings in Pindebera, Kunki	2,000 saplings in Dumra, Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2.5	1.5	1.5	5.5
	C	Solar Panels in schools	Schools in Raghunathpur, Kunki, and Gidhibera	Schools in Bankipur, Ramaira and Kandra	Schools in Dumra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	4	3	1.5	8.5
3	Water Environment					
	A	Renovation of village ponds (Includes Cleaning / desiltation, concrete Lining and	Raghunathpur and Baijnathpur 1 Pond from	Manoharpur, Dumra 1 pond from each village	1 pond from Raipur village	

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	Tot (Rs. In
		plantation) BUDGETARY PROVISION (Rs. in Lakhs)	each village 5			1.
	B	Rain water harvesting pit in schools BUDGETARY PROVISION (Rs. in Lakhs)	Raghunathpur - 2 pits and Kunki - 2 pit 10	Gidhibera - 1 pits Hurang - 1 pit 5	Bankipur - 1 pits Kandra - 1 pit 5	2.
	C	Drinking water facilities at schools / anganwari kendra and health centre BUDGETARY PROVISION (Rs. in Lakhs)	Raghunathpur and Gidhibera (2 schools and 1 Anganwari Kendra) 1.5	Dumra Health Centre, School and Anganwari 1	Schools in Bankipur, Kandra and Hurang 1	3.
4	Noise Environment					
	A	Providing ENT related equipments in Dumra Health Centre. BUDGETARY PROVISION (Rs. in Lakhs)	5			5
	B	Hearing Aid to the Oldage Citizens BUDGETARY PROVISION (Rs. in Lakhs)	2	1		3
4	Biological Environment					
	A	Adoption of Land in nearby area for development of green belt BUDGETARY PROVISION (Rs. in Lakhs)	10			10
			Total			

1. Natural & Community Resource Augmentation Plan

Sl. No.	Activity Description	Physical Target (Year Wise)			
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	Tot
1	Installation of Bio-degradable waste converter (Make: Reddonatura, Capacity: 75 kg/day) - Common for Raghunathpur,				

Sl. No.	Activity Description	Physical Target (Year Wise)			Tot
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
	Raipur and Ratanpur.				
	BUDGETARY PROVISION (Rs. in Lakhs)	5			5
2	Providing 3R Waste Containers at schools, health center and Anganwari Kendra to facilitate Swachh Bharat Mission.				
	BUDGETARY PROVISION (Rs. in Lakhs)	1	0.25	0.25	1.5
3	Veterinary Clinic facility in Raghunathpur Samudaik Bhawan				
	BUDGETARY PROVISION (Rs. in Lakhs)	2	2	2	6
4	Renovation of Community Hall	Raghunathpur & Raipur	Dumra & Manoharpur		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
5	Renovation of School building	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	4	2		6
6	Development of Play ground at Raipur				
	BUDGETARY PROVISION (Rs. in Lakhs)	1			1
7	Sanitary unit renovation in Health Centre / schools	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
				Total	31.

1. Summary of Remediation Plan, Natural & Community Resource Augmentation Plan

S.No.	Aspects	Budget (Rs. In Lakhs)
1.	Estimated Cost on remediation plan based on the damage assessment due to violation	104.50
2.	Natural & Community Resource Augmentation Plan	31.50
	Total	136.00

- The Committee deliberated on the damage assessment report comprising of remediation plan and natural and community resource augmentation plan and found it satisfactory.

- The total project area is 34.80 Ha (86.00 Acres) [Private land: 59.78 Acres and Govt. Land : 26.32 Acres]. This land is under the possession of the company.
- The EAC noted that the project is located in Critically Polluted Area and also deliberated on the submitted mitigation plan in accordance to CEPI guidelines as detailed in para 48.3.20 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.
- There is a rich habitation near the project site including the villages, schools and other sensitive areas within the

- study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact of the project activities on these sensitive areas.
4. Subarnarekha River is flowing at a distance of about 3.5 kms. in North direction w.r.t the Project Site. Besides, there are several ponds / small nallas existing within the study area. The EAC is of the opinion that water body shall not be disturbed. Mitigation measures w.r.t. safeguarding the water body shall be prepared and implemented.
 5. Existing Water requirement is 620 m³/day which is obtained from Swarnarekha river. The water requirement for the proposed project is estimated as 2,110 m³/day. Thus total of 2730 m³/day of water will be required post expansion. Out of which 2355 m³/day of fresh water requirement will be obtained from Swarnarekha river and the remaining requirement of 375 m³/day will be met from recycled water in process. The EAC deliberated on the water requirement and found is satisfactory.
 6. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that the mitigation measures to minimise the pollution shall be strictly implemented.
 7. The EAC noted that there are court case against the project as detailed in para 48.14.18 above. The EAC deliberated on the orders of the court.
 8. The PP has submitted that they have developed green belt in an area of 8.85 Ha (21.86 acre) comprising of 22,000 saplings. Total Green belt area will be 13.92 Ha (34.40 Acres), i.e. 40% of the total project area, after expansion. The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that the greenbelt development shall be completed in a period of 1 year.
 9. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
 10. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
 11. The EAC deliberated on the certified compliance report of IRO, ATR submitted by PP and the review reports of IRO, MoEFCC and is of the opinion that PP shall strictly comply with the observations of IRO.
 12. The EAC deliberated on the submission of ADS reply by the project proponent and found it satisfactory.
 13. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
 14. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
 15. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
 16. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

1. In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

3.4.5. Recommendation of EAC

Recommended (Subject to submission of requisite information/ documents)

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

N/A

3.4.6.2. Standard

3(a)	Metallurgical Industries (ferrous and non ferrous)
Statutory compliance	
1.	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
2.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
Air Quality Monitoring and Preservation	
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04/06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
2.	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
3.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
5.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
6.	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
7.	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
8.	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
9.	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.

10.	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
11.	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
12.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
13.	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
14.	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
15.	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
16.	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
17.	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
18.	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm ³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
19.	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
Air Quality Monitoring and Preservation in case of Ferro Alloy Plants	
1.	Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
2.	The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
3.	The 4th hole extraction system shall be provided in the Sub Merged Arc Furnaces and EAF.
4.	Industry is going to use silica quartz in large quantities and going to produce Silico Manganese and Ferro Silicon alloy steel. Therefore, it is necessary to control silica/quartz exposures at production Departments, not only emission norms as per Indian Factories Act. The permissible limit for silica/quartz should be within 10 mg/m ³ for total dust as per Indian Factories Act. Therefore, it is recommended to monitor personal and area exposures for silica quartz dust in the process plants. (in case of Silico Manganese and Ferro Silicon alloy steel)
5.	No Ferro-chrome production shall be carried out without prior Environmental clearance from MOEF&CC.
Air Quality Monitoring and Preservation in case of Aluminium Smelter / Aluminium Refinery	
1.	Adopt measures to recover fluoride gas from electrolytic cells and recycle the same in the process.
2.	Practice use of low-sulphur tars for baking anodes

3.	Adopt dry scrubbing combined with incineration in order to control emissions of tar and volatile organic compounds (VOCs). The waste heat shall be recovered from the flue gases of incinerator.
4.	Make efforts to increase the life of pot lining through better construction and operating techniques.
5.	Recycle alumina dust collected in ESPs installed in calciner.
6.	Design the pot roofs with louvers and roof ventilators
Air Quality Monitoring and Preservation in case of DI Pipe	
1.	Ductile Iron (DI) plant shall have the following provisions: a. Bag filter for Zn coating and Mg converter area. b. Wet scrubbers in paint and bitumen coating area. c. Bag Filter in Cement lining area. d. PTFE dipped bags shall be used in the plant. e. PM emissions from BF in Zinc coating area shall be 5 mg/Nm ³ . f. ETP with recycling facility shall be included.
Air Quality Monitoring and Preservation in case of BOF	
1.	Basic Oxygen Furnace (BOF) gas shall be cleaned dry
Water Quality Monitoring and Preservation	
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
3.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
5.	Tyre washing facilities shall be provided at the entrance of the plant gates.
6.	Water meters shall be provided at the inlet to all unit processes in the steel plants.
7.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
8.	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
9.	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
10.	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
Water Quality Monitoring and Preservation in case of Rolling Mills	

1.	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills)
2.	Cold Rolling Mill (CRM), color coating and galvanizing plants shall have CETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF. (in case of cold rolling mills)
Water Quality Monitoring and Preservation in case of Aluminium Shelter	
1.	Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings.
Noise Monitoring and Prevention	
1.	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
2.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
Energy Conservation Measures	
1.	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
2.	Restrict Gas flaring to < 1%.
3.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
4.	Provide LED lights in their offices and residential areas.
Energy Conservation Measures in case of Reheating Furnace	
1.	Ensure installation of regenerative/recuperative type burners on all reheating furnaces.
2.	The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
3.	Practice hot charging of slabs and billets/blooms as far as possible.
4.	Ensure installation of regenerative type burners on all reheating furnaces
Energy Conservation Measures in case of Blast Furnace	
1.	Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
Energy Conservation Measures in case of DRI Kilns (Sponge Iron)	
1.	The project proponent shall provide waste heat recovery system on the DRI Kilns.
2.	The dolochar generated shall be used for power generation.
3.	Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.

4.	The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.
Waste Management	
1.	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
2.	Kitchen waste shall be composted or converted to biogas for further use.
3.	Used refractories shall be recycled as far as possible.
4.	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
5.	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/ . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
6.	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
7.	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.
Waste Management in case of Sinter Plant	
1.	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
2.	Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
3.	Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
Waste Management in case of Aluminium Smelter/ Aluminium Refinery	
1.	A plan for 100 % utilisation of red mud generated shall be implemented. Under the Plan, MOU with shall be signed with potential buyers including cement companies for supply of red mud.
2.	The red mud generated from the project shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage.
Green Belt	

1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
2.	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
3.	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
Public Hearing and Human Health Issues	
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
3.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.
5.	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC. PP shall adopt nearby villages and prepare and implement a robust plan to develop them into model villages in next 10 years.
Environment Management	
1.	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
2.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
3.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4.	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.
Miscellaneous	
1.	The project proponent shall make public the environmental clearance granted for their project along with the

	environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
2.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
5.	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
6.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
8.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
11.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Expansion of existing steel plant -M. S Ingots/Billets from 59400 TPA to 155000 TPA; Re-Rolled product through hot charging based rolling mill from 56,430 TPA to 1,50,000 TPA by Indian Ispat Works Pvt Ltd located at plot no 36 (Part),37 & 38, Industrial area Rawabhata , Tehsil & District-Raipur (C.G) by INDIAN ISPAT WORKS PRIVATE LIMITED located at RAIPUR,CHHATTISGARH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/CG/IND1/442888/2023	IA-J-11011/342/2023-IA-II(IND-I)	17/10/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.5.2. Project Salient Features

<p>[Proposal No. IA/CG/IND1/442888/2023, File No. IA-J-11011/342/2023-IA-II-(IND-I)] [Consultant: Parivesh Environmental Engineering Services; Valid upto: 11.11.2024]</p> <ol style="list-style-type: none"> 1. 2. 3. M/s. Indian Ispat Works Pvt Ltd has made an application online vide proposal no IA/CG/IND1/442888/2023 dated 17.10.2023 along with the application in prescribed format (CAF, Form – I Part A & B), copy of pre-feasibility report and proposedToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous), under Category “A” of the schedule of the EIA Notification, 2006 and attracts general conditions located proximity to Critically Polluted area as identified by the CPCB from time to time and appraised at Central Level. <p>1. Name of the EIA consultant: M/s. Parivesh Environmental Engineering Services [List of ACOs with their Certificate / Extension Letter No: NABET/EIA/2124/IA 0092 (Rev.02); valid till 11.11.2024, as on November 7, 2023].</p> <p>Details submitted by Project proponent</p> <ol style="list-style-type: none"> 1. The project of M/s. Indian Ispat Werks Pvt Ltd at plot no 36 (Part),37 & 38, Industrial area Rawabhata, Tehsil & District-Raipur (C.G) for “Expansion of existing steel plant -M. S Ingots/Billets from 59400 TPA to 155000 TPA; Re-Rolled product through hot charging-based rolling mill from 56,430 TPA to 1,50,000 TPA. 1. The proposal was considered during the 48th meeting of the EAC for Industry-I sector held on 8th – 9th November, 2023. The deliberations and recommendations of EAC are as follows:

27/6/2021
25/06/21

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सेवा में,

Date:- 18/06/2021

The Chair Person

National Green Tribunal

Faridkot House, Copernicus Marg, New Delhi 110001

महोदय,

आप से सविनय निवेदन यह है कि हम झारखंड आदिवासी जनकल्याण मोर्चा कांझा चांडिल रोड निवासी आपसे हाथ जोड़कर प्रार्थना करते हैं, एवं निम्न बिन्दुओं पर आपका ध्यान एक बार फिर से आकर्षित करना चाहते हैं।

1. कांझा चांडिल रोड स्थित नीलांचल आयरन एंड पॉवर लिमिटेड रतनपुर सरायकेला प्लांट में विगत कई वर्षों से निरंतर रूप से प्रदूषण के मानकों का उल्लंघन करके बहुत ही ज्यादा मात्रा में प्रदूषण रूपी जहर चिमनी के द्वारा निकल रहा है। जिसके कारण हम सभी ग्रामवासी कई तरह की बीमारियों से ग्रसित हो चुके हैं। एवं हमारी फसल भी निरंतर खराब हो रही है।
2. विगत अप्रैल 2020 से उक्त इकाई में बिना किसी पर्यावरण स्वीकृति (EC) और बिना (CTE) के अवैध रूप से (600 TPD SPONGEKLIN) और (15 MTX3 CRUCIBLE STEEL MELTING SHOP AND CCM) का काम तेजी से चल रहा है, जिसने (15 MTX3 CRUCIBLE STEEL MELTING SHOP AND CCM) का काम पूर्ण होकर चालू होने की स्थिति में पहुंच चुका है। किसी भी दिन इकाई द्वारा इसका उत्पादन शुरू किया जा सकता जो कि बिना किसी (EC), (CTE), और (CTO) की स्वीकृति के है। अवैध रूप से इसका निर्माण प्रबंधन द्वारा किया गया है।
3. इस संदर्भ में हमारी संस्था झारखण्ड आदिवासी जनकल्याण मोर्चा की ओर से विगत वर्ष 15/10/2020, 25/11/2020 और 04/12/2020 को पत्राचार के माध्यम से रांची स्थित (JHARKHAND STATE POLLUTION

L. R. V.

1/10/21
LP

CONTROL BOARD RANCHI) एवं दिल्ली स्थित (CENTRAL POLLUTION CONTROL BOARD) को सूचित किया गया था। जिसमें चिमनी घुआ निकलते हुए एवं नवीन इकाई (600 TPD SPONGEKLIN) और (15 MTX3 CRUCIBLE STEEL MELTING SHOP AND CCM) प्रोजेक्ट का फोटो संलग्न था। लेकिन (JHARKHAND STATE POLLUTION CONTROL BOARD RANCHI) और जमशेदपुर के अधिकारियों कि मिली-भगत से इसे दबा दिया गया।

4. एक बार फिर बहुत दुःखद स्थिति में आपसे कहना पड़ रहा है कि उपरोक्त दोनों विभाग रांची एवं दिल्ली से कोई भी कार्रवाई नहीं हुई है। सिर्फ मामले को दबाने का प्रयास किया गया है।

अतः श्रीमान् से हम सभी ग्रामवासीयों का विनम्र निवेदन है कि उपरोक्त इकाई के उपर अवैध एवं नवीन इकाई के निर्माण एवं प्रदूषण के तहत अतिशीघ्र कार्रवाई की जाए और नवीन इकाई का काम बंद करके (CTO) तत्काल प्रभाव से निरस्त करने की कृपा करें। जिसके लिए हम सभी ग्रामवासी आपके सदा अभारी रहेंगे।

निवेदक झारखण्ड आदिवासी जनकल्याण मोर्चा

रसई मुंडा

संरक्षक

प्रतिलिपी

(1) The Chair Person
N.G.T. Eastern Zone
Kadampukur Village New Town,
W.B. 700156

(2) Hon'ble Shree Pratap Kr. Ray
A/181 Survey Park Santoshpur Kolkata 700075

संलग्न

Letter of receiving copy of J.S.P.C.B. Ranchi & Delhi

Dated 15/10/2020, 25/11/2020 & 04/12/2020 with attached Photograph

150
Date - 4/12/2020

सेवा में,

श्रीमान

मुख्य सचिव (Member Secretary) Jharkhand State Pollution Control Board
Dhurwa Ranchi Jharkhand

विषय- निलांचल आयरन एण्ड पावर लिमिटेड रतनपुर कान्द्रा चाडिल रोड में भारी मात्रा में प्रदुषण एवं अवैध रूप से नवीन ईकाई के निर्माणकरण के सम्बंध में

महोदय,

सविनयपूर्वक हम आपका ध्यान एक बार फौर से मुख्य बिन्दुओं पर केन्द्रीत करना चाहते हैं। जो इस प्रकार है-

1. विगत दिनांक 15/10/2020 को हमने एक पत्र आपके विभाग को सौंपा था जिसमें निलांचल आयरन एण्ड पावर लिमिटेड रतनपुर कान्द्रा चाडिल रोड, सरायकंला खरसांवा के संदर्भ में था जिसमें यह लिखा गया था कि उपरोक्त प्लांट में प्रदुषण काफी मात्रा में चिमनी के द्वारा निकल रहा है। और यह प्रदुषण कई गाह से हो रहा है। प्रबंधक को इसके बारे में सूचना देने पर प्रबंधक धमकी देने का कार्य करता है। उपरोक्त प्लांट में प्रदुषण का कोई भी मानक का प्रयोग नहीं किया जा रहा है। भारी मात्रा में धुआ के कारण हमें स्वास्थ्य सम्बंधी दिक्कतों का सामना करना पड रहा है।
2. हम सभी ग्रामवासीयों की खेती में भी नुकसान हो रहा है, फसल पैदावार रावधी समस्याओं का सामना करना पड रहा है। हम ग्रामवासी उक्त प्लांट के कारण काफी परेशानी का सामना करना पड रहा है। प्रबंधन अपनी मनमानी से सभी कार्य बिना रोक-टोक के कर रहा है।
3. विगत 6-7 महीनों से उक्त प्लांट में बिना EC और बिना CTE के नवीन ईकाई का अवैध निर्माण काफी तेजी से चल रहा है। जिसका मसलैव 15/10/2020 के पत्र में फोटो के साथ संलग्न किया गया था।

4. इस ईकाई में 600 TPD SPONGE KLIN और 15MTx3 CRUCIBLE, STEEL MELTING SHOP और CCM का काम काफी तेजी से चल रहा है जिसमें 15MTx3 CRUCIBLE, STEEL MELTING SHOP का काम लगभग पूर्ण होन की स्थिति में है। जबकि 600 TPD SPONGE KLIN का काम अभी प्रगति एवं काफी तेजी से बिना किसी EC और बिना CTE के स्वीकृति के चल रहा है।
5. ये सभी कार्य अवैध रूप से प्रबंधन चला रहा है। जिसमें चिमनी से निरंतर धुआ और अवैध निर्माण कार्य प्रमुख है।

अतः श्रीमान से सादर अनुरोध है कि उपरोक्त प्लॉट पर अवैध निर्माण और प्रदूषण के लिए अतिशीघ्र कार्रवाई करके इसका CTO को तत्काल प्रभाव से निरस्त करे एवं अवैध ईकाई निर्माण पर भी तत्काल प्रभाव से रोक लगाई जाय तथा प्रबंधन पर भी उचित कार्रवाई करें।

इसके लिए हम सभी ग्राहवारी आपके सदा आभारी रहेंगे।

Rup Baidya
02/11/2024

संलग्न

निवेदक

1. निर्माणाधीन ईकाई की नवीन फोटो
2. पूर्व के पत्र की कॉपी
3. चिमनी से धुआ निकलने की फोटो

डारखंड आदिवासी जनकल्याण माचा

दसई मुंडा

अमित मुंडा

विजय राय

प्रभु देवी

अमित देवी

पुष्पा देवी

विजय राय

सुरेश देवी

दिनेश राय

पुष्पा देवी

P. P. SHIMUDA

बबलु उणगा

सरजू देवी

बुआकाह मण्डा

शुभिला देवी

सुरेश देवी

Niwaksh Malda

अर्चना देवी

गीर देवी

Ravindra

सीमा देवी

बबलु उणगा

आरेला देवी

गणू देवी

कलावारी मुंडा

Anush Malda

किशन राय

बाशा देवी

अर्चना देवी

Banwari Malda

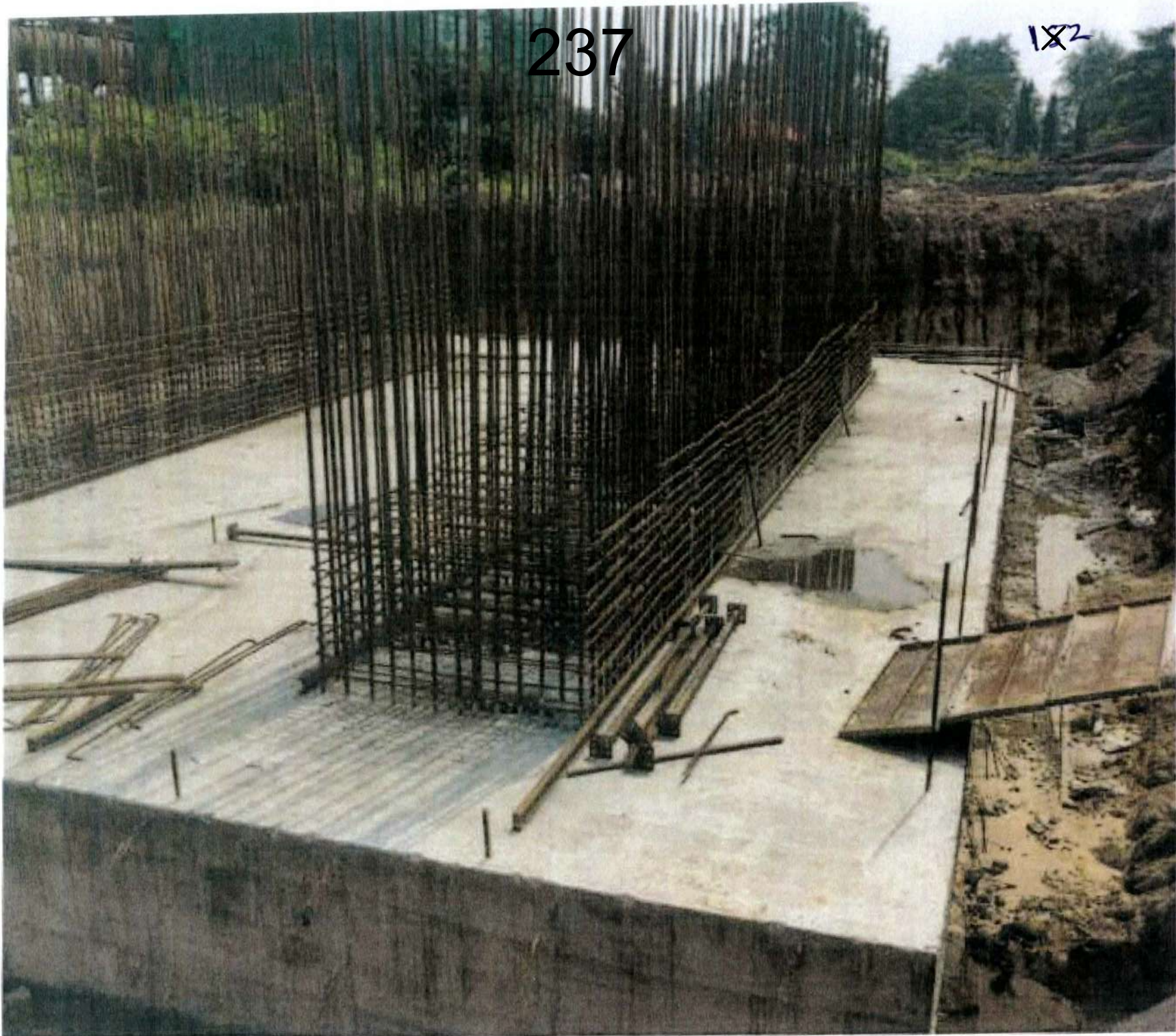
Anush Malda

237

182

Date
4/12/2020

600TAD
Sponge Kili
की निर्माण
कार्य चलता
है।



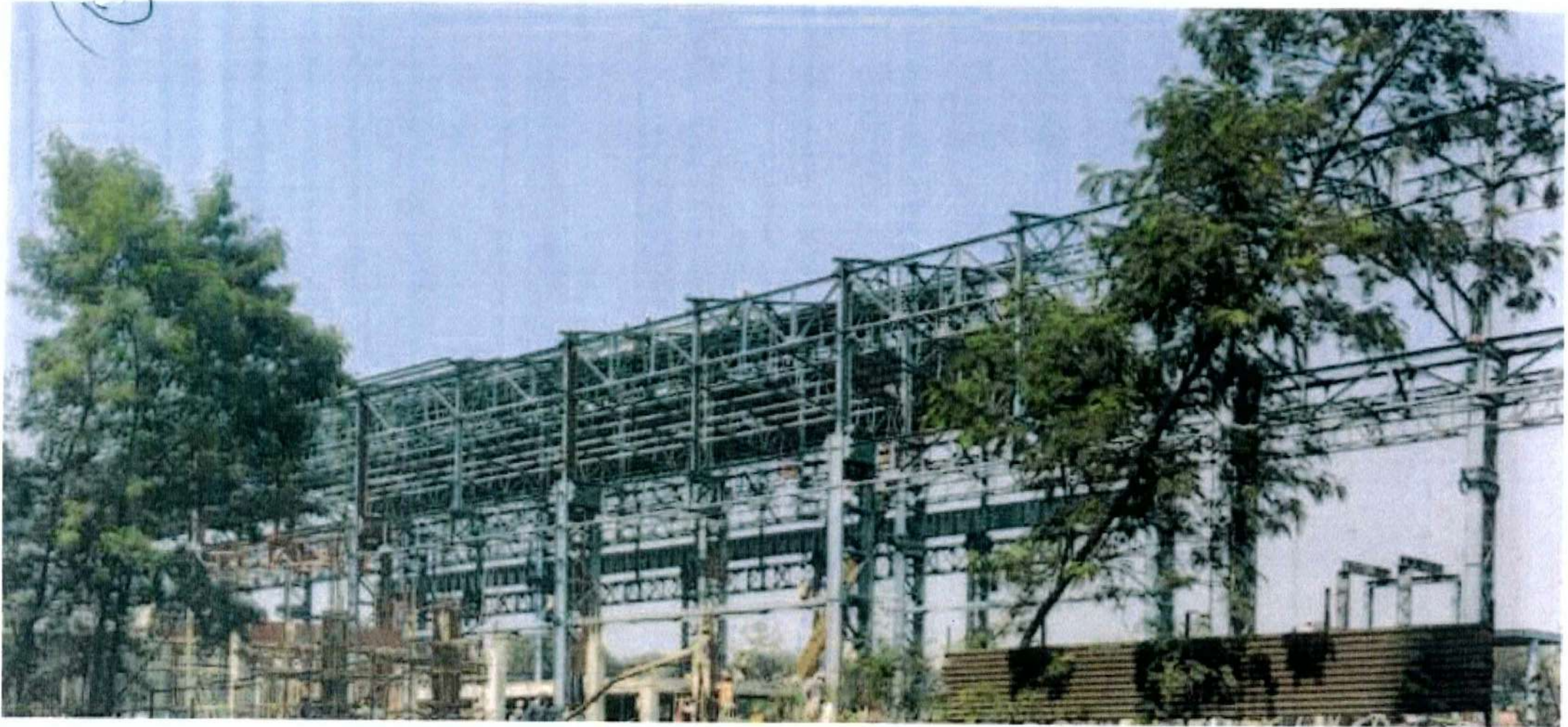
238

Date 4/12/2020

IS MTX3 Crucible Steel Melting Shop with CCM

निर्माण कार्य चलते दृश्य।

158



239

18/11

Date

4/12/202

सिमनी सं.

कुआं

सिकलत

दुश ।



सेवा में,

दिनांक-26/11/2020

श्रीमान चैयरमैन साहब श्री गीना जी

सेंट्रल प्रदुषण कन्ट्रोल बोर्ड नई दिल्ली

विषय :- प्रदुषण और EC, एंव CTE के नियम के उल्लंघन के विषय में।

सेवा में,

हमें आपको बहुत ही दुखी मन से यह सुचित करना पड़ रहा है, कि हम रतनपुर सरायकेला ग्राम-कान्डरा चांडील रोड (झारखण्ड) के निवासी हैं। हम आपका ध्यान मुख्य बिन्दु में आकर्षित करना चाहते हैं। जो निम्नलिखित है।

1. हमें विगत कई माह से प्रदुषण का सामना करना पड़ रहा है। क्योंकि हमारे ग्राम में निलांचल आयरन एंड पॉवर लिमिटेड जो रतनपुर सरायकेला में स्थित है। उसमें प्रदुषण के मानको का बिल्कुल भी प्रयोग नहीं किया जा रहा है। प्रदुषण के नाम पर सिर्फ और सिर्फ धुआं ही नजर आता है। जिसके कारण हम ग्राम वासीयों का जीना दुभर हो गया है। हमें सास सम्बन्धित समस्या होने लग गई है। हमारी फसल भी बरबाद हो रही है। प्लांट प्रबंधक इस संदर्भ में कुछ भी नहीं करते हैं, और उपर से हमें ही भला बुरा कहते हैं। इससे हमारे सभी भाई बहनो को और ग्राम वासीयों को काफी दिक्कत का सामना करना पड़ रहा है।
2. विगत इसी प्लांट में निलांचल आयरन एंड पॉवर लिमिटेड रतनपुर सरायकेला (झारखण्ड) में बिना EC और बिना CTE की स्वीकृती के नवीन इकाई का अवैध निर्माण काफी तेजी से हो रहा है। जिसमें 600 TPD SPONGE KLIN और 15 MT x 3 CRUICIBLE STEEL MELTING SHOP WITH CCM है।
3. ये सभी इकाई का निर्माण अवैध रूप से बिना किसी प्रदुषण मानक और बिना किसी EC और CTE के स्वीकृती से चल रहा है।
4. जिसकी जानकारी 16/10/2020 को झारखण्ड स्टेट प्रदुषण कन्ट्रोल बोर्ड रांची को दे दी गई है। लेकिन वेहद शर्म से कहना पड़ रहा है कि अभी तक कोई भी कार्रवाई नहीं की गई है।

अतः श्रीमान से नम्र निवेदन हैं कि इस प्लांट के उपर प्रदुषण और अवैध निर्माण के लिए अतिशीघ्र कार्रवाई कि जाए और इस प्लांट का CTO तत्काल प्रभाव से निरस्त करते हुए अवैध निर्माण पर रोक लगाई जाए जिसके लिए हम ग्राम वासी आपके आभारी रहेंगे।

सलंगन

झारखण्ड स्टेट प्रदुषण कन्ट्रोल बोर्ड को दी गई पूर्व कि कॉपी।
निर्माणाधिन इकाई कि फोटो।

निवेदक

दरई मुंडा

अमिता मुंडा

विद्युत्. ए. एन.

ग्राम वासी

सुर्पल रांग

सेवा में,

मुख्य सचिव (Member Secretary)

Jharkhand State Pollution Control Board, Dhurwa, Ranchi
(Jharkhand)

विषय :- (नीलाचल आयरन एंड पावर लिमिटेड रतनपुर, सरायकेला स्टील प्लांट में प्रदूषण एवं अवैध रूप से नवीन इकाई का निर्माणकरण के संबंध में।)

महोदय,

सविनयपूर्वक कहना है की नीलाचल आयरन एंड पावर लिमिटेड ग्राम रतनपुर कांड्ला सरायकेला रोड में स्थित प्लांट में विगत कई माह से प्रदूषण का मानक का कोई प्रयोग नहीं किया जा रहा है, एवं प्लांट के चिमनी से निरंतर काफी मात्रा में धुआं निकल रहा है जो कि प्रदूषण मानदंड के अनुसार गलत है, प्रदूषण के कारण हम सभी ग्रामवासी को कई तरह बीमारियों, सांस लेने में दिक्कत, फसल की पैदावार संबंधी तथा सभी भाई-बहनों और ग्रामवासियों को काफी दिक्कत का सामना करना पड़ रहा है। विगत 4-5 महिनो से बिना (पर्यावरणीय स्वीकृति EC) और बिना (CTE) के नवीन इकाई का निर्माण अवैध रूप से चल रहा है। जिसमें (600 TPD Sponge Klin और 15 MTx 3 Crucible, Steel Melting Shop and CCM) का काम तेजी से बिना किसी प्रकार के प्रदूषण के मानदंड के अनुसार चल रहा है। ये सभी अवैध निर्माण प्रदूषण मानक की घाजिज्यों उड़ाते हुए सुचारु रूप से और तेजी से हो रहा है।

अतः श्रीमान् से नम्रनियेदन है की इस प्लांट के उपर प्रदूषण और अवैध निर्माण के लिये अतिशीघ्र कार्रवाई की जाये और इस प्लांट का (CTO) को तत्काल प्रभाव से निरस्त किया जाये जिससे हम सभी ग्रामवासी आपके सदा आभारी रहेंगे।

सलमान-

1. निर्माणपत्रिन इकाई की फोटो।

24
B. K. Singh
16/10/2020

नियेदक

झारखण्ड आदिवारी जनकल्याण मंत्रालय

5/10/20
संरक्षक

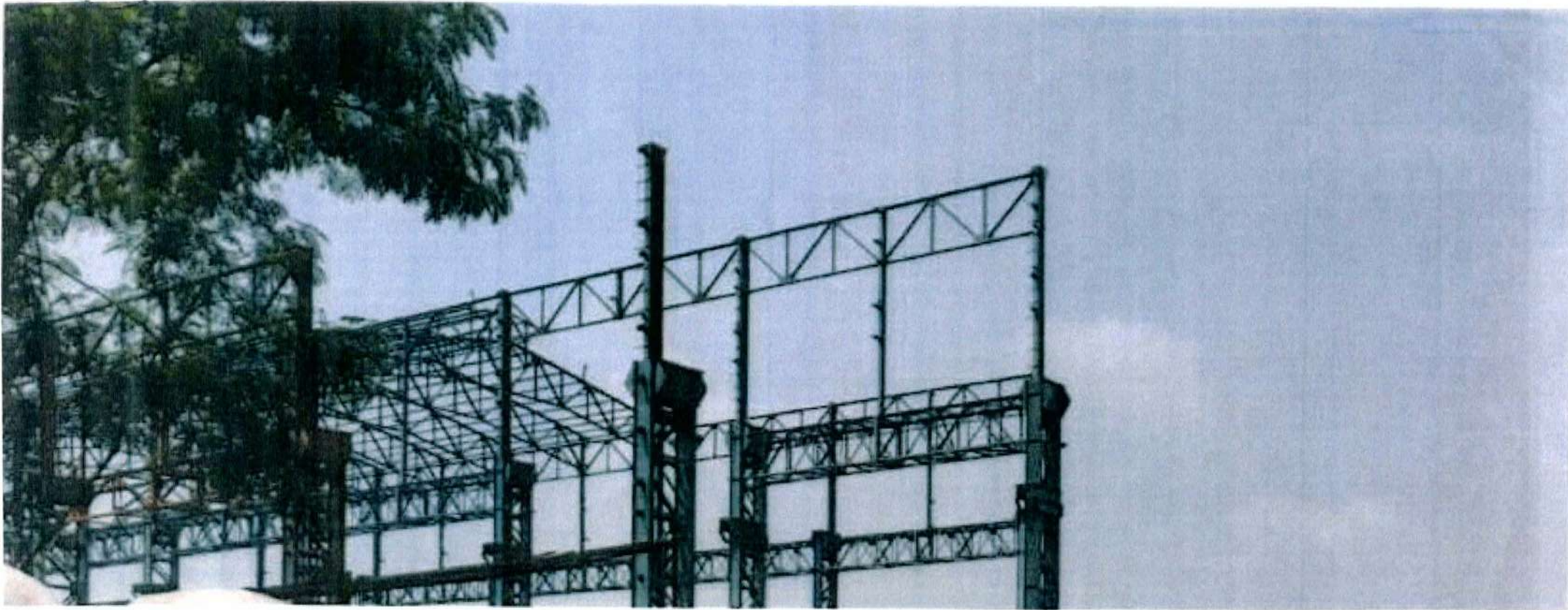
5/10/20
संरक्षक

243

DATE - 15/10/2020

ISMTX3 Crucible Steel Melting Shop with CCM
का निर्माण कार्य चलते है।

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Date 15/10/2020

600TAD Sponge Klin का निर्माण कार्य चलते हुए;

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 426 OF 2022**

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondent

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Ashim Shridhar

**ASHIM SHRIDHAR &
NIYATI PATWARDHAN**
ADVOCATES FOR RESPONDENT NO. 6
B-4/ 227, GROUND FLOOR
SAFDARJUNG ENCLAVE
NEW DELHI- 110029
MOBILE - +91-9971547353
Email: ashim_shridhar@hotmail.com

Place:

Dated: 14.12.2022

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH

NEW DELHI

O.A. NO. 426 OF 2022

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 6 - NILACHAL
IRON AND POWER LTD. TO THE ORIGINAL APPLICATION**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS/ OBJECTIONS

1. At the outset, the Answering Respondent denies each and every contention, averment or submission made in the Application *in seriatim*. The absence of denial of any submission/ averment may not be construed as an admission, unless specifically admitted therein. The present reply is being filed by the Authorised Representative.

A copy of the Board resolution along with the Power of Attorney is attached herewith and marked as **ANNEXURE R-1 (Colly)**.

2. The present Application is riddled with false averments, is based on grave misrepresentation and active concealment of facts. The Plaintiff has come before this Hon'ble Court with unclean hands and mala fide intent to prejudicially affect the business of the Respondent No. 6. It is vehemently denied that the Answering Respondent is engaged in any activity which is causing toxic emissions resultantly damaging the crops and the environment. The said allegations are outrageous and are outrightly denied.

3. That furthermore, attention of this Hon'ble Tribunal is drawn to the inspection report dated 11.09.2022 prepared by the NGT mandated Committee. The Report has brought forth, after thorough inspection, the factum of the adherence to environmental norms by the Answering Respondent. It is relevant to mention that the Committee has not once mentioned that there is any violation of any statutory requirements or that there is any environmental damage being caused. The Answering Respondent has actively complied with or is in the process of complying with all recommendations of the Committee as has been submitted before this Hon'ble Tribunal in a separate reply to the report. It is prayed that the contents thereof be read herein as being true and correct and are not repeated herein in great detail.
4. That for proper adjudication of the O.A. it is essential to bring before this Hon'ble Tribunal certain facts pertaining to the Respondent No. 6 and the matter in issue.
 - i. That the Respondent No. 6- Nilachal Iron & Power Ltd. (hereinafter referred to as Nilachal) with its registered office in Kolkata and with its plant operating from village -- Ratanpur, PO and PS – Kandra, Jharkhand was established on 06.05.2002. Initially 350 TPD kiln was commissioned and date of its commercial production was 01.04.2005. M/s Jai Balaji Group took over the ownership of Nilachal in 2007. The Answering Respondent applied for and obtained the Consent to Establish and the Consent to Operate i.e. the CTE and CTO on 17.12.2003 and 04.02.2005 respectively. It is submitted that the Answering Respondent is diligent about

ensuring that it has applied for renewals of relevant CTOs as and when required under law.

A copy of the Consent to Establish and the Consent to Operate dated 17.12.2003 and 04.02.2005 respectively are attached hereto and marked as **ANNRXURE R-2 (Colly)**.

- ii. Subsequently Nilachal applied for EC for expansion of M/s Nilachal Iron & Power Ltd. The said EC was granted on 24.12.2009. Pursuant to grant of the aforesaid EC Nilachal commissioned 100 x 2 TPD Kilns in 2010. Thus, from its inception the Answering Respondent has adhered to the law of the land in its operations.

A copy of the letter dated 24.12.2009 granting Environment Clearance to Nilachal is attached hereto as **ANNEXURE R-3**.

- iii. In March, 2018 there was again a change in management and ownership of Nilachal when S.M.Niryat Private Limited took over Nilachal. After taking over Nilachal's ownership in 2018, 12 MW (WHRB) power plant was commissioned for which EC was not required. 12 MW (WHRB) Power Plant started generating power in Jan 2021.

- iv. That Nilachal thereafter intended to expand the existing Sponge Iron Plant (350 TPD) into Integrated Steel Plant along with Captive Power Plant. It is submitted that the proposed expansion is expected to increase the employment potential and may lead to migration to surrounding areas and consequent setting up of new inhabitant centres supporting life and livelihood of more local inhabitants thereby increasing economic activity in local area and contributing to the growth of local economy. As per predictions, manpower

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to the tune of 1700 persons will be required for the plant operations and as per the established norm of the Answering Respondent, efforts will be made to utilise location population as far as reasonably possible. For the purpose of operating the expanded Plant, the Answering Respondent was under legal obligation for obtaining a fresh Environment Clearance for such expanded portion.

- v. In furtherance of the expansion, it is submitted that the Environmental Impact Assessment has already been completed and it is now pending approval/ grant of the Environmental Clearance. The Terms of Reference were issued by the Ministry of Environment, Forest and Climate Change (Impact Assessment Division) vide Ref J-11011/662/2008-IA.II(I) dated 06.09.2020 and thereafter a Public Hearing was also conducted on 27.09.2021. The minutes of the Public Hearing have been forwarded by the Jharkhand Pollution Control Board to the MoEFCC on 25.10.2022. It would not be out of place to mention that the Applicant was not in attendance at the public hearing to raise any objections.

A copy of the Terms of Reference was issued by the Ministry of Environment, Forest and Climate Change (Impact Assessment Division) dated 06.09.2020 is attached hereto and marked as **ANNEXURE R-4**.

A copy of the letter dated 25.10.2022 by the Jharkhand Pollution Control Board forwarding the Minutes of meeting of public hearing conducted on 27.09.2021 is attached hereto and marked as **ANNEXURE R-5 (COLLY)**.

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- vi. Thus, the plant is at present divided into two portions: the existing steel plant and the expanded steel plant. It is most emphatically submitted that the existing steel plant has been operating with proper EC since 2009 itself. That furthermore, the Answering Respondent has already applied for the EC for the expanded portion of the plant and the same is in advanced stages of consideration as is evident from the preceding paragraph. It is most emphatically stated on record that the expanded plant is not in commercial operation.
- vii. That in addition to obtaining proper clearances and sanctions, the Answering Respondent has also made all efforts to ensure that its operation does not cause any damage to the surrounding environment.
- viii. It is submitted that the Answering Respondent has planted around 5900 saplings of trees within the premises and along the boundary. Furthermore, all spare land has been covered with grass and shrubbery. At present at least 20% of the area has been covered with plantation. The Answering Respondent has also deployed water tankers and sprinklers to curb any emissions that may damage the environment.
- Pictures showing the new planted saplings are attached hereto and marked as **ANNEXURE R-6**.
- Pictures showing deployed water tankers and sprinklers are attached hereto and marked as **ANNEXURE R-7**.
- ix. In Addition to the above, the Ambient Air Quality (AAQ) is also being closely monitored. The AAQ was previously monitored by a third-party consultant

named ENVIROCHECK. Via an engagement letter dated 28th September 2022 NIPL has engaged USR Enviro for testing of "Ambient Air, Fugitive Emission, Noise, Groundwater, Surface water and Harvesting Pond" and that USR Enviro has engaged a third party consultant by the name of "Asia Enviro Lab" as a sub-consultant to monitor "Ambient Air Quality" for NIPL via a sub-consultancy agreement between USR Enviro and Asia Enviro Lab dated 28th September 2022, with NIPL's consent.

A copy of the engagement letter dated 28.09.2022 is attached hereto and marked as **ANNEXURE R-8**.

The third party consultants gives bi-annual reports on data monitoring as said above, i.e., once in every 6 months. NIPL has complied with the "Environmental Monitoring Plan" formulated and recommended by the third-party consultant. A team of approximately 6 members of the third-party consultant work on testing and monitoring of "Ambient Air, Fugitive Emission, Noise, Groundwater, Surface water and Harvesting Pond". Dr. Balwant Kumar, Manager (Environments), appointed by Nilachal Iron and Power Limited is currently liaising with the third-party consultant and looking into certain other environmental compliances issues. The appointment detail is attached in the **ANNEXURE R-9**.

- x. It is submitted that the Answering Respondent is a law-abiding company and goes over and above the confines of law

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to ensure that it not only complies with the environment standards but also contributes to the Society.

- xi. It is put on record before this Hon'ble Tribunal that the Answering Respondent presently employs about 1000 workers, labourers and officials directly and an additional 1200 workers, labourers and officials indirectly. The Answering Respondent has employed 100% of those who have sold their land to the former for the various projects undertaken by it or their suitable nominees. Moreover, the indirect employment opportunities created for Nilachal's plant in the unskilled and semiskilled category retains resources/manpower from surrounding local villages.
- xii. The Answering Respondent works in tandem with the recognized union. Further, the Answering Respondent's wage structure is fixed taking into consideration certain inputs received from the said union apart from complying with all applicable labour laws of the county to make the wage structure as pro workers and labourers as is reasonably possible.
- xiii. It is submitted that the Answering Respondent has provided ambulance van for patients in nearby villages, organized medical camps like eye-check up and cataract operation camps on multiple occasions, school bus for school going children locally. The CSR activities are undertaken and are being carried out by the Answering Respondent on regular basis, keeping in mind the requirements that come up from time to time. For instance, during the prevalence of the COVID pandemic the Answering Respondent was engaged in

distribution of medical kits, food packets etc. for which the Deputy Commissioner, Seraikela had issued to us a letter of appreciation. A copy of the letter of appreciation issued Deputy Commissioner, Seraikela is attached hereto and marked as **ANNEXURE R-10**.

- xiv. It is submitted that in addition to its CSR activities the same facility, along with villagers attending the aforesaid medical camps, was provided to certain workers of the Answering Respondent who were in need of the services. Moreover, the management of Nilachal has taken various pro-employee/worker steps from time to time, for illustrative purposes and as one such example the system of pick and drop of workers/employees organized by the Answering Respondent through bus for those who are interested in availing the facility, paid for by the Answering Respondent.

Some pictures showing CSR Activities of the Respondent No. 6 are attached hereto as **ANNEXRE R-11**.

REPLY ON MERITS

It is submitted that the Answering Respondent has sufficiently controverted the false allegations of the Applicants in the preceding paragraphs and it is prayed that the same be read herein as being true and correct and are not being repeated for the sake of brevity.

- 1-4. The contents of Prara 1-4 are absolutely wrong and denied. It is vehemently denied that any pollution substantially effecting the environment is being caused by the Answering Respondent and is submitted that the inspection committee

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has observed in its report that only extremely negligible air pollution is being caused and even that is being controlled by using of sprinklers etc. Further the joint committee has asked us to comply with certain recommendations which shall take care of even such negligible air pollution which Nilachal is actively complying with as has been elaborated in the aforesaid separate reply filed with respect to compliance of joint committee report recommendations before this Hon'ble Tribunal. In addition it is absolutely denied that there has been any loss caused to the crops of the Applicants. It is submitted that the inspection committee itself noted that the soil of the surrounding areas is not polluted and thus, the said allegation is absolutely false and vexatious. Furthermore, it is denied that any activity contrary to the law of the land is being performed by the Answering Respondent. The expanded plant is not in commercial operation till date and will not be till the Environment Clearance is received. The contents of the preliminary submissions/objections be read as part and parcel of the present reply as the same are not being repeated for the sake of brevity.

5. In light of the above, it is prayed that the present Application, instituted pursuant to the letter dated 18.06.2021 of the Applicants is without any merit and be dismissed.
6. The Answering Respondent reserves its right to file additional documents, raise additional grounds and pleas as and when permitted by this Hon'ble Tribunal.

RESPONDENT NO. 6

THROUGH


 (Sanjoy Ghosh),
 Advocate.

ASHIM SHRIDHAR &
 NIYATI PATWARDHAN
 ADVOCATES FOR RESPONDENT NO. 6
 B-4/ 227, GROUND FLOOR
 SAFDARJUNG ENCLAVE
 NEW DELHI- 110029
 MOBILE - +91-9971547353
 Email: ashim_shridhar@hotmail.com

Place:

Dated: 14.12.2022

VERIFICATION:

Verified at this 07 day of Dec. , 2022.

I do hereby solemnly affirm and declare that I have read the contents of Para No. 1- 6 of the Written Statement/ Reply and state that the facts stated therein are true and correct to my knowledge and nothing material has been concealed therefrom. The Para No. 1 to 6 are believed to be correct on the basis of the information received from the Counsel. The Last Paragraph is a prayer made to this Honorable Court.


 (Sanjoy Ghosh)
 DEPONENT

Identified by me
 Kumar Rati
 Advocate Se-alkhila
 (7/12/2022)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 426 OF 2022

102/5087

7-12-2022

07-12-2022

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents

Sl. No:- 10186/22
Date 07/12/2022

AFFIDAVIT

I, Sanjoy Ghosh, S/o Sri Santosh Kumar Ghosh aged about 58 years R/o 1A/ 12, S.C. Path, City Center, Durgapur, Barddhaman City Centre, West Bengal- 713216, presently at Kandra, Seraikela Kharsawan, Jharkhand do hereby solemnly affirm and say on oath as follows: -



That I am the Authorised representative of the Respondent No. 6 and I am fully conversant with the facts of the case and am thus competent to depose the present affidavit.

That facts stated in the accompanying Written Statement/ reply are true and correct to the best of my knowledge and the same may kindly be read as part and parcel of this affidavit which for the purpose of brevity are not reproduced herein.

3. That the accompanying Written Statement/ Reply has been drafted by my counsel under my instruction and I have perused the contents thereof.

Bijay Kr. Kar
Bijay Kr. Kar
NOTARY
SERAIKELLA
Seraikella-Kharsawan
07/12/2022

Sanjoy Ghosh
Sanjoy Ghosh
Identified by me
Kunal Rastu
EN-791/04
Advocate
(7/12/2022)



DEPONENT

(Sanjay Ghosh)
identified by me
Kunal Rathi
EN-79/16
Advoc
(7/12/22)

VERIFICATION:

Verified at Seraikella on this 7th day of Dec, 2022 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Solemnly affirm and declared before me in
Sri/Smt. Sanjay Ghosh
who is identified by Sri. Kunal Rathi
Advocate Seraikella on this the 07/12
7th of Dec, 2022

(Signature)
NOTARY 07/12/2022
SERAIKELLA
Seraikella-Kharsawa

DEPONENT

(Sanjay Ghosh)

identified by me
Kunal Rathi
EN-79/16
Advocate
(7/12/2022)

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ANNEXURE R



13/11

NILACHAL IRON & POWER LIMITED

CIN-U27100WB2002PLC094612

REGD. OFFICE : 403, SAGAR TRADE CUBE
104, S. P. MUKHERJEE ROAD, KOLKATA-70026
WEST BENGAL (INDIA)

Phone : +91 033 40903510 to 3520
E-mail : nipipower@gmail.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF NILACHAL IRON AND POWER LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 403 SAGAR TRADE CUBE, 104, S.P. MUKHERJEE ROAD, KOLKATA – 700026, on THURSDAY, 10th NOVEMBER, 2022, COMMENCED AT 11.00 A.M.

“RESOLVED THAT the board of directors, decided to give Registered power of attorney to Shri Sanjoy Ghosh, President- DRI, an authorized signatory of M/s Nilachal Iron and Power Ltd. (the “Company”) to be empowered to file on behalf of the Company to honourable National Green Tribunal, Delhi (“NGT”), objections/ reply to the inspection report dated 11th September 2022 filed by the NGT mandated Joint Committee constituted vide NGT’s order dated 25.01.2022, and to represent the Company in the matter of Dasai Munda & Ors. v. State of Jharkhand & Ors. in front of NGT and to do all acts related and ancillary to the same that are necessary including without limitation signing, attesting (and so on) of all documents required with respect to it.”

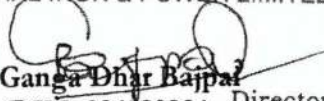
“FURTHER RESOLVED that this resolution authorized the whole time director of the Company, Shri Deep Chand Lamba, to sign and execute the said Power of Attorney in favour of Shri Sanjoy Ghosh, President- DRI and that this resolution”

“FURTHER RESOLVED that this resolution be communicated to the NGT and such other parties as may be required from time to time in connection with the above matter.

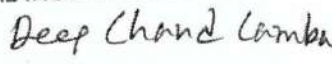
“FURTHER RESOLVED that this resolution to remain in force until notice in writing or its withdrawal or cancellation is given to the concern department by the Company under his signature.”

//Certified True Copy//
For, NILACHAL IRON & POWER LIMITED

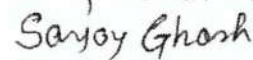
NILACHAL IRON & POWER LIMITED


Ganga Dhar Bajpai
(DIN: 09452093) Director
Director

NILACHAL IRON & POWER LIMITED


Deep Chand Lamba
Deep Chand Lamba Director
(DIN:06546108)
Whole Time Director

NILACHAL IRON & POWER LIMITED


Sanjoy Ghosh
Sanjoy Ghosh
Authorised Signatory



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL
 KNOW ALL MEN by these presents that **NILACHAL Iron & Power Limited**, a company incorporated under the Companies Act, 1956 having its Registered Office at 402 Sagar Trade Cube, 104, S.P. Mukherjee Road, Kolkata -700026 herein called "THE COMPANY" does hereby appoint Mr. Sanjay Ghosh S/o Mr. Santosh Kumar Ghosh with permanent residential address as 1A/12 S.C. Path, City Centeter, Durgapur (m. Corp), Bardhaman, City Centre, West Bengal-713216 aged about 57 years holding Aadhar No. 316684591517, AN AUTHORIZED SIGNATORY OF THE Company with designation as President- DRI, our true and lawful attorney for a period of 1 year from the date of this POA empowered and Authorized to the following acts and deeds:-

1. To file on behalf of the Company to honorable National Green Tribunal, Delhi ("NGT"), objections/ reply to the inspection report dated 11th September, 2022 filed by the NGT mandated "Joint Committee" constituted vide NGT's order dated 25.01.2022 and to represent the Company in the matter of Desai Munda & Ors. V. State of Jharkhand & Ors. in front of NGT.
2. To do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental or ancillary to the above including but not limited to signing, executing and attesting of all documents, representing the Company in front of NGT, answering of NGT's queries, if any and so on.

NILACHAL IRON & POWER LIMITED
 Deep Chand Lamba
 Director

NILACHAL IRON & POWER LIMITED
 Deep Chand Lamba
 Director

26

12323

PARTHA PARATHI CHOWDHURY
 Asst. Secy. to Govt.
 P-7, Chowringhee Square
 Kolkata - 700 016

Nilesh D L Pan
 10c. S P Nyp. K. 4. 26

7 JUN 2022

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things lawfully done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE, NILACHAL IRON & POWER LIMITED, THE ABOVE NAMED PRINCIPAL, THROUGH SHRI DEEP CHAND LAMBA, HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS 8TH DAY OF DECEMBER, 2022.

For ~~NILACHAL IRON & POWER LTD~~
NILACHAL IRON & POWER LTD
Deep Chand Lamba

Witnesses:

Director

Ujjwal Chakraborty
Ujj

Typed Copy Page No. 181 to 182



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone: 2403852, 2403851, Fax: 0651-2403850

Ref. No. N-307

Date: 17-12-03

No Objection Certificate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no.112 dated 31.07.2002 of M/s. **Nilachal Iron & Power Ltd., SF Ewarest, 46 C Chowranghee Road, Kolkata - 700071**, for setting of Plant for manufacturing of **Sponge Iron** at Plot No.: 79 to 392, Khata No.: 1 to 17, Mauza: **Rainpur, P.O.Kandra, P.S. Saraikela, Dist: Saraikela**. The production capacity of the Industry will be as follows: -

Sponge Iron - 350 TPD

2. After considering:

- (i) The facts stated in the N.O.C application & Project Report;
- (ii) Provisions of related Water (Prev.& Control of Pollution) Act, 1974 & Air (Prev.& Control of Pollution) Act, 1981.
- (iii) Check list based on Site Inspection on date 06.11.2002.
- (iv) Secretary, Industries Deptt., Jharkhand Government, Ranchi Letter no. - 217/Sadhwa dated 03.12.2003

3. **N.O.C. In favour of unit, based on site inspection and facts stated in the project report, N.O.C. application is hereby accorded subject to the following conditions: -**

- (i) The unit shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prev.& Control of Pollution) Act, 1974 and section 21 of Air (Prev.& Control of Pollution) Act, 1981 prior to commissioning of the plant.
- (ii) The unit shall install Effluent Treatment Plant adopting appropriate technology to treat the effluent to the standard stipulated.
- (iii) All tanks used for collection and treatment of effluent shall be made impervious by providing adequate current concrete/stone masonry/stone slab lining with leak-proof materials
- (iv) The unit shall install water meter to measure the water consumed for different purposes as per the Water (Prevention & Control of Pollution) Cass Act, 1977.
- (v) The unit shall ensure continuous and uninterrupted power supply so that the pollution control system functions uninterruptedly. Separate energy meters shall be provided for the pollution control systems.
- (vi) The unit shall upgrade pollution control systems as and when new technologies are available.
- (vii) The unit shall install Electro Static Precipitator (ESP) to bring air pollutant from stack to the prescribed standards.
- (viii) The height of Stacks(s) shall be as per norms of Central Pollution Control Board. Necessary port hole(s) ladder and platform shall be provided with the stack as per norms of Central Pollution Control Board.

12/9

The unit shall provide ambient Air Quality Report & Noise level monitoring reports regularly and ensure satisfactory of the plant. The unit shall ensure that the plant shall not exceed the limits prescribed limit.

The project shall be located properly to minimize noise pollution in and around the area and shall follow the norms of state (Jharkhand) and national (C.P.C.E.) standards.

The plantation shall be made in every 15 meter width in zig-zag way around the boundary of the site.

The unit shall prepare and submit a plan of rain water harvesting within six month.

The unit shall install supply Filter (S) of adequate capacity at Coal Crushing in Screen 1, Truck on Chocking and Screening, Product separation and all transfer points of belt conveyor or at any other point (extension) to reduce emission.

The unit shall make Pucca (paved) haul roads within the premises.

The unit shall maintain good house keeping in the premises.

The unit shall make arrangement for water spraying at all the dusty points in the premises and during live firing, unloading of raw materials/products and wastes.

The unit shall submit annual environmental clearance to the Board within 3 months from the start of the year (1st January).

The unit shall keep all raw materials and products under shed and fire (dusty) raw materials shall be covered.

All conveyer belts shall be covered properly.

The unit shall obtain authorization under Hazardous Waste (Management) and Handling, 1989 and 2000.

The unit shall get EIA/EMP done by 31.07.2004 and shall present the same to the PCCB. If the recommendation or EIA/EMP shall be a binding on the unit. The NOC is issued in the light of the decision received from Industry Department, Government of Jharkhand to avoid delay.

The Jharkhand State Pollution Control Board reserves the right to revise any/or and any other conditions, if necessary, for the protection of Environment and to ensure pollution control.

The present NOC should not be considered as an assurance for granting contract or supply of the project to the unit and is subject to compliance of all conditions as mentioned above.

This NOC is valid for a period of 5 months from the date of issue.

Chief Inspector

R
:1
K
-3

Copy of this NOC is submitted to
M/s. Jharkhand Iron & Power Ltd., 5 F. Everest, and C. Chatterjee Road,
PO BOX 2, Ranchi - 834002, Ministry of Industries, Govt. of Jharkhand, Ranchi / Chief Inspector of
Pollution Control Board, Ranchi / Officer concerned dealing with consent to discharge of
effluents.

Ranchi, Date:



झारखण्ड राज्य प्रदूषण नियंत्रण पषद

Fax 0661-2403650

JHARKHAND STATE POLLUTION CONTROL BOARD

वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत गठित

CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

T. A. Division Building (Ground Floor), H.E.C. Campus, Dhanbad, Ranchi-834004

Ref No. JA/2613/A/... C-III

Date 04/02/2005

EMISSION CONSENT ORDER

With reference to the application dated 03/12/2004 of Sri R.K Agarwal, MD, M/s Nilachal Iron & Power Ltd Ratanpur, Kandra (Chandil) Road for consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their Industrial Plant at Ratanpur, Kandra- Chandil Road, Sarakela Kharsawan for the period from 01/02/2005 to 30/06/2005 with the following conditions?

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and shall further extend co-operation to the Board in performing its functions entrusted under sections 24, 25, and 26 of the Act.
2. That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules 1989, and 2000, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
3. That, he/they shall monitor his/their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 30/06/2005 or within 30 days from the date of receipt of this order, whichever is applicable
5. He/they shall submit Environmental Statement by 30th Sept. every year.
6. The unit shall comply all conditions of P.C.A. by 31-2-05 (time) which this consent order shall automatically remain canceled.
7. If the proposed area is not declared Industrial Area Zone by 31-3-05, this order shall automatically remain canceled.

To,
Sri R.K Agarwal, MD
M/s Nilachal Iron & Power Ltd
Ratanpur, Kandra- Chandil Road
Sarakela Kharsawan
Phone # :- 3091719

MEMBER SECRETARY

Memo. No. JAZ/2613/A/.....

Dated 04/02/2005

Copy forwarded to the Regional Officer Jamshedpur for information and necessary action.

MEMBER SECRETARY

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TYPED COPY (Typed Copy of Page No. 178 to 180) ~~181~~

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa,

Ranchi-834004

Phone : 2403852, 2403851, Fax : 0651-2403850

Ref. No. N-307

Date 17-12-2003

No Objection Certificate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no. 112 dated 31.07.2002 of M/s. Nilachal Iron & Power Ltd., SF Everest, 46 C Chowranghee Road, Kolkata – 700071, for setting of Plant for manufacturing of Sponge Iron at Plot No. 79 to 392, Khata No. 1 to 17, Mouza Ratanpur, P.O. Kandra, P.S. Saraikela, Dist. Saraikela. The production capacity of the industry will be as follows : -

Sponge Iron – 350 TPD

2. After considering :
- i) The facts stated in the N.O.C. application & Project Report;
 - ii) Provisions of related Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.
 - iii) Check list based on Site Inspection on date 06.11.2002.

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- iv) Secretary, Industries Deptt., Jharkhand Government, Ranchi Letter no. 217/Sahiva dated 03.12.2003.
3. N.O.C. in favour of unit, based on site inspection and facts stated in the project report N.O.C application is hereby accorded subject to the following conditions :-
- i) The unit shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 prior to commissioning of the plant.
- ii) The unit shall install Effluent Treatment Plant adopting appropriate technology to treat the effluent to the standard stipulated.
- iii) All tanks used for collection and treatment of effluent shall be made impervious by providing adequate current concrete / stone masonry / stone slab lining with leak-proof materials.
- iv) The unit shall install water meter to measure the water consumed for different purposes as per the Water (Prevention & Control of Pollution) Cess Act, 1977.
- v) the unit shall ensure continuous and uninterrupted power supply so that the pollution control system functions uninterruptedly. Separate energy meters shall be provided for the pollution control systems.
- vi) The unit shall upgrade pollution control systems as and when new technologies are available.

- vii) The unit shall install Electro State Precipitator (ESP) to bring air pollutant from stack to the prescribed standards.
- viii) The height of Stacks(s) shall be as per norms of Central Pollution Control Board. Necessary port hub(s) ladder and platform shall be provided with the stack as per norms of Central Pollution
- ix) The unit shall provide Ambient Air Quality Report & Noise level monitoring Report before commissioning of the Plant. The unit shall ensure that the Npoise level and ----- the prescribed limit.
- x) ----- shall ----- noise pollution in and around the factory ----- of C.P.C.B.
- xi) ----- Plantation shall be made in every 15 meters width in zig zag way around the factory.....
- xii) The unit shall prepare a plan of rain water harvesting within six months.
- xiii) The ----- Fitter(s) of adequate capacity at Coal crushing in - ----- Product separation and all transfer points of belt conveyer or at any other plant ----- emission.
- xiv) The unit shall make pucca (-----) haul roads within the premises.
- xv) The unit shall make arrangement for water spraying at all the ----- ----- of raw materials / products and water.
- xvi) ----- to the Board within 3 months with -----.
- xvii) The unit shall keep off raw materials and products under shed and fine (dusty) raw materials ----- shed.

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- xviii) -----conveyor ----- shall be under covered shed.
- xix) The unit shall ----- by 31.07.2004 and shall ----- shall be binding on the unit. The NOC is ----- Industry Department, Government of Jharkhand to avoid delay.
- xx) The Jharkhand State Pollution Control Board reserves the right to reverse and / or and ----- for the protection of Environment and to ensure pollution control -----.
- xxi) -----
- xxii) The NOC is valid for a period of 6 months from the date of issue.

Member Secretary

Memo No.....

Ranchi Dated

-----.....

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JHARKHAND STATE POLLUTION CONTROL BOARD
CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF
POLLUTION) ACT, 1981

T.A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa,
Ranchi-834004

Ref. No. 1A/2613/A/C-III

Date 04/02/2005

EMISSION CONSENT ORDER

With reference to the application dated 03/12/2004 of Sri R.K. Agarwal, MD M/s. Nilachal Iron & Power Ltd. Ratanpur, Kandra Chandil Road for consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 he / they is / are granted consent to operate his / their Industrial Plant at Ratanpur, Kandra – Chandil Road, Saraikela Kharsawan for the period from 01/02/2005 to 30/06/2005 with the following conditions :

1. That he / they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (prevention & Control of Pollution) Act, 1981 and shall further extent co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.
2. That, he / they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, and 2000, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules,

1989, and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable.

3. That, he / they shall monitor his / their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for.
4. That, he / they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 30/06/2005 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He/they shall submit Environmental Statement by 30th Sept. every year.
6. The unit shall comply all conditions of NOC by 31.3.05 failing which this consent order shall automatically remain canceled.
7. If the proposed area is not declared Industrial Area / Zone by 31.3.05, this order shall automatically remain canceled.

Sd/-

MEMBER SECRETARY

To,

Sri R.K. Agarwal, MD

M/s. Nilachal Iron & Power Ltd.

Ratanpur, Kandra – Chandil Road

Saraikela Kharsawan

Phone # : 309171

Memo No. JA/2613/A.....

Dated 04/02/2005

Copy forwarded to the Regional Officer Jamshedpur for information and necessary action.

MEMBER SECRETARY

F. No. J-11011/662/2008- IA II (I)
Government of India
Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi - 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668

Dated 24th December, 2009

To, ✓
 The Executive Director (Project & Technology)
 M/s Nilachal Iron & Power Ltd.
 5, Bentinck Street
 Kolkatta - 700 001, West Bengal

E-mail : cpattnaik@jaibalajigroup.com / ibalaji@vsnl.net ; Fax No. : 033-22430021 ;

Subject : Expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. - Environment clearance reg.

Ref. : Your letter no. nil dated 15th September. 2009.

Sir,

This has reference to your letter no. nil dated 15th September. 2009 alongwith Form I, Pre-feasibility Report, draft Terms of References, EIA/EMP, Public hearing report and subsequent clarifications furnished by you vide your letters dated 11th & 13th November, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. Existing plant area is 57 acres. Total land acquired for expansion is 176.33 acres. Pendrabera PF, Kanki PF, Basrapahar PF, Palubera PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF are located within 10 km radius of the project site. Dalma Reserve Forest is located at 8 km. No national park, wild life sanctuary, biosphere reserve, wetland etc. are located within 15 km. area of the project site. Total cost of the project is Rs. 1,350.00 Crores. Following are the details of existing and proposed facilities :

S. N.	Plants	Existing Capacity	Proposed expansion	Final Production
1	Sponge Iron Plant	1,05,000 TPA (1x350 TPD)	6,00,000 TPA (1800 TPD)	7,05,000 TPA
2	Blast Furnace	-	3,50,000 TPA (2x250 m ³)	3,50,000 TPA
3	Pelletization Plant	-	6,00,000 TPA	6,00,000 TPA
4	Coal Washery	-	13,00,000 TPA	13,00,000 TPA
5	Steel Making Shop with CCM (2x50 T EAF)	-	7,00,000 TPA	7,00,000 TPA
6	Captive Power Plant	-	75 MW	75 MW
7	Re-Rolling Mill (Liquid steel)	-	7,00,000 TPA	7,00,000 TPA
8	Ferro Alloy Plant	-	1,25,008 TPA	1,25,000 TPA
9	Oxygen Plant	-	1,000 TPD	1,000 TPD

3.0 Sponge iron will be produced in the DRI kilns by conventional process. Iron ore will be reduced in blast furnaces with a hot gas. Proportioned mixture of iron ore concentrate and bentonite will be fed to disk pelletizer to produce green balls which will be fed to traveling grate, rotary kiln and annular cooler to produce iron pellets. Steel melting will be carried out in an electric arc furnace (EAF) and ladle furnace (LF). Casted billets/slabs will be manufactured in rolling mill. Heavy media cyclone technology will be adopted in the coal beneficiation plant. Ferro alloy will be produced in submerged arc furnace (SAF) will be used in the.

4.0 Electrostatic precipitator (ESP), dust settling chamber (DSC), after burning chamber (ABC), bag filters, gas cleaning plant (GCP), cyclone, multi-cyclone, wet scrubber type, dust & extraction system with bag filters, dust suppression system (dry fog type and water sprinkler) will be provided to control air emissions. Total water requirement from Suvarnarekha River will be 19,200 m³/day. Effluent treatment plant (ETP) will be installed to treat wastewater from various units and all the treated wastewater will be recycled / reused for ash handling, dust suppression and green belt development. No effluent will be discharged and 'zero' discharge will be adopted. Blast furnace slag will be granulated and provided to cement manufacturers. Dust and sludge from blast furnace, dust from DRI plant, pellet plant, SMS, ferro alloy plant, and mill scales from rolling mill and casting machines will be reused in pellet plant. Fly ash will be used in cement making, brick making etc. Char from DRI Plant, coal rejects and fines from coal washery will be used in AFBC boilers as fuel. SMS and ferro alloy slag will be disposed as per CPCB guidelines.

5.0 Public hearing/consultation meeting was conducted on 27th August, 2009.

6.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of ETA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i) Compliance to all the specific and general conditions stipulated for the existing sponge iron plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar.
- ii) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), gas cleaning plant, cyclone, multi-cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- iii) Electrostatic precipitator (ESP) shall be provided to DRI kilns, pellet plant, CFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 50 mg/Nm³. Blast furnace shall be provided with cyclone/multi-cyclone followed by wet scrubber type gas cleaning plant (GCP) to control dust pollution. Bag filters shall be provided to stock house to control dust emissions. Fume extraction system with bag filters to steel melting shop (SMS), electric arc furnace (EAF), ladle refining furnace (LRF), ferro alloy plant and rolling mill shall be provided to control dust pollution. Recuperator system with high stack shall be provided to rolling mill. Data on ambient air quality, stack emissions and fugitive emissions shall regularly submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months.

- iv) Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.
- v) Proper and full utilization of DRI and blast furnace gases in power plant using heat recovery steam generators shall be ensured and no flue gases shall be discharged into the air.
- vi) The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- vii) In-plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings, product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinklers shall be provided at coal handling and crushing area to control fugitive dust emissions. Closed conveyers and closed crushing unit with water sprinkling system shall be provided to suppress fugitive emissions from the coal washery. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.
- viii) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be followed.
- ix) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- x) Total water requirement from Subernrekha River shall not exceed 19,200 m³/day and prior 'permission' for the drawl of 19,200 m³/day water from the concerned department shall be obtained. Cooling tower blow down shall be taken to settling tank and used for dust suppression. The wastewater from gas cleaning plant (GCP) of blast furnace shall be treated in an effluent treatment plant (ETP) and clarified water reused in GCP itself. The regeneration wastewater from the demineralization (DM) plant shall be neutralized in a neutralization pit and used for dust suppression. The effluent from captive power plant shall be taken to ash pond and reused for ash handling and slag granulation. The wastewater generated from SMS and rolling mill shall be taken to scale pit and reused for cooling and slag granulation. The wastewater from coal washery after recovery of fines shall be re-circulated.
- xi) Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.
- xii) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in sewage treatment plant (STP) and used for green belt development. ✓

- xiii) The water consumption shall not exceed 16 m³/Ton of Steel as per prescribed standard.
- xiv) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xv) Char from DRI Plant, coal rejects and fines from coal washery shall be used in AFBC boilers as fuel. Iron ore, fluxes, mill scale from rolling mill etc. shall be recycled to sinter plant to produce sinter.
- xvi) All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously alongwith the DRI plant to ensure full utilization of char from the beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall also be properly utilized properly. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant, pellet plant, SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.
- xvii) All the slag (ferro alloy, blast furnace slag etc.) shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.
- xviii) Slag produced in Ferro-Manganese (Fe-Mn) production shall be used in manufacture Silico-Manganese (Si-Mn).
- xix) Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash and blast furnace slag shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar within 3 months of issue of this letter.
- xx) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xxi) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
- xxii) A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.
- xxiii) As proposed, green belt shall be developed in 60 acres (34 %) out of total 176.33 acre area within and around the plant premises as per the CPCB guidelines in consultation with DFO.

- xxiv) Prior permission from the State Forest Department shall be taken regarding likely impact of the expansion of the proposed steel plant on the reserve forests. Measures shall be taken to prevent impact of particulate emissions / fugitive emissions, if any from the proposed plant on the surrounding reserve forests viz. Pendrabera PF, Kanki PF, Basrapahar PF, Palubera PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF and Dalma Reserve Forest located within 10 km radius of the project. Further, Conservation Plan for the conservation of wild fauna in consultation with the State Forest Department shall be prepared and implemented.
- xxv) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented.
- xxvi) All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27th August, 2009 shall be satisfactorily implemented by allocating separate budget to implement the same.
- xxvii) Rehabilitation and Resettlement Plan for the project affected population including tribals, if any, shall be implemented as per the policy of the State Govt. In consultation with the State Govt. of Jharkhand. Compensation paid in any case shall not be less than the norms prescribed under the National Resettlement and Rehabilitation Policy, 2007.
- xxviii) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The state Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the Jharkhand PCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels

should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

- vii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface as well as ground water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. As proposed, Rs. 135.00 Crores and Rs. 13.5 Crores shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xi. The Regional Office of this Ministry at Bhubaneswar / CPCB / Jharkhand SPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- xii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xiii. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xiv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xv. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF at Bhubaneswar, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry at Bangalore / CPCB / JPCB shall monitor the stipulated conditions.

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xvi. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.

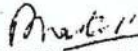
xvii. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

7.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

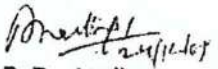
9.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules


(Dr. P. B. Rastogi)
Director

Copy to:-

1. The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.


(Dr. P. B. Rastogi)
Director

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

E-mail: dirind-moefcc@gov.in
Tel: 011-24695368

Dated: 06th September, 2020

To

Shri. Deep Chand Lamba,
Director,
M/s. Nilachal Iron and Power Limited,
5, Bentinck Street, Kolkata,
West Bengal - 700001.
Email: nippower@gmail.com; Tel: 033-24862154

Subject: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand [Online Proposal No. IA/JH/IND/111776/2019; File No. J-11011/662/2008-IAII(I)] – Prescribing of Terms of Reference (ToR) – regarding.

Sir,

1. This refers to the online application of M/s. Nilachal Iron and Power Limited made vide online proposal no. IA/JH/IND/111776/2019 dated 06/08/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered during the 22nd meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-1) held on 26th August – 28th August, 2020. The EAC proceedings of the proposal cited above is given as below.

Details submitted by the project proponent

3. M/s Nilachal Iron & Power Limited proposes an expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) Captive Power Plant on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises.

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand".

4. The overall project scenario is given as below

Unit	Existing Unit under Operation	Unit under Implementation	Proposed Units Capacity	Total Capacity and Products
Beneficiation Plant	-		6,00,000 TPA	(1x0.6 MTPA) 6,00,000 TPA Concentrated Iron Ore
Pelletization Plant	-		6,00,000 TPA (Module: 1x6,00,000 TPA)	(1x0.6 MTPA) 6,00,000 TPA Pellets
Sponge Iron Plant	550 TPD (2x100 TPD, 1x350 TPD)		1800 TPD (3x600 TPD)	2350 TPD Sponge Iron (2x100 TPD, 1x350 TPD, 3x600 TPD)
Steel Melting Shop (SMS) with matching LRF & CCM	-		Induction Furnaces (2x25 T + 4x15 T)	Induction Furnaces (2x25 T + 4x15 T) 3,63,000 TPA Liquid Steel (3,59,000 TPA Billets)
Rolling Mill (Liquid Steel)	-		3,50,000 TPA	3,50,000 TPA Rods, Bars, Light Structural
Ferro Alloy Plant	-		Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA	(SAF) - 4 x 16.5 MVA 1,25,000 TPA Ferro Alloys (35,160 TPA Ferro-Chrome + 14,367 TPA Ferro-Silicon + 43,633 TPA Ferro-Manganese + 31,840 TPA Silico-Manganese)
Chrome Ore Briquette Plant	-		30 TPH	30 TPH
Oxygen Plant	-		100 TPD	100 TPD Oxygen
Captive Power Plant	-	12 MW WHRB	63 MW (38 MW WHRB)	75 MW Power

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Unit	Existing Unit under Operation	Unit under Implementation	Proposed Units Capacity	Total Capacity and Products
		based	based + 25 MW AFBC based)	

5. The proposed unit is located at Ratanpur-Kandra Village, Gambaria Block, District Saraikela-Kharsawan, Jharkhand. The geographical co-ordinates are Latitude - 22°52'39.94"N & Longitude - 86°03'55.24"E with above Mean Sea Level (AMSL): 170 m.
6. The proposed expansion project will be installed on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises. No forest land involved. Of the total area 26.71 ha (33%) land will be used for green belt development.
7. No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
8. Total project cost is approx. Rs. 886 Crores. Manpower, to the tune of 1700 persons will be required for the plant operations.
9. The targeted production capacity of the Beneficiation Plant (1x0.6 MTPA) is 6,00,000 TPA Concentrated Iron Ore, Pelletization Plant (1x0.6 MTPA) is 6,00,000 TPA Pellets, Sponge Iron Plant (2x100 TPD, 1x350 TPD, 3x600 TPD) is 2350 TPD Sponge Iron, Steel Melting Shop (SMS) with matching LRF & CCM (2x25 T + 4x15 T) is 3,63,000 TPA Liquid Steel (3,59,000 TPA Billets), Rolling Mill (3,50,000 TPA) is 3,50,000 TPA Rods, Bars, Light Structural, Ferro Alloy Plant (Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA is 1,25,000 TPA Ferro Alloys (35,160 TPA Ferro-Chrome +14,367 TPA Ferro Silicon +43,633 TPA Ferro-Manganese +31,840 TPA Silico-Manganese), Chrome Ore Briquette Plant (30 TPH) is 30 TPH Chrome Ore Briquette, Oxygen Plant (100 TPD) is 100 TPD Oxygen, Captive Power Plant 75 MW (50 MW WIIRB based + 25 MW AFBC based) is 75 MW Power. The raw material transportation will be done through Rail and road.
10. The estimated power requirement of the proposed expansion project is about 121 MW. The above power requirement for the plant is proposed to be met from proposed 75 MW captive power plant and rest from State grid.
11. Proposed raw materials and fuel requirement for major products of the project are as follows.

SL. NO.	RAW MATERIALS	ANNUAL REQUIREMENT (IN TPA)
BENEFICIATION PLANT (6,00,000 TPA)		
1.	RAW IRON ORE	9,30,000
PELLETIZATION PLANT (1X6,00,000 TPA)		
1.	IRON ORE FINES	6,00,000
2.	LIMESTONE	13000
3.	BENTONITE	20000
4.	COAL FINES	13,000
5.	COAL	60,000

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DRI PLANT (3x600 TPD)		
1.	PELLET	9,00,000
2.	IMPORTED COAL	6,12,000
3.	DOLOMITE	31,000
INDUCTION FURNACES (2x25 + 4x15 T)		
1.	SPONGE IRON	2,20,000
2.	SCRAPS	55,000
3.	PIG IRON	55,000
4.	FERRO ALLOYS	2,900
CAPTIVE POWER PLANT (25.0 MW BASED ON AFBC BOILER)		
1.	IMPORTED COAL	1,50,000
2.	DOLOCHAR	1,50,000
FERRO ALLOY PLANT (4 X 16.5 MVA)		
FERRO-CHROME		
1.	CHROME ORE	91,400
2.	COKE	14,000
3.	COAL	6,330
4.	QUARTZ	700
5.	DOLOMITE	700
6.	LIME	880
7.	MOLASSES	2,110
SILICO-MANGANESE		
1.	MANGANESE ORE	54,130
2.	FERRO MANGANESE SLAG	22,300
3.	COKE	12,740
4.	COAL	12,740
5.	QUARTZ	6,370
FERRO SILICON		
1.	QUARTZ	24,425
2.	MILL SCALE	6,180
3.	M.S. SCRAP	290
4.	CHARCOAL	12,930
5.	LAM COKE	7,900
FERRO MANGANESE		
1.	MANGANESE ORE	1,04,720
2.	COKE	17,450
3.	COAL	17,450
4.	DOLOMITE	1,310

12. The total requirement of make-up water to meet process make-up and drinking needs of the proposed new facilities will be 3862 m³/day, to be sourced from Subarnarekha river. Domestic wastewater will be treated in Sewage treatment plant and industrial waste water generated will be treated in water treatment facility and reused completely.
13. The proponent has mentioned that there is no court case or violation under EIA

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Notification to the project or related activity.

14. Name of the EIA consultant: Enviro Tech East Private Limited [S.No. 61, List of Accredited Consultant Organizations as on August, 2020].

Observations of the Committee

15. The Committee noted the following:

- i. Water shall be withdrawn from Subarnarekha river.
- ii. Plant site is located 13 KM away from CEPI area i.e., Saraikela Kharsawan.
- iii. Status of additional land of 56.3 Acres required for the plant is not given.
- iv. Railway facility is available nearby in Kunki and Kandla.

Recommendations of the Committee

16. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:

- i. EMP Matrix indicating EMP details, time line for implementation, Budgetary Provisions and Monitoring Schedule along with methodology shall be furnished in EIA report.
- ii. CPP of 25 MW using low sulfur Indian coal shall be installed with CEMS integrated with plant control for process control.
- iii. Green belt shall be developed in 40 % of the plant area.
- iv. CER amount to be spent shall be 1.5 times that of normal amount for meeting CEPI norms.
- v. Only surface Water shall be used. GW abstraction shall not be permitted.
- vi. 100 % water consumed annually shall be recharged through water harvesting.
- vii. PM level from chimneys shall be maintained at $< 30 \text{ mg/Nm}^3$ and Power plant emission norms of SO_2 and NO_x less than 100 Mg/Nm^3 shall be adhered to.
- viii. The dust collected from roads, plant floors and APCDs shall be recycled to pellet plant.
- ix. IOBP tailings shall be dewatered and used for filling low lying areas and construction work. No dumping shall be permitted. 100 % of solid waste generated shall be utilized. Impervious concrete floor with shed shall be used to store chrome slag.
- x. 100% dolo char generated shall be used in CPP. Dumping of dolo char is not permitted.
- xi. Plant shall operate on ZLD.
- xii. Fourth hole extraction system shall be installed on SAF for control of dust emission.
- xiii. 85-90 % hot charging shall be practiced in RM. RHF shall be used in emergency to run only on I.DO. Use of FO/Pulverized coal is not permitted.
- xiv. Waste Recovery Plant shall be installed to recover metallics, fluxes and aggregates from Slag.
- xv. Scheme for reduction of Green House gases shall be furnished in EIA report.
- xvi. Fe Cr slag storage shall be done in covered shed having impervious floor.
- xvii. All roads inside the plant shall be paved, vacuum cleaners shall be provided to clean roads and shop floors. Water spray systems shall be included to control fugitive dust from RM Stockpiles.
- xviii. Air cooled condensers shall be used.
- xix. Energy conservation measures like use of VFD, Slip power recovery etc., shall be

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adopted.

- xx. Roof Top solar system, LED lights and Solar Street lights shall be provided.
- xxi. Proposal to use nearby railway facility for the transportation of materials shall be explored and details shall be furnished in the EIA report.

Decision of MoEF&CC

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e., 06/10/2020 and will expire on 05/10/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.



(A.K. Agrawal)
Director

Copy to: -

1. Secretary, Department of Environment, Government of Jharkhand, Secretariat, Ranchi.
2. Deputy Director General of Forests (C), Ministry of Environment and Forest, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi-834002.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), HEC Campus, P.O. Dhurwa, Ranchi - 834004, Jharkhand.
5. Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
6. District Collector, Saraikela-Kharsawan District, Jharkhand.
7. Guard File / Record File / Monitoring File.
8. MoEF&CC Website.



(A.K. Agrawal)
Director

GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR

1. Executive Summary
2. Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
 - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
 - x. Hazard identification and details of proposed safety systems.
 - xi. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
 - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
 - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
 - iii. Co-ordinates (lat-long) of all four corners of the site.
 - iv. Google map-Earth downloaded of the project site.

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- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.

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- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
 - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
 - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
 - vi. Ground water monitoring at minimum at 8 locations shall be included.
 - vii. Noise levels monitoring at 8 locations within the study area.
 - viii. Soil Characteristic as per CPCB guidelines.
 - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
 - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
 - xi. Socio-economic status of the study area.
7. Impact Assessment and Environment Management Plan
- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
 - ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
 - iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyer-cum-rail transport shall be examined.
 - iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
 - v. Details of stack emission and action plan for control of emissions to meet standards.
 - vi. Measures for fugitive emission control
 - vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
 - viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1.500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
 - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
 - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
 - xii. Action plan for post-project environmental monitoring shall be submitted.
 - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. Occupational health
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
 - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
 - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
 - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. Corporate Environment Policy
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Corporate Environment Responsibility (CER)

- i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs.crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
13. A tabular chart with index for point wise compliance of above ToRs.
14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be**

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gumhariya Block, District Saraikela-Kharsawan, Jharkhand"

submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

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**ADDITIONAL ToRs FOR
INTEGRATED STEEL PLANT**

1. Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
3. For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
4. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
5. PM (PM₁₀ and P_{2.5}) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM₁₀ to be carried over.
6. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
7. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
8. Plan for slag utilization
9. Plan for utilization of energy in off gases (coke oven, blast furnace)
10. System of coke quenching adopted with justification.
11. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
12. Trace metals in waste material especially slag.
13. Trace metals in water
14. Details of proposed layout clearly demarcating various units within the plant.
15. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs and outputs (material and energy balance).
16. Details on design and manufacturing process for all the units.
17. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
18. Details on requirement of energy and water along with its source and authorization from the concerned department. Location of water intake and outfall points (with coordinates).
19. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
20. Details on toxic content (TCLP), composition and end use of slag.

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilchal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand"

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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A. K. DAS (Colly)

25/10/2021



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi- 834004

Phone No:-2400852, 2400851, Fax No:- 2400850.

Ref No: JSPC/PH/HR/3492/2021 B-1825

From,

Y. K. Das
Member Secretary

To,

Sri A. K. Agrawal
Director
Ministry of Environment, Forests and Climate Change
Impact Assessment Division, Govt. of India
Indira Paryavaran Bhawan, Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi- 110 003

Sub: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x 15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamtharia Block, District Saraikela-Kharsawan, Jharkhand - Regarding.

Ref: TOR issued vide MoEF&CC, New Delhi vide Ref. J-11011/662/2008-1A.11(1) dated 06.09.2020;

Sir,

With reference to above this is to inform you that the public hearing of the project was conducted on 27.09.2021 under the Chairmanship of Sri Subodh Kumar, ADC in association with Sri M. Jha, A.S.O. of Head Office, JSPC Board, Ranchi and Sri Jitendra Prasad, Regional Officer, Regional Office, JSPC Board, Jamshedpur.

The minutes of the public hearing with soft copy, copy of attendance sheet, question and answer sheet, paper cutting and copy of complain received from Adivasi - Moolwasi Bhoomi Raksha Samiti, Gamtharia, Saraikela Kharsawan and Smt. Geeta Koda, M.P. are enclosed herewith for considering environmental clearance under EIA Notification 2006 on the basis of its merit.

Encl.- A/A

Yours faithfully,

Sd/-

(Y. K. Das)

Member Secretary

Ranchi, Dated: 25/10/2021

Memo No: B-1825

Copy forwarded to: Additional Chief Secretary, Department of Forest, Environment and Climate Change, Govt. of Jharkhand, Nepal House, Ranchi / Member Secretary, MoEF & CC, Govt. of India, Regional Office, Ranchi Bungalow No. A/2, Shyamali Colony, Ranchi- 834 002 / Sri Deep Chand Lamba, Director M/s Nilachal Iron & Power Limited, Vill- Ratanpur, Kandra Chandil Road, Dist- Saraikela Kharsawan, (Jharkhand) 833 220 for information & necessary action.

Ref: NOC IPro PH/HRZBI/601

(Y. K. Das)

Member Secretary

मेसर्स नीलाचल आयरन एण्ड पावर लि०, ग्राम-रतनपुर-कान्हा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना के पर्यावरणीय स्वीकृति के उद्देश्य से दिनांक-27.09.2021 को सम्पन्न लोक सुनवाई कार्यक्रम का कार्यवाहीवृत्त :-

उपस्थिति :-

- (क) लोक सुनवाई में शानिल नागरिकों की :- अनु०-I पर संलग्न।
- (ख) उपायुक्त/उपायुक्त द्वारा मनोनित प्रतिनिधि एवं झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद के पदाधिकारियों की :- अनु०-II पर संलग्न।

मेसर्स नीलाचल आयरन एण्ड पावर लि०, ग्राम-रतनपुर-कान्हा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-27.09.2021 को लोक सुनवाई का आयोजन पूर्व से निर्धारित स्थल "फुटबॉल ग्राउण्ड, ग्राम-रतनपुर, पो0+थाना-कान्हा, जिला-सरायकेला-खरसावाँ" में किया गया। लोक सुनवाई की सूचना आम लोगों को दिनांक-23.08.2021 को दैनिक समाचार पत्र में प्रकाशित कर दी गई थी। समाचार पत्र में प्रकाशित सूचना की कतरन अनु०-III पर संलग्न है। इसके साथ ही साथ लोक सुनवाई की सूचना आम लोगों को दिनांक-24.09.2021 को ध्वनि विस्तारक यंत्र के माध्यम से भी दी गई थी।

लोक सुनवाई कार्यक्रम की शुरुआत अपर उपायुक्त की अध्यक्षता में कोविड-19 से बचाव हेतु निर्गत गाईडलाईन के अनुरूप की गई। साथ ही लोगों को सामाजिक दूरी का पालन करने, मारक पहनने एवं हैंड सेनेटाईजर का उपयोग करने की अपील की गई। कम्पनी द्वारा मास्क एवं हैंड सेनेटाईजर उपलब्ध कराई गई थी। अपर उपायुक्त द्वारा आरंभ से उपस्थित लोगों का स्वागत किया गया एवं परियोजना की संक्षिप्त जानकारी देने हेतु क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, आदित्यपुर, जमशेदपुर को आमंत्रित किया।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के विस्तारीकरण के तहत आने वाली प्रोजेक्ट के सबंध में संक्षिप्त रूप से जानकारी दी गई। उन्होंने बतलाया कि यह लोक सुनवाई भारत सरकार की अधिसूचना 14 सितम्बर 2006 के तहत की जा रही है जिसके तहत विशेष प्रकार की इकाईयों के पर्यावरणीय स्वीकृति के पूर्व लोक सुनवाई का प्रावधान किया गया है। उन्होंने लोगों को प्रोजेक्ट के आने से पर्यावरण पर पड़ने वाले प्रभाव एवं प्रदूषण पर अपने विचार, प्रश्न अथवा समस्या रखने का अनुरोध किया एवं बतलाया कि परियोजना प्रबंधक उस पर अपना जवाब देंगे।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के पर्यावरणीय प्रभाव मुल्यांकन तैयार करने वाली कन्सल्टेंट "इन्भायरोटेक" के प्रतिनिधि को परियोजना एवं उसके आने से पर्यावरण पर पड़ने वाले दुष्प्रभाव को नियंत्रित करने हेतु उठाए जाने वाले कदमों की जानकारी देने हेतु आमंत्रित किया। इसके आलोक में इन्भायरोटेक की ओर से डा० अनुपमा सिन्हा द्वारा आनेवाली परियोजना के संबंध में लोगों को विस्तार रूप से बतलाया गया। उन्होंने बतलाया कि इस विस्तारीकरण परियोजना के तहत कम्पनी द्वारा 1800 टी०पी०डी० (3 x 600 TPD) क्षमता का स्पॉज आयरन प्लांट, 1 x 0.6 MTPA क्षमता का बेनिफिशियशन प्लांट, 1 x 0.6 MTPA क्षमता का पेलेट प्लांट,

2 x 25 T + 4 x 15 T क्षमता का रटील मेल्टिंग शॉप एवं शॉप के साथ एल0आर0एफ0 और सी0सी0एम0, 0.35 एम0टी0पी0ए0 क्षमता का रॉलिंग मील, 4 x 16.5 MVA क्षमता का फेरो एल्वाय प्लांट, 1 x 30 TPH क्षमता का क्रोम ओर ब्रिकेट प्लांट, 100 TPD क्षमता का ऑक्सीजन प्लांट एवं 82 मेगावाट (57 मेगावाट WHRB आधारित एवं 25 मेगावाट AFBC आधारित) कैप्टीव पावर प्लांट लगाने का प्रस्ताव है। तत्पश्चात् उन्होंने परियोजना हेतु भूमि की आवश्यकता, पानी, बिजली की आवश्यकता, अपशिष्ट जल का ट्रीटमेंट एवं उपयोग, वायु प्रदूषण नियंत्रण हेतु ESP, Bag filter एवं चिमनी का प्रावधान करने की जानकारी दी। इसके अतिरिक्त ठोस अपशिष्ट प्रबंधन का विस्तार से जानकारी दी गई।

परिवेशीय वायु की गुणवत्ता की जाँच हेतु आठ स्थानों का नमूना संग्रहण करने, भूतल जल का 10 स्थानों, एवं भूमिगत जल का 9 स्थानों पर नमूना संग्रहण करने एवं परिणाम मानक के अंदर पाये जाने की जानकारी आम लोगों को दी गई। इसके साथ ही साथ ध्वनि स्तर का 10 स्थानों पर सर्वेक्षण करने एवं मान राष्ट्रीय मानकों के अनुरूप पाए जाने की जानकारी उपस्थित लोगों को दी गई। कन्शल्टेंट द्वारा प्रस्तावित परियोजना से वायु गुणवत्ता, जल गुणवत्ता, मृदा पर प्रभाव, भूमि पर प्रभाव, पारिस्थितिकी पर प्रभाव एवं सामाजिक आर्थिक पर प्रभाव आदि से लोगों को अवगत कराया गया। अंत में उन्होंने परियोजना स्थल के आसपास पर्याप्त वृक्षारोपण करने एवं कारखाने के कुल क्षेत्र के 40% भू-भाग पर ग्रीन बेल्ट कवर करने की जानकारी दी गई।

कन्शल्टेंट द्वारा परियोजना के संबंध में विस्तृत जानकारी देने एवं प्रदूषण नियंत्रण हेतु किए जाने वाले उपायों की जानकारी देने के पश्चात् सभा अध्यक्ष द्वारा आम लोगों से बारी-बारी से अपना प्रश्न, समस्या एवं सुझाव प्रबंधन के सामने रखने हेतु अनुरोध किया। उन्होंने लोगों को निर्भिक रूप से अपना प्रश्न पुछने का अनुरोध किया एवं सूचित किया कि उठाए गए प्रश्नों एवं सुझावों पर अंत में प्रबंधन द्वारा जवाब दिया जाएगा। उन्होंने उठाए गए प्रश्नों एवं उस पर प्रबंधन द्वारा दिए गए जवाब को संकलित कर विडियोग्राफी के साथ भारत सरकार को भेजने की जानकारी आम लोगों को दी।

तदुपरांत उपस्थित लोगों द्वारा बारी-बारी से अपना प्रश्न एवं समस्या प्रबंधन के समक्ष रखा गया। उठाए गए प्रश्नों में मुख्यतः स्थानीय लोगों को रोजगार देने, प्रदूषण पर नियंत्रण हेतु आवश्यक उपाए करने, CSR के तहत आसपास के गाँवों का विकास करने आदि माँगें शामिल हैं। कुछ लोगों ने प्लांट से आसपास के तालाब में काला डस्ट की परत जमने एवं नाले के जल का उपयोग प्लांट में करने से उत्पन्न जल संकट से अवगत कराया गया।

प्रश्नों के पश्चात् अपर उपायुक्त द्वारा परियोजना प्रबंधन को जवाब देने हेतु आमंत्रित किया। इसके आलोक में परियोजना प्रबंधन की ओर से श्री जी0डी0 बाजपई (महाप्रबंधक) द्वारा उठाए गए प्रश्नों एवं समस्याओं पर जवाब दिया गया। उन्होंने बतलाया कि परियोजना से होने वाले प्रदूषण पर नियंत्रण हेतु ई0एस0पी0 एवं बैग फिल्टर्स स्थापित किया जाएगा एवं परियोजना से प्रदूषण न्यूनतम होगा। उन्होंने बतलाया कि प्रदूषण नियंत्रण के मद में ₹0 10 करोड़ रूपया खर्च किया गया है। उन्होंने बतलाया कि कम्पनी द्वारा आसपास के लोगों को प्राथमिकता के आधार पर रखा गया है। आसपास के 10 बीटेक छात्रों को कम्पनी में रोजगार देने की जानकारी

देते हुए बतलाया कि एक-दो दिन में अतिरिक्त 10 बीटेक छात्रों लोगों को रोजगार दिया जाएगा। उन्होंने बतलाया कि Unskilled एवं Semi Skilled शत प्रतिशत मजदूर आसपास के गाँवों के हैं। CSR के तहत मेडीकल किट उपलब्ध कराने, ऑक्सीजन कन्शाल्ट्रेटर देने, गाँव के शिव मंदिर का जिर्णोधर करने की जानकारी दी गई। उन्होंने यह भी बतलाया कि कम्पनी द्वारा कॉल करने पर मेडीकल एम्बुलेंस की सुविधा तत्काल उपलब्ध करायी जाती है। जल आपूर्ति स्वर्णरेखा नदी से करने एवं इस पर संबंधित विभाग से अनुमति प्राप्त करने की जानकारी आम लोगों को दी गई। प्रश्नोत्तर को समेकित रूप से अनु0-IV पर संकलित की गई है।

प्रश्नोत्तर के पश्चात् सभा अध्यक्ष द्वारा उपस्थित लोगों को धन्यवाद ज्ञापित करते हुए लोक सुनवाई कार्यक्रम की समाप्ति की घोषणा की गई। लोक सुनवाई का विडियोग्राफी अनु0-V पर संलग्न की गई है।

27/09/2021
(मिथिलेश झा)
सहायक वैज्ञानिक पदाधिकारी,
झा0रा0प्रदू0नि0 पर्षद,
राँची।

27/09/2021
(जितेन्द्र प्रसाद सिंह)
क्षेत्रीय पदाधिकारी,
झा0रा0प्रदू0नि0 पर्षद,
आदित्यपुर, जमशेदपुर।

27/09/21
(सुबोध कुमार)
अपर उपायुक्त,
राजस्व समाहरणालय,
सरायकेला-खरसावाँ।

अनुलग्नक -1

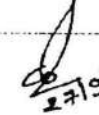

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उपस्थिति पंजी (विशेष आमंत्रित सदस्यों के लिए)

इकाई का नाम एवं पता : M/S NILANCHAL IRON & POWER LTD
 Vill:- RATANPUR, KANDRA CHOWKA ROAD
 Dist:- SARAIKELA KHARSAWAN








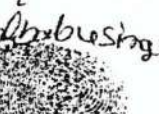





लोक सुनवाई स्थल : FOOTBALL GROUND, Vill:- RATANPUR
 PO+PS- KANDRA, DUMRA PANCHAYAT
 SARAIKELA-KHARSAWAN

लोक सुनवाई दिनांक : 27.09.2021

क्र० सं०	नाम	पदनाम	विभाग का नाम	हस्ताक्षर
(1)	सुबोध कुमार	अपर उपायुक्त	राजस्व, कागहरगालम कराफकेला - रबर कागसो	 27/9/21
(2)	जितेन्दु प्रसाद सिंह	अधीनस्थ पदाधिकारी	जाखरबंदू राज्य उद्घरण निरीक्षण परिषद, सावित्रीपुर, गणेशपुर	SP 885 27.09.2021
(3)	सिद्धि लक्ष्मी	अधीनस्थ पदाधिकारी	साखरबंदू राज्य प्रदूषण निरीक्षण परिषद रांची 1	 27/9/2021

उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)


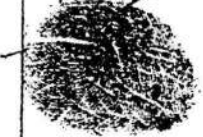
इकाई का नाम एवं पता : MIS NILANCHAL IRON & POWER LTD
 Vill:- RATANPUR, KANDRA CHOWKA ROAD.
 Dist:- Saraikela - Kharsawan.
 लोक सुनवाई स्थल : Football Ground, Vill- Ratanpur Po+PS- KANDRA
 DUMRA PANCHAYAT, Saraikela-Kharsawan.
 लोक सुनवाई दिनांक : 27.09.2021

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
1)	Kuni Sardar	Raghunathpur		
2)	Nivasha Mandal	Raghunathpur		
3)	Jaba Mandal	Raghunathpur		
4)	Urmila Mandal	Raghunathpur		
5)	Gita Pramanik	Raghunathpur		
6)	Manjura Barik	Raghunathpur		Gieeta Pramanik
7)	Koushyla Mandal	Ratanpur		
8)	Sumitra Devi	Ratanpur		कोशला मंडल
9)	Clinta Mandal	Ratanpur		
10)	Lalita Mandal	Ratanpur		
11)	Laxman Tudu	Raipur		
12)	Lalbabu Singh Sardar	Raimaya		Lalbabu Singh
13)	Arshi Marali	Raghunathpur		
14)	Nunibela Sardar	Raghunathpur		
15)	Chunbeni Mandal	Ratanpur		
16)	Seema Kisku	Raghunathpur		

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क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
17)	Phoolmuni Tudu	Raipur		
18)	Veena Mahala	Ratanpur		V. 102
19)	Surentra Mandal	Ratanpur		
20)	Sarwan Tudu	Raipur		S. Tudu
21)	Pandit Pratik	Raghuathpur		Pratik
22)	Deepak Handa	Ratanpur		Handa
23)	Anil Mandi	Puranabasti	Dr. Singh bhushan	Anil
24)	Anil Pramanik	Ratanpur		Anil Pramanik
25)	Lalmohan Dey	Ratanpur		लालमोहन देव

अनुलग्नक -2
उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
26)	Kalimadkar Hazam	Ratanpur		मानविक
27)	MAHAVIR MANLIK	RATANPUR		Muhavir
28)	Sapanpramanik	Raghunathpur		Sapan
29)	Ratnakar Barik	Raghunathpur		Barik
30)	सुवास चंद्र वारिक	रघुनाथपुर		सुवास चंद्र वारिक
31)	रावेश वारिक	रघुनाथपुर		Barik
32)	महादेव वारिक	रघुनाथपुर		Mahadev
33)	हरि मंडल	रघुनाथपुर		हरि मंडल
34)	सुवास चंद्र मंडल	रघुनाथपुर		सुवास चंद्र मंडल
35)	मंडल मंडल	रघुनाथपुर		Mandal
36)	Kartik Mandal	रतनपुर		Kartik
37)	Duluru Tuleh	Raipur		Duluru
38)	Prakash Ch. Barik	Kandha	खोसिक	Prakash
39)	Prasadik mumar	Kandha		Prasadik
40)	मानविक वारिक	रघुनाथपुर		मानविक
41)	मानविक वारिक	रघुनाथपुर		मानविक
42)	अनिल वारिक	रघुनाथपुर		अनिल वारिक
43)	राम वारिक	रघुनाथपुर		राम वारिक
44)	Harishch. Barik	Ratanpur		Barik
45)	Dhiren majhi	Chimraparkidih		Dhiren
46)	Deepal Jaiswal	Kandha		Deepal

उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
47)	Gumbeni Hembra	Raipur.		
48)	Sugi maveli	Raipur.		
49)	Nunagam Tudu	Raipus		
50)	मंडल मंडल	रतनपुर		
51)	Lajpatisuk	Raipur.		
52)	ARBIND KR MANDAL	RATANPUR		
53)	Mukesh Kr. Mandal	Reotampur		
54)	Rajesh Mandal	Reotampur		
55)	Lakshmi Hansda	Baranari		
56)	Somnath Majhi	Raipur		
57)	Shankar Mardi	Salampathar		
58)	Sunil	Pinchabeera		
59)	Jayram Mandal	"		
60)	Kalich Hansda	"		
61)	देवेंद्र कुमार वारीश	वैजनाथपुर		
62)	बिर्ता प्रमोद	वैजनाथपुर		
63)	M.C. m. asgali	C. C. d. b. a.		
64)	Somdhan Kishu	Ganhamisa		
65)	Kalu Hansda	Manipur.		
66)	मलिक वारीश	रघुनाथपुर		

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उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
69)	Vikram Mandel.	Ratanpur		
70)	Churupad mandal	Ratanpur		
71)	शत्रुघ्न सर	रतनपुर		
72)	Malinchundra Mandel	Dumra		Malinchandra Mandel
73)	शत्रुघ्न	रतनपुर		शत्रुघ्न
74)	Churupad Mandel	Ratanpur		Churupad
75)	Kalicharan Mandel	Ratanpur		K. C. Mandel
76)	Sigra Karimakar	Rajhansapur		Sigra
77)	D. reddy machak	श्रीधर कसब		D. reddy
78)	Lakshar Mandel	Ratanpur		Lakshar Mandel
79)	Kalipad Mandel	Ratanpur		Kalipad Mandel
80)	Dhananjay Mahab	Khunehidih		Dhananjay
81)	शत्रुघ्न मंडल	रतनपुर		शत्रुघ्न
82)	Pram. K. Mandel -	Ratanpur		Pram.
83)	Shahar mandal	Ratanpur		Shahar
84)	चंदी प्रमाणिक	रतनपुर		चंदी
85)	Jayram Pramanik	Rajhansapur		Jayram
86)	नतान नापित	बलनाथ पुर		Netan Napit
87)	चरन साहू			चरन साहू
88)	अरत मंडल	रतनपुर		अरत
89)	Lalmohin Lohar	Rajhansapur		Lalmohin

इकाई का नाम एवं पता :- M/S NILANCHAL IRON & POWE LTD

दिनांक- 27.09.2021

vill:- Ratanpur, Kandra chowka Road
Saraikela-Kharsawan.

लोक सुनवाई स्थल

:- Football ground, vill:- Ratanpur Po+Ps - KANDRA
Dumba Panchayat, Saraikela-Kharsawan

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
①	श्रीमति चिंता मण्डल रतनपुर	मैं नौकरी चाहती हूँ। मुझे नौकरी दिना जाय।	प्रबंधन ने स्वामीय लोगों को नौकरी में रखने का आश्वासन दिना।
②	श्रीमति लुमिना देवी रतनपुर	इन्होंने कहा कि मेरा पति पहले इस इकाई में काम करते थे, मेरा बेटा को भी इस कम्पनी में नौकरी मिले।	तर्पव
③	श्री शविन्द्र मण्डल डुमरा	इन्होंने कहा कि 2003 में जब कम्पनी को जमीन की आवश्यकता थी हमलोग ने जमीन दिना। हमलोगों को मुशवजा और नौकरी मिलनी मिलनी चाहिए।	प्रबंधन ने कहा कि स्वामीय लोगों को शेजगार में प्राप्- मिक्ता दी जायेगी, इस इकाई में सौ प्रतिशत अन-स्कील्ड लेबर आस-पास के ग्राम के रहने वाले हैं।

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
④	श्री राजू मण्डल डुमरा	श्री मण्डल ने कहा कि हम लोगों ने जमीन दिया है, हम लोगों को नौकरी मिलना चाहिए।	प्रबंधन ने स्थानीय लोगों के रोजगार में प्राथमिकता देने का आश्वासन दिया।
⑤	श्री हरीश चन्द्र बार्सि रतनपुर	श्री बार्सि ने कहा कि मैं इस कंपनी में कार्य करता हूँ। पहले इस कंपनी में प्रदूषण नहीं था। यहाँ कंपनी खुलने से लोगों को शो विकास हुआ है।	प्रबंधन इनके बारे में सहमत है।
⑥	श्री सुबीर महतो कान्डी जिला परिषद सदस्य	इन्होंने विस्तारीकण का स्वागत किया। यह कंपनी 2005 में स्थापित हुई, बहुत कम लोगों को रोजगार मिला। जमीन दाता के 125 लोगों को नौकरी दिया गया। विस्तारीकण का हमलोग स्वागत करते हैं।	प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया। अक्टूबर में सौ प्रतिशत इकाई में अगल बगल के गांवों के लोगों को रोजगार दिया गया है। इन्होंने कहा कि हमले 10 स्थानीय Diploma, B. Tech

अनुलग्नक --4
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
लोक सुनवाई की कार्यवाही/विवरण

2X1

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
3)	श्री संतोष प्रभाण्ड रघुनाथपुर	<p>रतनपुर, कुन्दा तथा आस-पास के अन्य गांवों के ग्रामीणों को नौकरी दिया जाय। क्षेत्र के आई.टी.आई. डिप्लोमा तथा बी.टेक पास विद्यार्थियों को नौकरी में प्राथमिकता दी जाय। सी.एस.आर.के तहत कम्पनी को कर्म करवा होगा। इस कम्पनी का सी.एस.आर. का हिस्सा आच्छा नहीं है। यह इकाई प्रदूषण बहुत अधिक करती थी परन्तु अब ई.एस.पी. लज जागे के बाद समस्या नहीं है।</p> <p>श्री प्रभाण्ड ने कहा कि हम लोग दो आई इस इकाई में कार्य करते हैं इसीलिए एक आई गुंगा है, उसे भी नौकरी दिया जाय।</p>	<p>पास विद्यार्थियों को नौकरी में रखा है और गाँव भी रखेगा।</p> <p>सी.एस.आर.के तहत 5 साल से scholarship दिया जा रहा है Covid-19 में फुड पैकेट, मेडिकल कीट का वितरण दिया गया। स्कूल जागे वाले बच्चों को थापान की जवस्था कम्पनी द्वारा किया गया है। एक अलग से गाड़ी दी गयी है। धार्मिक कार्यों में आसपास के गांवों को धार्मिक मदद दी जाती है।</p> <p>प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p>

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
8	श्री अमीन मण्डल शम-चन्द्रपुर	इन्होंने कहा कि यह इकाई 2005 में चालू हुआ। यहाँ अच्छा काम हो रहा है।	प्रबंधन ने स्वागत किया।
9	श्री गोपाल उभाणिक शम-चन्द्रपुर	श्री गोपाल ने कहा कि मैं और मेरा धेटा भाई इस कम्पनी में काम करते हैं, मेरे एक भाई को कम्पनी ने नौकरी नहीं दिया है। हम लोगों ने जमीन दिया है, जमीन 21.5 डिसेमिल जमीन कम्पनी के अन्दर अवस्थित है। हम लोग को लाभ नहीं मिला।	प्रबंधन ने स्वामीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।
10	श्री प्रकाश राजू कान्हा	इन्होंने कहा कि विस्तारी होना चाहिए। प्रदूषण की समस्या को देखना होगा। पहले जो आश्रीण जमीन	प्रबंधन ने इकाई को चालू करने के पूर्व 50 एलपी, बग फिल्टर, जल विडकाव कल्याण और लाइन मॉनिटरिंग को

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>1) श्री शैलेन्द्र मण्डल रतनपुर</p>	<p>दिए हैं उनको नौकरी दिया जाय। उसके बाद विस्तारीकरण किया जाय। वर्षा होने के बाद आस- पास के लालूबों में प्रदूषण फैल जाता है। पहले प्रदूषण नियंत्रण का कार्यवाही हो उसके बाद विस्तारीकरण हो।</p> <p>इन्होंने कहा कि हम लोग विस्तार- शीकरण को सपोर्ट किया है। विस्थापित लोगों को रोजगार मिले। सत्रीज्मीन दाता को नौकरी मिले। इकाई इस क्षेत्र के लोगों को रोजगार दे लगी है। जो थोड़ा है उनको रोजगार दिया जाय। सी० एम० आर पर कम्पनी द्वारा दे।</p>	<p>स्थापित कर ही इकाई का संचालन का आश्वासन दिया। प्रबंधन ने स्थायी लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p> <p>प्रबंधन ने स्थायी लोगों को रोजगार में प्राथमिकता देने तथा सी० एम० आर के तहत कार्य करने का आश्वासन दिया।</p>

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
2)	श्री संत्राम माडी पिन्डाबेश	<p>इन्होंने कहा कि इकाई द्वारा आस-पास के गाँवों को जल सुनवाई की सुचना नहीं दी गयी। आज पता चला कि जल सुनवाई है। यह इकाई प्रदूषण फैला रही है, कृषकों व उपज प्रभावित हुआ है। यह कम्पनी और आबुविड कम्पनी नदी नाले को प्रभावित किया है। आस पास के लोगों को प्रदूषण और अप्रसन्न रूप से नोकरों मिले। कम्पनी द्वारा डीप बोरिंग किया गया है। प्रदूषण पर रोक लगाया जाय तथा स्वामीय लोगों को रोजगार में प्राथमिकता दिया जाय।</p>	<p>इकाई अधिकारी ने कहा कि कम्पनी द्वारा 20 एल० पी०, बैग फिल्टर, जल छिड़काव की उचित व्यवस्था कर ही इकाई संचालित किया जाएगा। इकाई इस स्वच्छता नदी से जल लेकर कम्पनी का कार्य करती है। प्रदूषण ने स्वामीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p>

अनुलग्नक -4
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
लोक सुनवाई की कार्यवाही/विवरण

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क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
⑬	श्रीमति पिप्री हॉलदा डुमरा (मुखिया)	श्रीमति हॉलदा ने कहा कि डुमराई का विस्तारीकरण से ग्रहों के स्वामीय लोगों का विकास होगा। मैं विस्तारीकरण का समर्थन करती हूँ।	कम्पनी प्रबंधन इनके सुझाव से लक्ष्य थी।
14	श्री राजा डुडु रायपुर	इन्होंने आश्रवण्ड राज्य प्रदूषण नियंत्रण पर्वद द्वारा आयोजित जन सुनवाई का स्वागत किया। औद्योगिकीकरण से देश की अर्थव्यवस्था मजबूत होती है। क्षेत्र का विकास होता है तथा स्वामीय लोगों को रोजगार मिलता है। कम्पनी-बल से प्रदूषण तो होगा। परन्तु कम्पनी	इकाई प्रबंधन ने प्रदूषण नियंत्रण की उचित व्यवस्था कर दी इकाई का संचालन करने, ता तथा स्वामीय लोगों को रोजगार में प्राथमिकता देने तथा अन्य सामाजिक कार्यों में क्षेत्र के लोगों को मदद करने का आश्वासन दिया।

25/5/85

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अनुलग्नक -4
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
लोक सुनवाई की कार्यवाही / विवरणी

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क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>श्री. श्री. श्री. 2021 (मिथिलेश का) सहायक वैज्ञानिक पदा का. रा. प्र. वि. पर्वद, रांची।</p>	<p>प्रदूषण नियंत्रण का व्यवस्था कर संचालित करे। लोगों को रोजगार मिले, सरकार की भी धी रूटबाई इकाई लगाना स्वागत योग्य है।</p> <p>मपडड 27.09.2021 (जितेंद्र प्रसाद सिंह) क्षेत्रीय पदाधिकारी का. रा. प्र. वि. पर्वद, जमशेदपुर।</p>	<p>(सुबोध कुमार) अपूर उपायुक्त सराय केला खरसावाँ।</p>

Plantation in the Proximity of Water Tank



Plantation in the Proximity of Gate No. 03



Plantation in the Proximity of Coal Yard



Plantation in the Proximity of Tower



Plantation in the Proximity Rolling Mill

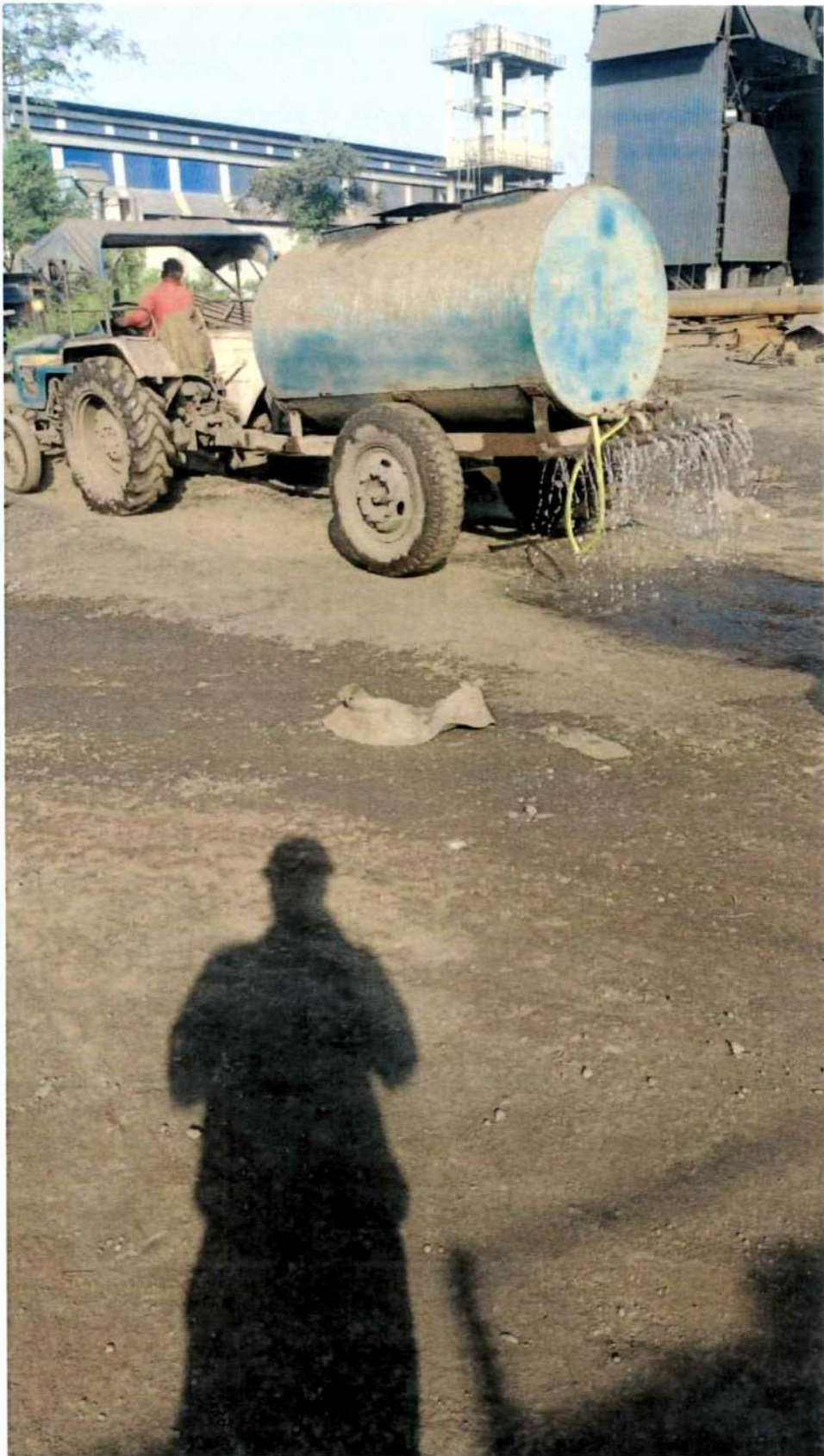


Plantation in the Proximity Greenbelt Area



315
ANNEXURE R-7

230



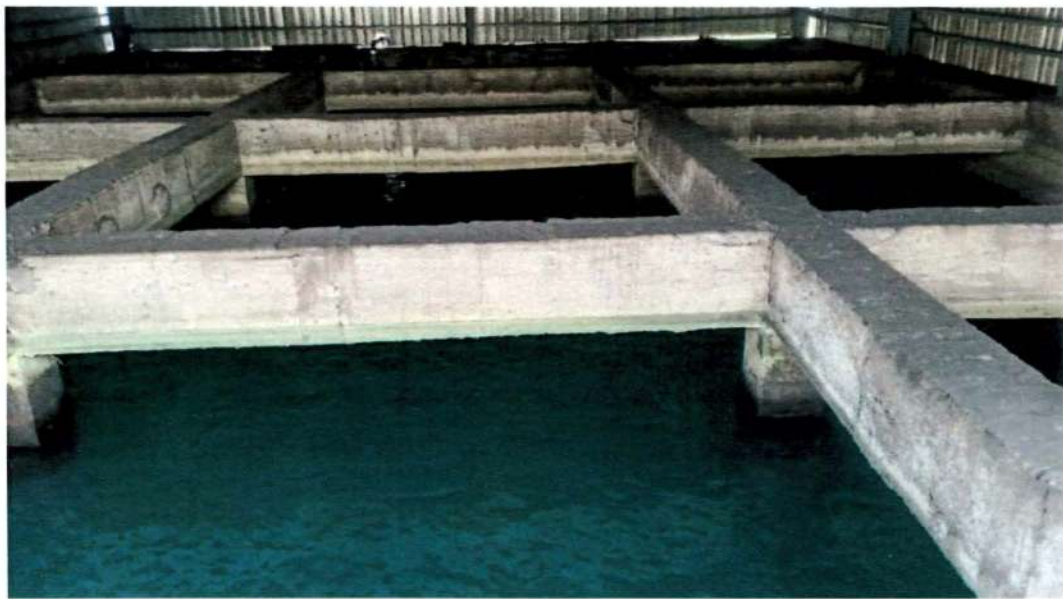
316

281



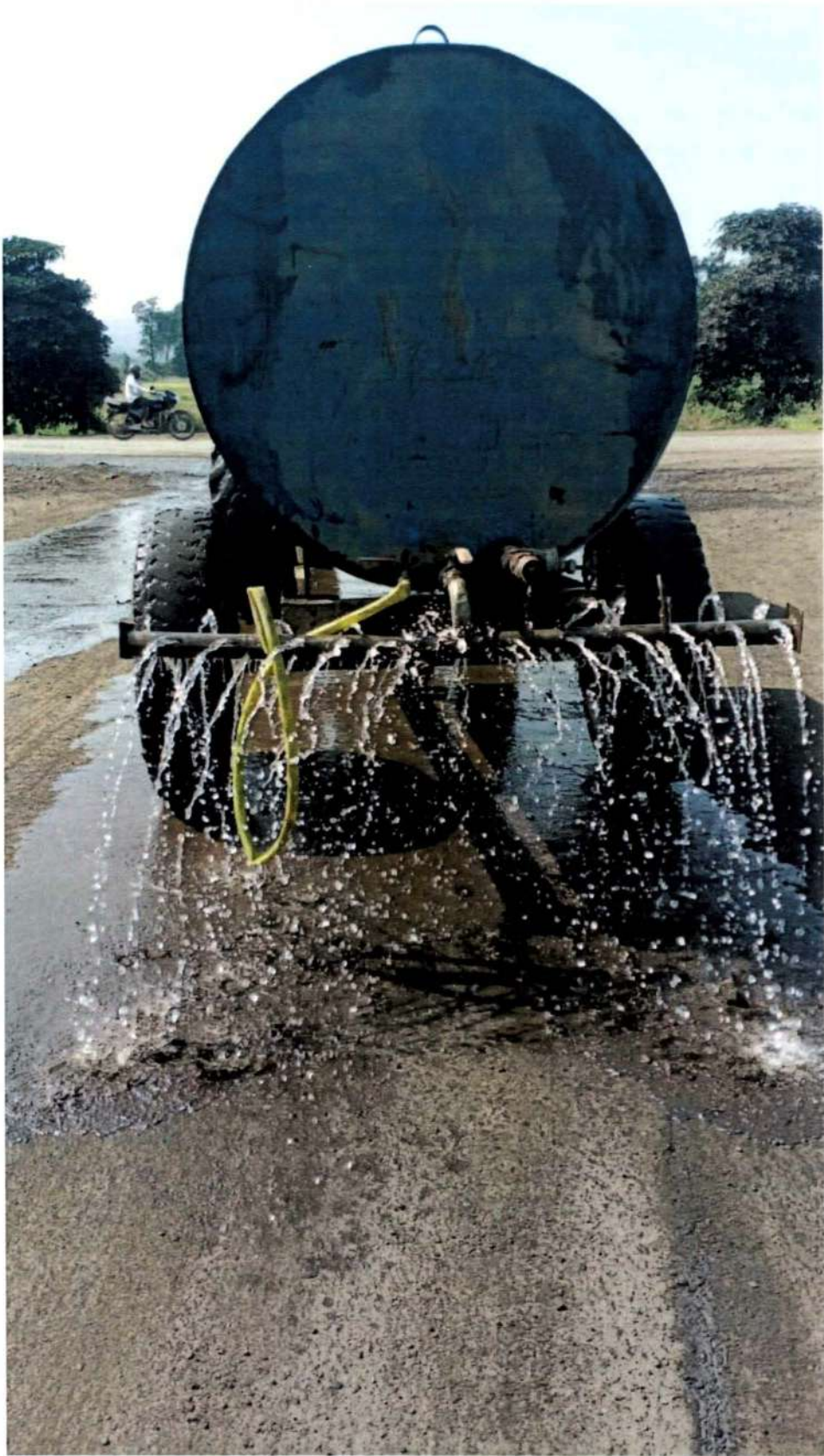
317

232



318

2 X 3



234

ANNEXURE R-8

NIPAL ROAD & POWER CORP.

STATE GOVT. AND CHHATTISGARH STATE
GOVT. OF CHHATTISGARH, INDIA
Bhilai, Jharkhand
Phone: 91-91-7763992226
E-Mail: info@nipal.com

W.O. No. NIPL/GW/22-23/001
28th September 2022

To
USR ENVIRO
G1/4 Gautam Navlakha Apartment, Near Road No. 7,
Sonari, Jamshedpur-831011, JHARKHAND (INDIA)
Contact No. -+91 7763992226, 8092129176

Kind Attn: Ambesh Krishna

Sub: W.O. for Fugitive Emission, Noise, Ground Water, Surface Water, Harvesting Pond Testing for our plant.

Ref: Your Proposal No. USRE/JSR/NIPL/R.116/2022

Dear Sir,
With reference to subject matter and discussion, we are pleased to place Work Order against your quotation,
Scope of work:

S.No	LOCATION	DESCRIPTION	QTY	Unit Price	Amount
1	5 Location	Fugitive Emission	5	1400.00	7000.00
2	4 Location	Noise	4	900.00	3600.00
3	5 Location	Ground Water 15 Parameter	5	4500.00	22500.00
4	5 Location	Surface Water 15 Parameter	5	4500.00	22500.00
5	1 Location	Rain Water Harvesting Pond 15 Parameter	1	4500.00	4500.00
TOTAL					60100.00

Rupees: Sixty Thousand One Hundred Only.

Commercial Terms:

- The above mentioned rate is excluding GST.
- GST Extra as applicable.
- TDS: TDS will be deducted from your bill as per IT Rule.
- Our GST No. 20AAAHN5428K1ZN (Last third letter is "ONE").
- Two assistants will be provided by NIPL.
- Communication address: 104, S. P. Mukherjee Road, 402 Sagor Trade Cube, Kolkata 700026.

NIPL Road & Power Corp. is a registered company under the Companies Act, 1956. Registered Office: 104, S. P. Mukherjee Road, Kolkata-700026. CIN: U27100WB1999PLC000001. NIPL Road & Power Corp. is a registered company under the Companies Act, 1956. Registered Office: 104, S. P. Mukherjee Road, Kolkata-700026. CIN: U27100WB1999PLC000001.

ANNEXURE R-9



NILACHAL IRON & POWER LIMITED

CIN: U27100WB2002PLC099612

Works: Ratanpur, Kandra Chandi Flood
Bardakip, Kharsawan, Jharkhand - 832402 (India)
Phone: 7091099239, 7091095130
E-mail: nilachalata@gmail.com
E-mail: admin@nilachal.co.in
GSTIN: 19CAA30N5428K12N

Ref: HR/NIPL/LOI/ADMIN/0352

Mr. Balwant Kumar

House No. 21, Girish Vidya Ratna Lane,

Dist:-Kolkata, (West Bengal), Pin:-700009.

Date: 17.10.2022

Sub: Letter of Intent

Mr. Balwant Kumar

This has reference to the interview you had with us and the discussion held thereafter. We are pleased to offer you the position of "Manager - Environment" in our organization on the terms mutually discussed and agreed. You are requested to make yourself available to join with us on 10th November, 2022 at Nilachal Iron & Power Limited, Kolkata/Jamshedpur.


The appointment letter will be issued to you after your joining.

You are also advised to furnish us the following documents at the time of your joining:

1. Photocopy of age proof certificate.
2. Photocopy of blood group certificate.
3. Medical fitness certificates from Govt. registered doctor.
4. Photocopy of certificates in support of your Qualifications (academic and prof.)
5. Photocopy of all proof of working experience certificate
6. Two copies of passport size photograph
7. Last month Pay Slip
8. Residential address proof.
9. Resume in details.
10. Resignation Acceptance copy (Last Employer)

Please confirm your acceptance by returning the duplicate copy of this letter duly signed.

With best wishes



Rajib Mukherjee
HR & Admin - Head-Corporate

Declaration:-

I have read and understood the above terms and conditions of my Letter of Intent Ref: HR/NIPL/LOI/ADMIN/0352 dated 17.10.2022 and have signed every page of the aforesaid Letter of Intent as a token of acceptance the terms and conditions.

Place:-

Dated:-


Signature

उपायुक्त का कार्यालय, सरायकेला-खरसावाँ

(जिला योजना शाखा)

(Email ID- dposkl785@gmail.com)

प्रेषित,

Sr. G.M (H.R),
Nilanchal Iron & Power Limited,
Ratanpur, Kandra-Chandil Road,
Seraikella-Kharsawan,
Jharkhand 832402.

पत्रांक.....188...../जि0यो0

सरायकेला, दिनांक...01/12/2021


विषय :- Covid-19 महामारी के दौरान सी0एस0आर0 अन्तर्गत सराहनीय योगदान के संबंध में।

महाशय,

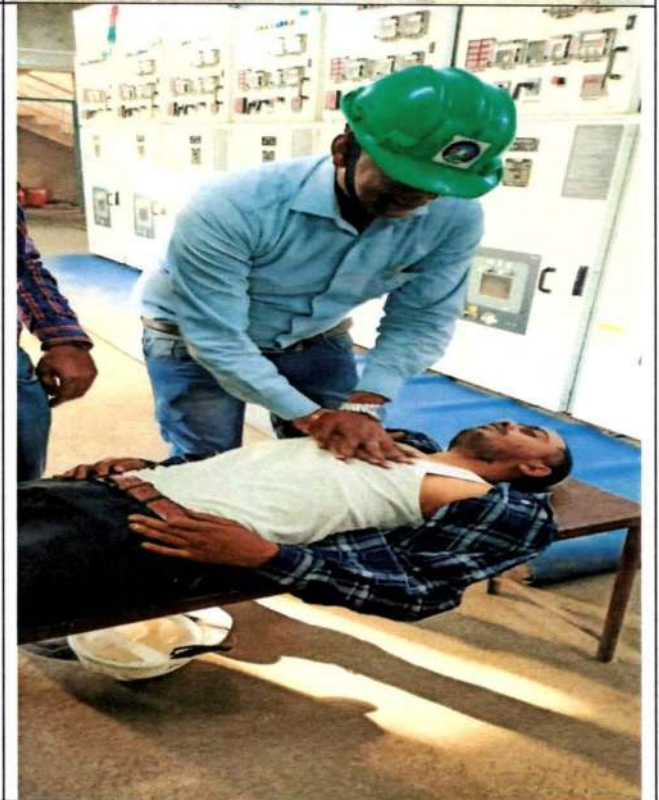
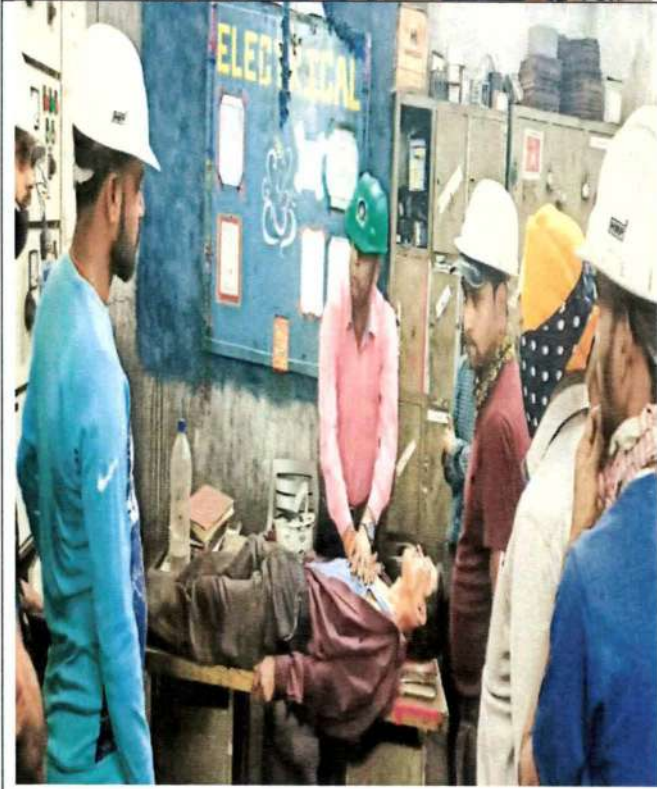
उपर्युक्त विषय के संबंध में कहना है कि सरायकेला-खरसावाँ जिले में Covid-19 महामारी के दौरान सी0एस0आर0 अन्तर्गत आपके औद्योगिक प्रतिष्ठान द्वारा जिला प्रशासन, सरायकेला-खरसावाँ को अपेक्षित सहयोग कर सराहनीय योगदान दिया गया है।

जिला प्रशासन, सरायकेला-खरसावाँ की ओर से आपके प्रबंधन के उज्ज्वल भविष्य की कामना करता हूँ।

विश्वासभाजन


उप विकास आयुक्त,
सरायकेला-खरसावाँ।

General Workshop and Training Inside Plant





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VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
O.A. NO. 426 OF 2022**

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents

I, Sanjoy Ghosh, S/o Sri Santosh Kumar Ghosh aged about 58 years R/o 1A/ 12, S.C. Path, City Center, Durgapur, Barddhaman City Centre, West Bengal- 713216, presently at Jharkhand the above named Respondent No. 6 do hereby appoint.

**NIYATI PATWARDHAN,
D/2571/2017,**

**ASHIM SHRIDHAR,
D/2201/2011,**

**ASHOK KUMAR
D1273/2021**

**B-4/ 227, GROUND FLOOR, SAFDARJUNG ENCLAVE
NEW DELHI- 110029
MOB. 9971547353**

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1st instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.
6. And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me. And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing. And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid. In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 07.12.2022

Advocate (s)

Ashim Shridhar Niyati

Client

Sanjoy Ghosh

(SANJOY GHOSH)

0080775
DEEN

324



Ashim Shridhar <chamberashimshridhar@gmail.com>

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SERVICE: O.A. 426 of 2022; Dasai Mundai & Ors vs State of Jharkhand & Ors.

1 message

Ashim Shridhar <chamberashimshridhar@gmail.com>

Wed, Dec 14, 2022 at 2:55 PM

To: ranchijspcb@gmail.com

Bcc: ashim <ashim_shridhar@hotmail.com>

Sir

Attached herewith is a copy of the reply to the O.A. 426 of 2022 and reply to the inspection report filed by the NGT inspection committee, on behalf of Nilachal Iron and Power Ltd.

Regards

Dasai Munda- reply to OA.pdf

Dasai Mundareply to inspection report.pdf

--

Ashim Shridhar

Advocate

Chamber of Ashim Shridhar

B-4/227, Safdarjung Enclave, New Delhi- 110029

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ANNEXURE R2-10

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 426 OF 2022

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

State of Jharkhand & Ors.

... Respondents

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Niyati

**ASHIM SHRIDHAR &
NIYATI PATWARDHAN**

ADVOCATES FOR RESPONDENT NO. 6

B-4/ 227 SAFDARJUNG ENCLAVE

NEW DELHI- 110029

MOBILE - +91-9971547353

E-Mail- chamberashimshridhar@gmail.com

Place: **NEW DELHI**
Dated: **18/07/2023**



2X1

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. NO. 426 OF 2022

S.No. 9980
11.7.2022

IN THE MATTER OF:

Dasai Munda & Ors. ... Applicant

Versus

State of Jharkhand & Ors. ... Respondent

ADDITIONAL AFFIDAVIT BRINGING ON RECORD SUBSEQUENT DEVELOPMENTS REGARDING EXPANSION OF EXISTING STEEL PLANT TO INTEGRATED STEEL PLANT

I, SANJOY GHOSH, S/o Shri Santosh Kumar Ghosh, working as President with M/s Nilachal Iron and Power Ltd. with office at Kandha, Seraikela do hereby solemnly affirm and state that I have sufficient knowledge from record and from personal experience to affirm the present affidavit, as under:

1. The present Affidavit is being filed on behalf of M/s Nilachal Iron and Power Ltd. (hereinafter "Nilachal" or "NIPL") in bona fide to bring on record all subsequent developments which are essential for the adjudication of the present O.A.

2. That the Answering Respondent has already filed its reply to the O.A. and reply/ objections to inspection committee report on 14.12.2022.

Further, in compliance with the orders dated 05.01.2023, the Answering Respondent has filed an Additional Reply dated 10/04/2023 furnishing additional details as sought by this Ld. Tribunal.

It is prayed that the contents of the same be read herein and are not repeated for the sake of brevity.

That the Answering Respondent has already brought on record before this Ld. Tribunal that NPIL had proposed an expansion project



Jointly filed by the applicant
M/s. Dasai Munda & Ors.
PUBLIC
Seraikela-Kharsawan, Jharkhand

Witnessed by me and signed
in my presence
Kunal Pat
Advocate

(Signature)
Advocate

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of its existing steel plant - expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant with MoEF&CC through consultation of M/s Envirotech East Pvt. Ltd.

- 4. That the process of obtaining EC was at an advanced stage. That Terms of Reference dated 06.09.2020 had been issued for the extended plant. Vide letter dated 25.10.2022, the JSPCB also forwarded the minutes of public hearing for the extended plant.
- 5. That however, Jharkhand Pollution Control Board imposed penalty on NIPL for violation thereby ascribing it of "violation category". Further Inspection was made by MoEF&CC IRO Ranchi with Ref. No.: 103-270/10/EPE/63 dated 25/01/2022 for "Monitoring of Expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant and the inspection committee had pointed out certain compliances. In view of inspection report with Ref. No.: 103-270/10/EPE/63 dated 25/01/2022, NIPL has submitted all compliances with relevant documents accordingly to MoEF&CC IRO Ranchi dated 20.03.2023 for further verification of documents from IRO Ranchi office. In response to letter dated 20.03.2023, again the inspection was done after compliances dated 28.03.2023 and the necessary compliances were under process of being completed by NIPL.

The said position of facts is already before the Ld. Tribunal.



June 11, 2023
Kshetra Mohan Mahato
NOTARY PUBLIC
Seraikella-Kharsawan, Jharkhand

Read by me in presence of
Kumal Lak
Advocate

(Signature)
(Signature)

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- 6. It is most respectfully submitted that the Answering Respondent is a conscientious entity. NPIL has been consistently following all compliances and legal processes to ensure it operates within the contours of law. The Answering Respondent completed all compliances and by way of application dated 29.05.2023 sought for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
- 7. That it is relevant to note that in the Minutes of Meeting for the 35th Meeting of the Expert Appraisal Committee meeting- Industrial Projects to be held from 06/06/2023 conducted by the Ministry of Environment, Forest and Climate Change- IA Division, the Application/ proposal of the Answering Respondent was considered. The Committee also elucidated therein the pendency and factum of the present proceedings i.e. O.A. No. 426/ 2022.
- 8. The committee highlighted in great detail the proposal of the Answering Respondent which had comprehensive analysis of the facts leading up to the filing of Application dated 29.05.2023. (The discussion can be found in the attached document and is not mentioned in great detail herein in the interest of brevity) and recommended the issuances of update of ToRs to the Answering Respondent. The recommendation was as follows:



Handwritten: J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 subject to stipulation of following additional conditions. The other terms and

Handwritten: 11.7.2023

Text from paragraph 8: After deliberations, the Committee recommended the proposal, subject of uploading the written submission on Parivesh portal, for amendment in ToR granted vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 subject to stipulation of following additional conditions. The other terms and

Handwritten: Done by the said signatory in my presence

Handwritten: Kumar Lakshmi

Handwritten: 11/7/2023

Handwritten: [Signature]

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conditions of ToR dated 06.09.2020 and subsequent amendment dated 12.02.2021 shall remain the same, if applicable to the modified project facilities."

A copy of the relevant Minutes of Meeting dated 10.06.2023 for the 35th Expert Appraisal Committee meeting- Industrial Projects held on 06.06.2023 is attached hereto and marked as ANNEXURE AF-1

9. That in light of the submissions made hereinabove and keeping in view the previous replies and Affidavits on record, it is submitted that the Answering Respondent is ever engaged in complying with all provisions of law as can be seen from the record. Thus, it is prayed that this Ld. Tribunal take into consideration the same and consider the case of the Answering Respondent in a favourable light.

Identified by me and Signed
Out L.A. in my Presence
DEPONENT
Sanjay Ghosh
Kunal Ran
11/7/2021

VERIFICATION:

Verified at Saraikela on this 11th day of July, 2023 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



Identified by me and Signed
Out L.A. in my Presence
DEPONENT
Sanjay Ghosh

Who is identified by
Advocate Sanjay Ghosh
and declared true
Sanjay Ghosh
Kunal Ran
11-7-2023

Identified by me and Signed
Out L.A. in my Presence
DEPONENT
Kunal Ran
11/7/2023

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 10.06.2023

Date of Zero Draft MoM sent to EAC: 07.06.2023

Approval by Chairman: 09.06.2023

Uploading on PARIVESH: 10.06.2023

**MINUTES OF THE 35TH EXPERT APPRAISAL COMMITTEE
(INDUSTRY-1 SECTOR) MEETING HELD ON 6TH JUNE, 2023**

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

Time: 10:30 AM onwards

(i) Opening Remarks by the Chairman, EAC

Shri. Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri. Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 32nd, 33rd and 34th Meeting of the EAC (Industry-1 Sector) held during 26th, 29th, 30th and 31st May, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **32nd, 33rd and 34th Meeting of the EAC (Industry-1 Sector) held during 26th, 29th, 30th and 31st May, 2023** conducted through Video Conferencing, and noted that there is no modifications/factual correction, in the minutes of the 32nd, 33rd and 34th EAC meetings for the project/activities.

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Consideration of Modification in Terms of Reference**Agenda No. 35.5**

- 35.5 Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by M/s Nilachal Iron And Power Ltd. located Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand- Consideration of Modification of Terms of Reference under SOP dated 07.07.2021 [Violation case].

[Proposal No. IA/JH/IND1/429379/2023, File No. F. No. 11011/662/2008-IA-II(I)]

- 35.5.1 M/s Nilachal Iron and Power Ltd. has made an application online vide proposal No:- IA/JH/IND1/429379/2023, dated 29.05.2023 along with with the application in prescribed format - Form 3 (CAF, Form – I Part A & B) and revised PFR and sought for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.
- 35.5.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Limited [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on June 2, 2023].

Details submitted by Project proponent

- 35.5.3 M/s Nilachal Iron and Power Ltd. had initially applied for Terms of Reference vide proposal no. IA/JH/IND1/11176/2019, dated 06.08.2020 for proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant. Accordingly, ToR was granted by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020. Thereafter, PP has applied for amendment in ToR and accordingly the ToR was amended by the Ministry vide letter dated 12.02.2021.

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35.5.4 The instant proposal is for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly. The details of violation and changes in the instant proposal are as follows:

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Details of Violation						
S. N.	Facility	EC details	CTE details	CTO details	Imple	
					Constructi	
					Start	
1	1 X 350 TPD DRI Kiln (1,05,000 TPA DRI)	-	17.12.2003 (JSPCB ref. F.No.: 307)	JSPCB/HO/RNC/ CTO-	December. 2003	M
2	2 X 100 TPD DRI Kiln (60,000 TPA DRI)	24.12.2009 J-11011/662/2008- IA-II(I)	01.04.2009 (JSPCB ref. A.No.:10094)	14798208/2023/9 86 dated 06.06.2023 valid till 30.06.2024	April 2009	M
3	1 X 12 MW CPP (WHRB)	24.12.2009 J-11011/662/2008- IA-II(I)	26.03.2020 (JSPCB ref. F.No.: JSPCB/HO/RNC/CTE- 61 19599/2020/168)		March 2020	.
4	1 X 600 TPD DRI Kiln(1,98,000 TPA DRI)	-	-	-	September 2020	.
5	1 X 600 TPD DRI Kiln (1,98,000 TPA DRI)	-	-	-	June 2022	Ja
6	37 MW CPP (WHRB)	-	-	-	August 2021	/
7	Induction Furnace (3 X 10 T) 99,000 TPA Billets	-	-	-	June 2020	M
8	Induction Furnace (4 X 15 T) 1,98,000 TPA Billets	-	-	-	May 2022	/
9	Rolling Mill (2,30,000 TPA)	-	-	-	June 2020	M

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35.5.5 **Details of amendments in the configuration and capacities sought:**

The revised expansion proposal (earlier TOR vis-à-vis TOR amendment) is being tabulated below:

Sl. No.	Unit	Capacity		
		Existing Capacity (as per EC/CTE)	As per Previous TOR (Ref. F. No. J-11011/662/2008-IAII(I) dated 12.02.2021)	Proposed Amendment in TOR dated 12.02.2021
1	Beneficiation Plant	-	6,00,000 TPA	Dropped
2	Pelletisation Plant	-	6,00,000 TPA	Dropped
3	Sponge Iron Plant	550 TPD (1 X 350 TPD & 2 X 100 TPD)	1800 TPD (3 X 600 TPD)	1200 TPD (2 X 600 TPD)
4	Steel Melting Shop (SMS) with matching LRF & CCM	-	Induction Furnaces (2x25 T + 4x15 T)	Induction Furnaces (3X10 T + 4x15 T)
5	Rolling Mill (Liquid Steel)	-	3,50,000 TPA	2,30,000 TPA
6	Ferro Alloy Plant	--	4 x 16.5 MVA	Dropped
7	Chrome ore briquette plant		30 TPH	Dropped
8	Oxygen Plant	-	100 TPD	Dropped
9	Captive power plant	12 MW (WHRB)	70 MW (45 MW WHRB + 25 MW AFBC)	49 MW (37 MW WHRB + 12MW AFBC)

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35.5.6 **Details of other changes in the instant proposal are as follows:**

Sl. No.	Attributes	As per Previous TOR dated 12.02.2021	As per proposed amendment in TOR dated 12.02.2021	Remarks (In comparison with the TOR dated 12.02.2021)
1	Land Requirement	80.93 Ha (200 Acres)	34.80 hectares (86 acres).	Reduction (57%)
2.	Water Requirement	4534 KLD	2780 KLD	Reduction (39%)
3.	Power Requirement	123.7 MW	62.2 MW	Reduction (50%)
4.	Project Cost	Rs. 1350 Crores	Rs. 493.03 Crores	Reduction (63%)

35.5.7 **Reasons for Amendment / Violation Details:**

The PP has reported the following:

- The company planned to expand the existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant.
- In accordance with EIA Notification, 2006 and its subsequent amendments, the company had applied for grant of TOR to MoEF&CC by submitting PFR, Form-1 and other relevant documents.
- Terms of Reference (ToR) was granted on 06.09.2020 which was further amended on 12.02.2021. Ref. File No. J-11011/662/2008-IA-II(I),
- As per the terms stipulated in the granted ToR (amended), public hearing was successfully conducted on 27.09.2021.
- Due to huge socio-economic pressure during COVID pandemic period, M/s. Nilachal Iron & Power Limited was compelled to commence part of the project implementation of its expansion proposal for which the company obtained ToR and conducted successful public hearing, i.e. the plant activities were started without having any prior EC.
- Although the project implementation was started on the basis of huge social interest, but it was a violation case under EIA notification, 2006 and its subsequent amendments. Therefore, PP has requested for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
- Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.

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35.5.8 Summary of court cases/ directions / litigations:**A. Summary of Hon'ble NGT case:**

- There is a case lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE.
- Hon'ble NGT Principal Bench ordered (O.A. 426/2021) on 25.01.2022 to know the Factual position through a Joint committee site visit comprising of CPCB, JSPCB, SEIAA, DM of Saraikela Kharswan.
- Accordingly, the Joint Committee visited the project site on 29.03.2022 reported about erection of DRI plant, SMS and Rolling Mill without any prior EC/CTE.
- Hon'ble NGT Principal Bench further ordered (O.A. 426/2021, order date 05.01.2023) JSPCB to take appropriate proceedings for imposition of environmental compensation.
- Under the provision of O.M. of MoEF&CC, F. No. 22-21/2020-IA.III, dated 7th July, 2021 bearing subject 'Standard Operating Procedure (SoP) for identification and handling of violation cases under EIA notification 2006 in compliance to **order of Hon'ble National Green Tribunal in Q.A. 34/2020 WZ**' JSPCB directed the company to deposit Rs. 5,36,32,000/- towards penalty against violation case under EIA Notification.
- Abiding by the directive of JSPCB, the project proponent has already deposited the required amount based on the calculation (*1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation*) as mentioned therein.
- Besides, NGT in its order dated 05.01.2023 directed to comply with the following matters:
 1. Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months by JSPCB. The same was complied with the submission of ATR dated 06.03.2023.
 2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO. It was submitted that MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted the Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining the Environmental Clearance.
- Further Hon'ble NGT (vide order dated 05.01.2023) directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.
- In the context of Hon'ble NGT order dated 05.01.2023, NIPL has submitted TOR amendment application vide proposal No. IA/JH/IND1/429379/2023, dated 16.05.2023.

B. Summary of Direction issued by Jharkhand State Pollution Control Board:

- In compliance to the direction issued by Hon'ble NGT Principal Bench, New Delhi, JSPCB vide letter Ref. No. B-295 dated 09.02.2023, directed PP to submit the documents w.r.t. the EC/CTE/CTO of the 12 MW Power Plant installed by PP in 2018 and details w.r.t. the

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construction and operational status of the expanded plant. The information was submitted by project proponent to JSPCB vide letter dated 16.02.2023.

- Further, based on the submission of PP and under the provision of the MoEF&CC O.M. dated 7th July 2021, JSPCB issued direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 to project proponent to pay penalty amount based on the calculation (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein.
- As per the calculation, the Project Proponent deposited a Bank Demand Draft (D.D. No. No. 507592) amounting Rs. 5,36,32,000.00 (i.e Rupees Five Crores Thirty-Six Lakh Thirty-Two Thousand only) in favour of "Member Secretary, Jharkhand State Pollution Control Board, Ranchi" and intimated the same to JSPCB vide letter dated 05.04.2023.

Written representations:

- 35.5.9 During the meeting, based on the deliberations made by the EAC, the project proponent through email dated 06.06.2023 submitted the following information:

Sl. No.	Issue raised by EAC	Reply of PP
1.	Brief Summary of the project proposal	Revised brief summary has been submitted by the project proponent.
2.	Documents pertaining to Hon'ble NGT case	<p><u>Summary of Hon'ble NGT case:</u></p> <ul style="list-style-type: none"> • Mr. Dasai Munda lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE. • Hon'ble NGT Principal Bench ordered (O.A. 426/2021) on 25.01.2022 to know the Factual position through a Joint committee site visit comprising of CPCB, JSPCB, SEIAA, DM of Saraikela Kharswan. • Accordingly, the Joint Committee visited the project site on 29.03.2022 reported about erection of DRI plant, SMS and Rolling Mill without any prior EC/CTE. • Hon'ble NGT Principal Bench further ordered (O.A. 426/2021, order date 05.01.2023) JSPCB to take appropriate proceedings for imposition of environmental compensation. • Under the provision of O.M. of MoEF&CC, F. No. 22-21/2020-IA.III, dated 7th July, 2021 bearing subject 'Standard Operating Procedure (SoP) for identification and handling of violation cases under EIA notification 2006 in compliance to order of Hon'ble National Green Tribunal in Q.A. 34/2020 WZ' JSPCB directed the company to deposit Rs. 5,36,32,000/- towards penalty against violation case under EIA Notification. • Abiding by the directive of JSPCB, the project proponent has already deposited the required amount based on the calculation: (1% of the total

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Sl. No.	Issue raised by EAC	Reply of PP
		<p><i>project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein.</i></p> <ul style="list-style-type: none"> • Besides, NGT in its order dated 05.01.2023 directed to comply with the following matters: <ol style="list-style-type: none"> 1. Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months by JSPCB. The same was complied with the submission of ATR dated 06.03.2023. 2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO. It was submitted that MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted the Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining the Environmental Clearance. • Further Hon'ble NGT (vide order dated 05.01.2023) directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months. • In the context of Hon'ble NGT order dated 05.01.2023, NIPL has submitted TOR amendment application vide proposal No. IA/JH/IND1/429379/2023, dated 16.05.2023. <p>The supporting documents related to the case are submitted. The details are also updated at para 35.5.8 above.</p>
3.	Affidavit from PP	<p>PP vide affidavit dated 06.06.2023 has declared that the facilities which have been implemented under violation are not operational presently and these facilities will remain closed till the grant of Environment Clearance, CTE and CTO.</p> <p>Further PP has assured that there will be no violation in future.</p>
4.	Land documents	<p>PP has submitted the details of the land under their possession in a tabular form along with the supporting documents.</p>

Deliberation by the Committee

35.5.10 The Committee noted the following:

- i. M/s Nilachal Iron and Power Ltd. had initially applied for Terms of Reference vide proposal no. IA/JH/IND1/11176/2019, dated 06.08.2020 for proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB

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based + 25 MW AFBC based) capacity Captive Power Plant. Accordingly, ToR was granted by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020. Thereafter, PP applied for amendment in ToR and accordingly the ToR was amended by the Ministry vide letter dated 12.02.2021.

- ii. The instant proposal is for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly. The amendments / modifications are detailed in para 35.5.4, 35.5.5 and 35.5.6 above.
- iii. The PP has reported that due to huge socio-economic pressure during COVID pandemic period, M/s. Nilachal Iron & Power Limited was compelled to commence part of the project implementation of its expansion proposal for which the company obtained ToR and conducted successful public hearing, i.e. the plant activities were started without having any prior EC. Although the project implementation was started on the basis of huge social interest, but it was a violation case under EIA notification, 2006 and its subsequent amendments. Therefore, PP has requested for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.
- iv. The EAC also deliberated on the Violation reported by the project proponent and is agreed that project proponent has committed a violation by undertaking project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Therefore, the proposal shall be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
- v. The EAC noted that there is a case lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE. Taking into account the judgment of Hon'ble NGT in the instant case, along with the directions issued by JSPCB the EAC appraised the instant proposal. The EAC deliberated the proposal and is of the view that it is a violation case and be appraised as per provisions of the SOP dated 07.07.2021. The details of the cases are enumerated in para 35.5.8 above.
- vi. It has been reported that as per the terms stipulated in the granted ToR (amended), public hearing was successfully completed on 27.09.2021.

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- vii. The PP reported that under the provision of MoEF&CC O.M. dated 7th July 2021, the project proponent has already deposited the required amount based on the calculation (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein
- viii. The EAC further deliberated on the modifications proposed by the project proponent in the existing TOR and agreed to the changes requested. The EAC also deliberated the compliances of the SOP dated 07.07.2021 and EAC is of the view that the modification in TOR w.r.t. SOP dated 07.07.2021 may be considered.
- ix. The EAC directed the PP to submit the EC application immediately after the compliance of SOP dated 07.07.2021.
- x. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

Recommendations of the Committee

35.5.11 After deliberations, the Committee **recommended** the proposal, **subject of uploading the written submission on Parivesh portal**, for amendment in ToR granted vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 subject to stipulation of following additional conditions. The other terms and conditions of ToR dated 06.09.2020 and subsequent amendment dated 12.02.2021 shall remain the same, if applicable to the modified project facilities:

- i. The PP needs to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 issued by the Ministry of Environment, Forest & Climate Change, for identification & handling of Violation cases under EIA notification 2006.
- ii. The State Government/SPCB to take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC for the Unit which violated under the provision of the EIA Notification 2006 i.e. 1.4 MTPA Iron Ore Pellet Plant.
- iii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
- iv. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- v. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
- vi. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
- vii. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the CPCB prior to the grant of EC as per SOP dated 07.07.2021. The quantum shall be

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recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.

- viii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.

The meeting ended with thanks to the Chair.

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ANNEXURE R2-11

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 426 OF 2022

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

State of Jharkhand & Ors.

... Respondents

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**ASHIM SHRIDHAR &
NIYATI PATWARDHAN**
ADVOCATES FOR RESPONDENT NO. 6
B-4/ 227 SAFDARJUNG ENCLAVE
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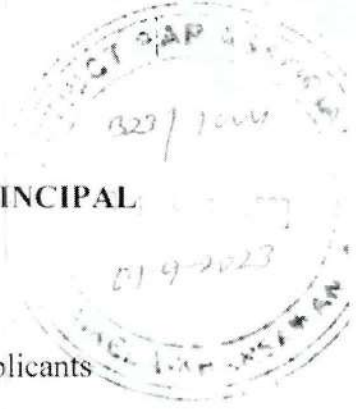
Place:

Dated: 01/09/2023

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Sl. No. 25
1-9-2023

258 X



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
O.A. NO. 426 OF 2022

IN THE MATTER OF:

Dasai Munda & Ors. ... Applicants
Versus
State of Jharkhand & Ors. ... Respondents

ADDITIONAL AFFIDAVIT BRINGING ON RECORD SUBSEQUENT DEVELOPMENTS REGARDING EXPANSION OF EXISTING STEEL PLANT TO INTEGRATED STEEL PLANT-MODIFICATION OF TORs

I. Sanjoy Ghosh, S/o Let Santosh Kumar Ghosh, working as President with M/s Nilachal Iron and Power Ltd. with office at Saraikela aged about 58 years do hereby solemnly affirm and state that I have sufficient knowledge from record and from personal experience to affirm the present affidavit, as under:

1. The present Affidavit is being filed on behalf of M/s Nilachal Iron and Power Ltd. (hereinafter "Nilachal" or "NIPL") in bona fide to bring on record all subsequent developments which are essential for the adjudication of the present O.A.
2. That the Answering Respondent has already filed its reply to the O.A. and reply/ objections to inspection committee report on 14.12.2022. Further, in compliance with the orders dated 05.01.2023, the Answering Respondent has filed an Additional Reply dated 10.04.2023 furnishing additional details as sought by this Ld. Tribunal. Thereafter, on 18.07.2023, the Answering Respondent also filed an Additional Affidavit updating this Hon'ble Court regarding the position of facts qua the TORs. A copy of the Additional Affidavit dated 18.07.2023 is attached hereto and marked

as Annexure AR-1.



Identified by me and Signed
Put L.T.I. in My Presence
Advocate
NIPL
Seraikella-Kharsawan

Identified by me and Signed
Put L.T.I. in My Presence
Advocate
NIPL
Seraikella-Kharsawan
(Sanjoy Ghosh)

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3. It is prayed that the contents of the same be read herein and are not repeated for the sake of brevity.
 4. That the Answering Respondent has already brought on record before this Ld. Tribunal that NPIL had proposed an expansion project of its existing steel plant and the steps already cleared in the process of obtaining EC. As already submitted prior before this Hon'ble Tribunal. Terms of Reference dated 06.09.2020 had been issued for the extended plant. Vide letter dated 25.10.2022, the JSPCB also forwarded the minutes of public hearing conducted on 25.10.2021 for the extended plant. Thereafter, the penalty imposed by Jharkhand Pollution Control Board was also paid (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation).
 5. That by way of application dated 29.05.2023, the Answering Respondent sought for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021. That in the 35th Meeting of the Expert Appraisal Committee meeting- Industrial Projects to be held from 06/06/2023 conducted by the Ministry of Environment, Forest and Climate Change- IA Division, the Application/ proposal of the Answering Respondent was considered and approved.
- The said position of facts is already before the Ld. Tribunal. However, based on the feasibility of the existing market scenario the Answering Respondent has downsized its functioning and thus,



Jewell
Kshetra Mohan Mahato
NOTARY PUBLIC
Seraikella-Kharsawan

Advocate
in Presence

Kumkum
Advocate
01/09/2023



(Sany Chosh)

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applied for another amendment in the TORs and therefore requested for modifications accordingly.

- 7. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory. After deliberations, the Committee recommended in its meeting the proposal for amendment in ToR granted vide no. - J- 11011/662/2008-IAII(1) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 subject to stipulation of additional conditions. The modified TORs have been sent by the Ministry of Environment, Forest and Climate change to the Answering Respondent on 21.07.2023 and are being suitably acted upon by the Answering Respondent. A copy of the modified TOR dated 21.07.2023 are attached hereto and marked as **Annexure AR-2**.
- 8. That in the interest of justice, the said subsequent developments are important and thus, in its bona fide functioning, the Answering Respondent is placing the same before this Hon'ble Tribunal.



VERIFICATION:

Verified at Saraikeela on this 1st day of Sept, 2023 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



Who is identified by Sanjay Ghosh.
 and declared before me K. Ratha
 and declared before me

Janak
1-9-2023
 KSHETRA MOHAN MAHATO
 NOTARY PUBLIC
 Saraikeela Kharsawa

K. Ratha
11/9/2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 426 OF 2022

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

State of Jharkhand & Ors.

... Respondents

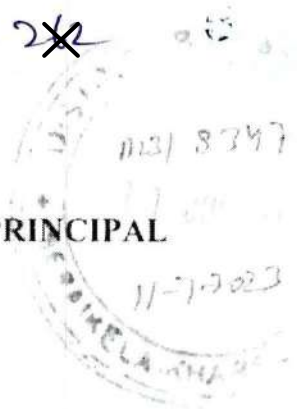
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**ASHIM SHRIDHAR &
NIYATI PATWARDHAN**
ADVOCATES FOR RESPONDENT NO. 6
B-4/ 227 SAFDARJUNG ENCLAVE
NEW DELHI- 110029
MOBILE - +91-9971547353
E-Mail- chamberashimshridhar@gmail.com

Place: **NEW DELHI**
Dated: **18/07/2023**



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. NO. 426 OF 2022

Sl. No. 9980
1.7.2023

IN THE MATTER OF:

Dasai Munda & Ors. ... Applicant

Versus

State of Jharkhand & Ors. ... Respondent

ADDITIONAL AFFIDAVIT BRINGING ON RECORD SUBSEQUENT DEVELOPMENTS REGARDING EXPANSION OF EXISTING STEEL PLANT TO INTEGRATED STEEL PLANT

I, SANJOY GHOSH, S/o Sanjay Kumar Ghosh, working as President with M/s Nilachal Iron and Power Ltd. with office at Kandra, Seraikela do hereby solemnly affirm and state that I have sufficient knowledge from record and from personal experience to affirm the present affidavit, as under:

1. The present Affidavit is being filed on behalf of M/s Nilachal Iron and Power Ltd. (hereinafter "Nilachal" or "NIPL") in bona fide to bring on record all subsequent developments which are essential for the adjudication of the present O.A.
2. That the Answering Respondent has already filed its reply to the O.A. and reply/ objections to inspection committee report on 14.12.2022.

Further, in compliance with the orders dated 05.01.2023, the Answering Respondent has filed an Additional Reply dated 10/04/2023 furnishing additional details as sought by this Ld. Tribunal. It is prayed that the contents of the same be read herein and are not repeated for the sake of brevity.

That the Answering Respondent has already brought on record before this Ld. Tribunal that NPIL had proposed an expansion project



Stamp: Kshetra Mo... Seraikela, Jharkhand Govt. PUBLIC

Intended by me and signed out L.T. in my presence
Kunal Rati
Advocate

Signature: (Sanjoy Ghosh)

of its existing steel plant - expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant with MoEF&CC through consultation of M/s Envirotech East Pvt. Ltd.

- 4. That the process of obtaining EC was at an advanced stage. That Terms of Reference dated 06.09.2020 had been issued for the extended plant. Vide letter dated 25.10.2022, the JSPCB also forwarded the minutes of public hearing for the extended plant.
- 5. That however, Jharkhand Pollution Control Board imposed penalty on NIPL for violation thereby ascribing it of "violation category". Further Inspection was made by MoEF&CC IRO Ranchi with Ref. No.: 103-270/10/EPE/63 dated 25/01/2022 for "Monitoring of Expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant and the inspection committee had pointed out certain compliances. In view of inspection report with Ref. No.: 103-270/10/EPE/63 dated 25/01/2022, NIPL has submitted all compliances with relevant documents accordingly to MoEF&CC IRO Ranchi dated 20.03.2023 for further verification of documents from IRO Ranchi office. In response to letter dated 20.03.2023, again the inspection was done after compliances dated 28.03.2023 and the necessary compliances were under process of being completed by NIPL.

The said position of facts is already before the Ld. Tribunal.



Jeetu 11.7.2023
Kshetra Mohan Mahato
NOTARY PUBLIC
Seraikella-Kharsawan

Kunal Laksh
Advocate

(Sonia Chosh)

- 6. It is most respectfully submitted that the Answering Respondent is a conscientious entity. NPII has been consistently following all compliances and legal processes to ensure it operates within the contours of law. The Answering Respondent completed all compliances and by way of application dated 29.05.2023 sought for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(1) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
- 7. That it is relevant to note that in the Minutes of Meeting for the 35th Meeting of the Expert Appraisal Committee meeting- Industrial Projects to be held from 06/06/2023 conducted by the Ministry of Environment, Forest and Climate Change- IA Division, the Application/ proposal of the Answering Respondent was considered. The Committee also elucidated therein the pendency and factum of the present proceedings i.e. O.A. No. 426/ 2022.
- 8. The committee highlighted in great detail the proposal of the Answering Respondent which had comprehensive analysis of the facts leading up to the filing of Application dated 29.05.2023. (The discussion can be found in the attached document and is not mentioned in great detail herein in the interest of brevity) and recommended the issuances of update of ToRs to the Answering Respondent. The recommendation was as follows:



Jan 11.9.2023
 Kshetra Mohan Mahato
 NOTARY PUBLIC
 Sarakella-Kharsawan

After deliberations, the Committee recommended the proposal, subject of uploading the written submission on Parivesh portal, for amendment in ToR granted vide no. J-11011/662/2008-IAII(1) dated 06.09.2020 and subsequent amendment dated 12.02.2021 subject to stipulation of following additional conditions. The other terms and

Identified by me and signed by L. P. in my presence
 Kumal Khatu
 Sarakella-Kharsawan
 (11/7/2023)
 (Sanga, Ghosh)

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conditions of ToR dated 06.09.2020 and subsequent amendment dated 12.02.2021 shall remain the same, if applicable to the modified project facilities."

A copy of the relevant Minutes of Meeting dated 10.06.2023 for the 35th Expert Appraisal Committee meeting- Industrial Projects held on 06.06.2023 is attached hereto and marked as ANNEXURE AF-1

9. That in light of the submissions made hereinabove and keeping in view the previous replies and Affidavits on record, it is submitted that the Answering Respondent is ever engaged in complying with all provisions of law as can be seen from the record. Thus, it is prayed that this L.d. Tribunal take into consideration the same and consider the case of the Answering Respondent in a favourable light.

Identified by me and signed
Put L. in my Presence
DEPONENT
(Sanjay Ghosh)
Kunal Rati
11/7/2021

VERIFICATION:

Verified at Saraikela on this 11th day of July, 2023 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



Identified by me and signed
Put L. in my Presence
DEPONENT
(Sanjay Ghosh)

Who is identified as
Advocate and declared before me
and declared before me
Sanjay Ghosh
Kunal Rati
11-7-2023

Identified by me and signed
Put L. in my Presence
DEPONENT
Kunal Rati
11/7/2023

KSHETRA MAHAN MAHATO
NOTARY PUBLIC
Saraikela Kharsawan

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)

Dated: 10.06.2023

Date of Zero Draft MoM sent to EAC: 07.06.2023

Approval by Chairman: 09.06.2023

Uploading on PARIVESH: 10.06.2023

MINUTES OF THE 35TH EXPERT APPRAISAL COMMITTEE
(INDUSTRY-1 SECTOR) MEETING HELD ON 6TH JUNE, 2023

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

Time: 10:30 AM onwards

(i) Opening Remarks by the Chairman, EAC

Shri. Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri. Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 32nd, 33rd and 34th Meeting of the EAC (Industry-1 Sector) held during 26th, 29th, 30th and 31st May, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 32nd, 33rd and 34th Meeting of the EAC (Industry-1 Sector) held during 26th, 29th, 30th and 31st May, 2023 conducted through Video Conferencing, and noted that there is no modifications/factual correction, in the minutes of the 32nd, 33rd and 34th EAC meetings for the project/activities.

T.C.

Consideration of Modification in Terms of Reference**Agenda No. 35.5**

35.5 Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by M/s Nilachal Iron And Power Ltd. located Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand- Consideration of Modification of Terms of Reference under SOP dated 07.07.2021 [Violation case].

[Proposal No. IA/JH/IND1/429379/2023, File No. F. No. 11011/662/2008-IA-II(I)]

35.5.1 M/s Nilachal Iron and Power Ltd. has made an application online vide proposal No:- IA/JH/IND1/429379/2023, dated 29.05.2023 along with with the application in prescribed format - Form 3 (CAF, Form – I Part A & B) and revised PFR and sought for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.

35.5.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Limited [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on June 2, 2023].

Details submitted by Project proponent

35.5.3 M/s Nilachal Iron and Power Ltd. had initially applied for Terms of Reference vide proposal no. IA/JH/IND1/11176/2019, dated 06.08.2020 for proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant. Accordingly, ToR was granted by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020. Thereafter, PP has applied for amendment in ToR and accordingly the ToR was amended by the Ministry vide letter dated 12.02.2021.

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- 35.5.4 The instant proposal is for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly. The details of violation and changes in the instant proposal are as follows:

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Details of Violation						
S. N.	Facility	EC details	CTE details	CTO details	Imple	
					Constructi	
					Start	
1	1 X 350 TPD DRI Kiln (1,05,000 TPA DRI)	-	17.12.2003 (JSPCB ref. F.No.: 307)	JSPCB/HO/RNC/ CTO-	December. 2003	N
2	2 X 100 TPD DRI Kiln (60,000 TPA DRI)	24.12.2009 J-11011/662/2008- IA-II(I)	01.04.2009 (JSPCB ref. A.No.:10094)	14798208/2023/9 86 dated 06.06.2023 valid till 30.06.2024	April 2009	N
3	1 X 12 MW CPP (WHRB)	24.12.2009 J-11011/662/2008- IA-II(I)	26.03.2020 (JSPCB ref. F.No.: JSPCB/HO/RNC/CTE- 61 19599/2020/168)		March 2020	.
4	1 X 600 TPD DRI Kiln(1,98,000 TPA DRI)	-	-	-	September 2020	.
5	1 X 600 TPD DRI Kiln (1,98,000 TPA DRI)	-	-	-	June 2022	Ja
6	37 MW CPP (WHRB)	-	-	-	August 2021	/
7	Induction Furnace (3 X 10 T) 99,000 TPA Billets	-	-	-	June 2020	N
8	Induction Furnace (4 X 15 T) 1,98,000 TPA Billets	-	-	-	May 2022	/
9	Rolling Mill (2,30,000 TPA)	-	-	-	June 2020	N

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X35.5.5 **Details of amendments in the configuration and capacities sought:**

The revised expansion proposal (earlier TOR vis-à-vis TOR amendment) is being tabulated below:

Sl. No.	Unit	Capacity		
		Existing Capacity (as per EC/CTE)	As per Previous TOR (Ref. F. No. J-11011/662/2008-IAII(I) dated 12.02.2021)	Proposed Amendment in TOR dated 12.02.2021
1	Beneficiation Plant	-	6,00,000 TPA	Dropped
2	Pelletisation Plant	-	6,00,000 TPA	Dropped
3	Sponge Iron Plant	550 TPD (1 X 350 TPD & 2 X 100 TPD)	1800 TPD (3 X 600 TPD)	1200 TPD (2 X 600 TPD)
4	Steel Melting Shop (SMS) with matching LRF & CCM	-	Induction Furnaces (2x25 T + 4x15 T)	Induction Furnaces (3X10 T + 4x15 T)
5	Rolling Mill (Liquid Steel)	-	3,50,000 TPA	2,30,000 TPA
6	Ferro Alloy Plant	--	4 x 16.5 MVA	Dropped
7	Chrome ore briquette plant		30 TPH	Dropped
8	Oxygen Plant	-	100 TPD	Dropped
9	Captive power plant	12 MW (WHRB)	70 MW (45 MW WHRB + 25 MW AFBC)	49 MW (37 MW WHRB + 12MW AFBC)

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35.5.6 Details of other changes in the instant proposal are as follows:

Sl. No.	Attributes	As per Previous TOR dated 12.02.2021	As per proposed amendment in TOR dated 12.02.2021	Remarks (In comparison with the TOR dated 12.02.2021)
1	Land Requirement	80.93 Ha (200 Acres)	34.80 hectares (86 acres).	Reduction (57%)
2.	Water Requirement	4534 KLD	2780 KLD	Reduction (39%)
3.	Power Requirement	123.7 MW	62.2 MW	Reduction (50%)
4.	Project Cost	Rs. 1350 Crores	Rs. 493.03 Crores	Reduction (63%)

35.5.7 Reasons for Amendment / Violation Details:

The PP has reported the following:

- The company planned to expand the existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant.
- In accordance with EIA Notification, 2006 and its subsequent amendments, the company had applied for grant of TOR to MoEF&CC by submitting PFR, Form-1 and other relevant documents.
- Terms of Reference (ToR) was granted on 06.09.2020 which was further amended on 12.02.2021. Ref. File No. J-11011/662/2008-IA-II(I),
- As per the terms stipulated in the granted ToR (amended), public hearing was successfully conducted on 27.09.2021.
- Due to huge socio-economic pressure during COVID pandemic period, M/s. Nilachal Iron & Power Limited was compelled to commence part of the project implementation of its expansion proposal for which the company obtained ToR and conducted successful public hearing, i.e. the plant activities were started without having any prior EC.
- Although the project implementation was started on the basis of huge social interest, but it was a violation case under EIA notification, 2006 and its subsequent amendments. Therefore, PP has requested for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
- Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.

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35.5.8 Summary of court cases/ directions / litigations:

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A. Summary of Hon'ble NGT case:

- There is a case lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE.
- Hon'ble NGT Principal Bench ordered (O.A. 426/2021) on 25.01.2022 to know the Factual position through a Joint committee site visit comprising of CPCB, JSPCB, SEIAA, DM of Saraikela Kharswan.
- Accordingly, the Joint Committee visited the project site on 29.03.2022 reported about erection of DRI plant, SMS and Rolling Mill without any prior EC/CTE.
- Hon'ble NGT Principal Bench further ordered (O.A. 426/2021, order date 05.01.2023) JSPCB to take appropriate proceedings for imposition of environmental compensation.
- Under the provision of O.M. of MoEF&CC, F. No. 22-21/2020-IA.III, dated 7th July, 2021 bearing subject 'Standard Operating Procedure (SoP) for identification and handling of violation cases under EIA notification 2006 in compliance to **order of Hon'ble National Green Tribunal in Q.A. 34/2020 WZ**' JSPCB directed the company to deposit Rs. 5,36,32,000/- towards penalty against violation case under EIA Notification.
- Abiding by the directive of JSPCB, the project proponent has already deposited the required amount based on the calculation (*1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation*) as mentioned therein.
- Besides, NGT in its order dated 05.01.2023 directed to comply with the following matters:
 1. Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months by JSPCB. The same was complied with the submission of ATR dated 06.03.2023.
 2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO. It was submitted that MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted the Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining the Environmental Clearance.
- Further Hon'ble NGT (vide order dated 05.01.2023) directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.
- In the context of Hon'ble NGT order dated 05.01.2023, NIPL has submitted TOR amendment application vide proposal No. IA/JH/IND1/429379/2023, dated 16.05.2023.

B. Summary of Direction issued by Jharkhand State Pollution Control Board:

- In compliance to the direction issued by Hon'ble NGT Principal Bench, New Delhi, JSPCB vide letter Ref. No. B-295 dated 09.02.2023, directed PP to submit the documents w.r.t. the EC/CTE/CTO of the 12 MW Power Plant installed by PP in 2018 and details w.r.t. the

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construction and operational status of the expanded plant. The information was submitted by project proponent to JSPCB vide letter dated 16.02.2023.

- Further, based on the submission of PP and under the provision of the MoEF&CC O.M. dated 7th July 2021, JSPCB issued direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 to project proponent to pay penalty amount based on the calculation (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein.
- As per the calculation, the Project Proponent deposited a Bank Demand Draft (D.D. No. No. 507592) amounting Rs. 5,36,32,000.00 (i.e Rupees Five Crores Thirty-Six Lakh Thirty-Two Thousand only) in favour of "Member Secretary, Jharkhand State Pollution Control Board, Ranchi" and intimated the same to JSPCB vide letter dated 05.04.2023.

Written representations:

35.5.9 During the meeting, based on the deliberations made by the EAC, the project proponent through email dated 06.06.2023 submitted the following information:

Sl. No.	Issue raised by EAC	Reply of PP
1.	Brief Summary of the project proposal	Revised brief summary has been submitted by the project proponent.
2.	Documents pertaining to Hon'ble NGT case	<p><u>Summary of Hon'ble NGT case:</u></p> <ul style="list-style-type: none"> • Mr. Dasai Munda lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE. • Hon'ble NGT Principal Bench ordered (O.A. 426/2021) on 25.01.2022 to know the Factual position through a Joint committee site visit comprising of CPCB, JSPCB, SEIAA, DM of Saraikela Kharswan. • Accordingly, the Joint Committee visited the project site on 29.03.2022 reported about erection of DRI plant, SMS and Rolling Mill without any prior EC/CTE. • Hon'ble NGT Principal Bench further ordered (O.A. 426/2021, order date 05.01.2023) JSPCB to take appropriate proceedings for imposition of environmental compensation. • Under the provision of O.M. of MoEF&CC, F. No. 22-21/2020-IA.III, dated 7th July, 2021 bearing subject 'Standard Operating Procedure (SoP) for identification and handling of violation cases under EIA notification 2006 in compliance to order of Hon'ble National Green Tribunal in Q.A. 34/2020 WZ' JSPCB directed the company to deposit Rs. 5,36,32,000/- towards penalty against violation case under EIA Notification. • Abiding by the directive of JSPCB, the project proponent has already deposited the required amount based on the calculation (1% of the total

Sl. No.	Issue raised by EAC	Reply of PP
		<p><i>project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein.</i></p> <ul style="list-style-type: none"> • Besides, NGT in its order dated 05.01.2023 directed to comply with the following matters: <ol style="list-style-type: none"> 1. Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months by JSPCB. The same was complied with the submission of ATR dated 06.03.2023. 2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO. It was submitted that MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted the Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining the Environmental Clearance. • Further Hon'ble NGT (vide order dated 05.01.2023) directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months. • In the context of Hon'ble NGT order dated 05.01.2023, NIPL has submitted TOR amendment application vide proposal No. IA/JH/IND1/429379/2023, dated 16.05.2023. <p>The supporting documents related to the case are submitted. The details are also updated at para 35.5.8 above.</p>
3.	Affidavit from PP	<p>PP vide affidavit dated 06.06.2023 has declared that the facilities which have been implemented under violation are not operational presently and these facilities will remain closed till the grant of Environment Clearance, CTE and CTO.</p> <p>Further PP has assured that there will be no violation in future.</p>
4.	Land documents	<p>PP has submitted the details of the land under their possession in a tabular form along with the supporting documents.</p>

Deliberation by the Committee

35.5.10 The Committee noted the following:

- i. M/s Nilachal Iron and Power Ltd. had initially applied for Terms of Reference vide proposal no. IA/JH/IND1/11176/2019, dated 06.08.2020 for proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB

- based + 25 MW AFBC based) capacity Captive Power Plant. Accordingly, ToR was granted by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020. Thereafter, PP applied for amendment in ToR and accordingly the ToR was amended by the Ministry vide letter dated 12.02.2021.
- ii. The instant proposal is for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly. The amendments / modifications are detailed in para 35.5.4, 35.5.5 and 35.5.6 above.
 - iii. The PP has reported that due to huge socio-economic pressure during COVID pandemic period, M/s. Nilachal Iron & Power Limited was compelled to commence part of the project implementation of its expansion proposal for which the company obtained ToR and conducted successful public hearing, i.e. the plant activities were started without having any prior EC. Although the project implementation was started on the basis of huge social interest, but it was a violation case under EIA notification, 2006 and its subsequent amendments. Therefore, PP has requested for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.
 - iv. The EAC also deliberated on the Violation reported by the project proponent and is agreed that project proponent has committed a violation by undertaking project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Therefore, the proposal shall be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
 - v. The EAC noted that there is a case lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE. Taking into account the judgment of Hon'ble NGT in the instant case, along with the directions issued by JSPCB the EAC appraised the instant proposal. The EAC deliberated the proposal and is of the view that it is a violation case and be appraised as per provisions of the SOP dated 07.07.2021. The details of the cases are enumerated in para 35.5.8 above.
 - vi. It has been reported that as per the terms stipulated in the granted ToR (amended), public hearing was successfully completed on 27.09.2021.

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- vii. The PP reported that under the provision of MoEF&CC O.M. dated 7th July 2021, the project proponent has already deposited the required amount based on the calculation (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein
- viii. The EAC further deliberated on the modifications proposed by the project proponent in the existing TOR and agreed to the changes requested. The EAC also deliberated the compliances of the SOP dated 07.07.2021 and EAC is of the view that the modification in TOR w.r.t. SOP dated 07.07.2021 may be considered.
- ix. The EAC directed the PP to submit the EC application immediately after the compliance of SOP dated 07.07.2021.
- x. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

Recommendations of the Committee

- 35.5.11 After deliberations, the Committee **recommended** the proposal, **subject of uploading the written submission on Parivesh portal**, for amendment in ToR granted vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 subject to stipulation of following additional conditions. The other terms and conditions of ToR dated 06.09.2020 and subsequent amendment dated 12.02.2021 shall remain the same, if applicable to the modified project facilities:
- i. The PP needs to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 issued by the Ministry of Environment, Forest & Climate Change, for identification & handling of Violation cases under EIA notification 2006.
 - ii. The State Government/SPCB to take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC for the Unit which violated under the provision of the EIA Notification 2006 i.e. 1.4 MTPA Iron Ore Pellet Plant.
 - iii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
 - iv. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
 - v. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
 - vi. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
 - vii. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the CPCB prior to the grant of EC as per SOP dated 07.07.2021. The quantum shall be

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recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.

- viii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.

The meeting ended with thanks to the Chair.

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ADVANCE SERVICE O.A. 426 of 2022; Dasai Mundai & Ors vs State of Jharkhand & Ors

1 message

Ashim Shridhar <chamberashimshridhar@gmail.com>
To: ranchijspcb@gmail.com

Tue, 18 Jul, 2023 at 6:09 pm

Sir/ Madam

Please find attached herewith two additional affidavits being filed on behalf of defendant no. 6- Nilachal Iron and Power Ltd in the captioned matter:

You are requested to ignore any previous emails regarding the filing of the Affidavits and treat this as the email for the filings.

Regards

Ashim Shridhar
Advocate
Chamber of Ashim Shridhar
B-4/227, Safdarjung Enclave, New Delhi- 110029
M: +91-99715 47353 | Email: ashim_shridhar@hotmail.com

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सत्यमेव जयते

File No.: F. No. 11011/662/2008-IA-II(I)
 Government of India
 Ministry of Environment, Forest and Climate
 Change
 IA Division

2X9



Dated 21/07/2023



To,

M/S NILACHAL IRON AND POWER LTD
 5, Bentinck Street, Kolkata, KOLKATA, WEST BENGAL, , 700001
 niplpower@gmail.com

Subject: Modification in TOR under violation category of "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by M/s Nilachal Iron And Power Ltd. located Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand"- Credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986, as per SOP dated 07.07.2021 – regarding

Sir/Madam,

This has reference to your proposal No. IA/JH/IND1/429379/2023, dated 29.05.2023 along with with the application in prescribed format - Form 3 (CAF, Form – I Part A & B) and revised PFR and sought for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021.

The proposal was considered by the EAC (Industry 1) in its 35th meeting held on 6th June, 2023. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) Plants under Category "A" of the schedule of the EIA Notification and appraised at central level. The EAC proceeding of the said meeting is furnished as below. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

2. The particulars of the proposal are as below :

(i) ToR Identification No.	TO23A1001JH5165560A
(ii) File No.	F. No. 11011/662/2008-IA-II(I)
(iii) Clearance Type	Amendment in ToR
(iv) Category	A
(v) Schedule No./ Project Activity	3(a) Metallurgical Industries (ferrous and non

	ferrous),1(d) Thermal Power Plants,1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1
	Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA),Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant
(vii) Name of Project	SARAIKELA KHARSAWAN, JHARKHAND
(ix) Location of Project (District, State)	MoEF&CC
(x) Issuing Authority	15/07/2023
(xi) ToR Date	No
(xii) Applicability of General Conditions	

1. M/s Nilachal Iron and Power Ltd. had initially applied for Terms of Reference vide proposal no. IA/JH/IND1/11176/2019, dated 06.08.2020 for proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant. Accordingly, ToR was granted by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020. Thereafter, PP has applied for amendment in ToR and accordingly the ToR was amended by the Ministry vide letter dated 12.02.2021.
2. The instant proposal is for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.
3. Details of amendments in the configuration and capacities sought is as following:

Details of other changes in the instant proposal are as follows:

4. The PP has reported that as per the provision of the MoEF&CC O.M. dated 7th July 2021, JSPCB issued direction under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 to project proponent to pay penalty amount based on the calculation (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein.

1. As per the calculation, the Project Proponent deposited a Bank Demand Draft (D.D. No. No. 507592) amounting Rs. 5,36,32,000.00 (i.e Rupees Five Crores Thirty-Six Lakh Thirty-Two Thousand only) in favour of "Member Secretary, Jharkhand State Pollution Control Board, Ranchi" and intimated the same to JSPCB vide letter dated 05.04.2023.

2. Reason for seeking amendment in ToR: PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications. Thus the proposal falls under violation and needs to be appraised as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.

Deliberation by the Committee

5. The EAC noted the following:

1. M/s Nilachal Iron and Power Ltd. had initially applied for Terms of Reference vide proposal no. IA/JH/IND1/11176/2019, dated 06.08.2020 for proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant. Accordingly, ToR was granted by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020. Thereafter, PP applied for amendment in ToR and accordingly the ToR was amended by the Ministry vide letter dated 12.02.2021.
2. The instant proposal is for amendment in Terms of Reference accorded by the Ministry vide no. J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 as PP has commenced part of the project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly. The amendments / modifications are detailed in para 5 and 6 above.
3. The PP has reported that due to huge socio-economic pressure during COVID pandemic period, M/s. Nilachal Iron & Power Limited was compelled to commence part of the project implementation of its expansion proposal for which the company obtained ToR and conducted successful public hearing, i.e. the plant activities were started without having any prior EC. Although the project implementation was started on the basis of huge social interest, but it was a violation case under EIA notification, 2006 and its subsequent amendments. Therefore, PP has requested for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021. Also PP has also reported that earlier proposal of the company (for which ToR was granted on 12.02.2021) has been revised and downsized, based on the feasibility of the existing market scenario and therefore requested for modifications accordingly.
4. The EAC also deliberated on the Violation reported by the project proponent and is agreed that project proponent has committed a violation by undertaking project implementation of its expansion proposal for which the company obtained ToR i.e. the plant activities were started without having any prior EC. Therefore, the proposal shall be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021.
5. The EAC noted that there is a case lodged complaint against the company before Hon'ble NGT on 18.06.2021. The complaint was related to commencement of construction of DRI plant, SMS plant without any prior EC/CTE. Taking into account the judgment of Hon'ble NGT in the instant case, along with the directions issued by JSPCB the EAC appraised the instant proposal. The EAC deliberated the proposal and is of the view that it is a violation case and be appraised as per provisions of the SOP dated 07.07.2021. The details of the cases are enumerated in para 8 above.
6. It has been reported that as per the terms stipulated in the granted ToR (amended), public hearing was successfully completed on 27.09.2021.

7. The PP reported that under the provision of MoEF&CC O.M. dated 7th July 2021, the project proponent has already deposited the required amount based on the calculation (1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation) as mentioned therein
8. The EAC further deliberated on the modifications proposed by the project proponent in the existing TOR and agreed to the changes requested. The EAC also deliberated the compliances of the SOP dated 07.07.2021 and EAC is of the view that the modification in TOR w.r.t. SOP dated 07.07.2021 may be considered.
9. The EAC directed the PP to submit the EC application immediately after the compliance of SOP dated 07.07.2021.
10. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.
6. After deliberations, the Committee recommended the proposal for amendment in ToR granted vide no. - J-11011/662/2008-IAII(I) dated 06.09.2020 and subsequent amendment dated 12.02.2021 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 subject to stipulation of following additional conditions. The other terms and conditions of ToR dated 06.09.2020 and subsequent amendment dated 12.02.2021 shall remain the same.

Sl. No.	Unit	Capacity			Remarks (In comparison with the TOR dated 12.02.2021)	
		Existing Capacity (as per EC/CTE)	As per Previous TOR (Ref. F. No. J-11011/662/2008-IAII(I) dated 12.02.2021)	Proposed Amendment in TOR dated 12.02.2021		Ultimate
1	Beneficiation Plant	-	6,00,000 TPA	Dropped	-	To be Dropped
2	Pelletisation Plant	-	6,00,000 TPA	Dropped	-	To be dropped
3	Sponge Iron Plant	550 TPD (1 X 350 TPD & 2 X 100 TPD)	1800 TPD (3 X 600 TPD)	1200 TPD (2 X 600 TPD)	1750 TPD (1X350 TPD, 2 X 100 TPD & 2 X 600 TPD)	Capacity Reduction
4	Steel Melting Shop (SMS) with matching LRF & CCM	-	Induction Furnaces (2x25 T + 4x15 T)	Induction Furnaces (3X10 T + 4x15 T)	Induction Furnaces (3X10 T + 4x15 T)	Capacity + Reduction
5	Rolling Mill (Liquid Steel)	-	3,50,000 TPA	2,30,000 TPA	2,30,000 TPA	Capacity Reduction
6	Ferro Alloy Plant	--	4 x 16.5 MVA	Dropped	-	To be Dropped
7	Chrome ore briquette plant	-	30 TPH	Dropped	-	To be dropped
8	Oxygen Plant	-	100 TPD	Dropped	-	To be dropped
9	Captive power plant	12 MW (WHRB)	70 MW (45 MW WHRB + 25 MW AFBC)	49 MW (37 MW WHRB + 12MW AFBC)	61 MW (49 WHRB + 12MW AFBC)	MW Capacity Reduction
Sl. No.	Attributes	As per Previous TOR dated 12.02.2021	As per proposed amendment in TOR dated 12.02.2021	Remarks (In comparison with the TOR dated 12.02.2021)		

1	Land Requirement	80.93 Ha (200 Acres)	34.80 hectares (86 acres).	(86) Reduction (57%)
2.	Water Requirement	4534 KLD	2780 KLD	Reduction (39%)
3.	Power Requirement	123.7 MW	62.2 MW	Reduction (50%)
4.	Project Cost	Rs. 1350 Crores	Rs. 493.03 Crores	Reduction (63%)

Annexure 1

Specific Terms of Reference for (Metallurgical Industries (ferrous and non ferrous))

1. Specific Conditions

Sr. No	Terms of Reference
1.1	<ol style="list-style-type: none"> 1. The PP needs to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 issued by the Ministry of Environment, Forest & Climate Change, for identification & handling of Violation cases under EIA notification 2006. 2. The State Government/SPCB to take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC for the Unit which violated under the provision of the EIA Notification 2006 i.e. 1.4 MTPA Iron Ore Pellet Plant. 3. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR). 4. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation. 5. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants. 6. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly. 7. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the CPCB prior to the grant of EC as per SOP dated 07.07.2021. The quantum shall be recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority. 8. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.

Annexure 2

Amendment Logs

Description	Reference	Existing	Proposed / Amendment	Reason
Approved ToR	1.4	3x600 TPD DRI kilns, Beneficiation Plant (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Induction Furnaces (2x25 T + 4x15 T), Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette Plant, oxygen plant and 82 MW CPP	2x600 TPD DRI kilns, Induction Furnaces (3X10 T + 4x15 T) with matching LRF & CCM, Rolling Mill (0.23 MTPA) and 49 MW CPP (37 MW WHRB + 12 MW AFBC)	To ensure project feasibility
Land Requirement	5	80.93 Hectares	34.8 Hectares	Due to downsizing of the expansion proposal land requirement has been reduced.
Violation of Act/Rule/Regulation/Notification	13	No violation for 1 X 350 TPD & 2 X 100 TPD DRI Kilns and 12 MW (WHRB) CPP	Violation for 2 X 600 TPD DRI Kilns, Induction Furnace (3 X 10 T & 4 X 15 T), Rolling Mill (0.23 MTPA) and 37 MW (WHRB) CPP	To offer employment during COVID 19 pandemic project implementation was started.
Project/Activity Cost	6.2	Rs. 1350 Crore	Rs. 493.03 Crore	Due to downsizing of the expansion proposal Project cost has been reduced.
Employment Details	6.7	3195 persons	1655 persons	Due to downsizing of the expansion proposal manpower requirement has been reduced.

Additional EC Conditions

The PP needs to comply the SOP dated 07.07.2021.

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Copy To

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. Principal Chief Conservator of Forests and HoFF, Van Bhawan Jharkhand Sate at-Doranda P.O. Doranda, Ranchi-834002 Jharkhand.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
5. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 32
6. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi-824004.
7. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
9. District Collector, Saraikela, Jharkhand
10. Guard File/Monitoring File/ Parivesh Portal /Record File

Signature Not Verified

Digitally Signed by : Dr R B Lal
Member Secretary, MoEFCC (EC)

Date: 21/07/2023



Ashim Shridhar <chamberashimshridhar@gmail.com>

ADVANCE SERVICEO.A. 426 of 2022; Dasai Mundai & Ors vs State of Jharkhand & Ors

1 message

Ashim Shridhar <chamberashimshridhar@gmail.com>
To: ranchijspcb@gmail.com

Fri, Sep 1, 2023 at 3:57 PM

Sir/ Madam

Please find attached herewith additional affidavit being filed on behalf of defendant no. 6- Nilachal Iron and Power Ltd in the captioned matter

Ashim Shridhar**Advocate****Chamber of Ashim Shridhar**

B-4/227, Safdarjung Enclave, New Delhi- 110029

M: +91-99715 47353 | Email: ashim_shridhar@hotmail.com

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**4. Affidavit from PP 1.9.23_01092023.pdf**

1352K

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ANNEXURE R2-12

287

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE KOLKATA**
Original Application No. 156/2023/EZ

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

State of Jharkhand & Ors.

... Respondents

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Niyati

**ASHIM SHRIDHAR &
NIYATI PATWARDHAN**
ADVOCATES FOR RESPONDENT NO. 6
B-4/ 227 SAFDARJUNG ENCLAVE
NEW DELHI- 110029
MOBILE - +91-9971547353
chamberashimshridhar@gmail.com

Place: New Delhi
Dated: 20/10/2023

2X8

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE KOLKATA**
Original Application No. 156/2023/EZ

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

State of Jharkhand & Ors.

... Respondents

**ADDITIONAL AFFIDAVIT BRINGING ON RECORD POSITION
OF FACTS REGARDIING THE PROCESS OF GRANT OF
ENVIRONMENTAL CLEARANCE TO NILACHAL IRON AND
POWER LTD.'S INTEGRATED STEEL PLANT**

Sl. No:- 8075/2023
Date - 19.10.23

I, Gangadhar Bajpai, S/o Prakash Chandra Bajpai, working as Director with M/s Nilachal Iron and Power Ltd. with office at Saraikela aged about 72 years do hereby solemnly affirm and state that I have sufficient knowledge from record and from personal experience to affirm the present affidavit, as under:

1. The present Affidavit is being filed on behalf of M/s Nilachal Iron and Power Ltd. (hereinafter "Nilachal" or "NIPL") in bona fide to bring on record all subsequent developments which are essential for the adjudication of the present O.A.
2. That the Answering Respondent has already filed its reply to the O.A. and reply/ objections to inspection committee report on 14.12.2022. Further, in compliance with the orders dated 05.01.2023, the Answering Respondent has filed an Additional Reply dated 10.04.2023 furnishing additional details as sought by this Ld. Tribunal.
3. That it is a matter of record before this Ld. Tribunal that the project of M/s. Nilachal Iron & Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan in the state



Bijay Kr. Kar
Bijay Kr. Kar
NOTARY
SERAIKELLA

Gangadhar Bajpai
Gangadhar Bajpai identified by me
Kunal Kar
EN-721/09
Saraikella

289

of Jharkhand is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM), Rolling Mill (2,30,000 TPA) and 37 MW WHRB based capacity Captive Power Plant – under violation. 1.

4. On 18.07.2023, the Answering Respondent also filed an Additional Affidavit updating this Hon'ble Court regarding the position of facts qua the TORs. That finally vide Additional Affidavit dated 01.09.2023 the Answering Respondent apprised the Hon'ble Tribunal that the modified TORs had been extensively considered and in the 35th meeting of EAC held on 06.06.2023 and the modified TOR was granted to Nilachal.
5. That for the convenience of this Hon'ble Court, the details of the chronological position of facts are summarised as under:



Date of Application	Consideration	Details	Date of Accord	TOR Validity
06.08.2020	22nd meeting of REAC held on 26-28th August, 2020	Terms of Reference	06.09.2020	
04.01.2021	28th meeting of REAC held on 18-21st January, 2021	Amendment in ToR (Change of capacity of WHRB based Captive Power Plant from 35 MW to	12.02.2021	05.10.2024

18/11/2023
Bijay Kr. Kar
NOTARY
SERAIKELLA

Gangadhar Baidya identified by me
Kinnal Pathy
N 28/11/23

		45 MW	
29.05.2023	35th meeting of EAC held on 6 th June, 2023	Amendment of TOR (under violation category)	21.07.2023

6. That thus, the TORs have been modified suitably and granted to Nilachal And thus, the next step was to adhere to the TORs and obtain the Environmental Clearance. Thus, on 17.08.2023 the Respondent filed its Application for grant of Environmental Clearance.

7. That in its 43RD meeting, the Expert Appraisal Committee, considered the proposal dated 17.08.2023 seeking Environment Clearance (EC) submitted by the Respondent. That upon consideration of the Application certain recommendations were made by the EAC and the Respondent has been advised to adhere to the same. In light to this, the Application of the Respondent for grant of EC has been deferred.

copy of the relevant portion of the minutes of agenda for 43rd meeting of the expert appraisal committee held from 04/09/2023 to 05/09/2023 is attached hereto and marked as ANNEXURE AR-1.

8. That thus, it is submitted that the Applicant has already received the modified TOR on 06.06.2023 which is valid up till 05.10.2024 for expansion of existing sponge iron plant through installation of (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MWAFBC based) capacity Captive Power Plant.



19/10/2023
Bijay Kr. Kar
NOTARY
SERAIKELLA
Seraikella-Kharsawan

[Handwritten Signature]
Gangadhar

Identified by me
Kunad Reddy
Enr/25119
Advocate
(19/10/2023)

2X)

9. That furthermore, the Respondent is actively engaged in obtaining the EC within the validity of the TOR i.e. on or before 05.10.2024. That routinely the EAC has been considering the case of the Respondent.

10. That in the interest of justice, the said subsequent developments are important and thus, in its bona fide functioning, the Answering Respondent is placing the same before this Hon'ble Tribunal.

Gangadhar Bajpai
Gangadhar Bajpai
DEPONENT



VERIFICATION:

Verified at Seraikela on this 19th day of October, 2023 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Gangadhar Bajpai
Gangadhar Bajpai
DEPONENT

Gangadhar Bajpai
Solemnly affirmed and declared before me, who has been identified by Sri *Kunesh Kola*, Advocate, Seraikela, today this the 19th day of Oct, 2023

Identified by me
Kunesh Kola
EAT/23/19
Advocate
(19/10/2023)

[Signature]
NOTARY
SERAIKELLA
Seraikela Kharsawa
18/10/2023

377 ANNEXURE AR-1

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Industrial Projects - 1)



Minutes of AGENDA FOR 43rd MEETING OF THE EXPERT APPRAISAL COMMITTEE -(INDUSTRY-1 SECTOR), SCHEDULED TO BE HELD ON 4th - Date: 18/09/2023
5th SEPTEMBER, 2023 Expert Appraisal Committee meeting Industrial Projects -
1 held from 04/09/2023 to 05/09/2023

MoM ID:	EC/MOM/EAC/192463/8/2023	
Agenda ID:	EC/AGENDA/EAC/192463/8/2023	
Meeting Venue:	N/A	
Meeting Mode:	Virtual	
Date & Time:		
04/09/2023	10:30 AM	06:30 PM
05/09/2023	10:30 AM	06:30 PM

1. Opening remarks

(i) Opening Remarks by the Chairman, EAC Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations. Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal. (ii) Details of Proposals and Agenda by the Member Secretary Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting. Note - Due to some technical errors/issues in Parivesh 2.0 portal, the PDF of MoM enclosed herewith may be considered.

2. Confirmation of the minutes of previous meeting

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 42nd meeting of the EAC for Industry-I sector held on 17th - 18th August, 2023 conducted through VC Mode, and noted that there are modifications/factual correction reported by the PP, in the minutes of the 42nd EAC meeting for the project/activities. A. Agenda No. 42.5: Expansion project to produce MS Billets 3,20,000 TPA, Rolled Steel Products 3,38,000 TPA (through Hot Charging 1,88,000 TPA; and through Reheating Furnace from existing 30,000 TPA to 1,50,000 TPA) ; MS Black Pipe (30,000 TPA to 2,10,000 TPA); Galvanizing Plant (51,000 TPA to 1,00,000 TPA) with addition of SAF - 3.6 MVA (to produce SiMn/FeMn/FeSi/Pig Iron) by M/s Blackrock Steel & Power Pvt. Ltd., located at Village Raikheda, Tehsil Kharora, District Raipur, Chhattisgarh - Consideration of TOR. [Proposal No.: IA/CG/IND1/435159/2023; F. No. IA-J-11011/255/2023-IA-II(IND-I)] [Consultant: Anacon Laboratories Pvt. Ltd.; Valid upto 03.05.2025] The aforementioned proposal was considered and recommended by EAC in its 42nd meeting of the held on 17-18th August, 2023. PP vide letter dated 31.08.2023 sent through email dated 31.08.2023 requested minor correction in MoM of 42nd EAC w.r.t configuration of induction furnace as given below. MoM ref point no. Details given in MoM of 42nd EAC Meeting dated 17-18th August, 2023 (Agenda No. 42.5) Corrections suggested Remarks/ Justification Page No. 41 Para 42.5.7 Table Proposed configuration of the plant - 1. Induction Furnace (20 Tons X 3 Nos.) Proposed configuration of the plant - 1. Induction Furnace (20 Tons X 5 Nos.) PP clarified that this was a clerical mistake from their in the submitted brief and correct

configuration of induction furnace is 20 Tons X 5 Nos. PP has further submitted that there is no change in final production capacity. Deliberations by the EAC: It was informed to the Committee members that PP has requested modifications in the MoM of 42nd meeting of the EAC for Industry-I sector held on 17-18th August, 2023 pertaining to proposal agenda no. 42.5 as referred above. The EAC deliberated and noted that the request of the PP may be accepted and recommended for the incorporation of the above-mentioned corrections/modifications in the minutes of the meeting. Accordingly, aforementioned configuration of induction furnace in table for configuration and capacity of proposed project at para 42.5.7 stands modified in the minutes of 42nd EAC (Industry-1) meeting as detailed in table above. The other information mentioned will remain the same. *** B. Agenda No. 42.13: Expansion of existing Sponge iron/DRI From 90,000 to 1,25,000 TPA, Induction Furnace and Billet Caster from 2 x 12 T (300 TPD) to 1 x 12 T, 1 x 15 T (416 TPD), Captive Power Plant from 12 to 12.5 MW, addition of Hot Rolling Mill including galvanizing 425 TPD and Fly Ash Brick Manufacturing Unit 30 TPD to 40 TPD (i.e., 35000 Bricks/day, 7000 Blocks/day) by M/s Goa Sponge & Power Limited, located at EY NOS. 58/1, 59/1, 60/1 (Part) of Santona Village, Sanguem Taluka, South Goa District, Goa- Consideration of Environmental Clearance under SOP dated 07.07.2021 [Violation case]. [Proposal No. IA/GA/IND1/435814/2023, File No. IA-J-11011/246/2018-IA.II(I)] [Consultant: TEAM Labs and Consultants; Valid up to 09.12.2025] The aforementioned proposal was considered and recommended by EAC in its 42nd meeting of the held on 17-18th August, 2023. PP vide email dated 31/08/2023 requested minor correction in MoM of 42nd EAC w.r.t name of Schools & Colleges in study area as given below. Further it is noted that in Specific Condition iv and v there are typographical errors as listed below. The matter has been examined in the Ministry and it is observed that there is typographical error in the minutes of the meeting w.r.t. the above-mentioned proposal, as detailed below: MoM ref point no. Details given in MoM of 42nd EAC Meeting dated 17-18th August, 2023 (Agenda No. 42.13) Corrections suggested Remarks/ Justification Page No. 111 Para 42.13.5 Manovikas Engineering and Medical School-16.70- W Bengal Education College-8.2-NE Manovikas English Medium School-16.70- W Government High School Shigao-8.2-NE The EAC noted that this is Typo error and recommended for the correction in the minutes. Page No. 135 Para 42.13.24 Specific Condition: iv iv. Project proponent shall be required to submit a bank guarantee for an amount of Rs. 60 Lakhs to the SPCB prior to the grant of EC. The plan shall be completed in three years whereas the bank guarantee shall be for five years. The bank guarantee shall be released by the SPCB after successful implementation of Remediation plan, Natural Resource Augmentation Plan and Community Resource Augmentation plan. iv. Project proponent shall be required to submit a bank guarantee for an amount of Rs. 60 Lakhs to the CPCB prior to the grant of EC. The plan shall be completed in three years whereas the bank guarantee shall be for five years. The bank guarantee shall be released by the CPCB after successful implementation of Remediation plan, Natural Resource Augmentation Plan and Community Resource Augmentation plan. The EAC noted that this is Typo error and recommended for the correction in the minutes. Page No. 135 Para 42.13.24 Specific Condition: iv v. Project proponent shall be required to submit Rs. 3.86 Lakhs towards penalty provisions i.e., 1% of project cost attributable to the expansion, as per SOP dated 07.07.2021 to the CPCB prior to the grant of EC. v. Project proponent shall be required to submit Rs. 3.86 Lakhs towards penalty provisions i.e., 1% of project cost attributable to the expansion, as per SOP dated 07.07.2021 to the SPCB prior to the grant of EC. The EAC noted that this is Typo error and recommended for the correction in the minutes. Deliberations by the EAC: It was informed to the Committee members that PP has requested modifications in the MoM of 42nd meeting of the EAC for Industry-I sector held on 17-18th August, 2023 pertaining to proposal agenda no. 42.13 as referred above. The EAC deliberated and noted that the request of the PP may be accepted and recommended for the incorporation of the above-mentioned corrections/modifications in the minutes of the meeting. Accordingly, aforementioned para 42.13.5 and 42.13.24 stands modified in the minutes of 42nd EAC (Industry-1) meeting as detailed in table above. *** C. Corrections in the Minutes of the 41st meeting of the EAC for Industry-I sector held on 2nd & 4th & 8th August, 2023 at MoEF&CC through VC. Agenda No. 41.8 Proposed Cement Plant With Clinker Production Capacity of 12.0 MTPA, Calcined Clay Production Capacity-1.5 MTPA, Cement Production Capacity 5.0 MTPA (OPC/PPC/PSC/Composite Cement/LC3/PLC), WHRB based Power Plant - 54 MW, DG Sets of 6000 KVA, Oxygen Plant of capacity 160 m³/hr, AFR Pre-Processing/Co-processing Facility and Railway siding with wagon tippler by M/s JSW Cement Limited, located at Village-Bhadana & Jindas, Teh-Nagaur, Dist-Nagaur, Rajasthan- Consideration of EC [Proposal No. IA/RJ/IND1/432291/2023, File No. J-11011/355/2022-IA.II(Ind1)] [Consultant: J. M. Environet Pvt. Ltd.] The aforementioned proposal was considered and recommended by EAC in its 41st meeting of the held during on 2nd & 4th August, 2023. PP vide email dated 30/08/2023 requested minor correction in MoM of 41st EAC w.r.t Specific Condition vii and Standard Condition under 'Water Quality Monitoring & Preservation' Condition No. 4 & 5. The matter has been examined in the Ministry and it is observed that there is typographical error in the minutes of the meeting w.r.t. the above-mentioned proposal, as detailed below: Condition Ref. No. Details as per minutes of Meeting To be corrected as Remarks 41.8.18 Specific Condition No. 7, page No. 137 of the Minutes of meeting The water requirement of 4180 m³ /day be met from saline ground water (3960 m³ /day) after prior approval from competent authorities and through treated waste water (220 m³ /day). As committed, the Company shall not use any groundwater in its premises except for drinking. Also, the Company shall not take drinking water from the Indira Gandhi Canal. PP shall implement the plan for sourcing treated sewage water from the STP of Nagaur Municipality in place of groundwater for industrial purposes. As committed, the Company shall not use any groundwater in its premises except for drinking. Also, the Company shall not take drinking water from the Indira Gandhi Canal. PP shall implement the plan for sourcing treated sewage water from the STP of Nagaur Municipality in place of groundwater for industrial purposes. During the EAC meeting, we had submitted the revised proposal of

sourcing treated sewage water from Nagaur Municipality which was deliberated and accepted by the EAC. Plan for sourcing of treated sewage water as well as assurance letter from Nagaur municipality have also been submitted. PP herewith reiterate that JSW Cement will not use any groundwater at the project premises except for drinking and nor will it take water from Indira Gandhi Canal as committed by us. 3.3.6.2(in online MoM) Standard Condition under 'Water Quality Monitoring & Preservation' Condition No. 4, page No. 182 of the Minutes of meeting Water meters shall be provided at the inlets to all unit processes in the steel plant Water meters shall be provided at the inlets to all unit processes in the cement plant Typographic error 3.3.6.2(in online MoM) Standard Condition under 'Water Quality Monitoring & Preservation' Condition No. 5, page No. 182 of the Minutes of meeting The project proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water. The project proponent shall make efforts to minimize water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water. Typographic error Deliberations by the EAC: It was informed to the Committee members that PP has requested modifications in the MoM of 41st meeting of the EAC for Industry-I sector held on 17-18th August, 2023 pertaining to proposal agenda no. 41.8 as referred above. The EAC deliberated and noted that the request of the PP may be accepted and recommended for the incorporation of the above-mentioned corrections/modifications in the minutes of the meeting. Accordingly, aforementioned para 41.8.18 stands modified in the minutes of 41st EAC (Industry-1) meeting as detailed in table above.

3. Details of proposals considered by the committee

Day 1 -04/09/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Expansion of Steel Plant consisting of I/O Benef&Pelletization plant from 3,00,000 TPA to 5,00,000 TPA, Sponge Iron From 90,000 TPA to 2,40,000 TPA, IF with Concast From 90,000 TPA to 1,80,000 TPA, RM From 90,000 TPA to 1,80,000 TPA, CPP-WHRB from 6 MW to 18 MW, AFBC From 6 MW to 24 MW, Fly ash Brick plant of 15 Million bricks /annum (50,000 Bricks/day) along with existing Ferro Alloy plant of 2 x 9 MVA to manufacture FeSi - 12,650 TPA (or) SiMn - 28,500 TPA (Or) FeMn-37,000 TPA by RAIPUR POWER AND STEEL LTD located at DURG,CHHATTISGARH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/CG/IND1/438442/2023	IA-J-11011/545/2010-IA-II(IND-I)	18/08/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.1.2. Project Salient Features

1. Expansion of Steel Plant consisting of I/O Benef&Pelletization plant from 3,00,000 TPA to 5,00,000 TPA, Sponge Iron From 90,000 TPA to 2,40,000 TPA, IF with Concast From 90,000 TPA to 1,80,000 TPA, RM From 90,000 TPA to 1,80,000 TPA, CPP-WHRB from 6 MW to 18 MW, AFBC From 6 MW to 24 MW, Fly ash Brick plant of 15 Million bricks /annum (50,000 Bricks/day) along with existing Ferro Alloy plant of 2 x 9 MVA to manufacture FeSi - 12,650 TPA (or)SiMn - 28,500 TPA (Or) FeMn-37,000 TPA by M/s Raipur Power and Steel Limited, located At Plot nos. 75 & 76 of Borai Industrial Growth Centre ada Village, Durg Tehsil & District Chhattisgarh - Consideration of TOR.

[Proposal No. IA/CG/IND/438442/2023; File No. IA-J-11011/545/2010-IA-II(IND-I)]
[Consultant: Pioneer Enviro Laboratories & Consultants Pvt. Ltd; Valid upto 09.09.2026]

Agenda No. 43.2

- 43.2 Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by M/s Nilachal Iron and Power Ltd. located Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand- Consideration of Environmental Clearance proposal as per provisions of SOP dated 07.07.2021 [Violation case].

[Proposal No. IA/JH/IND1/439143/2023, File No. F. No. 11011/662/2008-IA-II(I)]
[Consultant : Envirotech East Pvt. Ltd.; Valid upto 12.09.2025]

- 43.2.1 M/s. Nilachal Iron & Power Limited has made an online application vide proposal no. IA/JH/IND1/439143/2023 dated 17.08.2023 along with copy of EIA report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and being appraised at Central Level.
- 43.2.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on September 6, 2023].

Details submitted by Project proponent

- 43.2.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
06.08.2020	22 nd meeting of REAC held on 26-28 th August, 2020	Terms of Reference	06.09.2020	05.10.2024
04.01.2021	28 nd meeting of REAC held on 18-21 st January, 2021	Amendment in ToR (Change of capacity of WHRB based Captive Power Plant from 35 MW to 45 MW)	12.02.2021	
29.05.2023	35 th meeting of EAC held on 6 th June, 2023	Amendment of TOR (under violation category)	21.07.2023	

- 43.2.4 The project of M/s. Nilachal Iron & Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan in the state of Jharkhand is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.
- 43.2.5 The proposal was considered during the 43rd meeting of the EAC for Industry-I sector held on 4th - 5th September, 2023. The deliberations and recommendations of EAC are as follows:

Deliberations by the Committee

- 43.2.6 The Committee noted the following:

1. The EAC was appraised that “an application vide Application No. 426 of 2021 was filed before the Hon’ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard.” The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon’ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
2. The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].
3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping.

PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.

5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

Recommendations of the Committee:

- 43.2.7 In view of the foregoing and after detailed deliberations, the committee recommended to **defer the proposal** to address the shortcomings enumerated at para no. 43.2.6 above. The proposal may be considered after submission of the requisite information.

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ANNEXURE R2-13

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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE KOLKATA**

Original Application No. 156/2023/EZ

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

State of Jharkhand & Ors.

... Respondents

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NDOH-19/01/2024

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Niyati

**ASHIM SHRIDHAR &
NIYATI PATWARDHAN**
ADVOCATES FOR RESPONDENT NO. 6
B-4/ 227 SAFDARJUNG ENCLAVE
NEW DELHI- 110029
MOBILE - +91-9971547353
chamberashimshridhar@gmail.com

Place:

Dated: 18.12.2023



2X9



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE KOLKATA
Original Application No. 156 2023 EZ.

IN THE MATTER OF:

Dasai Munda & Ors.

... Applicants

Versus

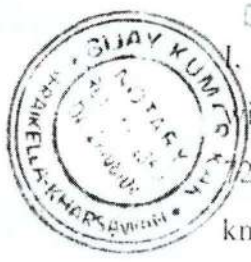
State of Jharkhand & Ors.

... Respondents

ADDITIONAL AFFIDAVIT BRINGING ON RECORD THE FACT THAT ENVIRONMENTAL CLEARANCE HAS BEEN RECOMMENDED TO NILACHAL IRON AND POWER LTD.'S INTEGRATED STEEL PLANT

MOST RESPECTFULLY SHOWETH:

Sl. No. 320/2024
Date 1-11-24



I, Gangadhar Bajpai, S/o Prakash Chandra Bajpai, working as Director with M/s Nilachal Iron and Power Ltd. with office at Saraikela aged about 2 years do hereby solemnly affirm and state that I have sufficient knowledge from record and from personal experience to affirm the present affidavit, as under:

1. The present Affidavit is being filed on behalf of M/s Nilachal Iron and Power Ltd. (hereinafter "Nilachal" or "NIPL") in bona fide to bring on record all subsequent developments which are essential for the adjudication of the present O.A.
2. That On 18.07.2023, the Answering Respondent also filed an Additional Affidavit updating this Hon'ble Court regarding the position of facts qua the TORs. That finally vide Additional Affidavit dated 01.09.2023 the Answering Respondent apprised the Hon'ble Tribunal that the modified TORs had been extensively considered and in the 35th meeting of FAC held on 06.06.2023 and the modified TOR was granted to Nilachal. That lastly, vide its additional affidavit dated 20.10.2023, the Answering Respondent

Bijay Kr. Kar
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Seraikella-Kharsawan



Identified by me
Kunal Raha
Advocate
11/11/2024

Kunal Raha
Enroll. No.: 791709
Civil Court, Seraikella
Mobile No. 7004266

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informed this I.d. Tribunal that the grant of EC had been deferred as some new compliances were required by the Answering Respondent, mandated by the EAC in its 43rd meeting.

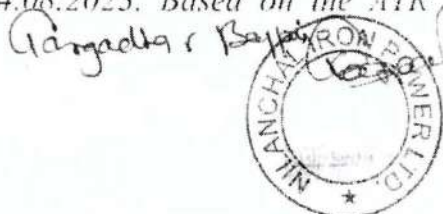
- 3. That the Applicant has already received the modified TOR on 06.06.2023 which is valid up till 05.10.2024. It was incumbent upon the Answering Respondent to obtain the EC during the validity of the TOR.
- 4. That in its 43rd meeting, the Expert Appraisal Committee, considered the proposal dated 17.08.2023 seeking Environment Clearance (EC) submitted by the Respondent. That upon consideration of the Application certain recommendations were made by the EAC and the Respondent was advised to adhere to the same. In light to this, the Application of the Respondent for grant of EC was deferred.



It is submitted that the Answering Respondent immediately began complying with these conditions and submitted the status of the same before the EAC. In the 48th meeting of the expert appraisal committee -(industry-I sector), held from 08.11.2023 to 09.11.2023, the following observation was made regarding the compliances made by the Answering Respondent:

The Status of compliance of earlier EC was obtained from Regional Office, Ranchi vide letter no. 103- 270/10/EPE/1029, dated 10.04.2023 in the name of M/s. Nilachal Iron & Power Limited. It was noted in the CCR that some conditions were partially complied. Subsequently, Action taken report (ATR) regarding the partially/non-complied condition was submitted to Regional officer MoEF&CC, Ranchi vide letter no. NII, dated 04.08.2023. Based on the ATR submitted the IRO visited the

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Seraikella-Kharsawan



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Kamal Raut
Advocate
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Kunal Chandra
Advocate
Enroll. No.: 791
Civil Court, Seraik
Mobile No.700428

plant on 27.09.2023 and issued CCR dated 12.10.2023. The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance. The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO, Ranchi vide letter dated 17.10.2023."



6. That the EAC conducted a detailed analysis of the status of compliances being made by the Respondent and in conclusion observed as follows:

"In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance subject to uploading the written submission on portal under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:"

A copy of the relevant portion of the Minutes of the 48th meeting of the expert appraisal committee -(industry-I sector), held from 08.11.2023 to 09.11.2023 is attached hereto and marked as ANNEXURE AR-I.

7. That thus, it is most respectfully stated that the Answering Respondent is conducting its operations as per law. That the Answering Respondent has also deposited the penalty imposed

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(11/11/2024)

previously for its infractions, if any. That in the interest of justice, the said subsequent developments are important and thus, in its bona fide functioning, the Answering Respondent is placing the same before this Hon'ble Tribunal.

8. That it is thus, prayed that the present O.A. merits disposal in light of these developments.



Gangadhar Bajpai
11/01/2024
DEPONENT
NIA CHILIRON POWER LTD.

Kunal Rath Advocate
11/01/2024

VERIFICATION:

Verified at Seraikella on this 11th day of January 2024 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Gangadhar Bajpai
11/01/2024
DEPONENT
NIA CHILIRON POWER LTD.

Kunal Rath Advocate
11/01/2024

Solemnly declared and affirm before me by Sri/Smt. Gangadhar Bajpai identified by Sri Kunal Rath Advocate, Seraikella Today this the 11th day of January 2024.

Kunal Rath Advocate
Enroll. No.: 791/09
VII Court, Seraikella
bile No. 7004268903

M. K. ...
NOTARY
SERAIKELLA
Seraikella-Kharsaw
11/01/2024

	environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
8.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
11.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant by NILACHAL IRON AND POWER LTD located at SARAIKELA KHARSAWAN, JHARKHAND

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/JH/IND1/439143/2023	IA-J-11011/662/2008-IA-II(IND-I)	17/08/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.4.2. Project Salient Features

[Proposal No. IA/JH/IND1/439143/2023, File No. F. No. 11011/662/2008-IA-II(I)]
 [Consultant : Envirotech East Pvt. Ltd.; Valid upto 12.09.2025]

- 1.
2. M/s. Nilachal Iron & Power Limited has made an online application vide proposal no. IA/JH/IND1/439143/2023 dated 17.08.2023 along with copy of EIA report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and being appraised at Central Level.

1. Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on November 7, 2023].

Details submitted by Project proponent

1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
06.08.2020	22 nd meeting of REAC held on 26-28 th August, 2020	Terms of Reference	06.09.2020	05.10.2024
04.01.2021	28 nd meeting of REAC held on 18-21 st January, 2021	Amendment in ToR (Change of capacity of WHRB based Captive Power Plant from 35 MW to 45 MW)	12.02.2021	
29.05.2023	35 th meeting of EAC held on 6 th June, 2023	Amendment of TOR (under violation category)	21.07.2023	

1. The project of M/s. Nilachal Iron & Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan in the state of Jharkhand is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.

1. Environmental Site Settings:

Sl. No.	Particulars	Details submitted by PP	Remarks																											
1	Total Land	Total land requirement 34.80 Ha (86.00 Acres) Private Land : 59.78 Acres Govt. Land : 26.32 Acres	-																											
2	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Land is acquired by the company.																												
3	Existence of habitation & involvement of R&R, if any.	<p>Project site: Nil</p> <p>Study Area:</p> <table> <thead> <tr> <th></th> <th>Habitation Distance (Km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Raghunathpur</td> <td>0.25</td> <td>WEST</td> </tr> <tr> <td>Raipur</td> <td>1.0</td> <td>NORTH</td> </tr> <tr> <td>Ratanpur</td> <td>0.5</td> <td>WEST</td> </tr> <tr> <td>Kanki</td> <td>0.6</td> <td>EAST</td> </tr> <tr> <td>Raimara</td> <td>1.0</td> <td>EAST</td> </tr> <tr> <td>Manipur</td> <td>1.25</td> <td>NORTH EAST</td> </tr> <tr> <td>Karangura</td> <td>0.65</td> <td>SOUTH</td> </tr> <tr> <td>Gidibera</td> <td></td> <td></td> </tr> </tbody> </table>		Habitation Distance (Km)	Direction	Raghunathpur	0.25	WEST	Raipur	1.0	NORTH	Ratanpur	0.5	WEST	Kanki	0.6	EAST	Raimara	1.0	EAST	Manipur	1.25	NORTH EAST	Karangura	0.65	SOUTH	Gidibera			Status of R&R
	Habitation Distance (Km)	Direction																												
Raghunathpur	0.25	WEST																												
Raipur	1.0	NORTH																												
Ratanpur	0.5	WEST																												
Kanki	0.6	EAST																												
Raimara	1.0	EAST																												
Manipur	1.25	NORTH EAST																												
Karangura	0.65	SOUTH																												
Gidibera																														

Sl. No.	Particulars	Details submitted by PP	Remarks
		1.5 NORTH EAST Baijnathpur 2.0 WEST Manoharpur 1.5 WEST Tilepada 1 SOUTH WEST	
4	Latitude and Longitude of all corners of the project site	Point Lat Long TRC 22°53'08.05"N 86°4'9.66"E BRC 22°52'17.31"N 86°03'50.98"E TLC 22°53'8.52"N 86°3'47.65"E BLC 22°52'20.95"N 86°3'42.36"E	
5	Elevation of the project site	170 M above mean sea level.	
6	Involvement of Forest land if any.	No forest land is involved	
7	Water body (Rivers, Lakes,	Project Site: Nil.	

Sl. No.	Particulars	Details submitted by PP	Remarks
	Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	Study Area: Subarnarekha River is flowing at a distance of about 3.5 kms. in North direction w.r.t the Project Site. Kharkai River is flowing at a distance of about 9.0 kms. in South direction w.r.t the Project Site. Besides, there are several ponds / small nallas existing within the study area.	
8	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	Nil	

1. The existing project was accorded environmental clearance Ref. F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009. Consent to Operate for the existing unit was accorded by Jharkhand State Pollution Control Board vide Ir. No.JSPCB/HO/RNC/CTO-14798208/2023/986 dated 06.06.2023. The validity of CTO is up to 30.06.2024.

1. Implementation status of the existing EC:

Sl. No.	Facilities	Units	As per EC dated	Implementation status as on date	Production as per CTO
1	Sponge Iron Plant	1 X 350 TPD + 1800 TPD	24.12.2009	1X350 TPD & 2 X 100 TPD	1X350 TPD & 2 X 100 TPD
2	Blast Furnace	3,50,000 TPA	24.12.2009	Not implemented	-
3	Pelletisation plant	6,00,000 TPA	24.12.2009	Not implemented	-
4	Coal Washery	13,00,000 TPA	24.12.2009	Not implemented	-
5	SMS	7,00,000 TPA	24.12.2009	Not implemented	-
6	Captive Power Plant	75 MW	24.12.2009	12 MW (WHRB)	12 MW (WHRB) applied
7	Rolling Mill	7,00,000 TPA	24.12.2009	Not implemented	-
8	Oxygen Plant	1000 TPD	24.12.2009	Not implemented	-

1. The unit configuration and capacity of existing and proposed project is given as below:

S. N.	Plant Equipment / Facilities	Existing facilities as per EC F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009.								Proposed unit		Final (Existing + Proposed)	
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO					
		Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.
1	Sponge Iron Plant	3150 TPD	6,45,000 TPA	550 TPD	6,65,000 TPA	2600 TPD	4,80,000 TPA	550 TPD	6,65,000 TPA	2 X 600 TPD	3,96,000 TPA	1750 TPD	5,61 T.
2	SMS (INDUCTION FURNACE)	-	7,00,000 TPA	-	NIL	-	7,00,000 TPA	-	NIL	3 x 10 T & 4 X 15 T	2,97,000 TPA	3 x 10 T & 4 X 15 T	2,97 T.

S. N.	Plant Equip ment / Facilities	Existing facilities as per EC F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009.								Proposed unit		Final (Exis + Propos	
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO					
		Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.	Config	Cap.	Config	C
3	ROLLING MILL	-	7,00,000 TPA	-	NIL	-	7,00,000 TPA	-	NIL	-	2,30,000 TPA	-	2,30 T.
4	CAPTIVE POWER PLANT		75 MW	WHRB	12 MW	-	63 MW	WHRB	12 MW (*)	WHRB - 37 MW & 12 MW - AFBC	49 MW	WHRB - 49 MW & 12 MW - AFBC	61

1. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

Sl. No.	Raw Material	Existing Requirement (TPA)	Proposed Requirement (TPA)	Ultimate Requirement (TPA)	Source	Distance (Km.)	Mode of Tran:	
							Rail	Road
Sponge Iron Plant (1,65,000 TPA existing & 3,96,000 TPA proposed)								
1	Iron ore / Pellet	2,80,500	6,73,200	9,53,700	Barbil, Odisha	200		9,53,000
2	Coal	1,65,000	3,96,000	5,61,000	Imported	-		5,61,000
3	Dolomite	9,900	23,760	33,660	Local Market	-		33,600
Steel Melt Shop (2,97,000 TPA)								
1	Pig Iron	-	31,482	31,482	Local Market	-		31,482
2	Sponge Iron	-	2,58,390	2,58,390	In House	-		
3	Scrap / Return Scrap (*)	-	31,185	31,185	In house / Local Market	-		16,525
4	Ferro-Alloys	-	3,564	3,564	Local Market	-		3,564
Rolling Mill (2,30,000 TPA)								
1	Steel Billet / Liquid Steel	-	2,39,200	2,39,200	In House	-		
Captive Power Plant (12 MW AFBC)								
1	Dolo-Char	-	1,12,200	1,12,200	In House	-		
2	Coal	-	44,676	44,676	CCL Mines	250		44,676
							-	16,43,847

1. Existing Water requirement is 620 m³/day, water requirement is obtained from Swarnarekha river and permission for the same has been obtained from Water Resource Department, Govt. Of Jharkhand vide Agreement dated 23.07.2013. The water requirement for the proposed project is estimated as 2,110 m³/day. Thus total of 2730 m³/day of water will be required post expansion. Out of which 2355 m³/day of fresh water requirement will be obtained from Swarnarekha river and the remaining requirement of 375 m³/day will be met from recycled water in process. The permission for drawl of surface water is obtained from Water Resource Department, Govt. Of Jharkhand vide Agreemnt dated 23.07.2013.

1. Existing power requirement of 3.2 MW is obtained from Jharkhand Bijli Vitaran Nigam Limited. The power

requirement for the proposed project is estimated as 59.2 MW, out of which 61 MW will be obtained from Captive Power Plant of 61 MW, balance power will be obtained from Jharkhand Bijli Vitaran Nigam Limited.

1. Baseline Environmental Studies:

Period	From 01.10.2020 to 31.12.2020
AAQ parameters at 8 Locations (min and max)	<ul style="list-style-type: none"> • PM_{2.5} = from 17 µg/m³ to 44 µg/m³ • PM₁₀ = from 48 µg/m³ to 90 µg/m³ • SO₂ = from 4 µg/m³ to 16 µg/m³ • NO_x = from 10 µg/m³ to 37 µg/m³ • CO = from 0.104 µg/m³ to 1.218 µg/m³
Incremental GLC level	<ul style="list-style-type: none"> • PM_{2.5} = 0.66µg/m³ ((Level at 0.5 km in South East Direction) • PM₁₀ = 1.65 µg/m³ ((Level at 0.5 km in South East Direction) • SO₂ = 1.33 µg/m³ ((Level at 1.0 km in East Direction) • NO_x = 1.33 µg/m³ ((Level at 1.0 km in East Direction) • CO = 0.032 µg/m³ ((Level at 1.0 km in East Direction)
Ground water quality at 09 locations	<ul style="list-style-type: none"> • pH: 7.1 to 7.96, Total Hardness: 172 to 320 mg/l, • Chlorides: 58 to 118 mg/l, Fluoride: 0.16 to 0.32 mg/l. • Lead - <0.01 • Zinc <0.05 • Hg - <0.01
Surface water quality at 10 locations	pH: 6.66 to 7.24; DO: 6.4 to 7.5 mg/l and BOD: BDL to 5 mg/l. COD from BDL to 16 mg/l
Noise levels Leq (Day and Night)	58.8 to 70.7 dB(A) for the day time and 45.2 to 54.1 dB(A) for the Night time.
Traffic assessment study findings	<p>Traffic study has been conducted at Govindpur-Jamshedpur Road (Via-Chandil) SH - 43 which is Approximately 0.2 Km from the plant site.</p> <p>Transportation of raw material, fuel & finished product will be done 100% by road.</p> <p>Existing PCU is 2297 PCU/day on SH - 43 and existing level of service (LOS) is:</p> <p>Road</p> <p style="text-align: center;">V (Volume in PCU/day)</p> <p style="text-align: center;">C (Capacity in PCU/day)</p> <p style="text-align: center;">Existing V/C ratio</p> <p style="text-align: center;">LOS</p> <p>SH-43</p> <p style="text-align: center;">2297</p>

	15000
	0.15
	EXCELLENT
	PCU load after proposed project will Be 2297(Existing) + 709 (Additional) PCU/DAY and level of service (LOS) will be:
Road	V (Volume in PCU/day)
	C (Capacity in PCU/day)
	Proposed V/C ratio
	LOS
SH-43	3006
	15000
	0.20
	EXCELLENT
	<i>* Note: Capacity as per IRC : 64 – 1990 code Guide line for capacity for roads.</i>
	Conclusion: The level of service will be excellent after including additional traffic due to proposed project.
Flora & Fauna	Presence of schedule I fauna - None Endangered Flora - None

1. The details of solid waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Solid Waste	Generation (TPA)			In plant utilisation (TPA)	Managed outside of plant (TPA)	Manag
		Existing Units	Proposed Units	Ultimate			
SPONGE IRON PLANT							
1	Dolo-Char	33,000(*)	79,200	1,12,200	1,12,200		To be used boiler for power gene
2	Dust from APCDs	34,650	83,160	1,17,810		1,17,810	To be usec making / making.
STEEL MELTING SHOP							
1	IF Slag		40,689	40,689		40,689	Approx. 10 (4,068 TPA recovered slag. Aft recovery

Sl. No.	Solid Waste	Generation (TPA)			In plant utilisation (TPA)	Managed outside of plant (TPA)	Manag
		Existing Units	Proposed Units	Ultimate			
							36,521 TPA be used construction
2	Scale from CCM		8,910	8,910	8,910		To be re Induction Fi
3	Dust from APCDs		2,970	2,970		2,970	To be usec making / making.
ROLLING MILL							
1	Mill Scale		3,450	3,450		3,450	To be sold Ferro-Alloy
2	Scrap/end cut		5,750	5,750	5,750		To be re Induction Fi
CAPTIVE POWER PLANT - AFBC							
1	Bottom Ash		11,894	11,894		11,894	To be use land filling
2	Fly Ash		47,576	47,576		47,576	To be usec making / making.
	TOTAL	67,650	2,83,599	3,51,249	1,26,860	2,24,389	

1. Public Consultation:

Details of advertisement given	23rd August, 2021 in Hindi newspaper "Hindustan"
Date of public consultation	27 th September, 2021
Venue	Football Ground, Village - Ratanpur, P.O. & P.S. - Kandra, Dumra Panchayat, Dist.- Saraikela-Kharswan, Jharkhand.
Presiding Officer	Additional District Magistrate, Saraikela-Kharswan.
Major issues raised	<ul style="list-style-type: none"> • Generation of employment for the local people. • Adequate pollution control measures.

Action plan as per MoEF&CC O.M. dated 30/09/2020

Concerns raised during Public Hearing	Physical Activity and Action Plan	Particulars	Year of Implementation			Total Expenditure (Rs. in Lakhs)
			1st Year	2nd Year	3rd Year	
Generation of employment for the local people	In the proposed project, top most priority will be given to the local people based on their academic / vocational qualification.	Physical Target (3 Years)	Construction of a 2 – room building (total carpet area: 1200 sq.ft.) with infrastructure development like installation of 4 sewing machines, 4 computer systems & 2 machines for making hand craft			

Concerns raised during Public Hearing	Physical Activity and Action Plan	Particulars	Year of Implementation			Total Expenditure (Rs. in Lakhs)
			1st Year	2nd Year	3rd Year	
			items along with necessary raw materials for training purpose.			
	Skill development to unemployed local youths through National Skill Development Corporation, Govt. of India Scheme. Construction of a building along with the necessary infrastructures for this purpose like different machineries for industries.	Budget (Rs. In Lakhs)	30	15	-	45
To maintain the environmental norms, to take adequate measures for pollution control and to operate the air pollution control devices regularly	Adequate control measures like installation of ESP, Bag Filters comprising of PTFE membrane bags, dust suppression system, fume extraction system, sprinklers & stacks of adequate height at relevant places will be installed.	Physical Target (3 Years)	Most of the pollution control measures have been taken for the projects implemented under violation. *The shall be installed for AFBC boiler which is yet to be installed			
To maintain the environmental norms, to take adequate measures for pollution control and to operate the air pollution control devices regularly	Air borne dust shall be controlled by mobile water tanker inside the plant premises.	Physical Target (3 Years)	Most of the pollution control measures have been taken for the projects implemented under violation. *The shall be installed for AFBC boiler which is yet to be installed			
	Maintenance of air pollution control equipment shall be done at regular intervals.					
	All roads shall be paved on which movement of raw materials or products will take place inside the plant premises.					
	No waste water will be discharged outside the plant area. The plant is designed as a zero-discharge plant. The entire wastewater will be recirculated and recycled.					
	The equipment shall comply with the Statutory limit of 85 dB(A) (at 1 m. from the source). Noise Reduction Systems will be provided.					
Total Budget - in addressing the issues raised in Public Hearing Rs. 45 Lakhs						

BUDGETARY ESTIMATE FOR NEED BASED ACTIVITIES

Need Based Activities	Particulars	Year of Implementation			Ex (R)
		1st Year	2nd Year	3rd Year	
Construction / repairing of village roads (*)	Physical Target	10 Km.	5 Km	-	
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	50	25	-	
Solar Light Arrangement for villages (*)	Physical Target	80 Nos.	30 Nos.	-	
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	16	6	-	
Development of Drinking Water Infrastructure - 30 numbers Tube well / Hand Pump in nearby villages/schools	Physical Target	20 No.	10 No.	-	
	Village	Ratanpur, Raipur, Raghunathpur, Manoharpur	Gidibera, Durang, Baijnathpur	-	
	Budget in Rs. lakh	12	6	-	
Garbage Collection from villages and suitable disposal arrangement	Physical Target				
	Budget in Rs. lakh	15	-	-	
Support to local Medical Health Center and arrangement of Health Check-up camp	Physical Target				
	Budget in Rs. lakh	50	30	15	
Support to local schools by developing infrastructure /arranging cultural program/ sports	Physical Target				
	Budget in Rs. lakh	100	40	-	
Construction / repairing of local drains/culverts (*)	Physical Target				
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur		
	Budget in Rs. lakh	65	25	-	
Construction of 15 no of ground water Recharging system for rainwater in nearby villages	Physical Target	10	5		
	Village	Ratanpur, Raghunathpur, Raipur, Manoharpur	Gidibera, Durang, Baijnathpur		
	Budget in Rs. lakh	20	10		
		TOTAL			

Note: (*) - Maintenance will come under company's CSR budget

M/s. NIPL has earmarked **Rs. 530 lakhs** towards addressing PH issues and need based issues, details is given below:

Budgetary Estimate towards addressing the issues raised in Public Hearing	Rs. 45 Lakhs
Budgetary Estimate towards Need Based activities	Rs. 485 Lakhs
TOTAL	Rs. 530 Lakhs

Adoption of Raghunathpur Village

Undertaking w.r.t to Village adoption is submitted.

Village	Distance (Km)	Direction
Raghunathpur	0.25	WEST

1. Existing capital cost of project was Rs. 177.57 Crores. The capital cost of the proposed project is Rs. 493.03 Crores and the capital cost for environmental protection measures is proposed as Rs. 50.74 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 4.90 Crores. The employment generation from the proposed project / expansion is 1655. The details of cost for environmental protection measures is as follows:

Sl. No.	Description of Item	Existing (Rs. In Crores)		Proposed (Rs. In Crores)	
		Capital Cost	Recurring Cost	Capital Cost	Recurring Cost
1	Air Pollution Control / Noise Management	14.0	1.50	38.00	3.60
2	Water Pollution Control	1.0	0.10	0.59	0.05
3	Environmental Monitoring and Management	1.0	0.25	6.50	1.25
4	Green Belt Development (*)	0.08		0.35	-
5	Addressal of Public Consultation concerns			5.30	-
6	Details of adoption of villages, if any				

Note: (*) - 10 years maintenance cost has been included in the Capital cost for green belt development

1. The PP have developed green belt in an area of 8.85 Ha (21.86 acre) comprising of 22,000 saplings. Total Green belt area will be 13.92 Ha (34.40 Acres), i.e. 40% of the total project area, after expansion. The plant species selected for greenbelt are mainly the native species. These saplings are planted in 2-3 rows with 10m to 15m width with a tree density of about 2500 trees/ha.

Total Plant Area	34.80 Ha (86.00 Acres)
Total Area earmarked for Green Belt Development	13.92 Ha (34.40 Acres), i.e. 40% of the total project area.
Total Number of Trees to be Planted [@2500 trees per hectare]	34,800 No. Trees
EXISTING	
Green Belt Area already developed	8.85 Ha (21.86 acre)
Number of Trees already planted	22,000 No. Trees
PROPOSED	
Green Belt Area to be developed	5.07 Ha. (12.54 Acres)
Number of trees to be planted	12,800 (34,800 - 22,000) No. Trees
Balance 12,800 Plantation to be done	By the end of coming monsoon season (2024)

1. Summary of Violation under EIA Notification, 2006:

M/s. Nilachal Iron & Power Limited (NIPL) applied for Environmental Clearance (EC) for proposed expansion of its existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. Accordingly, Terms of Reference (TOR) issued by MoEF&CC., Ref. File No. J-11011/662-2008-IA II (I), dated 06.09.2020 and TOR was amended on 12.02.2021, Amendment due to change in WHRB based CPP capacity from 38 MW to 45 MW. However, due to COVID – 19 pandemic, number of local residents lost their job and there was a huge demand of employment. To cope with the unprecedented socio-economic situation, the company was almost compelled to commence part of the project implementation of its above mentioned expansion proposal, which was violation of EIA Notification, 2006 and its subsequent amendment.

1. Penalty Calculation

In compliance of Hon'ble NGT order, dated 05.01.2023, JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments. (Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021).

BASE OF THE CALCULATION:**I. Construction status**

NIPL has installed (under violation) the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 2,30,00.00 TPA Rolling Mill and 37 MW capacity WHRB Power Plant.

S.N	Unit	Constructed Units	Investment	
			Date of Operationalization	Investment (In crores)
1	Sponge Iron Plant	(1x600 TPD)	24-07-2022	107.35
		(1x600 TPD)	Not in operation	78.22
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)	21-03-2022	29.24
		(4x15 T)	Not in operation	41.32
3	Rolling Mill (Liquid Steel)	2,30,000 TPA	21-03-2022	43.88
4	Captive Power Plant	37MW WHRB	Not in operation	119.02
Total Investment (in crores) =				419.03

II. Operational Status

The capacity of 1x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop and 2,30,00.00 TPA Rolling Mill fully functional and maintained.

S. N	Unit	Under Production	Production FY-2021-22	Production FY-2022-23
1	Sponge Iron Plant	(1x600 TPD)	-	95,846.29
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)	22,547.56	72,490.19
3	Rolling Mill (Liquid Steel)	2,30,000 TPA	1,091.37	56,289.10

III. Financial Year Wise Turnover

Total turnover from the expanded project (under violation) is about 469.16 crores in the 2021-22 and 2022-23 financial year.

S. N	Unit	Under Production	Turnover (in crores) FY-2021-22	Turnover (in crores) FY-2022-23
1	Sponge Iron Plant	(1x600 TPD)	21.87	447.29
2	Steel Melting Shop (SMS) with matching LRF & CCM	(3x10 T)		
3	Rolling Mill (Liquid Steel)	2,30,000 TPA		

Turn over in 2021-22 – Rs. 21.87 Crores

Turn over in 2022-23 – Rs. 447.29 Crores

TOTAL TURNOVER – Rs. 469.16 CRORES

PENALTY CALCULATION

Penalty = 1 % of the Project Cost + 0.25% of the turnover
 = 1% of Rs. 419.03 Crores + 0.25% of Rs. 469.16 Crores
 = Rs. 4.1903 Crores + Rs. 1.1729 Crores
 = Rs. 5,36,32000 /-

Penalty amount was determined based on the calculation mentioned in the MoEF&CC O.M. dated 07.07.2021 (i.e. 1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation)

1. Remediation Plan

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			Tot (Rs. In
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Land Environment					
	A	Assistance to farmers by providing seedlings, manure and Biofertilizers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
	B	Providing Bund maker, Ridger, plough for agriculture purpose to the farmers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
2	Air Environment					
	A	Repairing/Concreting of village roads for better connectivity in the villages.	Roads (Concreting) in Village Pendebera, Dumra	Roads (Concreting) in Village Raghunathpur, Gidhibera	Road (Repairing) in Village Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	15	10	2	2
	B	Avenue Plantation, Plantation in Schools, Health centres etc.	5,000 saplings in Raghunathpur, Raipur, Ratanpur	3,000 saplings in Pindebera, Kunki	2,000 saplings in Dumra, Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2.5	1.5	1.5	5.
	C	Solar Panels in schools	Schools in Raghunathpur, Kunki, and Gidhibera	Schools in Bankipur, Ramaira and Kandra	Schools in Dumra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	4	3	1.5	8.
3	Water Environment					
	A	Renovation of village	Raghunathpur	Manoharpur ,	1 pond from	

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	Total (Rs. In)
		ponds (Includes Cleaning / desiltation, concrete Lining and plantation)	and Bajjnathpur 1 Pond from each village	Dumra 1 pond from each village	Raipur village	
		BUDGETARY PROVISION (Rs. in Lakhs)	5	5	2	12
	B	Rain water harvesting pit in schools	Raghunathpur - 2 pits and Kunki - 2 pit	Gidhibera - 1 pits Hurang - 1 pit	Bankipur - 1 pits Kandra - 1 pit	
		BUDGETARY PROVISION (Rs. in Lakhs)	10	5	5	20
	C	Drinking water facilities at schools / anganwari kendra and health centre	Raghunathpur and Gidhibera (2 schools and 1 Anganwari Kendra)	Dumra Health Centre, School and Anganwari	Schools in Bankipur, Kandra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	1.5	1	1	3.5
4	Noise Environment					
	A	Providing ENT related equipments in Dumra Health Centre.				
		BUDGETARY PROVISION (Rs. in Lakhs)	5			5
	B	Hearing Aid to the Oldage Citizens				
		BUDGETARY PROVISION (Rs. in Lakhs)	2	1		3
4	Biological Environment					
	A	Adoption of Land in nearby area for development of green belt				
		BUDGETARY PROVISION (Rs. in Lakhs)	10			10
					Total	

1. Natural & Community Resource Augmentation Plan

Sl. No.	Activity Description	Physical Target (Year Wise)			Total
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Installation of Bio-degradable waste				

Sl. No.	Activity Description	Physical Target (Year Wise)			Tot
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
	converter (Make: Reddonatura, Capacity: 75 kg/day) - Common for Raghunathpur, Raipur and Ratanpur.				
	BUDGETARY PROVISION (Rs. in Lakhs)	5			5
2	Providing 3R Waste Containers at schools, health center and Anganwari Kendra to facilitate Swachh Bharat Mission.				
	BUDGETARY PROVISION (Rs. in Lakhs)	1	0.25	0.25	1.5
3	Veternary Clinic facility in Raghunathpur Samudaik Bhawan				
	BUDGETARY PROVISION (Rs. in Lakhs)	2	2	2	6
4	Renovation of Community Hall	Raghunathpur & Raipur	Dumra & Manoharpur		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
5	Renovation of School building	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	4	2		6
6	Development of Play ground at Raipur				
	BUDGETARY PROVISION (Rs. in Lakhs)	1			1
7	Sanitary unit renovation in Health Centre / schools	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
				Total	31.

1. **Summary of Remediation Plan, Natural & Community Resource Augmentation Plan**

S.No.	Aspects	Budget (Rs. In Lakhs)
1.	Estimated Cost on remediation plan based on the damage assessment due to violation	104.50
2.	Natural & Community Resource Augmentation Plan	31.50
	Total	136.00

1. **Details of the Court Cases:**

Case No. - O.A. 426/2021

1.	Complaint was lodged to The Hon'ble Chairperson, National Green Tribunal. The Complaint was lodged by Mr. Dasai Munda on	Date of complaint - 18.06.2021
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	behalf of Jharkhand Adivasi Janakalyan Morcha.	
2.	Hon'ble NGT has passed three (3) orders/directions	Order – dated 25.01.2022
		Order – dated 12.09.2022
		Order – dated 05.01.2023

SL. NO.	ORDER/ DIRECTION	COMPLIANCE
1	Hon'ble NGT Order dated 25.01.2022	
	Hon'ble NGT ordered to know the Factual position through site visit of a Joint committee, comprising of CPCB, JSPCB, SEIAA, District Magistrate, Saraikela -Kharswan	Hon'ble NGT mandated site visit took place on 29.03.2022 : Report Summary: <ul style="list-style-type: none"> • Induction Furnace, CCM, Rolling Mill - Construction, Erection Done (without having any EC). • Joint Committee put 9 (nine) recommendations on their notes. <p>After the NGT mandated visit, the Joint Committee put 9 (nine) recommendations on their notes.</p> <p>M/s. Nilachal Iron & Power Limited submitted point-wise compliance of the Joint Committee recommendations.</p>
2	Hon'ble NGT Order dated 12.09.2022	
	Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months.	Report of the Joint Committee has been filed on 11.09.2022
3	Hon'ble NGT Order dated 05.01.2023	
	Order/Direction – 1 Rs.23,62,500 deposited by NIPL towards environmental compensation (*) - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the Hon'ble NGT within three months.	<ul style="list-style-type: none"> • Meeting held on 03.03.2023 • Presents : Official from JSPCB, DFO, DC Saraikela-Kharswan • DFO suggested to spend Rs. 23,62,500 towards plantation in the plant surrounding area, which was resolved anonymously. <p>Further, the plant site was visited by the team of Govt. officials on 08.04.2023. Detail action plan was prepared about the plantation programme.</p> <p>Accordingly, Vide letter Ref. No. B-733, dated 10.04.2023, JSPCB released fund to DFO, Saraikela Forest Division for carrying out plantation work in NIPL plant nearby areas.</p>
	Order/Direction – 2 JSPCB was directed to take appropriate proceedings for imposition of environmental compensation.	<ul style="list-style-type: none"> • JSPCB asked NIPL about the status of 12 MW CPP-09.02.2023

SL. NO.	ORDER/ DIRECTION	COMPLIANCE
		<ul style="list-style-type: none"> • NIPL complied against JSPCB letter, dated 09.02.2023 • Filing complaint case against NIPL by JSPCB as per Environment Protection Act, 1986, u/s.19 (APPROVAL)- 06.04.2023 • JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments - 21.03.2023 <p>(Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021)</p> <ul style="list-style-type: none"> • NIPL deposited the penalty amount Rs. 5,36,32,000 in favour of JSPCB under the above said notifications there on -05.04.2023
	<p>Order/Direction – 3</p> <p>Hon'ble NGT directed M/s. Nilachal Iron & Power Limited (the violator) to submit EC compliance, CSR, GBD and the application for EC of expansion within three months.</p>	<p>EC compliance, CSR, GBD – submitted on 20.03.2023</p> <p>M/s. NIPL had applied to MoEF&CC for the grant of Amended TOR (under the category of violation).</p> <p>Amended TOR was granted on 21.07.2023. (the same was placed before the Hon'ble NGT Principal Bench vide an affidavit)</p> <p>M/s. Nilachal Iron & Power Limited has applied for Environmental Clearance as ordered by Hon'ble NGT. The entire compliance have been placed before the Hon'ble NGT vide affidavit.</p>

Certified compliance report from Regional Office

1. The Status of compliance of earlier EC was obtained from Regional Office, Ranchi vide letter no. 103-270/10/EPE/1029, dated 10.04.2023 in the name of M/s. Nilachal Iron & Power Limited. It was noted in the CCR that some conditions were partially complied. Subsequently, Action taken report (ATR) regarding the partially/non-complied condition was submitted to Regional officer MoEF&CC, Ranchi vide letter no. NIL dated 04.08.2023. Based on the ATR submitted the IRO visited the plant on 27.09.2023 and issued CCR dated 12.10.2023. The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance. The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO, Ranchi vide letter dated 17.10.2023.

Sl. No.	Fact	Date	Remarks
1	IRO, Ranchi visited the NIPL Plant	28.03.2023	
2.	CCR issued by IRO, Ranchi	10.04.2023	3 conditions were noted as partially complied. 5 conditions were noted as Being complied with assurance.

Sl. No.	Fact	Date	Remarks
3.	ATR submitted by NIPL	04.08.2023	
4.	IRO, Ranchi visited the NIPL Plant	27.09.2023	
5	CCR issued by IRO, Ranchi	12.10.2023	The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition. With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance.
6.	ATR submitted by NIPL	17.10.2023	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remarks IRO, based on plant visit dated 27.09.2023
1	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB. Specific Condition (x)	It was observed that there was unsystematic storage of raw materials as well as other solid waste materials in the plant. Further, construction of roads and other improvement facilities within the plant premises was also noticed - PARTIALLY COMPLIED	It was observed that the project proponent have systematised storage of raw materials. They have earmarked separate areas for storage of various raw materials. Construction of 2 additional sheds have been made for storage of coal and char after the inspection on 20.03.2023. The project authorities have constructed 4 sheds earlier for storage. Presently there are 06 sheds. The raw materials in open were observed to be partly covered. Complete covering of raw materials is needed. Roads have been made concrete and water sprinklers have been installed at loading and unloading sites. Remarks: Being Complied but further action is needed.	It is respectfully submitted that all the raw material store under the shed remaining coal is covered with tarpaulin control the dust emission.
2	As proposed, green belt shall be developed in 58 acres (34%) of the total project area of 176.33 acres within and around the plant premises as per the CPCB guidelines in consultation with DFO. Specific Condition (xiii)	The project authorities are to submit an action plan with implementation schedule for Green Belt Development- PARTIALLY COMPLIED	It was observed that the project has carried out mass plantations within the industrial plant during this monsoon season, 2023 .As per the PP new plantations, around 7000, have been done in the project after the last inspection dated 28.03.2023.	In the present scenario of 60.87 Acres exist in area green belt has developed on 21.8 land comprising of 22000 saplings. For additional 17 greenbelt development 12,250 plants were

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remarks by IRO, based on plant visit dated 27.09.2023
			<p>As per the reports submitted by PP, a total of 22000 saplings have been planted over 21.86 acres of land.</p> <p>As per the Action Plan submitted, it is committed that they would achieve 40% of total land cover in plantation i.e. 34.40 acres out of 86.0 acres during the current financial year. PP should ensure survival of the new plantations done.</p> <p>Remarks: Partially Complied but action being taken for compliance.</p> <p>Plan related to plantations has been submitted by the project.</p>	completed within the 2024 financial year.
3	<p>The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and State Government.</p> <p>General Condition (i)</p>	<p>The project has obtained Consent to Operate (CTO) from Jharkhand State Pollution Control Board (JSPCB) vide letter no. JSPCB/HO/ RNC / CTO-14798208/2023 / 986 DATED 06.06.2023 which is valid upto 30.06.2024.</p> <p>Remarks: Complied</p>	<p>The project has obtained Consent to Operate (CTO) from Jharkhand State Pollution Control Board (JSPCB) vide letter no. JSPCB/HO/ RNC / CTO-14798208/2023 / 986 DATED 06.06.2023 which is valid upto 30.06.2024.</p> <p>Remarks: Complied</p>	
4	<p>Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices like Electrostatic precipitator (ESP), gas cleaning plant, multi cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 Mg/Nm³. At no time the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be</p>	<p>The project authorities have assured that in case of reading of emission exceed the prescribed limits, they would shutdown the plant immediately - BEING COMPLIED WITH AN ASSURANCE</p>	<p>It was observed at site that the project has DRI plant is directly connected to WHRB for 12 MW CPP. ESP is installed in between the DRI plant and WHRB and the gases pass through it continuously so that dust and particulate matter are removed.</p> <p>Air bag filters have been installed are also for suction of the dust in a continuous process from conveyors, material handling equipments and</p>	<p>It is respectfully submitted that there was a mal problem with PM10 at admin block which has been rectified and now working properly. The recorded value is within standard limit of 10 and successfully transmitted to the JSPCB portal.</p>

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remarks IRO, based on plant visit dated 27.09.2023
	<p>automatically stopped in case emission level exceeds limit.</p> <p>Specific Condition (ii)</p>		<p>product handling equipments. Further, the project has installed Continuous emission monitoring system (CEMS) and continuous air quality monitoring system (CAQMS) have been installed in the plant. Both, CEMS and CAQMS real-time data are directly being transmitted to the JSPCB and CPCB portals by registered vendor of M/s Forbes Marshall and Knowledge lens service provider. Monthly monitoring of two stacks and 4 fugitive and ambient monitoring locations is being done. From the PM10 Analyser readings in the on-line portal of JSPCB, it was noted that PM10 value at one station Kata was within the standard limits whereas at Admin station location, it recorded 123.17 mg/Nm³. The project proponent has informed this Office that "they have found similar baseline data in one station and the same has been intimated to their service provider" and "it would be resolved within one week". Further, the project authorities have reported that the Kiln 2 and Kiln 3 were shut down on 13.06.23 due to maintenance.</p> <p>Remarks: Partially Complied</p>	
5	<p>In plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings. Product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and</p>	<p>It has been assured by the project authorities that once the construction of road activities are completed within one month, they would control the fugitive emissions. - BEING COMPLIED WITH AN</p>	<p>Roads within the industrial plant has been made concrete. (photos at Point no. 7) Trucks carrying raw materials have been seen to be covered with tarpaulin. Dry fog dust control equipment has been installed at charcoal hopper, Product house and screen</p>	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by against the remarks by IRO, based on plant visit dated 27.09.2023
	material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinkler shall be provided at coal handling plant. Specific Condition (iv)	ASSURANCE	areas as well as in material handling area. (photos at Point no. 7) It was observed that water sprinklers have been installed along the roads. Remarks: Being Complied	
6	Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / code of practice issued by the CPCB shall be followed. New standards issued by the ministry for the sponge iron plant in May, 2008 shall be followed. Specific Condition (viii)	It was noted that roads are being constructed with concrete and water sprinklers have been installed all along. However, construction activities of roads and permanent drains are causing dust emission.- BEING COMPLIED WITH AN ASSURANCE	It was observed that concrete roads have been constructed and water sprinklers are also installed along the roads for control of fugitive emissions and dust control. Remarks: Being Complied	
7	Vehicular pollution due to transportation of raw materials and finished goods shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of raw materials and finished products. Specific Condition (ix)	It was also observed that at the sites of loading and unloading, dry fog water system has been installed. But efficiency and frequency of water spraying needs to be installed. It was assured by the project authorities that fugitive emissions shall be controlled within one month during which construction of roads and drains shall be completed.- BEING COMPLIED WITH AN ASSURANCE	During the inspection, it was observed at site that the project has installed Dry fog dust control equipment at charcoal hopper, Product house and screen areas as well as in material handling area. It was observed that water sprinklers have been installed along the roads. Remarks: Being Complied	
8	All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else AFBC boiler shall be installed simultaneously along with the DRI plant to ensure the full utilization of char from the	The project authorities have stored around 5400 Metric Tonnes within their industrial premises. This should be disposed off at the earliest and reported this office. - BEING COMPLIED WITH AN	It was observed at site that the project has disposed of all the char which was stored earlier. From the information submitted with regard to disposal, it is noted that Dolo char generated was about 39346.93 MT and of this,	

Sl. No.	Non-Compliance details	Observations and remarks by IRO, based on plant visit dated 28.03.2023	Observations and remarks by IRO, based on plant visit dated 27.09.2023	Action Taken by IRO, based on plant visit dated 27.09.2023
	beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall be properly disposed off in environment friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant. SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors. Specific Condition (xvi)	ASSURANCE	38,893.77 MT had been sold off to power industry. The rest quantity, 453.16 MT was used in the industrial plant. Remarks: Complied	

1. Action Plan in Compliance to CEPI Guidelines:

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
I.	Air	Stipulated conditions such as:	
(i)		Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.	Stack emission from boiler stacks will be maintained at 30 mg/Nm ³ .
(ii)		CEMS may be installed in all large / medium red category industries (air polluting) and connected to SPCB and CPCB server.	CEMS for 1 X 350 TPD & 2 X 100 TPD Kilns installed and connected to SPCB and CPCB server. CAAQMS have also been installed. CEPI recommendations will be strictly followed in all projects also.
(iii)		Effective fugitive emission control measures should be imposed in the process, transportation, packing, etc.	All material transfer points are connected with suppression water nozzles to avoid the fugitive air. De-dusting is provided for product handling area. Fugitive emissions are suppressed by water sprays in dust prone areas. Every possible effort is made to conserve the raw energy and water resource. Good housekeeping practices are maintained. All vibrating screens shall be covered to prevent dust emission.
(iv)		Transportation of materials by rail/ conveyor belt, wherever feasible.	Sponge Iron from DRI unit will be used in the lower grade for feeding the SMS unit; Hot billets from the SMS unit will be used in the Rolling Mills. The incoming raw material like Iron ore and Coal will be unloaded at Chandil & Birajpur railway siding, but from there it is transported through road. All the trucks for raw material and finished product transportation shall comply with the environmental norms.

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
			TMT bars will be marketed to nearby areas by rail transportation of other raw materials and finishes will be done by road / rail.
(v)		Encourage use of cleaner fuels (pet coke/ furnace oil/ LSHS may be avoided).	Hot billets will be charged in Rolling Mill.
(vi)		Best Available Technology may be used. For example: usage of EAF / SAF / IF in place of Cupola furnace. Usage of Supercritical technology in place of sub-critical technology.	Latest modern technology will be used to produce proposed products. AFBC technology to provide viable alternative to conventional coal-fired and other solid fuel fired technologies.
(vii)		Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	After expansion, approx. 40% of the total plan area of 34.40 acres (~13.92 ha) will be covered under green cover plantation in and around the plant premises.
(vii)		Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Greenbelt/Plantation outside the project premises such as avenue plantation in vacant areas and social forestry done through socio economic developmental activities.
(ix)		Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition.	Internal roads of plant premises will be continuously maintained in good condition. Assessment of carrying capacity of approach roads will be carried out to calculate the transportation load of trucks. Corrective measures will be taken accordingly.
2.	Water	Stipulation of conditions such as:	
(i)		Reuse / recycle of treated wastewater, wherever feasible.	Existing CPP has Air cooled condenser and the new CPP will employ air cooled condenser which will drastically reduce the water consumption. Domestic waste water will be treated in STP and treated water will be re-used for greenbelt development, plantation and dust suppression.
(ii)		Continuous monitoring of effluent quality / quantity in large and medium Red Category Industries (water polluting).	The project will be based on Zero Liquid Discharge (ZLD) technology.
(iii)		A detailed water harvesting plan may be submitted by the project proponent.	Will be complied
(iv)		Zero liquid discharge wherever technologically and economically feasible.	The plant will be a Zero liquid discharge Unit.
(v)		In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	Already installed
3.	Land	Stipulation of conditions such as:	
(i)		Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	After expansion, approx. 40% of the total plan area of 34.40 acres (13.92 ha) will be covered under green cover plantation in and around the plant premises.
(ii)		Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Greenbelt/ Plantation outside the project premises such as avenue plantation in vacant area and social forestry done through socio economic developmental activities.

S.N.	Environment	Mitigation Measures	Measures have been / will be taken by NI
(iii)		Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/ PCCs.	IF slag will be used for road construction and other purposes. Dolochar from the existing Sponge Iron Plants will be used in proposed AFBC boiler. The scales generated from casters will be transferred to Induction Furnace (IF) for reuse. Used oils are industrial lubricating oils which will be used in designated places and sold to authorized vendor. Scrap generated in continuous casting and rolling will be used as return scrap in the IF. Contaminated cotton and wiping clothes collected from units is sent to Common Hazardous Waste Storage and Disposal Facility (CHWTSDF). Fly ash generated from CPP will be sold as a raw material for cement plants and brick manufacturing while bottom ash shall be used for road making and land reclamation.
(iv)		More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing.	Storage and handling of hazardous waste will be done in accordance with provisions of Hazardous Waste Rules, 2016.
4.	Other Conditions (Additional)		
(i)		Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Monitoring of compliance of EC conditions submitted with third party audit every year.
(ii)		The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in c	As per MoEFCC Office Memorandum dated 30.09.2020 and 20th Oct., 2020 and the issues raised during Public hearing, company has prepared Socio-economic development plan for development of the area.

1. The proposal was considered during the 43rd meeting of the EAC for Industry-I sector held on 4th - 5th September, 2023. Proposal was deferred for want of additional information. The deliberations and recommendation is given as below:

Deliberations by the Committee (EAC during 4th - 5th September, 2023)

The Committee noted the following:

- The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
- The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].

3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.
5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

Recommendations of the Committee (EAC during 4th - 5th September, 2023)

In view of the foregoing and after detailed deliberations, the committee recommended to defer the proposal to address the shortcomings enumerated at para above. The proposal may be considered after submission of the requisite information.

1. The proponent submitted the ADS reply vide letter dated 20.10.2023 uploaded on PARIVESH on 20.10.2023. Point-wise reply of ADS is given as below:

Sl. No.	Observation
1	The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crop as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 1:1 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Uni and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report on earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC

Sl. No.	Observation
	<p>is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.</p> <p>Reply by PP:</p> <p>1. Details of Case before Hon'ble National Green Tribunal</p> <p style="text-align: center;">1.</p> <p>Complaint was lodged to The Hon'ble Chairperson, National Green Tribunal.</p> <p>The Complaint was lodged by Mr. Dasai Munda on behalf of Jharkhand Adivasi Janakalyan Morcha.</p> <p>Copy of the complaint letter is enclosed as <u>ANNEXURE - I</u></p> <p>Date of complaint - 18.06.2021</p> <p style="text-align: center;">2.</p> <p>Summary of the Complaint</p> <p>Setting up of Sponge Iron plant, Steel Melting Shop and Rolling Mill without any EC.</p> <p style="text-align: center;">3.</p> <p>A case was filed before the Hon'ble National Green Tribunal (NGT).</p> <p>Case No. O.A. – 426/2021</p> <p style="text-align: center;">4.</p> <p>Hon'ble NGT has passed three (3) orders/directions</p> <p style="padding-left: 40px;">1. Order Dated : <u>25.01.2022</u></p> <p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p style="padding-left: 40px;">1. Order Dated : 12.09.2022</p>

Sl. No.	Observation
	<p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>1. Order Dated : <u>05.01.2023</u></p>
	<p>[Copy of Hon'ble NGT Order is uploaded alongwith ADS reply]</p> <p>SUMMARY OF THE HON'BLE NGT ORDERS</p> <p>A.</p> <p>Order/directions Dated 25.01.2022</p> <p>Ordered to know the Factual position through site visit of a Joint committee, comprising of CPCB, JSPCB, SEIAA District Magistrate, Saraikela -Kharswan.</p> <p>B.</p> <p>Order/directions Dated 12.09.2022</p> <p>Vide order dated 25.01.2022, Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikela Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months. Report of the Joint Committee has been filed on 11.09.2022.</p> <p>C.</p>
	<p>Order/directions Dated 05.01.2023</p> <p>Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>JSPCB is directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>Hon'ble NGT directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p>

Sl. No.	Observation
	<p>1. Compliance to Hon'ble NGT Orders (Latest Status)</p> <p><u>Hon'ble NGT Order / directions, dated 25.01.2022 - COMPLIANCE</u> NGT ORDER DETAILS (O.A. – 426/2021)</p> <p>NGT Direction</p> <p style="text-align: center;">Date of hearing /order</p> <p style="text-align: center;">Order Summary</p> <p style="text-align: center;">Documentary Evidence</p> <p style="text-align: center;">25.01.2022</p> <p>Ordered for site visit of Joint Committee comprising of CPCB, JSPCB, SEIAA, DM to ascertain factual position with respect to the complaint.</p> <p>Copy of the NGT order is uploaded alongwith ADS reply</p> <p>Compliance to the order dated 25.01.2022</p> <p style="text-align: center;">Sl. No.</p> <p style="text-align: center;">Events</p> <p style="text-align: center;">Date</p> <p style="text-align: center;">Documentary Evidence</p> <p style="text-align: center;">1.</p> <p>NGT mandated site visit</p> <p><u>Summary of visit:</u> Induction Furnace, CCM, Rolling Mill - Construction, Erection Done (without having any EC)</p> <p>Committee could not meet Dasai Munda personally, because of inadequate communication address.</p> <p style="text-align: center;">Date of visit 29.03.2022</p> <p style="text-align: center;">Copy of the Joint Committee Report is uploaded alongwith ADS reply</p> <p style="text-align: center;">2.</p> <p>After the NGT mandated visit, the Joint Committee put 9 (nine) recommendations on their notes.</p> <p>M/s. Nilachal Iron & Power Limited has submitted point-wise compliance to the recommendations of Joint Committee.</p>

Sl. No.	Observation				
	<p>14.12.2022</p> <p>Copy of the Compliance to Joint Committee Report is uploaded alongwith ADS reply</p> <p><u>Hon'ble NGT Order / directions, dated 05.1.2023 - COMPLIANCE</u></p> <p>COMPLIANCE TO DIRECTION -1 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p>Direction – 1</p> <p>JSPCB was directed to spend Rs.23,62,500/-, which is deposited by NIPL towards environmental compensation (*) - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>(*) JSPCB issued closure notice against NIPL and the closure was revoked once NIPL deposited the environmental compensation amount i.e. Rs. 23,62,500/- (Copy of the revoke letter is uploaded alongwith ADS reply)</p> <p>Compliance</p> <table border="0" style="margin-left: auto; margin-right: auto;"> <tr> <td style="text-align: center;">Sl. No.</td> </tr> <tr> <td style="text-align: center;">Compliance</td> </tr> <tr> <td style="text-align: center;">Date</td> </tr> <tr> <td style="text-align: center;">Documentary Evidence</td> </tr> </table> <p style="text-align: center;">1.</p> <p>Detail Action Plan report has been sent to NGT.</p> <p style="text-align: right;">09.03.2023 Vide e-mail</p> <p>Details of action plan is uploaded alongwith ADS reply.</p> <p style="text-align: center;">2.</p> <p>Fund Transfer</p> <p>Vide letter dated 10.04.2023 Rs. 23,62,500/- has been issued in favour of DFO for plantation in plant surrounding area</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p>	Sl. No.	Compliance	Date	Documentary Evidence
Sl. No.					
Compliance					
Date					
Documentary Evidence					

Sl. No.	Observation
	<p>COMPLIANCE TO DIRECTION -2 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p>
	<p>Direction - 2</p>
	<p>JSPCB was directed to take appropriate proceedings for imposition of environmental compensation.</p>
	<p>Compliance</p>
	<p style="text-align: center;">Sl. No.</p>
	<p style="text-align: center;">Compliance</p>
	<p style="text-align: center;">Date</p>
	<p style="text-align: center;">Documentary Evidence</p>
	<p style="text-align: center;">1.</p>
	<p>JSPCB asked NIPL about the status of 12 MW CPP</p>
	<p style="text-align: center;">09.02.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">2.</p>
	<p>NIPL complied against JSPCB letter, dated 09.02.2023</p>
	<p style="text-align: center;">16.02.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">3.</p>
	<p>Filing complaint case against NIPL by JSPCB as per Environment Protection Act, 1986 (APPROVAL)</p>
	<p style="text-align: center;">06.04.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">4.</p>
	<p>As per the Hon'ble NGT order JSPCB imposed penalty of Rs. 5,36,32,000 against NIPL</p>
	<p style="text-align: center;">21.03.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">5.</p>
	<p>NIPL deposited the penalty amount Rs. 5,36,32,000</p>
	<p style="text-align: center;">05.04.2023</p>
	<p>Copy of the letter is uploaded alongwith ADS reply.</p>
	<p style="text-align: center;">6.</p>

Sl. No.	Observation												
	<p>NIPL has informed MoEF&CC about this payment against violation) 07.04.2023</p> <p>Copy of the letter is uploaded alongwith ADS reply.</p> <p>COMPLIANCE TO DIRECTION - 3 NGT ORDER DETAILS (O.A. – 426/2021) - DATE 05.01.2023</p> <p>Direction - 3</p> <p>Hon'ble NGT directed NIPL to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p> <p>Compliance</p> <table border="1" data-bbox="784 793 1411 1587"> <thead> <tr> <th data-bbox="784 793 940 839">Sl. No.</th> <th data-bbox="784 839 940 907">Compliance</th> <th data-bbox="784 907 940 975">Date</th> <th data-bbox="784 975 940 1043">Remarks</th> </tr> </thead> <tbody> <tr> <td data-bbox="784 1043 940 1111">1.</td> <td data-bbox="784 1111 940 1179">NIPL submitted EC compliance, CSR, GBD</td> <td data-bbox="784 1179 940 1247">14.12.2022</td> <td data-bbox="784 1247 940 1315">Copy of the letter is uploaded alongwith ADS reply.</td> </tr> <tr> <td data-bbox="784 1315 940 1383">1.</td> <td data-bbox="784 1383 940 1451">NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT</td> <td data-bbox="784 1451 940 1519">19.10.2023</td> <td data-bbox="784 1519 940 1587">Copy of the affidavit is uploaded alongwith ADS reply.</td> </tr> </tbody> </table> <p>Compliance of the Joint Committee report - is uploaded alongwith ADS reply.</p>	Sl. No.	Compliance	Date	Remarks	1.	NIPL submitted EC compliance, CSR, GBD	14.12.2022	Copy of the letter is uploaded alongwith ADS reply.	1.	NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT	19.10.2023	Copy of the affidavit is uploaded alongwith ADS reply.
Sl. No.	Compliance	Date	Remarks										
1.	NIPL submitted EC compliance, CSR, GBD	14.12.2022	Copy of the letter is uploaded alongwith ADS reply.										
1.	NIPL submitted application for TOR amendment through PARIVESH portal of MoEF&CC. Affidavit to Hon'ble NGT	19.10.2023	Copy of the affidavit is uploaded alongwith ADS reply.										
2	<p>The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].</p> <p>Reply: There are two court cases/ directions from statutory bodies against the project.</p> <p>CASE -1</p> <table border="1" data-bbox="321 1927 627 2041"> <thead> <tr> <th data-bbox="321 1927 627 1973">Sl. No.</th> <th data-bbox="321 1973 627 2041">Details of Court Case</th> </tr> </thead> <tbody> <tr> <td data-bbox="321 1973 627 2041"></td> <td data-bbox="321 1973 627 2041"></td> </tr> </tbody> </table>	Sl. No.	Details of Court Case										
Sl. No.	Details of Court Case												

Sl. No.	Observation
	<p>Case - 1</p> <p>1. Name of the Court / Tribunal Hon'ble National Green Tribunal (Principal Bench)</p> <p>2. Case No. O.A. 426/2021</p> <p>3. Party of the case Dasai Munda & Ors. Vs. State of Jharkhand</p> <p>4. Grievance Toxic emission from industry of M/s. Nilachal Iron & Power Limited causing serious health hazards, damaging crops and environment as well. Construction work of 600 TPD Sponge Iron Plant, 3 X 15 T Crucible Steel Melting Shop, C.C.M is started without any EC.</p> <p>5. Date of hearing 25.01.2022 (through video conference)</p> <p>6. Court Direction / order 25.01.2022 Plant visit to be done by Joint Committee comprising of CPCB, State PCB, SEIAA Jharkhand, District Magistrate, Plant visit of Joint Committee of CPCB, State PCB, SEIAA Jharkhand, District Magistrate, Saraikela Kharswan. Factual and Action Taken Report may be submitted to court within 3 months. List the matter for consideration on 28.04.2022</p> <p>7. Date of hearing 12.09.2022</p>

Sl. No.	Observation
8.	<p>Court Direction / order</p> <p>Vide order dated 25.01.2022, Hon'ble NGT took cognizance and constituted a Joint Committee comprising of the CPCB, State PCB, SEIAA, Jharkhand and the District Magistrate-Saraikele Kharsawan, (Jharkhand) and directed the same to submit factual and action taken report within three months.</p> <p>Report of the Joint Committee has been filed on 11.09.2022.</p>
9.	<p>Date of hearing</p> <p>05.01.2023</p>
10.	<p>Court Direction / order</p> <p>NGT passed order - 05.01.2023</p> <p>1.Rs.23,62,500 deposited by NIPL towards environmental compensation - to be spent on restoration of environment in the locality through DFO/DM and action taken report to be sent to the NGT within three months.</p> <p>2. JSPCB is directed to check whether the 12 MW CPP was installed in 2018 alongwith CTE/CTO</p> <p>3. JSPCB is also directed to check whether the plant expansion was done before the closure notice issued by JSPCB.</p> <p>1. JSPCB is directed to take appropriate proceedings for imposition of environmental compensation.</p> <p>1. NIPL is directed to submit EC compliance, CSR, GBD and application for EC of expansion within three months.</p>
11.	<p>updated status and compliance of the court orders and directions</p> <p>Already described in <u>Submission w.r.t. Note - 1</u></p>
<u>CASE -2</u>	
Sl. No.	Details of Court Case
Case-2	
1.	
Name of the Court / Tribunal	

Sl. No.	Observation
	<p>Chief Judicial Magistrate, Saraikela, Jharkhand</p> <p>2.</p> <p>Case No.</p> <p>1. 342 / 2023</p> <p>4.</p> <p>Party of the case</p> <p>JSPCB Vs. NIPL</p> <p>5.</p> <p>Grievance</p> <p>Complaint u/s. 200 of the Code of Criminal Procedure, 1973 (The accused has installed and have since been operating 1 x 600 TPD capacity Iron Rotary Kiln, 3 x 10 TPI SMS CCM, 23000 TPA Rolling Mill without obtaining Environmental Clearance as mandated in Environment Impact Assessment Notification, 2006 issued vide S.O 1533(E) dated 14s September,2006 by government of India, Ministry of Environment, Forest & Climate Change.</p> <p>6.</p> <p>updated status and compliance of the court orders and directions</p> <p>E-Court Status (downloaded) is uploaded alongwith ADS reply.</p>
3	<p>The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.</p> <p>Reply: As per the advice of Hon'ble EAC, the Remediation Plan and the Natural and Community Resource Augmentation Plan has been revised and the same is incorporated in the Revised EIA/EMP Report.</p> <p>Brief of the Remediation Plan and the Natural and Community Resource Augmentation Plan is updated at para 48.4.17 above.</p>
4	<p>The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show : layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.</p> <p>Reply: As per the advice of Hon'ble EAC, the engineering drawing has been revised.</p>

Sl. No.	Observation								
	<p>Three (3) separate drawings have been prepared.</p> <p>Drawing - 1</p> <ul style="list-style-type: none"> • Covers Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e roads, Buildings, Parking, with indexing, scale of drawing etc. • Roads are not abruptly terminated at any point. Roads have proper looping. • Traffic Flow have been shown in the drawing along road with entry and exit. • <p>Drawing - 2</p> <ul style="list-style-type: none"> • Indicating road networking, • Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. • <p>Drawing - 3</p> <ul style="list-style-type: none"> • Shows contour map with Bench mark, • Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. • RWH details with calculations. 								
5	<p>The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.</p> <p>Reply: The public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action - it has been revised by addressing all the issues. The revised the action plan has been prepared as per Ministry's O.M. dated 30.09.2020.</p> <p>Details of the Public Hearing along with the point-wise compliance to the issues, raised during this meeting along with the action plan and budgetary provision is updated at para 48.4.14 above.</p>								
6	<p>The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.</p> <p>Reply: Out of 60.87 Acres existing plant area green belt has been developed on 21.86 acres land comprising of around 22000 saplings. Photographs related to Green Belt Development are uploaded alongwith ADS Reply.</p>								
7	<p>The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.</p> <p>Reply: The concern of Hon'ble EAC over the House keeping issues have been addressed on very serious mode. It is respectfully submitted that after the concern of Hon'ble EAC, NIPL has constructed 4 new sheds for storing the raw material inside the plant. Presently, 4 new and 2 existing a total of 6 sheds are available inside the plant the details of which are as follows:</p> <table border="1" data-bbox="313 1871 1535 2057"> <thead> <tr> <th data-bbox="313 1871 352 1900">SN</th> <th data-bbox="313 1900 470 1930">Name of shed</th> <th data-bbox="852 1968 989 1998">Area (acers)</th> <th data-bbox="313 2027 503 2057">Storage material</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	SN	Name of shed	Area (acers)	Storage material				
SN	Name of shed	Area (acers)	Storage material						

Sl. No.	Observation
1	Storage capacity
Shed-1	1.1
Coal	25000 T
2	
Shed-2, 3, 4	0.95
Pellet	25000 T
3	
Shed-5	0.7
Dolo char	18000 T
4	
Shed-6	0.5
Sponge	30000 T
5	
Shed-7	0.2
Charcoal	10000 T
All Internal roads and drains have been made into Pacca. The detail breakup of road feature is listed in the below table;	
SN	
Road feature	

Sl. No.	Observation Completed
1	
	SMS culvert to 3 no Gate
	300x12 m
2	
	Coal Hopper to Coal shed No-03
	200x12 m
3	
	Coal shed No-03 to DRI 100 TPD towards store
	44x8m
4	
	PH Load out RMP Area
	20x20.3 m
5	
	Main Gate to SMS Calvert
	30x20m
6	
	Patches between 100 to 350 TDP DRI area
	30x20m
7	
	Admin to Main gate
	300x15m
8	
	Admin To Power plant
	80x6m
9	
	Power plant to Material Handling Area
	75mx15
10	
	Others utilities

Sl. No.	Observation								
	<p style="text-align: center;">300mx20m</p> <p>Total area made pucca</p> <p style="text-align: center;">1379m</p> <p><u>Action Taken for Pollution controlling Measures</u></p> <p>-</p> <ul style="list-style-type: none"> • Material handling unit store raw material in such a way that heap should not be higher than 5 meter to prevent fire and smog. • NIPL has taken action and ensure that the top of truck must be covered with tarpaulin to avoid spillage or dusting of raw material. It is also ensured that trucks are not over loaded as well as there is no spillage during transportation. • Construction of road & RCC Pucca flooring has been done in the material handling area. • Continuous water sprinkling system has been installed in the sheds to prevent dusting, fire & smoke. • Proper drainage system has been provided in all storage area. • Dry fog system has been installed in the material handling area to suppress the dust emission. • NIPL has developed regular sweeping of dust from internal and main road and also ensure that there is adequate space for free movement of vehicles. • An onsite emergency plan has been prepared and implemented in the material handling unit. <p><u>Action plan for Pollution controlling Measures</u></p> <ul style="list-style-type: none"> • Installation of collection tank in the material handling area so that water drained from sprinkling & runoff is collected at a common tank and can be reused after screening. • Development of systemic approach for regular cleaning and wetting of the floor area within the premises. • Development of fixed pipe network with sufficient water storage and pump to prevent fugitive emission during loading/unloading. • NIPL will construct compound wall all along periphery of the premises with minimum 9 meters height with dust containment cum suppression system in the material handling area. • NIPL will develop three rows plantation with tall growing trees all along the periphery of the material handling premises, inside & outside of the premises along with road <p>Apart from the all these measures the company has been endeavouring for continual improvement in the overall housekeeping of the plant.</p>								
8	<p>The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.</p> <p>Reply:</p> <p>As per KYA findings as well as ground truth verification, the villages nearby to the project site are as follows:</p> <table style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th style="text-align: center;">Sl. No.</th> <th style="text-align: center;">Village</th> <th style="text-align: center;">Distance (Km)</th> <th style="text-align: center;">Direction</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">Raghunathpur</td> <td></td> <td></td> </tr> </tbody> </table>	Sl. No.	Village	Distance (Km)	Direction	1	Raghunathpur		
Sl. No.	Village	Distance (Km)	Direction						
1	Raghunathpur								

Sl. No.	Observation
2	0.25 WEST
Raipur	
3	1.0 NORTH
Ratanpur	
4	0.5 WEST
Kanki	
5	0.6 EAST
Raimara	
6	1.0 EAST
Manipur	
7	1.25 NORTH EAST
Karangura	
8	0.65 SOUTH
Gidibera	
	1.5

Sl. No.	Observation
	NORTH EAST
9	
Baijnathpur	2.0
	WEST
10	
Manoharpur	1.5
	WEST
11	
Tilepada	1
	SOUTH WEST
As per KYA findings as well as ground truth verification, the schools nearby to the project site are as follows:	
	Sl. No. Schools
	Distance (Km)
	Direction
	1
Raghunathpur Middle School	0.25
	West
	2
Kunki Prathamik Vidyalaya	0.5
	NE
	3
Gidibera Primary School	1.0

Sl. No.	Observation
	NW
	4
Bankipur Primary School	
	1.0
	S
	5
Nav Prathamik Vidyalaya, Karunga	
	1.0
	SE
	6
Ramaira Primary School	
	1.8
	E
	7
Kandra High school	
	2.5
	SW
	8
Gurukul World Primary School	
	2.3
	S
	9
Rajendra Public School	
	2.75
	S
	10
Hurang Middle School	
	3.3
	SW

Sl. No.	Observation						
	<p>Detailed environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas have been described in Remediation Plan.</p> <p>Apart from the above green belt development has been planned all along the plant boundary to mitigate the project impacts on these habitations and sensitive areas.</p> <p>More over the plant is envisaged to follow ZERO LIQUID DISCHARGE concept.</p>						
9	<p>The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.</p> <p>Reply:</p> <p>Based on the recommendation of Hon'ble EAC, the point-wise ATR dated 20.09.2023 was submitted to the Regional Office Ranchi with a request to issue closure report. Copy of the ATR is uploaded alongwith ADS Reply.</p> <p>Based on the plant visit, dated 27.09.2023 the IRO, Ranchi has issued CCR on 12.10.2023. Copy of the CCR is uploaded alongwith ADS Reply.</p> <p>The CCR has noted Being Complied but further action is needed in one condition and has noted Partially Complied in one condition.</p> <p>With regard to condition of Green Belt Development it was noted Partially Complied but action being taken for compliance.</p> <p>The PP has taken immediate action on it and ATR against the noted conditions and the ATR is submitted to IRO Ranchi vide letter dated 19.10.2023. Copy of the ATR along with acknowledgement of receipt from IRO, Ranchi is uploaded alongwith ADS Reply.</p>						
10.	<p>The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.</p> <p>Reply:</p> <p>Village Adoption program consisting of need - based community development.</p> <p><u>Adoption of Raghunathpur Village</u></p> <table border="1" data-bbox="336 1247 1546 1610"> <thead> <tr> <th data-bbox="336 1247 877 1349"></th> <th data-bbox="877 1247 1037 1349">Village Distance (Km)</th> <th data-bbox="1037 1247 1546 1349">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="336 1428 877 1474">Raghunathpur</td> <td data-bbox="877 1428 1037 1474">0.25</td> <td data-bbox="1037 1428 1546 1474">WEST</td> </tr> </tbody> </table> <p>Undertaking w.r.t to Village adoption is uploaded alongwith ADS Reply.</p>		Village Distance (Km)	Direction	Raghunathpur	0.25	WEST
	Village Distance (Km)	Direction					
Raghunathpur	0.25	WEST					
11	The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.						
12	The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.						

Written submission by the PP:

1. During the meeting, based on the deliberations made by the EAC, the project proponent through email dated 08.11.2023 submitted the following information:

Sl. No.	Details sought	Reply
1.	Revised CCR details	The same is updated at para 48.4.19 above
1.	Violation Penalty details	The same is updated at para 48.4.17 above
1.	NGT Court case details and Orders	The same is updated at para 48.4.18 above
1.	Compliance to CEPI Guidelines	The same is updated at para 48.4.20 above
1.	Justification for high PM values	<p>PM₁₀ values have been found exceeding 80 g/m³ at following 3 locations.</p> <ol style="list-style-type: none"> 1. Near Project Site (Raipur) - 86 g/m³ 2. Kandra - 90 g/m³ 3. Gamharia - 86 g/m³ <p>These considerably high values may be attributed mainly due to the vehicular emissions, industrial activities and other commercial activities in the area. However, all these values are within the stipulated limit of 100 g/m³.</p>
1.	Road Map for Carbon Sequestration	The PP has submitted the details of carbon footprint and carbon sequestration along with the mitigation measures to reduce carbon footprints.

3.4.3. Deliberations by the committee in previous meetings

Date of EAC 1 :04/09/2023

Deliberations of EAC 1 :
Deliberations by the Committee

1. The Committee noted the following:

1. The EAC was appraised that "an application vide Application No. 426 of 2021 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi against the Nilachal Iron and Power Ltd. Ratanpur stating that the company is operating Saraikela plant for the last many years in violation of the environmental norms. Toxic emission from the industry is causing serious health hazards to the local residents and damage to the crops as well as environment. It is alleged by the applicant that the construction work of 600 TPD Sponge kiln and 15 MTX3 Crucible Steel melting shop and CCM is about to start in the above plant without any EC or CTE. Accordingly, Hon'ble Tribunal notified the Joint Committee in this regard. The Joint Committee visited the Unit and submitted the Report to the Hon'ble NGT in September 2022. Further based on the request of Ministry dated 17.01.2023, the IRO, MoEF&CC, Ranchi conducted the site visit and forwarded the certified compliance report of earlier EC on 10.04.2023 to MoEF&CC along with details of action taken by the SPCB in this regard." The EAC is of the opinion that PP shall submit the complete details of the case with each directions [Tabular Form], along with the latest status and clarification on the allegations made by the applicant in the aforementioned application to Hon'ble National Green Tribunal, Principal Bench, New Delhi. PP shall also submit the compliance of the Joint Committee report.
2. The EAC noted that there are multiple court cases/ directions from statutory bodies against the project. PP shall submit brief of each case / direction along with the updated status and compliance of the court orders and directions [Tabular Form].
3. The EAC deliberated on the remediation plan and the natural and community resource augmentation plan prepared against the violation and is of the opinion that the plan is not appropriate and quantitative assessment needs to be revisited and revised remediation plan and the natural and community resource augmentation plan shall be submitted.
4. The EAC observed that there is no proper Engineering drawing of a layout. It is missing area statement, index etc. The PP shall prepare 3 separate drawings as a layout details. In Drg 1 PP shall cover Road networking, Plan Layout, Parking along with area statement showing % of all ingredients i.e. roads, Buildings, Parking, with indexing, scale of drawing etc. In no case road shall be abruptly terminated at any point. It shall have proper looping. PP also to show traffic flow in the drawing along road with entry and exit. In drg 2 PP shall show a layout indicating road networking, Existing Green belt and proposed Green Belt with its % against plot area including no of species WRT 2500 density per ha. In drg3 PP shall show contour map with Bench mark, Road network and drainage network along road side with drainage flow, disposal of drainage flow at lowest point with invert level etc. Further PP to show RWH details in the same drawing with calculations.
5. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
6. The EAC deliberated on the existing greenbelt and observed that existing EC was granted in 2009 and still proper greenbelt has not been developed. The EAC is of the opinion that PP shall complete the greenbelt development and then apply for expansion.
7. The Consultant presented the drone video of the project site. The EAC observed that the housekeeping of the project site is not adequate. PP needs to undertake housekeeping very seriously and needs to submit a housekeeping plan involving appropriate measures to be implemented on regular basis.
8. The nearest habitation is Ratanpur Village at a distance of 0.5 km in the West direction, Raghunathpur Village at a distance 0.7 km in West of the project site. Also there are other villages in the study area. The EAC opined that Project Proponent shall prepare environmental safeguard measures to minimise the impact on the habitation of the locals and these sensitive areas. PP needs to strengthen green belt all around the plant area to reduce the dust pollution.
9. The EAC deliberated on the certified compliance report of IRO and observed that IRO has observed partial / non-compliance of conditions. PP shall submit the copy of ATR submitted to IRO along with closure report on the non-compliances obtained from IRO, MoEFCC.
10. The PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.
11. The EAC warned the Consultant and advised that Consultant to guide the PP properly for compliance of EC conditions etc.
12. The PP/Consultant agreed to the suggestions of EAC and requested EAC to allow reappear after the revision of the application incorporating the desired information.

3.4.4. Deliberations by the EAC in current meetings**Deliberations by the Committee**

1. The Committee noted the following:
2. The instant proposal is for expansion of existing sponge iron plant through installation of 2 X 600 TPD DRI kilns along with installation of Steel Melting Shop (3 X 10 T & 4 X 15 T Induction Furnaces with matching LRF & CCM and Metal Recovery Plant), Rolling Mill (2,30,000 TPA) and 49 MW (37 MW WHRB based + 12 MW AFBC based) capacity Captive Power Plant – under violation.
3. The existing project was accorded environmental clearance Ref. F. No. J-11011/662/2008-IA-II(I), dated 24.12.2009. Consent to Operate for the existing unit was accorded by Jharkhand State Pollution Control Board vide Ir. No.JSPCB/HO/RNC/CTO-14798208/2023/986 dated 06.06.2023. The validity of CTO is up to 30.06.2024.
4. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
5. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
6. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
7. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
8. The Committee observed that the instant proposal is in violation as below:
 - M/s. Nilachal Iron & Power Limited (NIPL) applied for Environmental Clearance (EC) for proposed expansion of its existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. Accordingly, Terms of Reference (TOR) issued by MoEF&CC., Ref. File No. J -11011/662-2008-IA II (I), dated 06.09.2020 and TOR was amended on 12.02.2021, Amendment due to change in WHRB based CPP capacity from 38 MW to 45 MW. However, due to COVID – 19 pandemic, number of local residents lost their job and there was a huge demand of employment. To cope with the unprecedented socio-economic situation, the company was almost compelled to commence part of the project implementation of its above mentioned expansion proposal, which was violation of EIA Notification, 2006 and its subsequent amendment.

1. Penalty Calculation

In compliance of Hon'ble NGT order, dated 05.01.2023, JSPCB imposed penalty Rs. 5,36,32,000 against violation, as per EIA Notification, 2006 and its subsequent amendments. (Penalty amount was calculated as per SOP of the O.M. of MoEF&CC, dated 07.07.2021).

PENALTY CALCULATION

$$\begin{aligned}
 \text{Penalty} &= 1 \% \text{ of the Project Cost} + 0.25\% \text{ of the turnover} \\
 &= 1\% \text{ of Rs. 419.03 Crores} + 0.25\% \text{ of Rs. 469.16 Crores} \\
 &= \text{Rs. 4.1903 Crores} + \text{Rs. 1.1729 Crores}
 \end{aligned}$$

= Rs. 5,36,32,000 /-

Penalty amount was determined based on the calculation mentioned in the MoEF&CC O.M. dated 07.07.2021 (i.e. 1% of the total project cost under violation plus 0.25% of the total turnover for the period of operation after implementation)

1. Remediation Plan

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			Tot (Rs. In
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Land Environment					
	A	Assistance to farmers by providing seedlings, manure and Biofertilizers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
	B	Providing Bund maker, Ridger, plough for agriculture purpose to the farmers	To the farmers of Raghunathpur	To the farmers of Raipur	To the farmers of Ratanpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2	2	1	5
2	Air Environment					
	A	Repairing/Concreting of village roads for better connectivity in the villages.	Roads (Concreting) in Village Pendebera, Dumra	Roads (Concreting) in Village Raghunathpur, Gidhibera	Road (Repairing) in Village Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	15	10	2	27
	B	Avenue Plantation, Plantation in Schools, Health centres etc.	5,000 saplings in Raghunathpur, Raipur, Ratanpur	3,000 saplings in Pindebera, Kunki	2,000 saplings in Dumra, Manoharpur	
		BUDGETARY PROVISION (Rs. in Lakhs)	2.5	1.5	1.5	5.5
	C	Solar Panels in schools	Schools in Raghunathpur, Kunki, and Gidhibera	Schools in Bankipur, Ramaira and Kandra	Schools in Dumra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	4	3	1.5	8.5
3	Water Environment					
	A	Renovation of village ponds (Includes Cleaning / desiltation, concrete Lining and	Raghunathpur and Baijnathpur 1 Pond from	Manoharpur, Dumra 1 pond from each village	1 pond from Raipur village.	

Sl. No.	Environment Component	Activity Description	Physical Target (Year Wise)			
			1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	Total (Rs. In
		plantation)	each village			
		BUDGETARY PROVISION (Rs. in Lakhs)	5	5	2	1.
	B	Rain water harvesting pit in schools	Raghunathpur - 2 pits and Kunki - 2 pit	Gidhibera - 1 pits Hurang - 1 pit	Bankipur - 1 pits Kandra - 1 pit	
		BUDGETARY PROVISION (Rs. in Lakhs)	10	5	5	2.
	C	Drinking water facilities at schools / anganwari kendra and health centre	Raghunathpur and Gidhibera (2 schools and 1 Anganwari Kendra)	Dumra Health Centre, School and Anganwari	Schools in Bankipur, Kandra and Hurang	
		BUDGETARY PROVISION (Rs. in Lakhs)	1.5	1	1	3.
4	Noise Environment					
	A	Providing ENT related equipments in Dumra Health Centre.				
		BUDGETARY PROVISION (Rs. in Lakhs)	5			5
	B	Hearing Aid to the Oldage Citizens				
		BUDGETARY PROVISION (Rs. in Lakhs)	2	1		3
4	Biological Environment					
	A	Adoption of Land in nearby area for development of green belt				
		BUDGETARY PROVISION (Rs. in Lakhs)	10			10
					Total	

1. Natural & Community Resource Augmentation Plan

Sl. No.	Activity Description	Physical Target (Year Wise)			Total
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
1	Installation of Bio-degradable waste converter (Make: Reddonatura, Capacity: 75 kg/day) - Common for Raghunathpur,				

Sl. No.	Activity Description	Physical Target (Year Wise)			Tot
		1 st Part (6 Months)	2 nd Part (6 Months)	3 rd Part (6 Months)	
	Raipur and Ratanpur.				
	BUDGETARY PROVISION (Rs. in Lakhs)	5			5
2	Providing 3R Waste Containers at schools, health center and Anganwari Kendra to facilitate Swachh Bharat Mission.				
	BUDGETARY PROVISION (Rs. in Lakhs)	1	0.25	0.25	1.5
3	Veternary Clinic facility in Raghunathpur Samudaik Bhawan				
	BUDGETARY PROVISION (Rs. in Lakhs)	2	2	2	6
4	Renovation of Community Hall	Raghunathpur & Raipur	Dumra & Manoharpur		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
5	Renovation of School building	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	4	2		6
6	Development of Play ground at Raipur				
	BUDGETARY PROVISION (Rs. in Lakhs)	1			1
7	Sanitary unit renovation in Health Centre / schools	Raghunathpur & Kuinki	Dumra & Hurang		
	BUDGETARY PROVISION (Rs. in Lakhs)	3	3		6
				Total	31.

1. Summary of Remediation Plan, Natural & Community Resource Augmentation Plan

S.No.	Aspects	Budget (Rs. In Lakhs)
1.	Estimated Cost on remediation plan based on the damage assessment due to violation	104.50
2.	Natural & Community Resource Augmentation Plan	31.50
	Total	136.00

- The Committee deliberated on the damage assessment report comprising of remediation plan and natural and community resource augmentation plan and found it satisfactory.

- The total project area is 34.80 Ha (86.00 Acres) [Private land: 59.78 Acres and Govt. Land : 26.32 Acres]. This land is under the possession of the company.
- The EAC noted that the project is located in Critically Polluted Area and also deliberated on the submitted mitigation plan in accordance to CEPI guidelines as detailed in para 48.3.20 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.
- There is a rich habitation near the project site including the villages, schools and other sensitive areas within the

- study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact of the project activities on these sensitive areas.
4. Subarnarekha River is flowing at a distance of about 3.5 kms. in North direction w.r.t the Project Site. Besides, there are several ponds / small nallas existing within the study area. The EAC is of the opinion that water body shall not be disturbed. Mitigation measures w.r.t. safeguarding the water body shall be prepared and implemented.
 5. Existing Water requirement is 620 m³/day which is obtained from Swarnarekha river. The water requirement for the proposed project is estimated as 2,110 m³/day. Thus total of 2730 m³/day of water will be required post expansion. Out of which 2355 m³/day of fresh water requirement will be obtained from Swarnarekha river and the remaining requirement of 375 m³/day will be met from recycled water in process. The EAC deliberated on the water requirement and found is satisfactory.
 6. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that the mitigation measures to minimise the pollution shall be strictly implemented.
 7. The EAC noted that there are court case against the project as detailed in para 48.14.18 above. The EAC deliberated on the orders of the court.
 8. The PP has submitted that they have developed green belt in an area of 8.85 Ha (21.86 acre) comprising of 22,000 saplings. Total Green belt area will be 13.92 Ha (34.40 Acres), i.e. 40% of the total project area, after expansion. The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that the greenbelt development shall be completed in a period of 1 year.
 9. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
 10. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
 11. The EAC deliberated on the certified compliance report of IRO, ATR submitted by PP and the review reports of IRO, MoEFCC and is of the opinion that PP shall strictly comply with the observations of IRO.
 12. The EAC deliberated on the submission of ADS reply by the project proponent and found it satisfactory.
 13. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
 14. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
 15. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
 16. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

1. In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

3.4.5. Recommendation of EAC

Recommended (Subject to submission of requisite information/ documents)

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

N/A

3.4.6.2. Standard

3(a)	Metallurgical Industries (ferrous and non ferrous)
Statutory compliance	
1.	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
2.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
Air Quality Monitoring and Preservation	
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04/06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
2.	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
3.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
5.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
6.	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
7.	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
8.	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
9.	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.

10.	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
11.	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
12.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
13.	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
14.	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
15.	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
16.	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
17.	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
18.	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm ³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
19.	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
Air Quality Monitoring and Preservation in case of Ferro Alloy Plants	
1.	Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
2.	The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
3.	The 4th hole extraction system shall be provided in the Sub Merged Arc Furnaces and EAF.
4.	Industry is going to use silica quartz in large quantities and going to produce Silico Manganese and Ferro Silicon alloy steel. Therefore, it is necessary to control silica/quartz exposures at production Departments, not only emission norms as per Indian Factories Act. The permissible limit for silica/quartz should be within 10 mg/m ³ for total dust as per Indian Factories Act. Therefore, it is recommended to monitor personal and area exposures for silica quartz dust in the process plants. (in case of Silico Manganese and Ferro Silicon alloy steel)
5.	No Ferro-chrome production shall be carried out without prior Environmental clearance from MOEF&CC.
Air Quality Monitoring and Preservation in case of Aluminium Smelter / Aluminium Refinery	
1.	Adopt measures to recover fluoride gas from electrolytic cells and recycle the same in the process.
2.	Practice use of low-sulphur tars for baking anodes

3.	Adopt dry scrubbing combined with incineration in order to control emissions of tar and volatile organic compounds (VOCs). The waste heat shall be recovered from the flue gases of incinerator.
4.	Make efforts to increase the life of pot lining through better construction and operating techniques.
5.	Recycle alumina dust collected in ESPs installed in calciner.
6.	Design the pot roofs with louvers and roof ventilators
Air Quality Monitoring and Preservation in case of DI Pipe	
1.	Ductile Iron (DI) plant shall have the following provisions: a. Bag filter for Zn coating and Mg converter area. b. Wet scrubbers in paint and bitumen coating area. c. Bag Filter in Cement lining area. d. PTFE dipped bags shall be used in the plant. e. PM emissions from BF in Zinc coating area shall be 5 mg/Nm ³ . f. ETP with recycling facility shall be included.
Air Quality Monitoring and Preservation in case of BOF	
1.	Basic Oxygen Furnace (BOF) gas shall be cleaned dry
Water Quality Monitoring and Preservation	
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
3.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
5.	Tyre washing facilities shall be provided at the entrance of the plant gates.
6.	Water meters shall be provided at the inlet to all unit processes in the steel plants.
7.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
8.	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
9.	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
10.	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
Water Quality Monitoring and Preservation in case of Rolling Mills	

1.	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills)
2.	Cold Rolling Mill (CRM), color coating and galvanizing plants shall have CETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF. (in case of cold rolling mills)
Water Quality Monitoring and Preservation in case of Alluminium Shelter	
1.	Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings.
Noise Monitoring and Prevention	
1.	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
2.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
Energy Conservation Measures	
1.	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
2.	Restrict Gas flaring to < 1%.
3.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
4.	Provide LED lights in their offices and residential areas.
Energy Conservation Measures in case of Reheating Furnace	
1.	Ensure installation of regenerative/recuperative type burners on all reheating furnaces.
2.	The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
3.	Practice hot charging of slabs and billets/blooms as far as possible.
4.	Ensure installation of regenerative type burners on all reheating furnaces
Energy Conservation Measures in case of Blast Furnace	
1.	Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
Energy Conservation Measures in case of DRI Kilns (Sponge Iron)	
1.	The project proponent shall provide waste heat recovery system on the DRI Kilns.
2.	The dolochar generated shall be used for power generation.
3.	Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.

4.	The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.
Waste Management	
1.	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
2.	Kitchen waste shall be composted or converted to biogas for further use.
3.	Used refractories shall be recycled as far as possible.
4.	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
5.	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/ . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
6.	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
7.	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.
Waste Management in case of Sinter Plant	
1.	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
2.	Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
3.	Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
Waste Management in case of Aluminium Smelter/ Aluminium Refinery	
1.	A plan for 100 % utilisation of red mud generated shall be implemented. Under the Plan, MOU with shall be signed with potential buyers including cement companies for supply of red mud.
2.	The red mud generated from the project shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage.
Green Belt	

1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
2.	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
3.	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
Public Hearing and Human Health Issues	
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
3.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.
5.	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC. PP shall adopt nearby villages and prepare and implement a robust plan to develop them into model villages in next 10 years.
Environment Management	
1.	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
2.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
3.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4.	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.
Miscellaneous	
1.	The project proponent shall make public the environmental clearance granted for their project along with the

	environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
2.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
5.	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
6.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
8.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
11.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
15.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

16.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
17.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Expansion of existing steel plant -M. S Ingots/Billets from 59400 TPA to 155000 TPA; Re-Rolled product through hot charging based rolling mill from 56,430 TPA to 1,50,000 TPA by Indian Ispat Works Pvt Ltd located at plot no 36 (Part),37 & 38, Industrial area Rawabhata , Tehsil & District-Raipur (C.G) by INDIAN ISPAT WORKS PRIVATE LIMITED located at RAIPUR,CHHATTISGARH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/CG/IND1/442888/2023	IA-J-11011/342/2023-IA-II(IND-I)	17/10/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.5.2. Project Salient Features

[Proposal No. IA/CG/IND1/442888/2023, File No. IA-J-11011/342/2023-IA-II-(IND-I)]
 [Consultant: Parivesh Environmental Engineering Services; Valid upto: 11.11.2024]

- 1.
- 2.

3: M/s. Indian Ispat Works Pvt Ltd has made an application online vide proposal no IA/CG/IND1/442888/2023 dated 17.10.2023 along with the application in prescribed format (CAF, Form – I Part A & B), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous), under Category “A” of the schedule of the EIA Notification, 2006 and attracts general conditions located proximity to Critically Polluted area as identified by the CPCB from time to time and appraised at Central Level.

1. Name of the EIA consultant: M/s. Parivesh Environmental Engineering Services [List of ACOs with their Certificate / Extension Letter No: NABET/EIA/2124/IA 0092 (Rev.02); valid till 11.11.2024, as on November 7, 2023].

Details submitted by Project proponent

1. The project of M/s. Indian Ispat Works Pvt Ltd at plot no 36 (Part),37 & 38, Industrial area Rawabhata, Tehsil & District-Raipur (C.G) for “Expansion of existing steel plant -M. S Ingots/Billets from 59400 TPA to 155000 TPA; Re-Rolled product through hot charging-based rolling mill from 56,430 TPA to 1,50,000 TPA.

1. The proposal was considered during the 48th meeting of the EAC for Industry-I sector held on 8th – 9th November, 2023. The deliberations and recommendations of EAC are as follows:

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ANNEXURE-R2-14

3/6/

Item No. 3

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 426/2022

1. M.W. Qureshi
Sarai Behleem
Meerut

...Applicant

Versus

1. State of Uttar Pradesh
Through Chief Secretary
Government of Uttar Pradesh
1st Floor, Room No. 110, Lalbahadur
Sastri Bhawan, Uttar Pradesh, Secretariat
Lucknow- 226001
Email: CSUP@nic.in
2. Uttar Pradesh Pollution Control Board
Building No. TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow-226010
Email: ms@uppcb.com
3. Municipal Corporation, Meerut
Near Ghanta Ghar, Kaiser Ganj Road
Meerut – 250002 (U.P.)
Email: dmmee@nic.in
4. District Magistrate, Meerut
DM Office, Collectorate, Meerut
Email: dmmee@nic.in
5. M/s AI Saquib Export Pvt. Ltd.
Alipur, Hapur Road
Meerut-250002

...Respondents

Date of hearing: 28.02.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondent: Mr. Pradeep Misra, Advocate for Respondent No. 2-UPPCB
(through VC).

Mr. G.I.G.C.George, Advocate for State of U.P. with Mr. Mahesh Prasad Dikishit ACM and Mr. Brijpal, AMC, Meerut Nagar Nigam.

Mr. S.A Zaidi and Ms. Mansi Chahal, Advocate for M/s Al Sakib Exports.

Application is registered based on a letter petition received by Email

ORDER

1. Mr. M. W Qureshi, resident of Sarai Behleem, Meerut has sent the present letter petition by e-mail complaining about operation of slaughter house of M/s Al Sakib Exports on Meerut Alipur Hapur road by Shahid Akhlaque in violation of environmental norms. The applicant has submitted that hundreds of buffaloes, cows and calves including calves aged ten days to one month are illegally slaughtered on the ground in the factory. The waste water, blood etc. are collected in a pond and pumped into ground through borewell thereby causing damage to environment and posing health hazards to local residents.

2. Vide order dated 15.07.2022, this Tribunal constituted a Joint Committee comprising of the State PCB, State Ground Water Board (SGWB) and District Magistrate, Meerut and directed the same to submit factual and action taken report. In compliance of the above said order, report of the Joint Committee was filed vide email dated 07.10.2022. The relevant part of the report is reproduced below:-

“Report regarding Order dated 15-07-2022 passed by Hon'ble NGT in OA No. 426/2022.

Pursuant to the direction given by Hon'ble NGT order dated 15-07-2022 in OA No. 426/2022. The main relevant contents of the order are as under :-

"..... 2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, State Ground Water Board (SGWB) and District Magistrate, Meerut. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial

action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance of the above order, the following officials from the offices of District Magistrate, Meerut, UP Pollution Control Board, Meerut and State Ground water Board (SGWB), Meerut inspected the place mentioned in the order on dated 15-07-2022.

- | | |
|------------------------------|---|
| 1.Rameshwer Prasaad | - Tehsildar, Meerut |
| 2.Ram Lal Singh | - Revenue Inspector Tehsil, Meerut |
| 3.Aditya Kumar Pandey | - Senior Geophysicist, SGWB, Meerut |
| 4.Prakhar Kumar | - AEE,UP Pollution Control Board, Meerut |

The Joint committee inspected the questioned M/s Al Saqib export Pvt Ltd Alipur Hapur Road, Meerut Unit on dated 22-08-2022. The observations are as below:-

1. M/s Al Saqib export Pvt Ltd Alipur Hapur Road, Meerut is an Integrated slaughter House establish in the year 2000.
2. The said slaughter House comprises of slaughter section, larrage section, slaughter Meat processing section, d-freezer section, rendering section and meat packaging section.
3. The maximum slaughtering capacity of the said unit is 480 buffalos per day and 1140 goats per day. The maximum frozen meat processing capacity including Tallow and bone meal is 29535MT per year.
4. Unit has installed a boiler of 04TPH capacity. The steam is utilized in rendering section the fuel used in boiler is L.D.O. with stack height 30mtr from ground level. Unit has installed a Blood meal plant also.
5. Unit has installed an effluent treatment plant (ETP) which comprises of units i.e. Oil and gress separate, Gravity separate, equalization tank, primary clarifier, aeration tank, secondary clarifier, clear water tank, sand and carbon filter. The treated water is being utilized by the unit in its on land for irrigation purpose, The area of the field is approximately 11 hect. at the time of inspection the ETP found operational and at the outlet of ETP sample was collected, after analysis the parameters was found to be Ph 7.8, BOD 26mg/1, COD 204mg/1, TSS 46mg/1. Analysis Report is annexed as annexure-1.
6. The said integrated slaughter house was found operational
7. Regarding slaughtering of animals, a report by govt. veterinary officer Meerut of the month April 2022, May 2022, June 2022, July 2022, August 2022 is here by being annexed as annexure-2.

8. A report by Senior Geophysicist, SGWB, Meerut by letter no 372 dated 31-08-2022 is here by being annexed as annexure- 3

9. During inspection No reverse boring regarding discharge of pollutant into the underground water was observed.

10. Photograph taken at the time of inspection is annexed as annexure-4”

3. On consideration of the report, we found that the Joint Committee did not draw any sample of ground water from any hand-pump/bore-well in the vicinity and did not address the status of the compliance of the consent conditions by the project proponent. Accordingly, vide order dated 10.10.2022 UPPCB was directed to arrange and ensure taking of samples of ground water for analysis and look into the status of compliance of the terms and conditions by the project proponent and submit its report within three weeks. Notice was also ordered to be issued to the respondents including the project proponent.

4. In compliance thereof report of the Joint Committee has been filed vide email dated 11.02.2023 The relevant part of the report of the Joint Committee is reproduced below:-

**“IN THE MATTER OF M.W. QURESHI O.A. NO. 426/2022
BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH ORDER DATED 10-10-2022.**

X	X	X	X
Air Specific Conditions:		Compliance Status	
1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)		Unit is utilizing the treated effluent in irrigation purpose in their own field, no effluent is discharged in surface water/water bodies.	
2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year		Govt. Veterinary Officer, has verified the month wise report i.e. September, October 2022 which is annexed as annexure-1. According verified report no small	

	<p>animal has been slaughtered, big animals (buffaloes) has been slaughtered which is approximate 250-220 animals/day. The integrated slaughter house is running/operating to under capacity as consented slaughtering capacity.</p>
<p>3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months</p>	<p>Unit has reduced the water consumption as per "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" the average water consumption found to be below 500ltr /animals (Large animal).</p>
<p>4- All the slaughtered meat produced by slaughter house shall be supplied to its own integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing</p>	<p>The slaughter meat is being supplied to its integrated frozen meat unit. In the name of ALLANASONS PRIVATE LIMITED, allana house, j.a. allana marg, colaba Mumbai city, Maharashtra, 400001.</p>
<p>5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.</p>	<p>The unit agrees to abide the orders.</p>
<p>6- The industry should be operated in such a manner that it does not adversely affect the environment.</p>	<p>Industry has installed a boiler of 4TPH capacity with APCS as dust collector with the stack height 30MTR from ground level. The steam is utilized in rendering plant.</p>

7- Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.	No any changed in capacity boiler 4TPH.
8. The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.	Unit has having valid CTO of Air and Water. The unit is an integrated slaughter house.
9- The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
10- The slaughtering of the cow & its progeny is not permitted under any circumstances.	The slaughtering of the cow & its progeny is not permitted and it is being check by Govt. Veterinary Officer.
11- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.	The slaughtering of animal is being duly verified and checked by Govt. Veterinary Officer.
12- No change in capacity or new source of emission will be added by the company without the prior permission of the board.	No any changed in capacity boiler 4TPH.
13- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..	The linking of CCTV cameras installed at the entry points, lairage, and meat processing unit is being monitored by Govt. Veterinary department.
14- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as -	No any changed in capacity boiler 4TPH.

Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)	
15- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.	Ground water monitoring report submitted by unit is annexed as annexure-3.
17- The industry should ensure that the data of The online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.	Unit has installed Online continuous emission monitoring system connected with SPPCB/CPCB server.
18- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Application fee have been deposited by the unit at the time of application on OCMMS portal.
19- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	No closure order has been issued against unit.
20- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	Industry has submitted Environmental Statement.
21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.	No change in products capacity of the unit.
22- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Unit has submitted Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India, November 2022 has been submitted by unit is annexed as annexure-4.

23- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf	Green belt has been developed by the unit in the premises.
24- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
25- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further order.	Pet coke and Furnace oil is not being used in boiler of capacity 4TPH.
26- The Industry will use minimum 20% Bio Unit is utilizing Bio Briquette as a fuel in Boiler.	Unit is utilizing Bio Briquette as a fuel in Boiler.
Water Specific Conditions:	
1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P & Ors.) and application No. 19/2018(M.A no.172/2018)	Unit is utilizing the treated effluent in irrigation purpose in their own field, no effluent is discharged in surface water/water bodies.
2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.	Govt. Veterinary Officer, has verified the month wise report i.e. September, October 2022 which is annexed as annexure-1. According verified report no small animal has been slaughtered, big animals (buffaloes) has been slaughtered which is approximate 250-220 animals/day. The integrated slaughter house is running/operating to

	<i>under capacity as consented slaughtering capacity.</i>
3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.	Unit has reduced the water consumption as per "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" the average water consumption found to be below 500ltr /animals (Large animal).
4- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing	The slaughtered meat is being supplied to its integrated frozen meat unit. In the name of ALLANASONS PRIVATE LIMITED, allana house, j.a. allana marg, colaba mumbai city, maharashtra, 400001.
5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	The unit agrees to abide the orders.
6- The slaughtering of the cow & its progeny is not permitted under any circumstances.	The slaughtering of the cow & its progeny is not permitted and it is being check by Govt. Veterinary Officer.
7- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and Ors.	The slaughtering of animal is being duly verified and checked by Govt. Veterinary Officer.
8- Industry shall submit	Latest analysis

<i>quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.</i>	<i>report of treated effluent submitted by the unit is annexed as annexure-2.</i>
<i>9. The unit shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 hours basis.</i>	<i>Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.</i>
<i>10. The unit shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.</i>	<i>The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.</i>
<i>11. The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.</i>	<i>Ground water monitoring report submitted by unit is annexed as annexure-3.</i>
<i>12. E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.</i>	<i>Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur India, November 2022 has been submitted by unit is annexed as annexure-4.</i>
<i>13. The unit shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.</i>	<i>The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.</i>
<i>14. The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.</i>	<i>The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.</i>
<i>15. This step shall in turn reduce h loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.</i>	<i>The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.</i>
<i>16. The unit shall obtain prior</i>	<i>No change in</i>

consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section-25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)	discharge mode by the unit.
17. The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
18. The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the Board.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
19. Industry should appoint skilled and qualified persons to operate the ETP.	Unit has appointed skilled and qualified persons to operate the ETP.
20. The industry should use entire treated effluent for the irrigation purpose in its own land.	The unit is utilizing entire treated effluent in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
21. The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.	Latest analysis report of ground water submitted by unit is being annexed as annuxure-3.
22. The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
23. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken	Industry has applied for the permission from the SGWA for ground water abstraction. application form annexed as annuxure-5.
24. The industry should follow the Karnal Technology for the	The unit is utilizing entire treated

<i>disposal of treated effluent. And under no circumstance the water waste of the industry should reach any surface water body.</i>	<i>effluent in the irrigation purpose on its own field the approximate area is about 11Hect. Land.</i>
<i>25- The industry should submit the EIA study report in triplicate after the compilation of the same.</i>	<i>Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India, November 2022 has been submitted by unit is annexed as annexure-4</i>
<i>26- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.</i>	<i>The linking of CCTV cameras installed at the entry points, lairage, and meat processing unit is being monitored by Govt. Veterinary department</i>
<i>27- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.</i>	<i>Application fee have been deposited by the unit at the time of application on OCMMS portal.</i>
<i>28- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.</i>	<i>No closure order has been issued against unit.</i>
<i>29- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.1) Rules 1986.</i>	<i>Industry has submitted Environmental Statement.</i>
<i>30- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.</i>	<i>No change in discharge mode by the unit.</i>
<i>31- industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under</i>	<i>Unit has submitted Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India November 2022 has</i>

E.P. Act 1986	been submitted by unit is annexed as annexure-4.
32. Minimum 33% of the land on which unit is established will be covered by the plantation of talltrees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guide 160218.pdf.	Green belt has been developed by the unit in the premises.
33. The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
34. The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server
35. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure Deployment of qualified to step up self-monitoring mechanism on 24 x7 Hours basis.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
36. The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.	Ground water analysis report submitted by unit is annexed as annexure-3,

On Dated 28-10-2022 Under Ground water sample at 06 places has been taken and analyzed.

The analysis report is being annexed as annexure-6.”

5. Report has been filed by the District Magistrate, Meerut vide email dated 17.02.2023. The relevant part of the report is reproduced below:-

**REPLY TO THE POINTS IN COMPLIANCE OF HONOURABLE
NGT ORDER DATED 25.11.2023:**

8. COMPLIANCE OF THE WATER CONSENT GRANTED BY UPPCB

8.1. That the answering respondent has been granted the Water consent under section 25 & 26 of the Water (Prevention and control of Pollution) Act, 1974 vide consent order No. 3385969/ Water which is valid for the period from 01/01/2019 to 31/12/2023.

The True Copy of the Water consent is annexed herewith and marked as ANNEXURE A/1.

8.2. The answering respondent humbly submits that the unit is complying with each and every condition of the consent to its threshold. The unit is complying with the approved production / slaughtering capacity 480 buffaloes per/day & 1140 goats per/day and the maximum frozen meat processing capacity including Tallow and bone meal does not exceed 29535 MT per year. The answering respondent slaughters as per the prescribed limit and does not produce more than 29535 MT per year.

The True Copy of the Slaughtering details month wise duly verified by Government Veterinary Officer is annexed herewith and marked as ANNEXURE A/2.

8.3. Moreover, the unit does not exceed to maximum daily effluent discharge of 280KLD. The answering respondent has installed septic tank for the domestic discharge and Effluent treatment plant for the Industrial discharge. The septic tank & ETP are installed as per the parameters of the pollution board and are maintained regularly. The ETP is equipped with electromagnetic flow meter to monitor the treated waste water discharged on regular basis. The unit also has the adequacy report of the ETP prepared by Central Pulp & Paper Research Institute, Saharanpur.

The ETP Adequacy Assessment Report prepared by Central Pulp & Paper Research Institute, Saharanpur of the respondent No. 5 is attached herewith and marked as ANNEXURE A/3.

8.4. Furthermore, the unit has installed the online monitoring system which monitors the abattoir 24*7. The data is transmitted to the Central Pollution Control Board & UP Pollution control Board 24*7. Thus, the unit is under continuous vigilance of CPCB & UPPCB.

The Photograph of OCEMS & true copy of the CPCB online data monitoring data is annexed herewith and marked as ANNEXURE A/4.

8.5. That the treated water of the unit is utilised inside the unit only for the purpose of washing, greenery and irrigation with the help of the Karnal technology (in 31.44 hectares), in due accordance of the parameters. The unit has also adopted the Zero liquid discharge system.

The True Copy of the Record of treated effluent utilised for irrigation by the unit for last 6 months is annexed herewith and marked as ANNEXURE A/5.

8.6. That the unit assures that not a single untreated water/effluent drop is discharged out of the unit, thus never contaminating the ground water of that area. The water from nearby hand pumps has also been tested several times by the certified laboratories. The latest water analysis test was done on 02.11.2022.

The True Copy of the Water Sample analysis test report dated 02.11.2022 is annexed herewith and marked as ANNEXURE A/6.

It is to further bring in the kind knowledge of the Honourable Tribunal that the water discharged from the unit does not contain any chemical compounds as it is wholly organic water. And the unit does not discharge or bypass any untreated effluent outside its premises. The answering respondent has always and will always abide with each and every condition of the water consent.

9. COMPLIANCE OF THE AIR CONSENT GRANTED BY UPPCB

9.1. That the answering respondent has been granted the Air consent under section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 vide consent order No. 3385163 which is valid for the period from 01/01/2019 to 31/12/2023.

The True Copy of the Air Consent is attached herewith and marked as ANNEXURE A/7.

9.2. The answering respondent reiterates that the unit is complying with each and every condition of the consent to its threshold. The unit is complying with the approved production / slaughtering capacity 480 buffaloes per/day & 1140 goats per/day and the maximum frozen meat processing capacity including Tallow and bone meal does not exceed 29535 MT per year. The answering respondent slaughters as per the prescribed limit and does not produces more than 29535 MT per year.

9.3. Furthermore, the air emission & flue gas emission confirms the standards/norms as laid down in the consent. The unit uses Bio Briquette PNG as fuel in the Boiler and does not uses pet coke or furnace oil, which is restricted, vide several orders of the Honourable Supreme Court. The answering respondent further undertakes that the unit will not change the capacity or will add any other or new source of emission without the prior permission of the Board.

9.4. That the unit has installed the dust collector as air pollution control system and 30 meters height chimney is also attached from the ground level. The DG sets installed in the unit are installed with proper acoustic enclosures. The height of the chimney is also as per the parameters as laid down by the CPCB & UPPCB. Along with this, the unit has also installed bio filter and scrubber in order to control the odour. The answering respondent has always and will always abide with each and every condition of the air consent.

10. GUIDELINES STIPULATED BY CPCB & MOEF&CC INCLUDING DETAILED ACCOUNTS OF SOLID WASTE GENERATED AND ITS MANAGEMENT

10.1. That the solid waste of the unit in the form of left-over bones is disposed off in the rendering plant at the capacity of 96 ton/day, in compliance of the parameters/norms of the UPPCB consent conditions. The dung is used for compost making which is used as a bio-manure in gardens & agriculture. The solid waste or the by products of the animal are converted to produce items for various commercial usages. The blood generated from the slaughtering of animals is treated in blood coagulation at the capacity of 15 ton/day. The entire solid waste is utilised and disposed off in the most hygienic manner as per the CPCB guidelines.

The True Copy of the Log Book of the solid waste generation and its disposal in rendering plant by the unit for last 6 months is annexed herewith and marked as ANNEXURE A/8.

10.2. That with regard to the liquid waste generation, the average production of three months of fresh water consumption of the unit is 52 metric ton per day, and the treated effluent used for irrigation is 39 metric per day. The unit utilizes the treated effluent in irrigation purpose, greenery & washing purpose in answering respondent owns field and no effluent is discharge outside the unit or in any water body. The unit has moreover installed the online monitoring system which monitors the abattoir 24*7. The data is transmitted to the Central Pollution Control Board & UP Pollution control Board 24*7. Thus, the unit is under continuous vigilance of CPCB & UPPCB.

11. WATER REQUIREMENTS AND ITS AVAILABILITY

11.1. The slaughtering of animals requires fresh water mainly in live animal washing and its carcass washing, floor cleaning, steam boiler. The unit has installed two borewells which are equipped with electromagnetic flow meter for extraction of ground water to meet the unit requirements. The unit has obtained the authorization/NOC for both the borewells from the Ground water department, Ministry of Jal Shakti, Government of Uttar Pradesh.

12. STATUS OF GREEN BELTS/ EXPENDITURE INCURRED

12.1. The unit has developed more than 33% of the green belt/green cover in the unit by planting tall trees in compliance of the UPPCB consent conditions. The expenditure incurred in the development of green belt/ green cover is a part of CSR initiative by the answering respondent's unit.

The Photographs of the Green Belt/Green cover/trees planted in and around the answering respondent's unit is annexed herewith and marked as ANNEXURE A/9.

12.2. That the answering respondent has also signed a contract with a third party for maintaining the gardens, sustaining the quality of the gardens/ greenery, for maintaining the health of trees and plants and for preserving green space on 1st April, 2022 on a monthly consideration of Rs. 66,500/-per month.

The True Copy of the Contract dated 01.04.2022 is annexed herewith and marked as ANNEXURE A/10.

12.3. That moreover, as a Corporate Social Responsibility, the answering respondent on 05.12.2022 has also adopted a pond

having Khasra No. 847, Rakba 0.1200 Hectare in village Peepli Kheda, Block kharkhoda for its maintenance and rain water harvesting.

The True Copy of the Contract/Agreement dated 05.12.2022 is annexed herewith and marked as ANNEXURE A/11.

13. GROUND WATER QUALITY WITHIN FACTORY PREMISES

13.1. The ground water quality in and around the answering respondent's unit is satisfactory. There is no presence of any heavy metals and inorganic compounds. There is no contamination in the ground water. The answering respondent has got the ground water from hand pump which are installed in and around the unit tested and the reports show the parameters within the norms. The answering respondent has been always fully complying with each and every parameter laid down by ground water department and Pollution Control Board from time to time. The True Copy of the Ground water analysis report and ground water (Hand pump) analysis report is annexed herewith and marked as ANNEXURE A/12. "

7. The Joint Committee inspected the slaughter house on 22.02.2022 and did not find violation of any environmental norms in its operation. During inspection no reverse boring regarding discharge of pollutant into the underground water was observed. Report regarding compliance by the Project Proponent with consent conditions has been filed by the UPPCB. Reply regarding compliance with consent conditions /environmental norms has also been filed by the Project Proponent. In view of the observations in the report of the Joint Committee and status report filed by the UPPCB and also reply filed by respondent no. 5-the Project Proponent regarding compliance with consent conditions by the Project Proponent, we are of the considered view that no intervention by this Tribunal in exercise of powers under the National Green Tribunal Act, 2010 is warranted.

8. In view of the above the application is disposed of with the directions to UPPCB to periodically monitor the operation of the slaughter house by the Project Proponent for ensuring requisite compliance with the environmental norms. We also direct the Project

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Proponent to launch plantation programme of aromatic plants on the boundary as well as inside the premises of the Project.

9. However, the applicant shall be at liberty to move this Tribunal by appropriate proceedings in case of any violation of consent conditions/environmental norms by the Project Proponent.

10. A copy of this order be sent to the applicant and respondents by email for information/requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 28, 2023
AG

REPORT ON THE COMPLAINT CASE RECEIVED BY THE MINISTRY FROM THE JHARKHAND ADIVASI JAN MORCHA. JHARKHAND AGAINST THE PROJECT OF M/D NILACHAL ISPACT AND POWER LIMITED, LOCATED AT SARIKELA KHARASWAN, JAHARKHAND.

The Ministry, vide letter no. J-11011/3/2023.IA.II(I) dated 20,05,2024 has communicated to the Regional Office, Ranchi stating that a complaint case has been received by the Ministry from the Jharkhand Adivasi Jan Morcha against the industrial project, Steel Plant of M/ss Nilachal Ispat and Power Private Limited, located at Ratanpur, Saraikela. It was requested to the Regional Office to submit a factual status report with respect to the issues raised in the complaint a the earliest.

In this regard, Shri M. Rajeshwar Prasad, Scientist, C, from the Regional Office, Ranchi carried out inspection of the project at site on 16.06.2024 to verify the status of various issues raised in the petition submitted by the complainant.

PRESENT STATUS: During the site visit to the industry, it was observed that the industrial unit was under running condition for the units which have been accorded environmental clearance from the Ministry vide letter no J-11011/662/2008-IA.II(I) dated 24.12.2009.

The industry had constructed units like 3x600 DRI Kiln, along with beneficiation plant for iron ore (1x0.6 MTPA), Steel Melting Shop (SMS 2 x25 T +4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro Alloy Plant (4x16.5 MVA), Briquette Plant for Chrome ore (1x30 TPH), Oxygen Plant (1x100 TPD) and 63 MW (38 MW HWRB based + 25 MW AFBC) Capacity CPP as a part of expansion of the project without Environment clearance. **These units were not in operation during the site inspection.**

Based on the observations made at site, documents/reports submitted by the project proponent, the status of point-wise issues raised in the complaint is prepared as factual report. The details are given below:

I NINL has installed 2x600 TPD Sponge Iron Plant, 4x15 T SMS, CCM/Rolling Mill & Power Plant, without obtaining EC, Consent to Establish & CTO from MoEF&CC and JSPCB.

REPLY: The Ministry had issued Environment Clearance to the project vide letter No. J-11011/662/2008-IA.II(I) dated 24.12.2009. As per the Environment clearance letter granted by the Ministry, the project was to install the following components in the industry:

SN	Plant	Existing Capacity	Proposed Expansion	Final Production
1	Sponge iron plant	1x350TPD	1800 TPD	7,05,000.00 TPA
2	Blast Furnace	-	3,50,000.00	3,50,000.00 TPA
3	Pelletization Plant	-	6,00,000 TPA	6,00,000 TPA
4	Coal Washery	-	13,00,000 TPA	13,00,000 TPA
5	Steel Making Shop with CCM (2x50 T EAF)	-	7,00,000 TPA	7,00,000 TPA
6	Captive Power Plant	-	75MW	75MW
7	Re-rolling mill (liquid steel)	-	7,00,000 TPA	7,00,000 TPA
8	Ferro alloy plant	-	1,25,008 TPA	1,25,008 TPA
9	Oxygen plant	-	1000 TPD	1000 TPD

Table: Information relating to details on the clearances/CTE/CTO obtained by the project.

S l	Regulatory Authority	Clearance/ License	Details of the project	Letter no & date	Valid upto
1	Ministry of Environment Forest & Climate Change (MoEFCC)	Environment Clearance	For the expansion project	J-11011/668/2008-IA.II(I) dated 24.12.2009	
2	JSPCB	CTE	NOC for establishment of Sponge iron plant of 350 TPD	17.12.2008	
3	JSPCB	CTE	NOC to establish 2x100 TPD plant	Letter no. 10094 dated 23.07.2008	
4	JSPCB	CTE	12 MW WHRB	26.03.2020	
5	JSPCB	CTO	2x100 TPD Plant	JSPCB/HO/RNC/CTO/14798208/2023/986 dated 06.06.2023	30.06.2024
6	JSPCB	CTO	1X350 TPD	JSPCB/HO/RNC/CTO/14798208/2023/986 dated 06.06.2023	30.06.2024
7	JSPCH	CTO	12 MW WHRB	JSPCB/HO/RNC/CTO/16816315/2023/2052 dated 06.06.2023	30.06.2034
8	JSPCB	Authorization for Hazardous Substances storage and Management	Hazardous substances	JSPCB/HO/RNC/HWM/17086300/2023/87	20.12.2028

- a. The Project Proponent M/s Nilachal Ispat and Power Private Limited had made online application to the Ministry vide proposal no. IA/JH/IND/111776/2019 date 06.08.2020 along with application in prescribed format (Format-I) along with pre-feasibility Report and proposed for TOR for undertaking detailed EIA study as per EIA Notification 2006 for "Proposed Expansion of the existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600) DRI Kilns along with beneficiation Plant for Iron Ore (1x0.6 MTPA) Pellet Plant (1x0.6MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro Alloy Plant (4x16.5 MTPA) Briquette Plant for Chrome Ore (1x30 TPH) Oxygen Plant(100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based boiler Capacity), Captive Power Plant.
- b. The Ministry of Environment Forest and Climate Change, (MoEF&CC) issued Terms of Reference to the proposal vide letter No. J-11011/662/2008-IA.II(I) dated 06.09.2020.
- c. Subsequently, the Project Proponent made a fresh application to the Ministry, online, bearing the proposal for amendment of TOR issued by the Ministry bearing the No. IA/JH/IND/191315/2021 dated 04.01.2021 and the proposal being for the "Expansion of existing steel plant to Integrated Steel Plant

- through installation of 1800 TPD (3x600), DRI Kilns along with Beneficiation Plant for Iron Ore (1x0.6 MTPA) Pellet Plant (1x0.6 MTPA) Steel Melting Shop (2x25 T + 4x15 T) Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA) Ferro Alloy Plant (4x16.5 MTPA) Briquette Plant for Chrome ore (1x30 TPH) Oxygen Plant (100 TPH) and 63 MW (38 MW WHRB based + 25 MW AFBC based) Capacity Captive Power Plant”.
- d. Amended Terms of Reference (TOR) was issued by the Ministry vide letter no. J-11011/662/2008-IA.II(I) dated 12.02.2021.
 - e. Based on the TOR issued by the Ministry, the Public Hearing of the proposed expansion project was conducted by the District Administration, Saraikela and the Jharkhand State Pollution Control Board on 27.09.2021 and the proceedings of the Public Hearing was communicated to the Ministry by the Jharkhand State Pollution Control Board, vide letter No. PC/PH/JSR/54-02/2021/B-1825 dated 25.10.2021.
 - f. The project proponent submitted proposal to the Ministry online, vide proposal bearing number IA/JH/IND1/429379/2023 dated 29/05/2023 along with the application in the prescribed format – (Form 3 (CAF, Form-1, Part – A & B) and revised PFR for amendment in TOR accorded by the Ministry vide letter No. J-11011/662/2008-IA.II(I) dated 12.02.2021. This is for appraisal of the proposal under violation category as per the provisions contained in the MoEF&CC’s Standard Operating Procedure (SOP) issued on date 07.07.2021 due to the project proponent having commenced part of the project implantation of its expansion proposal under violation category for which the company had obtained TOR i.e the plant activities were started without having any prior Environment Clearance. The Project proponent has also downsized sized the capacity of expansion proposed.
 - g. It is also mentioned in the TOR that , as per the provisions of the MoEF&CC Office Memorandum dated 07.07.2021, the Jharkhand State Pollution Control Board had issued Direction to the project under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and also under the Section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981, to the project proponent to pay penalty based on calculation made.
 - h. Based on the calculation made by the Jharkhand State Pollution Control Board, the Project Proponent deposited Bank Demand draft amounting to Rs.5,36,32,000/= (Rupees five crores thirty six lakhs and thirty two thousands only) with the Jharkhand State Pollution Control Board on 05.04.2023.
 - i. The Expert Appraisal Committee (EAC) deliberated on the violation of the EIA Notification, 2006 by the project proponent and agreed that the project proponent had committed a violation by undertaking tproject implementation of its expansion proposal for which the company had obtained TOR from the Ministry. Under these circumstances, the EAC was of the view that the expansion proposal submitted by the project proponent should be appraised under the violation category as per the provisions contained in the Standard Operating Procedure (SOP) of the MoEF&CC Office Memorandum dated 07.07.2021.
 - j. The Expert Appraisal noted that there was a Complaint Case lodged against the company before the National Green Tribunal on 18.06.2021. The Complaint Case was related to commencement of construction of DRI Plant, SMS Plant, without any prior Environment Clearance (EC) / Consent to

Establish (CTE). The EAC deliberated the proposal, taking into account of the judgment of the NGT in the instant case, along with the directions issued by the JSPCB and as per the provisions laid down in the SOP issued by the MoEF&CC Office Memorandum dated 07.07.2021, dealing with the cases of violation of the EIA Notification, 2006.

- k. After deliberations, the Expert Appraisal Committee recommended the proposal for amendment in the TOR granted on dates 06.09.2020 and 12.08.2021 for appraisal of the proposal under violation category as per the provisions contained in the MoEF&CC, Standard Operating Procedure (SOP) Office Memorandum dated 07.07.2021 subject to compliance to additional conditions stipulated.
- l. Accordingly, the proposal was subsequently placed for consideration during the 48th Meeting of the Expert Appraisal Committee (EAC), Industry-IA(I) held during the 8th and 9th of November, 20123. After consideration of all criteria, earlier TORs issued by the Ministry, Hon'ble National Green Tribunal Orders, Penalty imposed against the Project Proponent for violation of the Environment (Protection) Act, 1986 and Written submissions made by the project proponent to the Ministry, the EAC recommended the Proposal for grant of Environment Clearance subject to "uploading the written submissions on portal, under the provisions of the Environment Impact A's Assessment Notification, 2006, subject to the stipulation of specific conditions and general conditions as per the Ministry's OM No, 22-34/2018-III dated 09.08.2018 based on Projects Specific Requirements.

The factual status of the process of the Environmental Clearance application submitted by the project proponent to the Ministry, as per the information available with the Regional Office is stated above. It may be mentioned that the process of granting Environment Clearance to projects with violations of the EIA Notification, 2006 as well as Environment (Protection) Act, 1986 have been kept in abeyance / hold by the Ministry of Environment Forest and Climate Change, till the final judgement of the Hon'ble Supreme Court in the court case /matter of Vanaskakti Vs. Union of India.

- II. In this case, an application has been filed in the NGT and inspection was carried by officials of the MoEFCC, Jharkhand State Pollution Control Board, CPCB, District Magistrate, Sariekela and it was found that the company has illegally installed the project.

REPLY:

As per the information available with the MoEF&CC, Regional Office Ranchi, a case has been filed in the Hon'ble National Green Tribunal, Principal Bench, New Delhi, bearing the number OA 426/2021, in the matter of Dasai Munda and others Vs. State of Jharkhand. The case is filed against the industrial unit M/s Nilachal Ispat and Power Private Limited, located at Ratanpur, Saraikela steel plant which has violated the provisions of Environment (Protection) Act, 1986 by emitting toxic gases causing health hazard and damage to crops as well as environment and also construction of 600 TPD Sponge Iron kiln and 15 MTPA SMS and CCM without Environment Clearance and Consent to Establish.

b. The Hon'ble NGT, vide its order dated 25/01/2022, constituted a Joint Committee comprising of representatives from CPCB, JSPCB, SEIAA, Jharkhand and District Magistrate, Saraikela to undertake the following:

- i. Undertake site visit and look into grievances and take remedial action in accordance with law
- ii. Factual and Action Taken Report (ATR) to be submitted within 3 months

c. The Joint Committee constituted visited the site on 29.03.2022 and submitted the report to the Hon'ble NGT. During the hearing on 12.09.2022, the Hon'ble NGT reviewed the report submitted the Joint Committee and impleaded the regulatory authorities, including Ministry of Environment Forest and Climate Change (MoEF&CC) to file affidavit.

d. The MoEF&CC filed affidavit on 29.12.2022 and stated violation by the industrial plant, M/s Nilachal Ispat and Power Private Limited, by installation of 3x600 TPD DRI kilns along with beneficiation plant for iron ore (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro Alloy Plant (4x16.5 MVA), Briquette Plant for Chrome ore (1x30 TPH), Oxygen Plant 100 TPD) and 63 MW (38 MW HWRB based + 25 MW AFBC) Capacity CPP.

e. The case was transferred to National Green Tribunal, Eastern Zone Bench, Kolkata Bench, and the case was registered as OA 165/2023/EZ (earlier it was OA/426/2022, Principal Bench, New Delhi) and the case was disposed of with a direction to the Project Proponent that they would not operate the expanded part of its Units without valid Environment Clearance.

d. PENALTY PAID BY THE PROJECT PROPONENT

It has also been informed by the project authorities that they have duly complied with the directions of Honble NGT QA 426/2021 dated 25th, January, 2022 and the JSPCB by depositing the penalty amount as mentioned in the table below:

Table - Compilation on Action Taken by Regulatory /Statutory/Judicial Authorities on the violations of environmental laws by M/s Nilachal Steel and Power Limited.

Sn	Regulatory/Statutory Judicial Authority	Cause of Action	Letter number and date	Remarks
1	Jharkhand State Pollution Control Board (JSPCB)	Directions under Section 33 A, Water Act, 1974 and Air Act, 1981	B-2349 Dated 16.11.2022	Penalty for an amount of Rs 23,62,500/-. The Project proponent has deposited the entire amount with the JSPCB on 17.11.2022.
2	Jharkhand State Pollution Control Board (JSPCB)	In compliance to the directions of the Hon'ble NGT Principal Bench, New Delhi, in the case No. OA 426/2021 order dated 05.01.2023 for violations of Environment Laws.	B-295 Dated 09.02.2023	Penalty of an amount of Rs 5,36,32,000/- for non-compliance of obtaining Environment Clearance . The Amount is deposited by the project proponent with the JSPCB vide letter dated NIPL/22- 23/04/02 05.04.2023 and DD bearing the number 507592 drawn on ICCI Bank dated 04.04.2023.

- III. In the 48th meeting of the EAC, Industry I Sector, MoEF&CC held on November 8th and 9th of November, 2023, the project got recommended for Environment Clearance as per the SOP dated 7th July, 2021 of MoEF&CC.

REPLY:

- a. The project proponent submitted proposal to the Ministry online, vide proposal bearing number IA/JH/IND1/429379/2023 dated 29/05/2023 along with the application in the prescribed format – (Formm 3 (CAF, Form-1, Part – A & B) and revised PFR for amendment in TOR accorded by the Ministry vide letter No. J-11011/662/2008-IA.II(I) dated 12.02.2021. This is for appraisal of the proposal under violation category as per the provisions contained in the MoEF&CC's Standard Operating Procedure (SOP) issued on date 07.07.2021 due to the project proponent having commenced part of the project implantation of its expansion proposal under violation category for which the company had obtained TOR i.e the plant activities were started without having any prior Environment Clearance. The Project proponent has also downsized sized the capacity of expansion proposed.
- b. It is also mentioned in the TOR that , as per the provisions of the MoEF&CC Office Memorandum dated 07.07.2021, the Jharkhand State Pollution Control Board had issued Direction to the project under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and also under the Section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981, to the project proponent to pay penalty based on calculation made.
- c. Based on the calculation made by the Jharkhand State Pollution Control Board, the Project Proponent deposited Bank Demand draft amounting to Rs.5,36,32,000/= (Rupees five crores thirty six lakhs and thirty two thousands only) with the Jharkhand State Pollution Control Board on 05.04.2023.
- d. The Expert Appraisal noted that there was a Complaint Case lodged against the company before the National Green Tribunal on 18.06.2021. The Complaint Case was related to commencement of construction of DRI Plant, SMS Plant, without any prior Environment Clearance (EC) / Consent to Establish (CTE). The EAC deliberated the proposal, taking into account of the judgment of the NGT in the instant case, along with the directions issued by the JSPCB and as per the provisions laid down in the SOP issued by the MoEF&CC Office Memorandum dated 07.07.2021, dealing with the cases of violation of the EIA Notification, 2006.
- e. After deliberations, the Expert Appraisal Committee recommended the proposal for amendment in the TOR granted on dates 06.09.2020 and 12.08.2021 for appraisal of the proposal under violation category as per the provisions contained in the MoEF&CC, Standard Operating Procedure (SOP) Office Memorandum dated 07.07.2021 subject to compliance to additional conditions stipulated.
- f. Accordingly, the proposal was subsequently placed for consideration during the 48th Meeting of the Expert Appraisal Committee (EAC), Industry-IA(I) held during the 8th and 9th of November, 20123. After consideration of all criteria, earlier TORs issued by the Ministry, Hon'ble National Green Tribunal Orders,

Penalty imposed against the Project Proponent for violation of the Environment (Protection) Act, 1986 and Written submissions made by the project proponent to the Ministry, the EAC recommended the Proposal for grant of Environment Clearance subject to "uploading the written submissions on portal, under the provisions of the Environment Impact A's Assessment Notification, 2006, subject to the stipulation of specific conditions and general conditions as per the Ministry's OM No, 22-34/2018-III dated 09.08.2018 based on Projects Specific Requirements.

- IV. But recently Hon'ble Supreme Court of India, in WP © No. 1394/2023, titled Vanshakti Vs Union of India, has stayed the operation of both the Memorandum dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment Forest and Climate Change (MoEF&CC) and in this connection an Office Memorandum dated 08.01.2024 is issued by the MoEF&CC.

REPLY:

This is a matter of records and the case is sub-judice, pending in the Hon'ble Supreme Court of India for final judgement. The Regional Office has no comments to offer on this issue.

- V. Company has continued carrying the violation and has not stopped the operation of the unauthorizedly implemented project (2x600) Sponge Iron Plant, 4x15 TSMS and CCM/Rolling Mill and still is continuing the operation of the unauthorized implemented project without any pollution control equipments resulting in adverse impact on environment and nearby sensitive areas.

REPLY:

- i. During the site visit undertaken by the undersigned to the industrial plant, it was observed that the industrial unit was in operation but the expanded units like the DRI Kiln, SMS Plant, Rolling mill were not in operation.
- ii. The project proponents in their submissions to the Office, have reported that the expanded units were not in operation since the Directions for closure had been issued to the industrial plant from both the Hon'ble National Green Tribunal as well as the Jharkhand State Pollution Control Board.
- iii. It is also reported by the project proponents that the period of operation of the expanded units, without Environment Clearance and CTE/CTO, were treated as Violation of the E(P) Act, 1986 and penalty had been imposed by the JSPCB for this act of violation. The details on production made during the period of violation is tabulated below:

Sl	Industrial Unit	Installed capacity	PRODUCTION (YEAR-WISE)	Turnover (Rs. In crores)

			2021-22	2022-23	2021-22	2022-23
1	Sponge Iron Plant	1 x 600 TPD	NIL	95, 846.29	21.87	447.29
2	Steel Melting Shop	3 X 10 T	22, 547.56	72,490.19		
3	Rolling Mill (liquid)	2,30,000	1,091.37	56,289.10		

For the production of this quantity of products and operation of the plant without prior Environment Clearance and CTE/CTO, in violation of the provisions of the EIA Notification, 2006 and Environment (Protection) Act, 1986, the project proponent had operated upto the date 21.03.2023. Under the violation total turnover from the expanded project were reported to the Jharkhand State Pollution Control Board by the project proponent is also stated in the Table mentioned above..

- iv. The project proponents have also submitted that at times, the industrial units so constructed, are started to operate, not for any commercial production but for running the machinery for maintenance.
- v. The dates of such running of the plant have not been submitted to the Regional Office.
- vi. From the information submitted by the project proponents with respect to production of sponge iron by the industrial unit, it is noted that the total production quantity is within the capacity to which environment clearance has been granted to the project by the MoEF&CC vide J-11011/662/2008-IA.II(I) dated 24.12.2009.

CONCLUSION:


The project has constructed certain industrial units and has carried out expansion of the project without prior environment clearance and in violation of the Environment Impact Assessment Notification, 2006 for which Hon'ble National Green Tribunal (NGT) and Jharkhand State Pollution Control Board (JSPCB) had imposed penalty against the project.

The project proponents have applied to the Ministry for environment clearance to the units which have been constructed without prior environment clearance from the Ministry and their proposal is being considered under the violation category. The Ministry has issued Terms of Reference to the proposal and it is kept in abeyance/on hold till the final judgement of the Hon'ble Supreme Court of India in the matter of Vanashakti Vs Union of India.

During the date of site inspection, which was carried out on 16.06.2024, the industrial units which had been constructed as expansion of the existing steel plant but without EC were not in operation. It has been submitted by the project proponents that the expanded units have been shut down, under the directions of Jharkhand State Pollution Control Board, since 21.03.2023.

It has also been reported by the project proponents that the machinery installed for the expansion units are operated sometimes for maintenance and not for commercial purpose.

In this regard, it is viewed that the project proponents need to inform the Jharkhand State Pollution Control Board on the operation of these units, for the purpose of maintenance, and if need be, seek their permission in this regard.



(M. Rajeshwar Prasad)

Scientist 'C'

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NGT mandated inspection report

M/s Nilachal Iron and Power Ltd, Seraikela, Jharkhand

A joint committee members constituted at the behest of Hon' NGT, New Delhi made site visit and inspected M/s Nilachal Iron and Power Ltd, Kandra, Seraikela, Jharkhand on 29th March 2022 for causing air pollution and construction of steel plant without obtaining Environmental clearance(EC). Committee members included Sri Arwa Rajkamal – DC Seraikela Kharsawan, Shri Sandeep roy- CPCB, Kolkata, Sri Atendra Prasad Singh- RO, JSPCB Ratanshedpur and Dr. Raju Kumar- SEIAA, Ranchi Jharkhand. Inspection was conducted as per the terms of reference issued by Honourable NGT against O.A. No. 426/2021 (Dasai munda vs Jharkhand adivasi Jankalyan Morcha, Ratanpur, Seraikela kharsawan and ors Vs State of Jharkhand) vide its order dated 25.01.2022.

Background

1. Hon'able NGT constituted a joint committee as above based on grievance in the application filed by Sri Dasai munda , Ratanpur, Seraikela kharsawan and others on "Inaction of authorities in taking steps to control air pollution caused by operation of the industry for many years violating environmental norms . Toxic emission from the industry is also causing serious health hazard and damage to crops as well as to environment. Complainant has also mentioned that construction work of 600 TPD sponge kiln, 15 x3 MT Crucible steel melting shop and CCM has been started without obtaining EC.
2. The company had obtained its 1st EC vide MoEF letter no. J-11011/662/2008-IA II (I) dated 24-12- 2009. CTE from Jharkhand State Pollution Control Board was also obtained vide JSPCB Memo No. 1839 / Fax No. 06512224135 dated 22-01-2010. Pursuant to obtaining EC/CTE company erected 550 TPD DRI plant (2x100 TPD, 1x350 TPD) and Coal Washery during 2010-2011 and started production after obtaining CTO. The validity of EC expired in 2016.
3. Company has also erected 10 MW WHRS based captive power plant and has submitted application for CTO to JSPCB.

4. Company's operation was suspended between 2012 to 2015 due to adverse falling market matrix and other dependent variables. Operation was restarted in 2016. There was also change of hands and the management in 2018.
5. This was also time of corona pandemic when it saw its peak in year 2020. People of surrounding villagers were totally jobless and were crying for some opportunity and source of income such that they earn and meet at least their daily human needs. In order to facilitate them and earn a living company started the project work on special request by villagers pending EC and gave them employment on humanitarian ground as told by company.
6. Company again applied for fresh EC with MoEF, New Delhi vide its letter dated 10.07.2020 as it decides to expand the existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 75 MW (50 MW WHRB based + 25 MW AFBC based) Captive Power Plant within the existing plant premises and the land adjacent to the plant premises. Since company has obtained TOR, completed draft EIA EMP study report and based on this JSPCB, Ranchi successfully conducted Public hearing on 27th September 2021. Now application is pending with MOEF, New Delhi for grant of EC.

Observations

1. Ambient air pollution caused due to production activities, loading and unloading of raw materials and plying of heavy vehicles on both kuccna and pucca roads adds to air pollution in and around factory was visible. Though it was insignificant. This was made possible as company recently refurbished ESP at a cost of Rs. 2.0 crores that became obsolete in course of time as its operation was suspended for long. 600 pieces of new bags have replaced old bags from 10 number of bag filter modules fitted to coal circuit, CD building, finished product house and blending unit. > 80 numbers of water sprinklers are placed along road side and other vulnerable areas of the Plant for dust suppression. Company has further deployed 03 water tankers (SKL

- of each) for the purpose. Besides company has planted > 900 tree saplings during monsoon within premises.
2. 5 Soil samples were collected from agricultural plots of village Ratanpur located around plant premises for knowing degree of soil pollution caused by industry. Samples have been analyzed by District Vigyan Kendra, Searikela kharsawan for its physico-chemical characteristics vis a vis soil pollution caused for emissions from NIPL Ratanpur. Soil test results do not show any significant impact on soils of nearby agricultural fields. This is evident from soil test report. See attached report.
 3. Company has completed its construction and erection of induction furnace (IF), continuous casting machine (CCM) and rolling mill(RM) without obtaining Environmental clearance. It is presently under trial run. *NOT*
 4. Committee tried to locate and reach Mr Dasai Munda and others of Jharkhand adivasi Jan kalyan Morcha, Jharkhand to understand and record his views in person vis a vis petition to honorable NGT, New Delhi. But failed to do so for lack of complete address of the complainant.

Recommendations

1. Installation of water sprinklers - Water tankers, fixed type sprinklers, potable water sprinklers besides fog based dust suppression are less in number and is not commensurate with scale of operation. This adds to air pollution. Company need to strengthen the existing dust control system in place.
2. Haul roads- Haul roads within premises is made of mix of boulders and loose soil. It adds to fugitive emission for plying of heavy vehicles at high frequency. All roads to be made pucca.
3. Keep multiple handling of input and output materials to minimum. This will reduce fugitive emission considerably and the resultant dust pollution.
4. Dense green belt development- Negligible plantation is visible along boundary, haul roads and other areas within premises. Saplings to be planted at 2x2 M grid distance such that minimum 33% of project area is occupied by greenery. Reinforcing green belts with grass, herb and shrub coupled with sustained maintenance are very effective barrier against fugitive emission generated during process and handling of

- materials. This will contain dusts within premises and will protect nearby inhabitants as air crops and soil of area.
5. Develop dense grass/vegetation on all bare lands- All available bare lands within premises to be thickly grassed/vegetated and properly maintained. This will reduce dust getting air borne and its resultant impact.
 6. Installation and interlocking of Online ambient air system with operation of water sprinklers- Minimum 2 no of online AAQM systems to be commissioned in the downstream of pre dominant wind direction/problem areas. 1st to be installed where dust concentration is maximum (within premises) and second where this is brought within CPCB norm (habitations). Operation of water sprinklers in the area to be interlocked with online system such that sprinklers start as dust concentration exceeds norms and stops as it is brought within norms. Chemical dosed water spray should be done for dust suppression on kuccha roads.
 7. Dedicated team for controlling dust emission- A dedicated team led by an officer not less than Manager rank to be deployed at site for controlling fugitive emission/other pollutions generated in the area.
 8. Awareness campaign- To be conduct at least once in 6 months among employees and other stakeholders highlighting importance of clean environment.
 9. Obtain EC- Company to expedite process of grant of EC following due process of the law as it has already filed EC application for its expansion project with MOEF, New Delhi and public hearing has been conducted successfully.

Signature of members of committee

(Arwa Rajkarni)

Dy commissioner
Serikela kharsawan

(Sandeep Roy)

Scientist D
CPCB, Kolkata

(Jitendra Prasad Singh)

Regional officer
JSPCB, Jamshedpur

(Dr. Ra)

SEIAA,
Jharkhand

NGT mandated Inspection report

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9. Obtain EC- Company to expedite process of grant of EC following due process of the law as it has already filed EC application for its expansion project with MOEF, New Delhi and public hearing has been conducted successfully.

Signature of members of committee

Sd/- (Arwa Rajkamal) Dy commissioner Seraikela kharsawan	Sd/- (Sandeep Roy) Scientist D CPCB, Kolkata	Sd/- (Jitendra Prasad Singh) Regional officer JSPCB, Jamshedpur	Sd/- (Dr. Ra (illegible)) SELAA, Jharkhand
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ANNEXURE R2-17

X02

ITEM NO.50

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1394/2023

VANASHAKTI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

IA No. 13953/2024 - APPLICATION FOR VACATION OF INTERIM ORDER
IA No. 78426/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 100111/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 41566/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 257416/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 80675/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 2964/2025 - CLARIFICATION/DIRECTION
IA No. 21878/2024 - CLARIFICATION/DIRECTION
IA No. 203965/2024 - CLARIFICATION/DIRECTION
IA No. 44903/2026 - CLARIFICATION/DIRECTION
IA No. 2960/2025 - EXEMPTION FROM FILING O.T.
IA No. 4570/2025 - EXEMPTION FROM FILING O.T.
IA No. 79540/2025 - INTERVENTION APPLICATION
IA No. 78423/2025 - INTERVENTION APPLICATION
IA No. 16527/2024 - INTERVENTION APPLICATION
IA No. 44332/2025 - INTERVENTION APPLICATION
IA No. 65447/2024 - INTERVENTION APPLICATION
IA No. 203664/2024 - INTERVENTION APPLICATION
IA No. 41559/2025 - INTERVENTION APPLICATION
IA No. 62080/2024 - INTERVENTION APPLICATION
IA No. 21422/2025 - INTERVENTION APPLICATION
IA No. 24981/2024 - INTERVENTION/IMPLEADMENT
IA No. 133828/2024 - INTERVENTION/IMPLEADMENT
IA No. 21877/2024 - INTERVENTION/IMPLEADMENT
IA No. 107354/2024 - INTERVENTION/IMPLEADMENT
IA No. 2959/2025 - INTERVENTION/IMPLEADMENT
IA No. 13975/2024 - INTERVENTION/IMPLEADMENT
IA No. 94024/2024 - INTERVENTION/IMPLEADMENT
IA No. 44904/2026 - INTERVENTION/IMPLEADMENT
IA No. 336839/2025 - INTERVENTION/IMPLEADMENT
IA No. 53222/2024 - INTERVENTION/IMPLEADMENT
IA No. 134881/2024 - INTERVENTION/IMPLEADMENT
IA No. 133854/2024 - MODIFICATION OF COURT ORDER
IA No. 134999/2024 - MODIFICATION OF COURT ORDER
IA No. 203666/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

WITH

W.P.(C) No. 118/2019 (PIL-W)

Signature Not Verified

Digitally signed by

Pratik P. S.

Date: 2024.07.

17:57:57 IST

Reason:

W.P.(C) No. 115/2024 (PIL-W)

FOR EXEMPTION FROM FILING O.T. ON IA 41957/2024

488

C.A. No. 381-382/2025 (XII-B)

SLP(C) No. 8187/2025 (IX-A)

IA No. 96802/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 79779/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 32452/2025 (PIL-W)

IA No. 144825/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No.192520/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

Diary No(s). 38374/2025 (PIL-W)

IA No. 164051/2025 - APPLICATION FOR PERMISSION
IA No. 164020/2025 - CLARIFICATION/DIRECTION
IA No. 164053/2025 - EXEMPTION FROM FILING O.T.
IA No. 167400/2025 - INTERVENTION APPLICATION

MA No.1382/2025 in W.P.(C) No. 1394/2023 (PIL-W)

IA No. 179143/2025 - CLARIFICATION/DIRECTION
IA No. 191394/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

Diary No(s). 41575/2025 (PIL-W)

IA No. 205464/2025 - APPLICATION FOR PERMISSION
IA No. 180551/2025 - CLARIFICATION/DIRECTION

Diary No(s). 42533/2025 (PIL-W)

IA No. 189287/2025 - APPLICATION FOR PERMISSION
IA No. 188190/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 182800/2025 - CLARIFICATION/DIRECTION
IA No. 213199/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 45781/2025 (PIL-W)

Diary No(s). 46181/2025 (PIL-W)

IA No. 201120/2025 - APPLICATION FOR PERMISSION
IA No. 201116/2025 - CLARIFICATION/DIRECTION

Diary No(s). 46353/2025 (PIL-W)

IA No. 201342/2025 - APPLICATION FOR PERMISSION
IA No. 201341/2025 - CLARIFICATION/DIRECTION

Diary No(s). 46817/2025 (PIL-W)

Diary No(s). 46844/2025 (PIL-W)

Diary No(s). 46855/2025 (PIL-W)

IA No. 204153/2025 - CLARIFICATION/DIRECTION
IA No. 204145/2025 - CLARIFICATION/DIRECTION
IA No. 204155/2025 - CONDONATION OF DELAY IN FILING

Diary No(s). 47015/2025 (PIL-W)
IA No. 205104/2025 - APPLICATION FOR PERMISSION
IA No. 204360/2025 - CLARIFICATION/DIRECTION

Diary No(s). 47366/2025 (PIL-W)
IA No. 206305/2025 - APPLICATION FOR PERMISSION
IA No. 206306/2025 - CLARIFICATION/DIRECTION

Diary No(s). 47388/2025 (PIL-W)
IA No. 206355/2025 - APPLICATION FOR PERMISSION
IA No. 206356/2025 - CLARIFICATION/DIRECTION

Diary No(s). 47856/2025 (PIL-W)
IA No. 208359/2025 - APPLICATION FOR PERMISSION
IA No. 208360/2025 - CLARIFICATION/DIRECTION

Diary No(s). 47865/2025 (PIL-W)
IA No. 207717/2025 - APPLICATION FOR PERMISSION
IA No. 207718/2025 - CLARIFICATION/DIRECTION

Diary No(s). 48098/2025 (PIL-W)
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IA No. 210140/2025 - CLARIFICATION/DIRECTION
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Diary No(s). 48100/2025 (PIL-W)

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Diary No(s). 48761/2025 (PIL-W)
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IA No. 228817/2025 - APPLICATION FOR PERMISSION
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IA No. 218430/2025 - APPLICATION FOR PERMISSION

IA No. 218468/2025 - CLARIFICATION/DIRECTION

Diary No(s). 49811/2025 (PIL-W)

IA No. 218480/2025 - APPLICATION FOR PERMISSION

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IA No. 232871/2025 - APPLICATION FOR PERMISSION

IA No. 232872/2025 - CLARIFICATION/DIRECTION

Diary No(s). 52852/2025 (PIL-W)

IA No. 233061/2025 - APPLICATION FOR PERMISSION

IA No. 233064/2025 - APPROPRIATE ORDERS/DIRECTIONS

Diary No(s). 54026/2025 (PIL-W)

IA No. 238618/2025 - APPLICATION FOR PERMISSION

IA No. 238614/2025 - CLARIFICATION/DIRECTION

Diary No(s). 54031/2025 (PIL-W)

IA No. 238624/2025 - APPLICATION FOR PERMISSION

IA No. 238623/2025 - CLARIFICATION/DIRECTION

Diary No(s). 54342/2025 (PIL-W)

IA No. 240215/2025 - APPLICATION FOR PERMISSION

IA No. 240209/2025 - CLARIFICATION/DIRECTION

Diary No(s). 54344/2025 (PIL-W)

IA No. 240504/2025 - APPLICATION FOR PERMISSION

IA No. 240503/2025 - CLARIFICATION/DIRECTION

Diary No(s). 54361/2025 (PIL-W)

IA No. 245312/2025 - APPLICATION FOR PERMISSION

IA No. 240436/2025 - CLARIFICATION/DIRECTION

Diary No(s). 54363/2025 (PIL-W)

IA No. 243580/2025 - APPLICATION FOR PERMISSION

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Diary No(s). 54390/2025 (PIL-W)
 IA No. 242165/2025 - APPLICATION FOR PERMISSION
 IA No. 242164/2025 - CLARIFICATION/DIRECTION

Diary No(s). 55328/2025 (PIL-W)
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Diary No(s). 57022/2025 (PIL-W)

Diary No(s). 57372/2025 (PIL-W)

Diary No(s). 61358/2025 (PIL-W)

Date : 16-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE JOYMALYA BAGCHI
 HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

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UPON hearing the counsel the Court made the following
O R D E R

1. These matters are ordered to be listed on 25.02.2026 and shall be taken up for hearing immediately after the fresh matters. No

request for adjournment on the date fixed shall be entertained.

2. The petitioners shall be accorded two hours to complete their submissions. Thereafter, one and a half hours shall be granted to the learned Attorney General/Solicitor General/Advocate General/Additional Solicitor General, or any other senior State counsel, to conclude their submissions. The petitioners shall then be granted an additional half an hour for rejoinder arguments.

3. The parties are permitted to submit their brief written submissions along with the compilation of the relied upon judgments, with specific reference to the paragraphs, etc.

4. We direct that till the next date of hearing, no further Miscellaneous Applications/IAs shall be entertained by the Registry.

5. All the Miscellaneous Applications/IAs, seeking recall of the two-Judge Bench judgment dated 16.05.2025, are disposed of as having become infructuous. We, however, clarify that if there is any additional or ancillary relief prayed for in those Miscellaneous Applications/IAs, the parties shall be permitted to raise such issues during the course of the oral submissions.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

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ANNEXURE R2-18

UNB

**IN THE SUPREME COURT OF INDIA
ORIGINAL CIVIL JURISDICTION**

WRIT PETITION (CIVIL) NO. 1394 OF 2023

IN THE MATTER OF:

Vanshakti ... Petitioner
Versus
Union of India & Ors. ... Respondents

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S. No	Particulars	Copies	Court Fee
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FILED BY:

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FILED ON: 24.02.2026

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IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 1394 OF 2023

IN THE MATTER OF:

Vanshakti

... Petitioner

Versus

Union of India

... Respondent

**WRITTEN SUBMISSIONS ON BEHALF OF APPLICANT/
OCL IRON & STEELS LIMITED**

PAPER-BOOK

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ADVOCATE FOR APPLICANT: ANAND VARMA

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IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 1394 OF 2023

IN THE MATTER OF:

Vanashakti ... Petitioner
Versus
Union of India ... Respondent

WRITTEN SUBMISSIONS ON BEHALF OF APPLICANT /
OCL IRON & STEELS LIMITED

1. The present Writ Petition challenges the validity of the OM dated 07.07.2021 [WP, Ann. A-10, pg. 208] issued by the Respondent MOEFCC, which provides a SOP for identification and handling of violation cases under the Environment Impact Assessment Notification, 2006 ('EIA Notification, 2006') [WP, Ann. A-1, pg. 45]. The present written submissions are being filed on behalf of OCL Iron & Steels Limited/OCL (earlier M/s. Nilachal Iron & Power Ltd.), which was the applicant in MA No. 214852/2025 and IA Nos. 214855/2025 and 214856/2025, which have been disposed off by order dated 16.02.2026, in terms of the judgment dated 18.11.2025 passed by this Hon'ble Court. OCL/its predecessor was also the applicant in IA No. 21658/2025, which was disposed by this Hon'ble Court's judgment and order dated 16.05.2025 [MA No. 214852/2025, Ann. A-1, pg. 23]. The said judgment has now been recalled vide the subsequent judgment dated 18.11.2025.
2. The brief and relevant facts pertaining to OCL are as follows: the Applicant's predecessor established a sponge iron plant in the State of

Jharkhand in 2002 and was operating the plant by obtaining CTE [MA, Ann. A-2, pg. 64-69] and CTO [MA, Ann. A-3, pg. 70-71] from JSPCB. Vide Circular dated 15.01.2008 [MA, Ann. A-4, pg. 72-73], MOEF&CC clarified that projects which had been permitted to commence operations based on CTE and CTO would require an EC to operate.

3. The Applicant sought and obtained an EC from the MOEF&CC on 24.12.2009 [MA, Ann. A-5, pg. 74-80] for expanding its capacity from 350 TPD sponge iron plant to a 0.7 MTPA integrated steel plant. The said expansion, although permitted by the MoEF&CC vide the EC dated 24.12.2009, could not be implemented due to financial constraints of the erstwhile management. ***Despite having a valid EC dated 24.12.2009, the Applicant could not expand its capacity as approved.***
4. Upon a change in management, the Applicant submitted an application seeking expansion on the same terms as approved earlier on 24.12.2009, pursuant to which terms of reference ("TOR") were issued by the MoEF&CC on 06.09.2020 [MA, Ann. A-10, pg. 121-134]. The said application was later **downsized** in capacity and land area, wherein amended TOR were issued on 12.02.2021 [MA, Ann. A-11, pg. 135-138]. The Applicant's proposal and application for EC was thus processed further basis the TOR dated 12.02.2021, prior to even the issuance of the OM dated 07.07.2021.
5. The downsizing in capacity in the Applicant's proposal, **in comparison of its earlier EC dated 24.12.2009**, is also tabulated hereinbelow,

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S. No.	Unit	Capacity approved by EC dt. 24.12.2009.	Capacity applied for under approved TOR dt. 12.02.2021	Status
1.	Sponge Iron Plant	7,05,000 TPA	5,77,500 TPA	Capacity Reduction
2.	Blast Furnace	3,50,000 TPA	Dropped	Dropped
3.	Pelletization Plant	6,00,000 TPA	Dropped	Dropped
4.	Coal Washery	13,00,000 TPA	Dropped	Dropped
5.	Steel Making Shop with CCM	7,00,000 TPA	2,97,000 TPA	Capacity Reduction
6.	Captive Power Plant	75 MW	61 MW	Capacity Reduction
7.	Re-rolling Mill	7,00,000 TPA (or 0.7 MTPA)	2,30,000 TPA (or 0.23 MTPA)	Capacity Reduction
8.	Ferro Alloy Plant	1,25,000 TPA	Dropped	Dropped
9.	Oxygen Plant	1,000 TPD	Dropped	Dropped

6. In fact, since OCL significantly downsized the capacity of its plant and dropped several facilities, it also reduced the total land approved to be utilized for the project by 51%.
7. Admittedly, in and around 2020-2021, while awaiting the grant of its EC, OCL was compelled to commence trial run and construction activities to cater to a huge demand for employment from the local populace who lost their jobs due to the COVID-19 pandemic. The said trial run and construction activities were stopped after JSPCB issued a letter dated 12.05.2021 to OCL. Thereafter, upon a letter petition being filed against OCL, the Hon'ble NGT vide order dated 05.01.2023 directed OCL to submit details regarding submission of its EC application. Thereafter, OCL was advised to seek grant of additional TOR under the OM dated 07.07.2021, which was sought and obtained by OCL on 21.07.2023 [MA, Ann. A-18, pg. 157-163].

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8. This was in addition and supplemental to OCL's EC proposal under the principal EIA Notification, 2006, which was already under consideration since 06.09.2020, wherein the amended TOR had been issued on 12.02.2021, the public hearing was conducted on 27.09.2021, draft EIA-EMP report was submitted by OCL on 04.08.2023, the final EIA-EMP report submitted on 04.11.2023 [MA, Ann. A-40, pg. 328 @ 329].
9. The Expert Appraisal Committee ("EAC"), which is the expert body to appraise project proposals as per the EIA Notification, 2006, considered OCL's proposal and in its meetings held on 04.09.2023-05.09.2023 also directed OCL to take remediation steps, and restrict its activities to permissible limits, **subject to payment of penalties**, which OCL has duly complied with:
 - (i) OCL paid environmental compensation of INR 23.62 lakhs,
 - (ii) OCL paid environmental penalty of INR 5.36 crores,
 - (iii) Within the premises, OCL planted more than 5,900 saplings over 21.86 acres of land. All spare land has been covered with grass and shrubbery. At present, at least 20% of the area has been covered with plantation.
 - (iv) OCL also deployed water tankers and sprinklers to curb any emissions that may cause damage to the environment.
 - (v) Ambient air quality around OCL's project site is being monitored by a third-party consultant. OCL complied with the Environmental

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Monitoring Plan formulated and recommended by the third-party consultant.

(vi) OCL also undertook CSR activities such as organizing medical camps, setting up cataract operation camps, provided ambulances and school buses for nearby villages.

10. Thus, OCL has ensured compliance with the conditions as required by the EAC. Subsequently, its EC proposal was appraised and positively recommended by the EAC on 08-09 November, 2023 **[MA, Ann. A-19, pg. 164 @ pg. 214]** under clause 7 of the EIA Notification, 2006 **[WP, Ann. A-1, pg. 45 @ pg. 49]** with only the formal issuance of EC remaining pending. However, before the EC could be formally granted, this Hon'ble Court vide order dated 02.01.2024 **[MA, Ann. A-36, pg. 312]** stayed the operation of the OM dated 07.07.2021 and the formal EC was not issued by the MoEF&CC in favour of OCL for this reason.
11. Subsequently, vide order dated 02.02.2024 **[MA, Ann. A-37, pg. 313 @ 315]**, this Hon'ble Court was pleased to clarify that, "*We clarify that our orders dated 02nd January, 2024 would not come in the way of the competent authorities in considering the proposals for modifications/alterations in the Environmental Clearances if area of such projects had any valid environmental clearances prior to 07th July, 2021*"
12. It is most respectfully submitted that despite making good all the compliances and necessary formalities, as mandated under EIA Notification, 2006, OCL awaits the formal grant of its otherwise complete

EC. It is also pertinent to mention that upon the EAC positively recommending the EC in favour of OCL, and upon the expiry of the 45-day period contemplated in para 8(i) of the EIA Notification, the environmental clearance is deemed to have been granted, in light of para 8(iii) of the EIA Notification [WP, Ann. A-1, pg. 45 @ 55].

13. Insofar as the OM dated 07.07.2021 is concerned, the Applicant OCL most humbly submits that the said OM (as also the previous OMs dated 16.11.2010, 12.12.2012 [Union's Counter, Ann-I, pg. 34-35] and 27.06.2013 [Union's Counter, Ann- II, pg. 36-37] and Notification dated 14.03.2017) read with the EIA Notification, 2006, consider grant of prior EC for **future and further operations**, and in no manner seek to validate or regularize prior infractions. The SOP in Clause 9 [WP, Ann. A-10, pg. 211] only identified past infractions & violations and Clause 10 [WP, Ann. A-10 @ pg. 212] contemplates *relative assessment* of extent of the violation/infraction. The process behind providing a remedial mechanism for violation category cases is also evident from the MoEF&CC Notification dated 14.03.2017 [WP, Ann. A-2 pg. 108], which states that in case the existing projects or activities requiring prior environmental clearance under the EIA Notification, 2006 are brought for EC after starting the construction work, or undertaking expansion work, modernization etc., without obtaining prior EC, such projects would be treated as violation cases and will be appraised for grant of EC at the Central level by the EAC constituted under the EP Act, 1986 with a view

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to assess that the project is consistent with the applicable laws and the expansion has been undertaken sustainably as per applicable norms. In case the finding of the EAC is negative, the projects will be recommended for closure.

14. Thus, the OM mandates that the concerned EAC is to appraise the said project as ***if it was a new proposal***. Most importantly, if the concerned EAC is of the view that ***project is permissible for operations***, EC shall be granted. This submission is also affirmed by the judgement of this Hon'ble Court in **Review Petition (C) Diary No. 41929 of 2025 Confederation of Real Estate Developers of India v. Vanashakti Anr.** dated 18.11.2025,

"115. At the cost of repetition, I state that even in accordance with the 2017 Notification and 2021 OM, an EC can be granted only in respect of the projects which are otherwise permissible in law.

116. As already discussed hereinabove, even these notifications do not permit an EC to be granted in respect of the projects which are not permissible under law. As such, if the project proponents apply for an EC in respect of projects which are permissible in law, they would be entitled to get the EC..."

15. Furthermore, the OM itself provides for a **prospective** EC inasmuch it states that EC will be effective ***from the date of its issuance*** [WP, Ann. A-10, pg. 213, para-B (iv)].
16. It is also evident from the OM that any infractions or violations are to be dealt with **proportionally** and not all infractions or violations are considered to deal a fatal blow to the project proponents' operations. Any violation or infraction is considered on its own merits under Clause 11 [WP, Ann. A-10 pg. @ 212] and an assessment is made regarding

allowance of future and further operations. The OM does not contemplate or provide for validation or regularization of past infractions. The past infractions or violations are in fact subjected to appropriate measures. It is, therefore, submitted that the use of the term 'ex post facto EC' by the Petitioner is a misnomer and not reflective of the correct position envisaged under the EIA Notification, 2006 and the OM dated 07.07.2021.

17. In fact, this Hon'ble Court has in the past, upon the concerned project proponents undertaking remediation or compensatory measures, allowed operations, after due compliance with statutory requirements:
- (i) **Common Cause vs. Union of India (2017) 9 SCC 499, para 227:**
"The amounts determined as due from all the mining leaseholders should be deposited by them on or before 31-12-2017. Subject to and only after compliance with statutory requirements and full payment of compensation and other dues, the mining leaseholders can restart their mining operations."
 - (ii) **Alembic Pharmaceuticals Ltd. vs. Rohit Prajapati (2020) 17 SCC 157, paras 38, 41, 42:** *".... this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality."*
 - (iii) **Electrosteel Steels Limited vs. Union of India 2021 SCC OnLine SC 1247, paras 82, 83, 84, 88**
 - (iv) **Pahwa Plastic Pvt. Ltd. & Anr. vs. Dastak NGO & Ors (2023) 12 SCC 774, paras 49, 56, 57, 60, 62, 64, 67**
 - (v) **Keystone Realtors vs. Anil V. Tharthare, (2020) 2 SCC 66, para 21**
18. In light of the above, even if this Hon'ble Court strikes down the impugned SOP/OM dated 07.07.2021, grant of an already recommended EC in

favour of OCL ought not to be put on hold, and must be considered independently of any past (inadvertent) violations, as has been held by various judgements of this Hon'ble Court.

19. It is submitted that this Hon'ble Court in ***Akshay N. Patel v. Reserve Bank of India & Anr. (2022) 3 SCC 694*** has held that a measure must not have disproportionate impact on the right holder, and any measure ought to be balanced and proportionate.
20. In summation, it is most humbly submitted that:
 - (i) The Applicant had a prior EC dated 24.12.2009 and is not a project proponent which operated without ever having an EC.
 - (ii) Since the expansion of capacity as permitted under the EC dated 24.12.2009 could not be implemented for financial reasons, upon undergoing a change in management, the Applicant again applied and sought EC for implementing its expansion, through TOR dated 06.09.2020. Later, the Applicant downsized/reduced its expansion proposal and thus an amended TOR dated 12.02.2021 was issued.
 - (iii) The Applicant's EC proposal/application was thereafter processed as per the principal EIA Notification dated 14.09.2006 and all required stages/steps were duly complied with: the public hearing was conducted on 27.09.2021, draft EIA-EMP report was submitted by OCL on 04.08.2023, the final EIA-EMP report

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submitted on 04.11.2023 and the proposal was appraised at the Central level by the Expert Appraisal Committee (EAC).

- (iv) In addition to complying with all stages/steps under the principal EIA Notification dated 14.09.2006, the Applicant OCL also applied for TOR under the OM dated 07.07.2021, was granted additional TOR on 21.07.2023, undertook remedial and compensatory measures as the per OM dated 07.07.2021, the additional TOR dated 21.07.2023 and further measures as directed by the EAC at its meeting on 04.09.2023-05.09.2023.
- (v) After due compliance with all steps and stages under both the principal EIA Notification dated 14.09.2006 and the OM dated 07.07.2021, the EAC appraised the Applicant's EC proposal in terms of Clause 7 of the EIA Notification and positively recommended for grant of EC at the meeting on 08-09.11.2023. Upon the positive recommendation by the EAC on 08-09.11.2023, the consideration of the application stood concluded, and only the formal or ministerial act of issuing the order remained pending.
- (vi) Even otherwise, with the positive recommendation by the EAC on 08-09.11.2023, the EC was deemed to have been granted upon the expiry of the 45-day period contemplated in para 8(i) of the EIA Notification, in light of para 8(iii) of the EIA Notification.
- (vii) It is further submitted that the additional measures contemplated under the OM dated 07.07.2021, which are remediation and

compensatory measures for the past violations, and distinct from the independent appraisal of the EC application under the principal EIA notification, are balanced and proportional measures, and do not warrant interference by this Hon'ble Court.

- (viii) Furthermore, in the Applicant's case, apart from the Applicant's EC proposal having been independently processed, appraised and recommended as per the principal EIA Notification, the OM dated 07.07.2021 stands implemented and acted upon qua the Applicant. As stated above, the Applicant has undertaken all remediation and compensatory measures as the per OM dated 07.07.2021, the additional TOR dated 21.07.2023 and further measures directed by the EAC. Hence, in these circumstances, denying the issuance of the formal EC to the Applicant may not be proportional, reasonable or equitable.
21. Lastly, it is submitted that paras 35 and 36(c) of this Hon'ble Court's judgment dated 16.05.2025 in the present matter (which has subsequently been recalled), had correctly and rightly saved the ECs which had already been granted **[MA, Ann. A-1, pg. 23 @ 62]**:

"35. We are, however, conscious of the fact that ex post facto EC may have been granted in certain cases both under the 2017 notification and the 2021 OM. ECs already granted under 2017 notification and the 2021 OM, at this stage, should not be disturbed.

36. Hence, we pass the following order:

... ..

- c) *We clarify that the ECs already granted till date under the 2017 notification and the 2021 OM shall, however, remain unaffected."*

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22. It is submitted that EC applications/proposals (such as the Applicant OCL), which have undergone the complete appraisal process, and which have been positively recommended by the EAC for grant of EC, stand at the same footing as the ECs already granted, by virtue of para 8(iii) of the EIA Notification. There is no qualitative or other distinction between the said 2 classes, inasmuch as both classes i.e. those which have been granted EC and those whose EC has been positively recommended by the EAC, have undergone the same stages/steps under the principal EIA Notification. Therefore, this Hon'ble Court may consider directing that in addition to ECs already granted under the 2017 notification and 2021 OM, the EC proposals positively recommended by the EAC may also remain unaffected and be issued formal ECs in terms of the EAC recommendations.
23. In light of the above, it is therefore prayed that this Hon'ble Court may direct Respondent Union of India through MOEFCC to formally grant the EC in OCL's favour.

FILED BY:



(ANAND VARMA)

Advocate for OCL Iron & Steels Limited

Code: 2285

M: 8527032123

E: anandcvarma@gmail.com

NEW DELHI

24.02.2026

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Prior EC	CTE*	CTO*	FRESH APPRAISAL (for present application for prior EC)				
			TOR	Draft EIA-EMP Report	Public Hearing	Final EIA-EMP Report	EAC appraisal
YES	YES	YES	YES	YES	YES	YES	YES
(i) Prior EC granted on 24.12.2009 for expansion of capacity to 0.7 million TPA [MA, Ann. A-5, pg. 74-80]	17.12.2003 [MA, Ann. A-2, pg. 64-69]	04.02.2005 [MA, Ann. A-3, pg. 70]	06.09.2020 [MA, Ann. A-10, pg. 121-134]	04.08.2023	27.09.2021 [MA, Ann. A-18, pg. 157 @ 159]	04.11.2023	(i) 06.06.202
	22.01.2010 [MA, Ann. A-7, pg. 83-87]	06.06.2023 [MA, Ann. A-8, pg. 92-98]	12.02.2021 [MA, Ann. A-11, pg. 135-138]				(ii) 04.09.202
(ii) EC dated 25.01.2012 for amendment to its EC, limited to enabling the Applicant to give the char from the Direct Reduced Iron Plant and coal rejects to an external power plant [MA, Ann. A-6, pg. 81-82]	26.03.2020 [MA, Ann. A-7, pg. 88-91]	09.12.2023 [MA, Ann. A-8, pg. 99-106]	21.07.2023 [MA, Ann. A-18, pg. 157-163]				(iii) 8-9 Nov, 2023 [MA, Ann. 19, pg. 16 222]

* Consent to Establish and Consent to Operate issued under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

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ANNEXURE R2-19

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File No. IA3-3/7/2024-IA.III (PartI) [E 254652]
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

Date: 20th January, 2026

OFFICE MEMORANDUM

Subject: Compliance of the Order of the Hon'ble Supreme Court dated 18/11/2025 – regarding.

The Ministry issued the Notification S.O.804(E) dated 14/03/2017 providing a window period for the projects which were in violation to apply for the grant of EC

2. Subsequently, the Ministry issued a Standard Operating Procedure (SOP) dated 07/07/2021 for identification and handling of violation cases under the EIA Notification 2006, in compliance to the order of the Hon'ble National Green Tribunal in Appeal No. 34/2020 (WZ) titled Tanaji B. Gambhire Vs Chief Secretary, Government of Maharashtra.

3. The SOP was challenged in the Madurai Bench of the Hon'ble High Court of Madras in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India and the Hon'ble High Court vide order dated 15/07/2021 imposed an interim stay on the OM.

4. The Hon'ble Supreme Court vide order dated 09/12/2021 in Civil Appeal No. 7576-7577 of 2021 titled Electrosteel Steels Limited vs. Union of India and Ors., held that the applicability of the above mentioned stay is restricted to the territorial jurisdiction of Madras High Court. The same was communicated by the Ministry vide OM dated 28/01/2022.

5. However, the Hon'ble Supreme Court in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India vide order dated 02/01/2024 had stayed the operation of the OM dated 07/07/2021 and OM dated 28/01/2022.

6. Further, the Hon'ble High Court of Madras vide judgement dated 30/08/2024 in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India has quashed the OM dated 07/07/2021.

7. Subsequently, the Hon'ble Supreme Court vide order dated 06/01/2025 (*copy enclosed*) while tagging the SLP(C) Diary No. - 49103/2024 titled Fatima vs. Union of India with W.P. (C) 1394 of 2023 titled Vanashakti v. Union of India, *inter-alia*, held that "if any applications are pending for grant of ex post facto clearances on the basis of OMs dated 19th February, 2021 and 7th July, 2021, the same shall be processed.

However, *final order granting approval shall not be passed till further orders.*" Further, the Hon'ble Supreme Court vide order dated 19/02/2025 (*copy enclosed*) in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India reiterated the same.

8. In this regard, in respectful compliance of the above mentioned orders of the Hon'ble Supreme Court dated 06/01/2025 and 19/02/2025, the Ministry issued OM dated 28/03/2025 directing that all projects that have applied under the provisions of the OM dated 07/07/2021 and which are pending as on 02/01/2024 may be processed pursuant to the orders of Hon'ble Supreme Court and for the State of Tamil Nadu only those projects which are pending as on 15/07/2021 may be processed in view of the stay imposed by the Hon'ble Madras High Court in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India. However, *final order granting approval/clearance shall not be passed till further orders of the Hon'ble Supreme Court.*

9. Thereafter, the Hon'ble Supreme Court, vide its judgment dated 16.05.2025, in W.P. 1394/2023 titled Vanashakti vs. Union of India and connected matters, i.e. WP (C) 118 of 2019 titled Ajay Jajodia vs. Union of India, WP(C) 115 of 2024 titled One Earth One Life vs Union of India and Civil Appeal 381-382 of 2025 titled Fatima vs. Union of India has struck down the above mentioned Notification S.O. 804(E) dated 14/03/2017 and SoP dated 07/07/2021. The same was circulated vide OM dated 26/05/2025 for compliance.

10. The Hon'ble Supreme Court vide judgement dated 18/11/2025 (*copy enclosed*) in Review Petition (C) no. of 2025 (diary no. 41929 of 2025) filed by CREDAI in Writ Petition (C) no.1394 of 2023 titled Vanashakti vs. Union of India has recalled the judgment dated 16th May 2025 with the following directions,


"The writ petitions and the appeal are restored to file with the directions to the Registry to place the matter before the Chief Justice of India on the administrative side for obtaining the necessary orders."

11. In this regard, based on the above judgement dated 18/11/2025 and to ensure compliance of the last effective interim order dated 19/02/2025 passed by the Hon'ble Supreme Court in W.P. 1394/2023 titled Vanashakti vs. Union of India and connected matters, the Ministry hereby directs that,

- a. All violation cases pending as per the provisions of the OM dated 07/07/2021 as on 02/01/2024 (i.e. till the stay was imposed by the Hon'ble Supreme Court in W.P. 1394/2023 titled Vanashakti vs. Union of India) may be processed. For the State of Tamil Nadu, only those projects which are pending as per the provisions of the OM dated 07/07/2021 as on 15/07/2021(i.e. till the stay was imposed by the Hon'ble Madras High Court in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India) shall be processed. However, in both the above mentioned scenarios, the ***final order granting approval shall not be issued*** till further orders of the Hon'ble Supreme Court.

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- b. All violation cases pending under S.O.804 dated 14/03/2017 shall be processed but the **final order granting approval shall not be issued** till further orders of the Hon'ble Supreme Court.
12. This is issued with the approval of the Competent Authority.


(Dr. J. D. Marcus Knight)
Scientist E

Encl: As above.

To

1. Chairperson/ Member Secretary, CPCB
2. Chairperson/ Member Secretaries of all Expert Appraisal Committees
3. Chairperson/Member Secretaries of all SEIAAs/SEACs
4. Chairperson/ Member Secretaries of all SPCBs.
1. All Officers of IA Division

Copy for information to

5. PS to Hon'ble MEF&CC
6. PS to Hon'ble MoS, EF&CC
7. PPS to Secretary, EF&CC
8. PPS to AS (AG)/JS (RA)
9. Website, MoEF&CC /Guard file

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA BENCH
ORIGINAL APPLICATION NO. 210 OF 2025/EZ

IN THE MATTER OF:
SHRI NARAYAN KUMAR PATRA

...APPLICANT

VERSUS

JHARKHAND STATE POLLUTION CONTROL
BOARD & ORS.

...RESPONDENTS

Know all to whom these presents shall come that I, Madhumita Ghosh Age-44 years D/o M r. Ananda Prasad Ghosh, West Bengal the above-named Respondent No. 2 do hereby appoint.

ASHIM SHRIDHAR, RADHIKA GUPTA,
D/2201/2011 D/4464/2023

ARCHY GUPTA
MAH/16119/2024

MAHEEN KHAN
D/767/2022

VATSALYA
D/3264/2023

B-4/227, SAFDARJUNG ENCLAVE,
NEW DELHI-110029
MOB. 9971547353

Email: chamberashimshridhar@gmail.com

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1st instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.
6. And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me. And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing. And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 16/04/2026

For OCL IRON & STEELS LIMITED

Madhumita Ghosh

Authorised Signatory

Advocate (s)

Archy

Radhika

Archy

Identify Archy



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Ashim Shridhar <chamberashimshridhar@gmail.com>

Advance Service - Reply on behalf of Respondent No. 2 in OA No. 210/2025/3Z titled "Shri Nayan Kumar Patra v. Jharkhand State Pollution Control Board & Ors."

1 message

Ashim Shridhar <chamberashimshridhar@gmail.com>

Mon, Apr 20, 2026 at 6:19 PM

To: Ghanshyam Pandey <ghanshyamlegal@gmail.com>, "GMITJBVN@gmail.com" <GMITJBVN@gmail.com>, "cs-jharkhand@nic.in" <cs-jharkhand@nic.in>, sec-ind-jhr@nic.in, dc-sar@nic.in

Dear All,

Kindly find attached herewith the advance service of the Reply being filed by the Respondent No. 2 in the above captioned matter pending adjudication before the Hon'ble National Green Tribunal, Eastern Zone Bench.

 Reply R2 in Nayan Kumar Patra v Jharkhand Poll...**Regards****Ashim Shridhar****Advocate****Chamber of Ashim Shridhar**

B-4/227, Safdarjung Enclave, New Delhi- 110029

M: +91-99715 47353 | Email: ashim_shridhar@hotmail.com**IMPORTANT NOTICE**

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